ACTION TAKEN REPORT

FOR

THE STATE OF TRIPURA



[Compliance of the Directions of Hon'ble National Green Tribunal in Order dated 29.01.2021 in connection with OA No. 360 of 2018, Sree Nath Sharma Vs Union of India & Ors.]

Submitted by:

GOVERNMENT OF TRIPURA

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1. STATE PROFILE:

Tripura is the third smallest State in India, with geographical area of about 10,491 km^2. The topography of the State is characterized by hill ranges, valleys and plains. The prominent hill ranges are Baramura, Atharamura, Longtharai, Shakhan and Jampui. Tripura has a number of rivers originating in the hills of the State and flowing across the State before entering Bangladesh. The network of rivers includes Khowai, Dhalai, Manu, Juri and Longai flowing towards the North, while Gumti flows to west and the Muhuri and Feni to the south-west. The State has total recorded forest area of 6,294 sq. km, which is about 60.02% of its geographical area. However, total forest cover after taking into account the tree cover in non-forest areas, works out to 73.68% as per FSI Report, 2017. The State is extremely rich in bio- diversity. As per Census-2011, Tripura had a population of 36,73,917 persons.The population density of Tripura in 2011 was 350 persons per sq.km. About 74% of population lives in Rural areas. The people of the Scheduled Tribes (ST) comprise about 31.8% of the population.

The State is organized in 8 Districts and 23 Sub-Divisions. The Rural Areas are organized in 58 Blocks and the Urban Areas have 20 Urban Local Bodies (Municipal Corporations/ Councils/ Nagar Panchayats). In Rural Areas, there are total 1,178 elected bodies (591 Gram Panchayats/ 587 Village Committees). Among the Urban Local Bodies, Agartala Municipal Corporation is the largest with total population of more than 4 lakhs as per Census-2011. In other urban local bodies, the population ranged between 7,000 to 41,000.

Tripura is primarily an agrarian State, with about 50% of the population depending on agriculture and allied activities. The industrialization process has suffered due to geographical disadvantages.

Since the State has large forest cover, with rich flora and fauna and a relatively cleaner environment, the State is placing a lot of emphasis on promoting Eco-tourism. The most valuable natural resource of the State is Natural Gas. The State currently has 1,000 MW of gas-based Power Plants. Natural Gas is also being used for cooking, as CNG for vehicles and as a fuel for the industrial units (instead of coal or diesel). This is also helping in controlling pollution.

2. BACKGROUND:

Hon'ble National Green Tribunal passed an Order dated 15.07.2019 in the Matter of Bio-Medical Waste Management Rules, 2016 in connection with OA No. 710-13 of 2017, Shailesh Singh Vs Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.

In the above said order, it is stated that among others

"Chief Secretaries may personally monitor compliance of environmental norms (Including BMW Rules) with the District Magistrate once every month. The District Magistrates may conduct such monitoring twice every month. We find it necessary to add that in view of the constitutional provisions under Articles 243 G, 243 W, 243 ZD read with schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016 it is necessary to have a District Environmental Plan to be operated by a District Committee (as a part of District Planning Committee under article 243 ZD)"

Hon'ble National Green Tribunal passed another Order dated 26.09.2019 in OA No. 360 of 2018, Sree Nath Sharma Vs Union of India & Ors. and directed to prepare the District Environment Plan for enforcement of environmental norms.

Shree Nath Sharma Vs Union of India and Others directed that *"the Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalise the 'State Environment Plan' covering the specific thematic areas referred in para 7 including information as contained in para 8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs."*

The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan and shall be submitted to the CPCB. Based on State Environmental plans, CPCB and Ministry of Environment, Forest & Climate Change shall prepare National Environmental Plan, under the supervision of Secretary, MoEF&CC and Chairman, CPCB by 31/01/2020. The National Action Plan needs to be submitted before Hon'ble NGT 15/02/2020.

In this regard, Director, Science, Technology & Environment, Govt. of Tripura vide D.O. letter No. F. 8(39)/DSTE/ENV/Pt-I/6883-93, dated 06/11/2019 and No. F. 11(109)/DSTE/CC/Pt-I/ 7355-62, dated 06/12/2019 requested all the District Magistrate & Collector for preparation of District Environment Plan as per the direction of the Hon'ble NGT which may in turn be compiled for preparation of State Environment Plan. Tripura State Pollution Control Board also requested District Magistrate & Collectors of all districts vide letter No.F. 18(28)/TSPCB/2016/360/ 11445-54, dated December 02, 2019 to prepare District Environment Plans.

The specific thematic areas mentioned in para-7 of the order dated 26.09.2019 in O.A. No. 360 of 2018 are as follows:

- Compliance to Solid Waste Rules including Legacy Waste
- Compliance to Bio-Medical Waste Rules
- Compliance to Construction & Demolition Waste
- Compliance to Hazardous Waste Rules
- Compliance to E-Waste Rules
- 351 Polluted stretches in the country
- 122 Non-attainment cities
- 100 Industrial clusters
- Status of STPs and re-use of treated water
- Status of CETPs/ETPs including performance
- Ground water extraction/contamination and re-charge
- Air pollution including noise pollution
- Illegal sand mining
- Rejuvenation of water bodies

The information as contained in para-8 of the order dated 26.09.2019 in O.A. No. 360 of 2018 required to be include in State Environment Plan are as follows:

- Current Status
- Desirable Level of Compliance in Terms of Statutes
- Gap Between Current Status and Desired Levels

- Proposal of Attending the Gap with Time Lines
- Name and Designation of Designated Officer

The Model District Environment Plan developed by the Central Pollution Control Board covers the following environmental issues:

- WASTE MANAGEMENT PLAN
  (I) Solid Waste Management Plan
  (II) Plastic Waste Management Plan
  (III) C&D Waste Management Plan
  (IV) Biomedical Waste Management Plan
  (V) Hazardous Waste Management Plan
  (VI) E-Waste Waste Management Plan
- WATER QUALITY MANAGEMENT PLAN
- DOMESTIC SEWAGE MANAGEMENT PLAN
- INDUSTRIAL WASTEWATER MANAGEMENT PLAN
- AIR QUALITY MANAGEMENT PLAN
- MINING ACTIVITY MANAGEMENT PLAN
- NOISE POLLUTION MANAGEMENT PLAN

The State Environment Plan has been prepared covering the specific thematic areas referred in para-7 including information as contained in para-8 and template of Model/Models District Environment Plan provided by the concerned Districts. Accordingly, The State of Tripura has submitted the said State Environment Plan (SEP) to Central Pollution Control Board.

The Hon'ble National Green Tribunal in its Order dated 29.01.2021 has directed that:

"8. In view of above, having regard to the significance of the issue and inadequate progress, we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may also be taken in the interest of scientific and effective protection of environment and public health" …. …. ….. …. …. …. …. …. …. … …. …. …. …. ....

"For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination."

Accordingly, the State has prepared the following Action Taken Report:

3. MODEL DISTRICT ENVIRONMENT PLAN:

The State of Tripura has already prepared a consolidated State Environment Plan (SEP) covering the specific thematic areas referred by the Hon'ble National Green Tribunal in its earlier Orders. The same has been submitted to Central Pollution Control Board. Instead of Individual DEPs, the State has prepared a SEP integrated with DEPs. However, in compliance of the Order of the Hon'ble NGT, the State has identified West Tripura District as Model District for implementation of the Model District Environment Plan. Accordingly, the District Administration of West Tripura District has prepared a Model District Environment Plan covering all the thematic areas, which will be replicated by other Districts of the State. **(Annexure-1 and Annexure-2)**

4. COMPLIANCE TO SOLID WASTE RULES INCLUDING LEGACY WASTE MANAGEMENT:

Agartala Municipal Corporation has formulated Solid Waste Management Regulation- 2017 which lays down duties of waste generators, duties of manufacturers of some products, duties of industrial units, setting up of solid waste processing & treatment facilities, duties of corporation, penalties etc. Other ULBs has already adopted this regulation for their areas with necessary changes.

TRIPURA STATE SOLID WASTE MANAGEMENT POLICY, 2018 : The State Solid Waste Management Policy, 2018 is a clear commitment on effective management of Solid Waste in the State through active participation of the local bodies. This policy has been prepared based on the principles of "sustainable development", "precaution" and "polluter pays". These principles mandate municipalities and commercial establishments to act in an environmentally accountable and responsible manner—restoring balance, if their actions disrupt it.

CURRENT STATUS:

In Tripura, apart from the Agartala Municipal Corporation (AMC), there are 19 (nineteen) Urban Local Bodies (ULBs). The generation of Municipal Solid Waste in the AMC area is about 250 MTPD and from the other 19 ULBs about 161.32 MTPD. The details are given below:-

ULBs	Population (in lac)	Estimated Waste Generation (in MT/D)
Agartala Municipal Corporation (AMC)	5.22	250
Ranirbazar	0.13	1.2
Jirania	0.11	1.5
Mohanpur	0.18	9.5
Dharmanagar Municipal Council	0.41	23.6
Kailasahar Municipal Council	0.24	16.18
Ambassa Municipal Council	0.17	10
Khowai MC	0.18	5
Teliamura	0.21	10
Bishalgarh	0.21	11.5
Udaipur	0.34	17.5
Belonia	0.19	13.64
Melagarh	0.19	10.4
Kumarghat	0.14	7.2
Kamalpur	0.11	4.6

Sonamura	0.11	2
Amarpur	0.11	2.8
Shantirbazar	0.13	6.9
Sabroom	0.07	4
Panisagar	0.11	3.8
Total	**8.56**	**411.32**

There are 4 (four) Urban Local Bodies under West Tripura District namely (1) Agartala Municipal Corporation, (2) Mohanpur Municipal Council, (3) Ranirbazar Municipal Council and (4) Jirania Nagar Panchayat. Average daily generation of Municipal Solid Waste under the above said four Urban Local Bodies are as follows:-

Sl. No.	Name of the Urban Local Body	Average quantity of Municipal generated solid wastes (approx.)
1	Agartala Municipal Corporation	250 MT
2	Mohanpur Municipal Council	9.5 MT
3	Ranir Bazar Municipal Council	1.2 MT
4	Jirania Nagar Panchayat	1.5 MT

The Agartala Municipal Corporation has set up a Solid Waste Management (SWM) Plant with Sanitary Land Fill at Debendra Chandra Nagar with a capacity of 250 MT per day. As the total Municipal Solid Waste generated under all the above said 4 (four) Urban Local Bodies is about 250 MT per day, it has been decided that all the above said four Urban Local Bodies shall bring their Municipal Solid Waste to the Solid Waste Management Plant at D.C. Nagar, near Agartala by using Modern Garbage Compactors. All the 4 (four) Urban Bodies in West Tripura District have been provided with Modern Garbage Compactors with 8 MT capacity to transport Municipal Solid Waste to the SWM Plant at DC Nagar. Moreover, the Solid Waste generated from the Bishalgarh MC is being disposed in the DC Nagar SWM Plant due to proximity of the Solid Waste Management Plant at D.C. Nagar. The SWM Plant at DC Nagar is presently operational and generating compost out of Municipal Solid Waste. There is a sanitary land fill attached to this SWM Plant for safe disposal of remaining municipal solid waste which is non Bio-degradable. Also there is a Plastic Plant and Eco-brick plant attached to this SWM Plant at DC Nagar in which all types of plastic collected and transported to this plant is converted to fine granules which are sold in the market. In West Tripura district, Municipal Solid Waste is being collected, transported and processed as per the MSW Rules, 2016. West Tripura District has 76 percentage of urban population.

Moreover, there is a Solid Waste Processing Plant at Kamalpur Nagar Panchayet having capacity of 6 MT per day.

A scientific treatment of Legacy Waste has been started by Agartala Municipal Corporation. The work is in progress as per the steps suggested by NEERI. Almost 70% of the work has been completed.

INITIATIVES TAKEN BY THE STATE

(i) The State Level Advisory Body as envisaged in the MSW, Rules, 2016 has been constituted by the State Government. The 1st Meeting of the State Level Advisory Body was held on 06- 04-2017, with key stakeholders, wherein the orders of the Hon'ble NGT, the obligations of ULBs and Rural Development Department as per MSW Rules, 2016 were discussed in detail.

(ii) State Level Workshop with all key stakeholders are being organized on regular basis for sensitizing all concerned to ensure that complete co-ordination and co-operation is obtained between relevant Departments. District Level Workshops have already been organized in all districts.

(iii) The specifications for sanitary landfills including criteria for site selection, for development of facilities at the sanitary landfills and closure on completion of land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation of landfill sites, post care of landfill sites, special provisions for hilly areas, closure and rehabilitation of old dumps are being monitored and will be implemented at the earliest.

Further, the buffer zone of the Waste Management Processing site at Debendrachandra Nagar of Agartala Municipal Corporation has already been setup and all the Waste Management Disposal sites of the other ULBs have also setup the buffer-zone.

(iv) Agartala Municipal Corporation is paying tipping fees to the operator based on consumption of electricity in the MSW plant. This is a mechanism for ensuring that the plant runs well. The similar process will be adopted for all other ULBs in due course.

(v) In AMC area the operator of the solid waste processing plant at Debendrachandra Nagar is ensuring segregation, prior to processing. The same procedure has been adopted for all the other ULBs of the State.

(vi) Guidelines related to non-biodegradable waste & non-recyclable plastic should be segregated from the landfill sites and be used for construction of roads and embankments in all road projects have been circulated for rural roads under Pradhan Mantri Gram Sadak Yojana and further suitable directions to the concerned road construction departments has been issued with the approval of the State Government.

(vii) The State Government has issued the order banning short life PVC and chlorinated plastics. Other State Pollution Control Boards are being consulted. Appropriate orders regarding burning of waste on land and landfills have been issued on 2nd May, 2017.

(viii) Setting up of Tertiary Solid Waste Processing facilities is being started in 17 ULBs (except AMC, Kamalpur and Bishalgarh, as they will be utilizing the existing infrastructure). 13 ULBs have already set up the Tertiary Solid Waste Processing facilities. It is expected that by March, 2021, all the tertiary centres will be made operational. One Secondary centre/MRF is proposed for every 3-4 wards. All 20 ULBs have selected land/old buildings for the same. 34 nos of such centres are presently operational.

(ix) The Chief Secretary, Tripura is monitoring the overall progress in implementation of the SWM Rules,2016 in the State. The minutes of the State Level Committee meeting is enclosed as **Annexure-3**.

(x) A scientific treatment of Legacy Waste has been started by Agartala Municipal Corporation. The work is in progress as per the steps suggested by NEERI.

(xi) The Tripura State Pollution Control Board has already sent the Annual Report regarding Solid Waste Management to CPCB in form V for 2019-20 on 31.07.2020. **(Annexure-4)**

(xii) Directorate of Urban Development (DUD), Government of Tripura has invited online Request for Proposal (RFP) for selection of Agency for conducting IEC activities to create awareness among the citizens on Swachh Bharat Mission and Solid Waste Management following guidelines , in 20 ULBs. Copy enclosed as **Annexure-5.**

(xiii) In compliance with Rule 11 of SWM Rules, 2016, Solid Waste Management Policy has been prepared and notified on 09.10.2018 by the Urban Development Department. The Policy Document has been uploaded on the Tripura State Portal as well as TSPCB Portal. The salient features of the Policy include stakeholder involvement, emphasis on door-to-door primary collection along with source segregation of waste, measures of prevention, minimization, re-use, recycling, recovering and disposal, etc. The Policy acknowledges the primary role played by the informal sector such as waste collectors, waste pickers, and women self-help groups, etc. **(Annexure-6)**

(xiv) Further, for effective implementation of SWM Rules, 2016, the Government of Tripura has framed the Tripura Municipal Solid Waste (Management & Handling) Cleanliness and Sanitation Rules, 2019 under Section 274 of the Tripura Municipal Act, 1994 to provide effective legal framework for compliance of the SWM Rules, 2016. The said Rules have been notified on 08.03.2019. These Rules have been adopted from the Model Draft SWM Rules for States prescribed by the Ministry of Housing and Urban Affairs (MoHUA), Government of India.

(xv) In compliance with Rule 12(a) of SWM Rules, 2016, the District Magistrate & Collectors of all the Districts in Tripura have identified land for setting up of Solid Waste Processing Plants at District-level Clusters. As per Rule 13 of SWM Rules, 2016, the Rural Development (Panchayat) Department has notified broad guidelines for planning and implementation of solid waste management system in rural areas of the State of Tripura vide No.F.3(5-188)-GL/PR/19(L)/13438-446 dated 17.08.2019. **(Annexure-7)**

(xvi) Rule 15 of SWM Rules, 2016 prescribes duties and responsibilities of local authorities and village panchayats of Census towns and Urban agglomerations. The status of action taken is as follows:

- Solid Waste Management Action Plan has been prepared by all the 20 Urban Local Bodies.
- Directions have been issued to all the ULBs to start door-to-door waste collection from all the houses and establishments, with source segregation, using services of members of women self-help groups on the pattern of Ambikapur Model. Door to Door collection, with segregation at source has been started in 310 wards out of 334 wards throughout the State of Tripura.

(xvii) All the ULBs have also been directed to reduce, reuse and recycle the non-biodegradable solid waste collected in segregated manner from the households, shops, establishments etc., by opening various warehouses for further re-segregation of non-biodegradable solid waste into various components such as rubber, metal, paper, glass, plastic etc. for recycling.

(xviii) Setting up of Solid Waste Processing Facilities – Already in Agartala (capital city), a 250 TPD capacity Solid Waste Processing Plant (composting plant) is operational with valid Authorization and Consent Certificate. This Plant is also catering the processing of solid waste from nearby 4 smaller urban local bodies, i.e., Bishalgarh Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council & Jirania Nagar Panchayat. Further, a 6.00 TPD capacity Solid Waste Processing Plant is operating in Kamalpur Nagar Panchayat under Dhalai District. For remaining 14 urban local bodies, it was decided to set up solid waste processing plants (compost-based) at cluster level but later on it was decided that all ULBs shall have at least one plant (Tertiary Plants). Setting up of Tertiary Solid Waste Processing facilities is being started in 17 ULBs (except AMC, Kamalpur and Bishalgarh, as they will be utilizing the existing infrastructure). 13 ULBs have already set up the Tertiary Solid Waste Processing facilities. It is expected that by March, 2021, all the tertiary centres will be made operational. One Secondary centre/MRF is proposed for every 3-4 wards. All 20 ULBs have selected land/old buildings for the same. 34 nos of such centres are presently started operation.

(xix) In compliance with Rule 11(a) & Rule 15(d) of SWM Rules 2016, Urban Local Bodies are being asked to engage women Self-Help Groups in various activities for solid waste management, starting from door-to-door waste collection and source segregation, decentralized Vermi-composting of bio-degradable solid waste through SHG groups by setting up SHG-based Vermi-composting units at various locations in the ULB, further re-segregation of non- biodegradable solid waste such as plastic, glass, paper, rubber, metal etc. and selling of component-wise non-biodegradable waste in the market through SHG groups for recycling and reuse.

(xx) Already, all the Urban Local bodies are having various equipment for door-to-door solid waste collection and source segregation and modern compactors for transportation of bio-degradable waste to the Solid Waste Processing Plants/ Vermi-composting units. Also, the Urban Local Bodies have provided 2-3 gunny bags for each push carts per day for collection of non-biodegradable solid waste so that it can be taken separately to a nearby Dry Waste Sorting Centre/ Material Recovery Centre for further re-segregation of non- biodegradable solid waste into various components such as glass, rubber, metals, paper, plastic etc., so that it can be sold by the SHG groups in the market for recycling and reuse. Thus, the SHG groups will generate some income by selling non-biodegradable recyclable solid waste.

(xxi) The Urban Development Department has notified a comprehensive strategy to achieve 100% Solid & Liquid Waste Management in the 20 cities of Tripura vide Notification No.F.16(15)-UDD/DUD/2018(P)/1931-65 dated 14-05-2020. The strategy has been approved by the committee of ministers and complete support from state has been ensured towards achieving this objectives**. (Annexure-8)**

(xxii) As per directions of the Hon'ble National Green Tribunal (Para-38 of the Order dated 16.01.2019) for enforcing the "Polluter Pays Principle", all the ULBs have been directed to impose penalty/ fine on the polluters as per the Rules. Accordingly, Agartala Municipal Corporation has started imposing penalties/ fines for violation of SWM Rules, 2016. All the ULBs have started imposing fines/ penalties on the polluters/violators.

(xxiii) All Urban Local Bodies have been instructed to follow the e-tendering process through e-procurement system of Government of Tripura to facilitate local bodies to select agency for execution of works relating to setting up of solid waste processing plants, clearing legacy waste dumpsites or other activities.

COMPLIANCE OF SOLID WASTE MANAGEMENT RULES & LEGACY WASTE

Sl. No.	Item	State response	Remarks	Current Status	Desirable level as per statutes	Gap between Current status and desired levels	Time frame for addressingg the Gap
1.	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO SPCB & District Legal Services Authority) for Awareness has been created	100%	8 Districts	District Special Task Force has been constituted under Chairmanship of District Magistrate & Collector of concerned District wherein SP, Zonal Officer of SPCB & District Legal Services Authority are members	Compliance of NGT order is found upto desired level.	No such gap has been observed.	-
2.	Percentage of ULBs which have framed byelaws incorporating provisions of SWM Rules (15e)	100%	20 ULBs	AMC has framed Solid Waste Management Regulation, 2017 in accordance with the provisions of SWM Rules. The same has been adopted by other ULBs.	All the ULBs have framed byelaws/ Solid Waste Management Regulation, 2017 within the stipulated time	No such gap has been observed.	-
3.	Percentage of operators of Solid Waste Processing Facility who have submitted Annual report.	0%	No such operator is available in the State. The ULBs are presently operating through their own system.	-	-	-	-

4.	Percentage of ULBs which have appointed nodal officer/committee.	100%	20 ULBs	All the ULBs have appointed Nodal Officer for their respective ULBs to see the implementation of SWM Rules.	Compliance of NGT order is found upto desired level.	No such gap has been observed.	-
5.	Percentage of ULBs which have submitted Annual Report in Form IV to the Secretary, UD and SPCB	100%	20 ULBs	All the ULBs have submitted their Annual Report in Form IV tothe Secretary, UD and SPCB.	ULBs toensure timely submission of Annual Report within the stipulated time.	No such gap has been observed at this moment.	-
6.	Percentage of ULBs in which Sweeping is carried out twice or more in public areas	100%	20 ULBs	20 ULBs are doing Sweeping and Cleaning inthe public areas twice in a day.	All ULBs to ensure Sweeping and Cleaning in thePublic areas atleast twice in aday	ULBs to conduct Sweeping and Cleaning in the public areas twice in a day regularly.	Continuous activity.
7.	Percentage of ULBs in which Sweeping is carried out once or more in residential areas	100%	20 ULBs	All the ULBs are doing Sweeping and Cleaning twice in a day	Adequate monitoring may be carriedout by UDD tokept vigilance	No such gap has been observed at this moment.	-
8.	Percentage of ULBs in which user fees has been incorporated in Byelaws	100%	20 ULBs	The user fee has already been incorporated in theSolid Waste Management Regulation, 2017 of AMC. The same has been adopted by other ULBs also.	User fees has been implemented in all ULBs accordingly.	No such gap has been observed at this moment.	-
9.	Percentage of ULBs having Door to door collection system	93 %	20 ULBs	Door to Door collection, with segregation at source have been started for 310 wards out of 334 wards throughout the State of Tripura.	100% Door to door collection will be ensured shortly.	In 24 wards Door to Door collection to be done.	30/04/2021.

10.	Percentage of ULBs transporting wastes in covered vehicles.	100%	20 ULBs	The UDD has provided covered vehicles to all the ULBs. All the ULBs are now using covered vehicle for transportation of waste.	Action taken by the ULBs is found upto desired level.	No such gap has been observed at this moment.	-
11.	Percentage of ULBs having GPS installed on garbage collection vans (» 5 lakh population)	100%	1 ULBs	AMC is having GPS installed on garbage collection vans	Rest ULBs may install GPS on their respective garbage collection vans, though the population is below 5 lakh	No such gap has been observed	-
12.	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste	0%	Nil	No one ULBs is having / using compartmentalized vehicles for collection of different fractions of waste.	UDD to introduce compartmentalized vehicles inAMC for collection of different fractions of waste in the model mode.	Steps to be taken by UDD for introducing compartmentalized vehicles.	31/12/2021.
13.	Percentage of ULBs having Computerized weighing machine for weighing solid waste	10%	2 ULBs	AMC & Kamalpur Nagar Panchayets are having computerized weighing machine for weighing solid waste	All ULBs to install Computerized weighing machine for weighing solid waste their respective ULBs.	Remaining ULBs will install Computerized weighing machine for weighing solid waste.	31/12/2021. -
14.	Percentage of ULBs having tipping fee based on quantum of waste generated/ processed	0%	Nil	Tipping fee based on quantum of waste generated/ processed has not yet introduced as because there is no such concessionaire or operator of Waste Processing Facility.	Tipping fee will be introduced as and when such concessionaire or operator of Waste Processing Facility is come up.	Tipping fee will be introduced as and when such concessionaire or operator of Waste Processing Facility is come up.	-

15.	Percentage of ULBs having twin-bin system installed at public places	100%	20 ULBs	All the ULBs are having twin-bin system at public places atthis moment.	UDD/ ULBs tomonitor the system.	No such gap has been observed.	-
16.	Percentage of ULBs having transfer stations instead of secondary storage bins	5%	Transfer stations arenot necessary inmany ULBs.	Kumarghat MC has one transfer station for transporting the Solid Waste generated to the final disposal point.	-	No such gap has been observed.	-
17.	Percentage of ULBs in which PPE has been provided to workers	100%	20 ULBs	All ULBs have provided personal protective equipment (PPE) to the workers for their health safety purpose.	The steps taken by the ULBs for safety of workers is found upto desired level.	No such gap has been observed.	-
18.	Percentage of ULBs in which capacity building of local bodies has been taken up by State Deptt. of UD	100%	All ULBs	The UDD has organized many capacity building programmes for all ULBs.	The steps taken by the UDD is found upto desired level.	No such gap has been observed.	-
19.	Percentage of ULBs in workers have been educated on Door to door collection of waste	100%	20 ULBs	The UDD including ULBs has organized many training programmes on Door to door collection of waste for generating awareness to the workers.	The steps taken by the UDD/ULBs on the issue is found up to desired level.	No such gap has been observed.	-
20.	Percentage of ULBs in which Training has been imparted to waste pickers/ waste collectors	100%	20 ULBs	The UDD including ULBs has organized many training programmes for generating awareness to the waste pickers/ waste collectors.	The steps taken by the State Government on this specific issue is found upto desired level.	No such gap has been observed.	-

21.	Percentage of ULBs having separate Street sweepings collection and disposal system	100%	20 ULBs	All ULBs are having separate Street sweepings collection and disposal system.	The steps taken by the ULBs on this specific issue is found upto desired level.	No such gap has been observed.	-
22.	Percentage of ULBs in which Segregation of waste at household level/source has been implemented	100%	20 ULBs	20 ULBs have implemente d segregation of waste at household level/source .	The steps have taken by all ULBs to implement segregation of biodegradable and non-biodegradable waste at Household level/sourc.	No such gap has been observed.	-
23.	Percentage of ULBs in which waste Segregation by street vendors has been implemented.	0%	Nil	The street vendors of all ULBs are found neither segregating different fractions of waste nor managing the waste properly.	The ULBs are to ensure segregation different fractions of waste by the street vendors more effectively.	All of the street vendors of ULBs are not following the segregation process during collection of waste.	31/12/2021
24.	Percentage of ULBs in which Segregation of waste by RWAs, market associations, gated communities, institutions (» 5000 sqm area), hotels, restaurants etc has been implemented	0%	Nil	Segregation of waste by RWAs, market associations, gated communities, institutions hotels, restaurants etc has not been implemented in all ULBs	The ULBs are to ensure segregation of waste by RWAs, market associations, gated communities, institutions, hotels, restaurants etc.more effectively.	RWAs, market associations, gated communities, institutions, hotels, restaurants etc. are not following the management steps to ensure which Segregation of waste.	31/12/2021
25.	Percentage of ULBs in which Segregation of Waste at source for inerts and C&D Waste has been implemented	80%	16 ULBs	16 ULBs of the State have implemented segregation of C&Dwaste at sources.	All ULBs to implement the segregation of C&D waste at sources.	Remaining 4 ULBs are not implementing the segregation of C&D waste at sources.	31/12/2021

26.	Percentage of ULBs in which informal sector of waste pickers, waste collectors and recycling industry in reducing waste in state policy has been engaged.	0%	Nil	Not yet done as because there is norecycling industry of waste in the State.	-	-	-
27.	Percentage of ULBs in which Space for SW segregation, storage and processing of solid waste for 200 units / 5000 square metres has been allocated	100%	-	There is no large scale group housing forexceeding 200 dwelling or having a plot exceeding 5000 square metres in the State, which require aseparate space forsolid waste management	Noted the Content for implementation.	No such gap has been observed.	-
28.	Percentage of ULBs in which Scheme for registration of waste pickers and dealers has been implemented	0%	No such Scope for assessing gaps at thisstage.	No such scheme for registration for waste pickers and dealers has been introduced/ implemented till date.	All ULBs to explore the feasibility to introduce/ implement the Scheme for registration of waste pickers and dealers.	-	-
29.	Percentage of ULBs in which land has be enidentified for setting up waste processing facilities (22 (1))	100%	20 ULBs	The suitable land has been identified for setting up waste processing facilities forall ULBs.	The State Government has identified the suitable land for setting up waste processing facilities for all ULBs.	No such gap has been observed.	

30.	Percentage of ULBs in which non-biodegradable waste and inert waste are used for filling up of construction areas and construction of roads.	0%	Nil	No ULBs is utilizing non-biodegradable waste andinert wastefor filling up of construction areas and construction of roads except landfill site.	As per the Rule 15(zi), the non-biodegradable waste and inertwaste are to bedisposed onlyin the sanitary landfills sites.	No such gap has been observed.	
31.	Percentage of ULBs in which Usage of RDF by Cement plants/Power plants/Industries located within 200 km of such facility has been implemented	0%	Nil	Not yet implemented as because there is no Cement plants/ Industries located within 200km those who are using RDF.	Not feasible For the State.	100% gap observed.	-
32.	Percentage of ULBs in which home /decentralized and centralized composting has been initiated	75 %	ULBs	Centralized composting has been implemented for 15 ULBs.	Necessary initiatives are to be taken.	25% gap observed.	31/12/2021
33.	Percentage of ULBs in which Storage of Horticulture waste on generators own premises has been initiated	0%	Nil	Not yet initiated	Necessary initiatives are to be taken.	100% gap observed.	31/03/2020
34.	Percentage ULBs in which setting up of solid waste and processing facilities has been incorporated in Master Plan of the city	100%	20 ULBs	Master Plan has been prepared for all ULBs	The State Government has prepared master plan forsetting up of8(eight) Regional Solid Waste Processing Facilities for all ULBs.	No such gap has been observed.	-

35.	Percentage of ULBs in which 5% or 5 sheds in SEZ, IE, Industrial park have been allocated for recovery and recycling facility	0%	Nil	There is no such shed is allocated inthe SEZ, IE, Industrial park	-	100% gap observed.	31/03/2022
36.	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up.	75%	15 ULBs	The material recovery facilities for sorting of recyclables by informalsector havebeen found set up in 15 ULBs.	Rest ULBs to set up material recovery facilities for sorting of recyclables at the earliest.	25% gap observed.	31/12/2021
37.	Percentage of ULBs in which Waste from vegetable, flower, fish, meat, poultry market is processed in bio-methanation plant	0%	Nil	There is no bio-methanation plant in the State.	UDD may takenecessary stepsto set up bio-methanation plant for processing of Waste from vegetable, flower, fish, meat, poultry market.	100% gap observed.	31/03/2022
38.	Percentage of ULBs in which use of Chemical fertilizers in parks has been phased out	100%	20 ULBs	Use of Chemical fertilizers in parks has been phased out in all ULBs.	Action taken by the ULBs on this specific issue is found satisfactory	No such gap has been observed.	-
39.	Percentage Number of Waste processing based on Waste to Energy/RDF	0%	Nil	There is no such Waste to Energy/ RDF Plant.	Setting up of Waste to Energy plant is not feasible as because the RDF generation is very less quantity.	No such gap has been observed.	-
40.	Percentage of Waste processing units based on Composting/ biomethanation	75%	2 ULBs	There are 2 Composting Plant located at AMC & Kamalpur Nagar Panchayet	Rest ULBs are to set up the same at the earliest.	25% gap observed.	31/12/2022

41.	Percentage of ULBs in which Biodegradable waste is sent to Compost/ biomethanation plant	30%	6 ULBs	6 ULBs namely Agartala, Ranirbazar, Bishalgarh, Mohanpur, Jirania & Kamalpur are sending biodegradable waste tothe Compost plant	Rest ULBs areto send the biodegradable waste to the Compost plant	70% gap observed.	31/12/2021
42.	Percentage of ULBs in which non-biodegradable wastes is sent to MRF/ Secondary storage facility	75%	15 ULBs	15 ULBs are sending non-biodegradable waste tothe MRF/ Secondary storage facility	Rest ULBs to send the non-biodegradable waste to the MRF/ Secondary storage facility	25% gap observed.	31/12/2021
43.	Percentage of W to E plants having Facilities for segregation of waste prior to processing of waste in W to E Plants	0%	Nil	Not feasible. As,because generation is below 500 TPD	Setting up of Waste to Energy plant is not feasible as because the RDF generation is very less quantity.	No such gap has been observed.	-
44.	Percentage increase in number of Authorizations granted	10%	2 ULBs	2 ULBs have Authorization.	Rest ULBs are to apply for obtaining fresh/ renewal Authorization from TSPCB	90% gap observed.	31/12/2022
45.	Percentage of ULBs displaying data related to functioning of plant and its adherence to prescribed parameters displayed on ULB's website.	5%	1 ULB	AMC is displaying data relatedto functioning of plant andits adherence to prescribed parameters displayed on ULB's website	Rest ULBs areto display datarelated to functioning of plant and its adherence to prescribed parameters displayed on ULB's website	95% gap observed.	31/12/2022
46.	Percentage of ULBs in which land has been identified for landfill site (11f)	100%	20 ULBs	The suitable land has been identified for setting up waste processing facilities for all ULBs.	The State Government has identified the suitable land for setting up waste processing facilities for all ULBs.	No such gap has been observed.	

47.	Percentage of ULBs in which land has been allocated for landfill site (Rule 12a)	100%	20 ULBs	The suitable land has been allocated for all ULBs for setting up waste processing facilities.	The State Government has allocated for all ULBs for setting up waste processing facilities.	No such gap has been observed.	
48.	Percentage of ULBs having own /regional operational Landfill	100%	20 ULBs	All ULBs are having own /regional operational Landfill.	The State Government has provided necessary supports to runLandfill	No such gap has been observed.	
49.	Percentage of landfill sites in which Provision of Green Belt/Buffer Zone around landfill site has been made	50%	10 ULBs	10 ULBs are having natural Green Belt surrounding the periphery oflandfill sites	Rest ULBs are to create plantation surrounding the periphery of landfill sites.	50% gap observed.	31/03/2022
50.	Percentage of Landfill sites for which Buffer zone has been notified.	0%	Nil	Buzzer Zones are found available in many landfill sites. However, the same has not beenofficially notified till date.	UDD may takenecessary action in this regard.	100% gap observed.	31.03.2022
51.	Percentage of landfill sites in which efforts have been taken to prevent/ manage generation of leachate.	100%	20 ULBs	All the ULBs are having non-permeable lining system to prevent/ manage generation of leachate from contaminati on.	The efforts taken by the ULBs are found satisfactory.	No such gap has been observed.	-
52.	Percentage of landfill sites in which efforts have been taken to prevent/ manage generation of methane gas	10%	2 ULBs	2 ULBs are taking necessary measures to prevent/ manage generation of methanegas	Rest ULBs areto take necessary measures to prevent/ manage generation of methane gas	90% gap observed.	31/03/2022

53.	Percentage of landfill/dump sites in which CCTV has been installed	10%	2 ULBs	2 ULBs are having CCTV at the landfill Sites.	Rest ULBs are to install CCTV at their respective landfill Sites	90% gap observed.	31/03/2022
54.	Percentage of ULBs having Decentralized waste disposal facilities	0 %	Nil	No ULBs is decentralized waste disposal facilities	UDD may takenecessary action on this particular issue.	100% gap observed.	31/03/2022
55.	Percentage of landfill sites in which landfilling or dumping of mixed waste is continued	40%	8 ULBs	The land filling or dumping of mixed waste is continued in 40% of landfill sites.	UDD to discourage land filling or dumping of mixed waste in the landfill sites.	Steps to be taken to address the issues	31/03/2022
56.	Percentage of landfill sites in which only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive waste is disposed	100%	20 ULBs	The non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste are disposed in the sanitary landfill sites	The steps taken by the ULBs on these specific issues are found satisfactory.	No such gap has been observed.	-
57.	Percentage of ULBs in which Investigation of old /existing dumpsites for bio-mining has been initiated	100%	1 ULB (only 1 ULB namely AMC have such dumpsite)	AMC has entrusted NEERI, Nagpur to conduct Investigation of old /existing dumpsites for bio-mining.	Rest ULBs are to conduct Investigation of old /existingdump sites forbio-mining, if old dumpsites are available.	No such gap observed.	31/12/2021
58.	Percentage of ULBs which have framed bye laws incorporating User fees and spot fines for littering	100%	20 ULBs	All ULBs have framed bye laws incorporatin g User fees and spot fines for littering.	Implementatio n of User feesand spot finesfor littering are found satisfactory.	No such gap has been observed.	-
59.	Percentage of ULBs having Citizen Grievance Redressal Mechanism	100%	20 ULBs	All ULBs are having Citizen Grievance Redressal Mechanism for their respective ULBs.	Implementatio n of User feesand spot finesfor littering are found satisfactory.	No such gap has been observed.	-

60.	Percentage of ULBs uploading month wise details of SWM target on MIS.	0%	Nil	No ULBs is uploading month wise details of SWM targeton MIS.	UDD may takenecessary initiatives to ensure uploading the information month wise Details of SWM target ontheir MIS.	100% gap observed. UDD may take necessary initiatives to ensure uploading the information month wise details of SWM target on their MIS.	31/03/2022

To mitigate the gap between the current status and desired level of compliance, a consolidated Solid Waste Management Plan has been framed and presently it is under implementation.

SOLID WASTE MANAGEMENT PLAN

The Environmental Management Plan (EMP) describes both generic good practice measures and site specific measures, the implementation of which is aimed at mitigating potential impacts associated with the activity. The EMP provides a delivery mechanism to address potential adverse impacts. For each stage of the activity, the EMP lists all the requirements to ensure effective mitigation of every potential ambient, water, noise, soil and socio-economic impact which require mitigation. The EMP comprises a series of components covering direct mitigation and environmental monitoring, an outline waste management plan and restoration plan. To mitigate the potential risk on Environment, the following measures are suggested for implementation:-

Sl No	Action Areas	Responsible Organization/ Agency	Time Target
1.	Ensure implementation of SWM Rules, 2016 by local authorities. The Local Bodies to ensure door to door collection of segregated waste and its transportation in covered vehicles for processing or disposal of segregated waste in the facilities.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
2.	The State Government to identify and allocation of suitable sites for setting up solid waste processing facilities. Allocation of separate space for segregation, storage and decentralized processing of solid waste in the development plans for group housing, commercial and non-residential complexes etc.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
3.	Facilitate establishment of common regional sanitary land fill for group of cities and towns falling within the distance of 50 km from the regional facility on cost sharing basis.	Urban Development Department/Rural Development Department/All ULBs	Two Year

4.	Necessary initiatives for Capacity Building of the Local Bodies regarding managing solid waste, segregation and transportation besides providing training to waste pickers and collectors. Make aware among the waste generators for not littering or disposing or burning of waste in public spaces and to segregate waste at source. Measure to be taken for educating the workers and supervisors regarding collection and transportation of segregated/non-segregated waste to avoid health hazard.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
5.	Ensuring buffer zone for solid waste processing and disposal facilities of more than 5 tons per day. Green belt shall be developed in the area of buffer zone for odour management.	Urban Development Department/Forest Department Development Department/All ULBs	Continuous Activity
6.	Establishing a system for recognizing informal waste pickers and collectors and their integration into with authorized ones. Formation of SHGs for waste collection.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
7.	Safe storage and transportation of domestic hazardous waste. Earmarking centers for domestic hazardous waste at the each ULB.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
8.	Collection of bio-degradable waste and encouraging setting up of compost and bio-methanation plant.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
9.	Community involvement in waste management and promoting home composting, bio-gas etc.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
10.	Phasing out of use of chemical fertilizers in parks and gardens with compost to maintain biological balance.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
11.	The bio-degradable waste shall have to send to compost plants. Similarly, non bio-degradable waste may be sent to material recovery or waste treatment facility.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
12.	Setting up of waste management facilities on its own or through private sector for optimum utilization of solid waste etc. Setting up of sanitary landfill facilities on its own or through private sector as per Schedule I of the rules.	Urban Development Department/Rural Development Department/All ULBs	Two Year

13.	Prohibition of open dumping of mixed solid waste to control ground water contamination. Necessary initiatives to investigate and analyze all old open dumpsites for bio-mining and remediation Capping of landfills	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
14.	Promoting setting up of common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	Urban Development Department/Rural Development Department/All ULBs	Two Year
15.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
16.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	Urban Development Department/Rural Development Department/All ULBs	Two Year
17.	Bio-remediation or capping of old and abandoned dump sites	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity

Name and designation of designated officer for ensuring compliance:

Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department, Government of Tripura.

5. COMPLIANCE TO PLASTIC WASTE MANAGEMENT RULES, 2016

INITIATIVES TAKEN BY THE STATE:

- State Level Advisory Committee (SLAC) has been constituted under the chairmanship of Principal Secretary, Urban Development Department for the effective implementation and monitoring of the Plastic Waste Management Rules 2016 in the State of Tripura.
- The State Level Advisory Committee met on 04.07.2017 and formulated an action plan for effective implementation of the Plastic Waste Management Rules 2016.
- Government of Tripura issued Notification declaring the following department/ organizations as prescribed authorities for effective enforcement of these Plastic Waste Management Rules 2016 in the State of Tripura :
    - Tripura State Pollution Control Board for implementation the provision relating to registration, manufacture of plastic products and multi-layered packing, processing and disposal of plastic wastes.
    - The Secretary-in-charge of Urban Development of the State is responsible to implement provisions relating to waste management by waste generator, use of

plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi layered packaging.

- Every local body shall prepare and submit an annual Report in Form-V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned Tripura State Pollution Control Board by the 30th June, every year.
- Tripura State Pollution Control Board shall prepared and Submit an Annual Report on implementation of PWM Rules, 2016 in Form-VI to the CPCB by the 31st July, of every year.

- Advertisements have been issued in local newspapers regarding various aspects of Plastic Waste Management Rules to aware the people in the State.

- The Department of Science, Technology & Environment, Government of Tripura, in exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986, imposed total ban on plastic carry bags, including its manufacture, import, storage, transport, sale and use in Tripura vide its notification dated 10.03.2015. **(Annexure-9)** The following departments and its officers are authorised to implement the ban order in the State (**Authorised Officers**). They are also authorised to impose monetary penalty as 'Pollution Cost' for effective control of sale, use & storage of banned plastic carry bags:-

  - Member Secretary, **Tripura State Pollution Control Board (TSPCB)** andofficers at the level of Junior Environmental Engineer/Junior Scientist and above,
  - Director, **Science, Technology & Environment** and officers at the level ofScientific Officer and above,
  - **CEO, AMC** and other officers nominated by him,
  - **CEO, TTAADC** and other officers nominated by him,
  - **DMs & Collectors**,
  - **Superintendent of Police** and officers at the level of SI and above,
  - Director, **Food & Civil supplies** and officer at the level of Inspector andabove,
  - Director, **Industries & Commerce** and other officer nominated by him,
  - Director, **Health & Family Welfare** or other officers nominated by him,
  - Commissioner, **Taxes & Excise** and officers at the level of Inspector orabove,
  - **Labour Commissioner** and officers at the level of Inspector or above,
  - **Sub-Divisional Magistrates**,
  - **BDOs**,
  - Controller, **Weights and Measures** and officers at the level of Inspector andabove,
  - **Executive Officers** of Nagar Panchayat.

- The Government of Tripura has issued a notification dated 04.06.2018 regarding imposition of monetary penalty as "Pollution Cost" on violation of plastic carry bag ban. The rates are as follows:-

  - Permanent shops/establishments -Rs.1000 to Rs.3000/-
  - Temporary or mobile shops/establishment -Rs.500 to Rs.1500/
  - Individual User - Rs. 100/- only

  The costs can be imposed by an officer not below the rank of Assistant Sub-Inspector of Police or by the above authorized officers. An advertisement regarding imposition of monetary penalty as "Pollution Cost" on violation of plastic carry bag ban have been issued in local newspapers to disseminate the information.

- District Level Monitoring Committees, under the chairmanship of District Magistrate & Collectors, have been constituted for effective implementation of the banning order of plastic carry bags District Level Monitoring Committees conducted meeting for effective implementation of the banning order of plastic carry bags on regular interval.

- Meeting have been organized with representatives of different Bazar Committees in connection with implementation of banning order and penalty provision of Plastic Carry bags in Tripura State.

- Meeting have been organized with representatives of different Non Government Organization/ Voluntary Organization and Self Help Groups in connection with implementation of banning order and making of alternative of plastic carry bags in Tripura State.

- TSPCB and other Authorized Government departments conducted raids in different *bazaar* areas. An amount of **Rs. 4,75,000/- (Rupees Four Lakhs & Seventy Five thousand) only** has been collected as **"pollution cost"** so far.

- Various awareness programmes have been organized in different market places involving Eco Club Schools and NGOs for implementation of banning order of plastic carry bags. The posters/stickers are displayed in various areas such as market places, book fair/Kharchi Mela etc. Advertisements are being issued in local newspapers, local TV channels. Short films are displayed in Melas such as Book fair, Kharchi fair etc. The important aspects of Plastic Pollution and its consequences will be disseminated through Poster and Flex Banner throughout the state of Tripura.

- The Director of School Education, Government of Tripura issued a Memorandum dated 24th August,2015 for all government and government aided schools, which *inter alia* envisages:-
    - To generate awareness programme in the nearby markets on Sundays/holidays between 7:30 AM to 9:00 AM, the students of all schools will campaign with plastic related banners against use of plastic carry bags.
    - To arrange to take an oath at the school prayer meeting not to use/encourage plastic carry bags.
- An Appeal from Hon'ble Minister for Science, Technology & Environment to the people of Tripura have published in local newspapers not to use, sale, import, stock etc. of any kind of plastic carry bags highlighting the ill effects of plastic carry bags on Environment to build Tripura plastic pollution free.
- ICA department have been requested to take necessary arrangements to issue necessary circular to all departments/organisations to print a line *"Say No to Plastic Carry Bags"* related to plastic banning in the State at the bottom of any advertisement.

- Commissioner of Tax & Excise have been requested to issue necessary instruction to the check post at Churaibari and Akhura ICP not to allow import of any kind of Plastic Carry Bags into Tripura.

- North East Frontier Railway, Guwahati have been requested to issue necessary instructions to the respective division of the Railway Department not to allow import of any kind of banned plastic carry bags in to Tripura through the railway.
- IG prison have been requested to arrange making of paper carry bags (Thongas and other varieties) by the jail inmates in all Districts, besides making Jail campuses plastic bag free. Social Welfare Department have also been requested to engaged NGOs/SHGs/Prison Wards/Social Welfare Homes/Entrepreneurs in making paper carry bags as an alternatives to plastic carry bags.
- Letter alongwith an Appeal from the Secretary to the Government of Tripura, Science,

Technology & Environment have been issued to the Registrar, High Court of Tripura, School & Higher Education Department, Forest Department & all District Magistrate & Collector for enforcement of rules and generate awareness programme for minimizing use of plastic carry bags.

- An Appeal from the Secretary to the Government of Tripura, Science, Technology & Environment have been submitted to various religious organisations to transmit the message to their disciples to build plastic pollution free Tripura.
- The status of Producer & Brand owner, Recyclers and Manufacturer as per the Rule 13 of Plastic Waste Management Rules 2016 in Tripura are as follows:

Category of Plastic Industries	Numbers
Producer & Brand Owner	1
Producer	3
Recycler	18
Total	**22**

These industries are operating their unit with the valid Consent certificate from TSPCB. Further, Directions were issued to these units to apply in the prescribed format for obtaining Registration from Tripura State Pollution Control Board. The TSPCB has also intimated the status of Producer & Brand owner, Recyclers and Manufacturer as per the Rule 13 of Plastic Waste Management Rules 2016 to Central Pollution Control Board.

- Tripura State Pollution Control Board and Department of Science, Technology & environment issued letter to the concerned for enforcement of the various provisions relating to waste management by waste generator, use of plastic carry bags, plastic sheets, multilayered packaging etc. following the Plastic Waste Management Rules, 2016 on various occasions.
- Chief Electoral Officer, Tripura have been requested to encourage and also to promote sustainable practices and to use alternate options to single use plastic during campaigning of general elections.
- All Urban Local Bodies have been requested to take necessary steps for use of plastic waste (preferable the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil.
- Annual Report in Form –VI on implementation of Plastic Waste Management Rules, 2016 have been submitted to the Central Pollution Control Board within stipulated time frame by Tripura State Pollution Control Board.**(Annexure-10)**

New Initiative for Reuse of Plastic Wastes:

i) Safe disposal of waste plastic is a serious environmental problem. Being a non-biodegradable material, it does not decay over time and even if dumped in landfills, finds its way back in the environment through air and water erosion. This can choke the drains and drainage channels and can be eaten by unsuspecting grazing animals causing them illness and death. This can also contaminate the construction fill, etc. The best way of disposal of waste plastic is its recycling to the maximum extent.

In order to ensure the recycling and reusing the plastic waste at the maximum extent, Agartala Smart City limited has proposed to use the plastic waste in the road construction

by mixing the same with Bituminous mix in proper proportion and composition so as to ensure the maximum durability and strength of road pavement.

In line with the effort to use the plastic waste in the construction of Road pavement the Agartala Smart City has selected the BK Road. The tender was called for Improvement and up-gradation of total road length of 0.616 Km. The road stretch that under construction of this project is as shown in table below: **(Annexure-11)**

Table: Use of Plastic Wastes in the Road Stretches

Road Stretch No.	Description of Road Stretch	Starting From	Ending At	Co-ordinates of Start & End-Point	Length (km)
1	BK Road, Agartala.	Women's College Junction	Rajdhani Hotel Junction	Start: Latitude: 23°50'2.26"N Longitude: 91°17'5.77"E End: Latitude: 23°50'22.06"N Longitude: 91°17'6.59"E	0.616
TOTAL LENGTH			**0.616 Km**		

PLASTIC WASTE MANAGEMENT PLAN FOR EFFECTIVE IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 IN THE STATE OF TRIPURA:

The following Plastic Waste Management Plan alongwith time target and identified Organization/ Agency responsible for execution have been formulated for effective implementation of Plastic Waste Management Rules, 2016 in Tripura. It will help for addressing the gap between the Current Status and Desired level of Compliance.

Sl. No.	Action Areas	Responsible Organization/ Agency	Time Target
1.	PWD (R&B), RD Department, Urban Development Department and all Urban Local Bodies Shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil.	PWD (R&B), RD Department, Urban Development Department and all Urban Local Bodies	**1 (one) Year**
2.	Every Urban Local Bodies will set up infrastructure for segregation, collection, storage, transport, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.	Urban Development Department and all Urban Local Bodies	**1 (one) year**
3.	Rural Development will take initiatives for ensuring segregation, collection, storage, transportation etc. for plastic wastes generated in panchayet areas.	Rural Development Department	**1 (one) year**

4.	Urban & Rural Development Department will issue direction for the waste generator that apart from solid waste they have to ensure not to litter any plastic waste. They have to ensure at source segregation, collection and handover to plastic wastes to urban local bodies or gram panchayets. They may be charged a nominal fees for tranportaion of such wastes.	Urban Development Department & Rural Development Department	**6 (six) months**
5.	Urban & Rural Development Department will issue direction for all Institutional generators of plastic waste as well as solid wastes for ensuring segregation, collection and handover to plastic wastes to urban local bodies or gram panchayets.	Urban Development Department & Rural Development Department	**6 (six) months**
6.	While issuance of trade license by the urban local bodies, conditions of non use of plastic bags will be incorporated for operating their units. Penal provision may be mentioned in the license.	Urban Local Bodies	**6 (six) months**
7.	Effective raids and making them aware about the legal provisions can make a vital role for implementation of banning order of plastic carry bags in the State. The District level Committee under the chairmanship of District Magistrate & Collector in every district will coordinate and monitor this intensively.	District Magistrate & Collector and All Authorized Officers as mentioned in the notification no. F.8(30)/DSTE/ENV/Pt-II/679-97 dated 10/03/2015 regarding banning Order of Plastic Carry Bag	**On Regular basis**
8.	District Magistrate & Collector will coordinate with all urban local bodies and Gram Panchayets to ensure effective implementation of various provisions of Plastic Waste Management Rules, 2016 and submit action taken report on monthly basis to the Urban Development Department with a copy to the Tripura State Pollution Control Board.	District Magistrate & Collector	**Monthly basis**
9.	Strict vigilance on the Commercial Taxes check posts as well as at the ICP on the Indo-Bangladesh Border and other locations to restrict import of Plastic Carry Bags into Tripura for effective implementation banning order of Plastic Carry Bags.	Excise & Taxes Department	**On Regular basis**
10.	The Alternatives of plastic carry bags are to be popularized and prompted through SHG, NGOs or individuals so that such materials make it available in the market. Initiatives should be taken involving SHG, NGOs or individuals to manufacture Thongas, paper bags, jute bags, cloth bags etc.	Industries & Commerce Department, Social Welfare Department and Urban Local Bodies	**On Regular basis**

11.	Awareness programmes should be conducted more widely and frequently involving Eco Club schools, NGOs on the Plastic Waste Management Rules, 2016 and plastic pollution. IEC materials regarding plastic pollution should be prepared and distributed to Eco Club schools, NGOs for dissemination of information. The posters, banners and stickers should be displayed to generate awareness among the people	School Education Department & Tripura State Pollution Control Board	**On Regular basis**
12.	Every Urban Local Bodies shall prepare and submit an annual report in Form-V to the concerned Secretary in Charge of the Urban Development Department under intimation to the Tripura State Pollution Control Board by the 30th June, every year.	Urban Development Department & Urban Local Bodies	**Within 30th June, every year**
13.	Tripura State Pollution Control Board shall prepare a consolidated annual report in Form-VI to the Central Pollution Control Board on implementation of these Rules by the 31st July, of every year.	Tripura State Pollution Control Board	**Within 31st July, of every year**
14.	The State Level Advisory Committee, under the Chairmanship of the Principal Secretary, Urban Development Department will monitor the implementation of the proposed action plan and shall mate at least once in six month basis.	Urban Development Department	**6 (six) months**

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE :

Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department,Government of Tripura.

6. COMPLIANCE TO CONSTRUCTION AND DEMOLITION WASTE RULES:

Construction and demolition waste means the waste comprising of building materials, debris and rubble resulting from construction, re-modelling, repair and demolition of any civil structure. It is a challenging task to handle C&D waste because it is bulky, heavy and inert and also mixture of various materials of different characteristics. It is also difficult to choose any suitable disposal method, for example it cannot be incinerated due to its high density and inertness. With the advent of sustainable practices in the construction industry, C&D waste generation and handling issues have been in focus to achieve the sustainable goals for our common future. Reduce, Reuse, Recycle (3Rs) philosophy is highly useful in handling of C&D waste. The better practice to handle C&D waste is to minimize generation of C&D waste, but sometimes, it is unavoidable due to various issues such as change orders or demolition requirements for re-development. Recycling of C&D waste is important as it helps to reduce the dependence on natural resources and eliminates adverse environmental impacts. Recycling of C&D wastes has the additional advantage of controlling the quantum of C & D waste destined for disposal at landfills besides reducing transportation costs.

INITIATIVES TAKEN BY THE STATE :

1. About 850.17 MTPA Construction and Demolition Waste were being generated in 20 Urban Local Bodies of the State, of which about 480 MTPA Waste is being generated in Agartala Municipal Corporation (the capital city) alone. The Annual Report of Construction and Demolition Waste Management Rules, 2016 for the year 2019-20 is enclosed as (**Annexure-12)**.
2. Urban Development Department had issued directions to all the ULBs for implementation of construction and demolition Waste Management Rules, 2016.
3. All the 20 ULBs in Tripura are separately collecting and transporting the construction and demolition waste using trippers and disposing them in low lying areas for leveling. Also, some ULBs are using construction and demolition waste for repairing of kuccha roads.
4. The Urban Development Department has developed the "Tripura Construction and Demolition Waste Management Policy 2019". Please refer (**Annexure-13)** for departmental notification. The objectives of the Tripura C&D Waste Management Policy are (i) to ensure that no C&D Waste is dumped in open spaces by 2021 and (ii) to ensure at least 50% of C&D Waste generated is reused or recycled by 2021.
5. As per the C&D Rules, ULBs are required to make arrangements for collection and transportation of C&D Waste to processing and disposal facilities. All ULBs should notify locations where waste generators having small quantities of C&D Waste i.e. below 1 MT load should be allowed to deposit their waste. Furthermore, ULBS should frame bye- laws/directions for management of C&D Waste and these bye-laws/directions should include significant penalties to serve as a deterrent against non-compliance. ULBs should also be empowered to recover the penalty amounts as per the different modes set out in Tripura Municipal Act, 1994 and its subsequent amendments in force.
6. ULBs are also requested to set up recycling plants and make provisions for purchasing recycled products from those plants in order to make the plants financially sustainable. Furthermore, it is recommended that the ULBs shall identify sites to set up processing facilities in the state using a Public Private Partnership (PPP).
7. Agartala Municipal Corporation has floated online tender to set up C & D Waste Management Plant in PPP (buy back) mood. Land has been identified near the present SWM plant near Debendra Chandra Nagar, West Tripura. One agency has been selected to set up a plant for manufacturing mechanical bricks, pavers, tiles etc using C & D waste which will be procured by AMC, PWD (R & B) and RD department after ensuring the quality.
8. Revised building rules have been notified by the Urban Development Department vide No.F, 2 (466)-UDD/GL/TCPO/2018 (P-I)/1141-52 dated February 15, 2020. **(Annexure-14)** Bylaws to accommodate the policy prescriptions.

A. PROPOSAL OF ATTENDING THE GAP WITH TIME LINES :

For attending the gap, the Construction and Demolition Waste Management Plan for the State of Tripura are as follows:

Sl. No.	Challenges/Activities	Stakeholder responsible for implementatio	Timeline/targets to complete the activity

		n	
1.	Inventory of C&D Waste generation	TSPCB	TSPCB to complete this activity within one year 1 (one) Year
2.	Implement scheme for permitting bulk waste generators	Urban Development Department (UDD)	UDD to complete this activity within one year 1 (one) Year
3.	Establishment of C&D Waste deposition centers	All ULBs	ULBs to complete this activity within one year 2 (two) Year
4.	Implementation of By-Laws for C&D Waste Management	All ULBs	ULBs to complete this activity within one year 2 (two) Year
5.	Establishment of C&D Waste recycling plant or linkage with such facility	All ULBs	ULBs to complete this activity within one year 2 (two) Year
6.	Monitoring of implementation of the rules	TSPCB	This is a continuous activity. All the collection points and facility centers will be monitored per year
7.	Grant Authorisation to C & D Waste processing facility.	TSPCB	Continuous Activity.
8.	Preparation of state policy documents with respect to management of C & D Waste	UDD	State Government has finalized a state policy to management of C & D Waste. And it will be notified soon.
9.	Identification of suitable site for establishing C&D Waste for storage, processing and recycling facility	District Administration	Continuous activity
10.	Ensuring no disturbance to the processing facility on a long term basis including incorporation of the site in the approve land use plan	Town & Country Planning Department	Continuous activity
11.	Setting up of a Processing Plant (in PPP mode) for manufacturing eco-bricks, mechanical hollow bricks, pavers, tiles, etc. from construction waste	UDD	ULBs to complete this activity within one year 2 (Two) Year

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE：

Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department, Government of Tripura.

7. COMPLIANCE TO BIO MEDICAL WASTE MANAGEMENT RULES

Bio-medical waste means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities pertaining thereto or in the production or testing of biological or in health camps including the categories mentioned in Schedule-I of Bio-Medical Waste Management Rules, 2016. Bio Medical waste includes all the wastes generated from the Health Care Facilities which can have any adverse effect to the health of a person or to the environment in general, if not disposed properly. Indiscriminate disposal of infectious biomedical waste from hospitals, nursing homes and pathological laboratories has led to significant degradation of the environment, leading to spread of diseases and putting the people to great risk from certain highly contagious and transmission prone disease vectors. Therefore, such waste has to be managed with adequate care as per the Biomedical Waste Management Rules, 2016.

The Judgment dated 12/03/2019 of Hon'ble National Green Tribunal in the matter of Sailesh Singh vs. Union of India in case O.A. No.710 of 2017 draws kind attention to the several State Governments including SPCBs on the serious issues concerning non-compliance of the provisions of Biomedical Waste Management Rules, 2016. The proposed action plan is an attempt for effective implantation of various provisions of Bio-Medical Waste Management Rules, 2016 in compliance with the Judgment dated 12/03/2019 of Hon'ble National Green Tribunal.

EXISTING REGULATORY FRAME WORK :

The Ministry of Environment and Forest (MoEF), Govt. of India notified the Bio-Medical Waste (Management and Handling) Rules in July 1998 under the Environment (Protection) Act, 1986, through Gazette notification S.O. 630(E). Thereafter, the Bio-Medical Waste (Management and Handling) Rules were amended twice in the year 2000 and the last amendment was made in the year 2003.

To eliminate the weak implementation of the existing Rules and also to give thrust on waste minimization, recycling, treatment & disposal, the Biomedical Waste Management Rules, 2016 was newly framed by the Central Government in the year 2016 and came into force from 28th March, 2016 in supersession to the earlier Biomedical Waste (Management and Handling) Rules, 1998 as amended time to time.

BIOMEDICAL WASTE GENERATION IN TRIPURA

The estimated Biomedical Waste generation in the State is 1401.5 Kg/Day. Out of total 1401.5 Kg/Day of biomedical waste generated the quantity of Biomedical Waste generation from the bedded hospital and non-bedded hospitals 1051.76 Kg/Day and 216.49 Kg/Day respectively. Approximately, 133.20 Kg/Day of biomedical waste is generated from the other categories of healthcare establishments.

The Biomedical Wastes generated from the bedded & non-bedded hospitals are treated and disposed off in accordance with Bio-medical Waste Management Rules, 2016. Majority of the biomedical wastes treated and disposed off through captive incinerator/common treatment facilities. However, it is fact that the treatment capacity is less than the quantities of waste generation. The State Government has taken necessary initiative to set up one Common Bio Medical Treatment Facility for treatment of untreated Bio Medical Waste.

INITIATIVES TAKEN BY THE STATE :

1. The State Level Advisory Committee has been constituted under the leadership of Secrtary, Health & Family Welfare Department ant the Committee is holding its meetings regularly. Minutes of the meeting is enclosed as **Annexure-15.**
2. TSPCB issues Bio Medical Authorization under Rule (10) of Bio-medical Waste

Management Rules, 2016. As per the Bio-Medical Waste Management Rules, 2016 framed under the Environment Protection Act, 1981, the Board issued one-time Bio-medical Waste Authorization to all non-bedded Health Care Establishments after making necessary inspection. However, for bedded hospitals, the validity of Bio-medical Waste Authorization is synchronized with the validity of Consent Certificate. The number of total Authorization issued from TSPCB till date is 1080. The Fresh and Renewal Authorization issued during the year 2018-19 are 70 and 76 respectively. And the Fresh and Renewal Authorization issued during the year 2019-20 are 78 and 42 respectively, during the year 2020-21 are 86 and 45 respectively. As per the annual report of TSPCB, an amount of 1401.5 kg/day BMW generated in Tripura.

3. Tender was floated to set up Effluent Treatment Plant (ETP) at 7 selected Public Health Facilities for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site. Workorder will be issued shortly to set up Effluent Treatment Plant (ETP) at 7 selected Public Health Facilities for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site.

4. Trainings to all healthcare workers and others, involved in handling of bio-medical waste have been provided at the time of induction, and thereafter, at least once every year, in 30 public health facilities, which have been awarded with Kayakalp Award under Swachh Bharat initiative under National Health Mission. Recently, Medical Officers and healthcare workers of all Public Health Facilities under West Tripura District, South Tripura, Gomati Tripura, Sepahijala Tripura, Khowai Tripura and Unakoti Tripura have been trained on handling bio-medical waste with technical support of TSPCB.

5. 30 kayakalp awarded Public health facilities have already completed immunization of all health care workers and others, involved in handling of bio-medical waste.

6. As of now no Common Bio-Medical Waste Treatment Facility (CBWTF) exists in Tripura and the Bio-medical Waste is being managed in a decentralized manner by concerned Public Health Facilities through their captive treatment facilities. Amongst the Public Health Facilities 03 state level hospitals namely GBP Hospital, IGM Hospital & Cancer hospital have their own incinerator. Other Public Health Facilities are managing the biomedical waste through disinfection, deep burial & sharp pits. As per data obtained from Tripura State Pollution Control Board a total of 1401.5 Kg of Biomedical waste is generated per day in Tripura by a total number of 1743 Health Care Facilities/Occupiers & most of the Private Health care facilities have their own captive incinerator, autoclave & deep burial pits. However, one CBWTF Operator has been selected by Health & Family Welfare Department, Govt. of Tripura through open tendering through e-Procurement for the whole State of Tripura to cater to all 126 Public Health Facilities having estimated 4319 beds. In addition, all Private Health Facilities shall also be covered by the Agency at mutually agreed price per bed per day. Collection of Biomedical Waste generated by the Public / Private Health Facilities shall be carried out every day by the agency selected. The CBWTF will be set up at Devendra Chandra Nagar in West Tripura District for which land has already been allocated by the Agartala Municipal Corporation. Award of Contract (AOC) has been issued to Medicare Environmental Management Pvt. Ltd. Gachibowli, Hyderabad-500032. The SEIAA has issued the Environmental Clearance in favour of the said CBWTF. Consent to Establish and Bio Medical Authorization Certificate has already been issued in favour of this agency. Civil construction is going on for setting up of CBWTF. The concerned agency has been instructed to expedite the process for infrastructure development as well as setting up of the facility at an early date. It is expected that, the said CBWTF will be operational within next Six Months.

7. The project of Implementation of Bar Code system has been assigned to an agency. Bar code system will be implemented after commissioning of Common Bio Medical Waste Treatment Facility.

8. TSPCB has compiled data on bio-medical waste generation, treatment & disposal and submits the same as Annual Report to Central Pollution Control Board within the stipulated time period. The Annual Report of Bio Medical Waste Management Rules, 2016 for the year 2019-20 is enclosed as **(Annexure-16).**

9. The fifth meeting of the State Level Advisory Committee (SLAC) was held on 03-08-2020 under the Chairmanship of the Additional Chief Secretary, Health & Family Welfare, Govt. of Tripura to review all the matters related to implementation of the Bio Medical Waste Management Rules, 2016 in health care facilities of the state.

10. Moreover, the Health & Family Welfare Department, Government of Tripura has taken several measures for Handling, Treatment and Disposal of Waste generated during

treatment/diagnosis/quarantine of COVID -19 patients, so as to ensure protection of environment and public health as per the guidelines provided by CPCB.

11. There is only one dedicated COVID treatment Hospital in the state of Tripura. Agartala Government Medical Collage and GBP Hospital at Agartala, West Tripura has been identified as dedicated COVID hospital (DCH). Moreover, NTI Building of IGM Hospital & Central Ministry Hospital, Shalbagan were identified as dedicated COVID Health Centre (DCHC) within the West Tripura District. Moreover, nine facilities were identified as COVID care Centre (CCC) covering all eight districts of Tripura. **(Annexure-17)**

12. The dedicated COVID hospital has a captive treatment and disposal facility for COVID-19 wastes. The incinerable wastes generated from the dedicated COVID hospital are being disposed off through incinerator. The rest of the wastes are being disposed in to the deep burial pit with lid. The wastes generated from microbiological laboratory while testing the samples from suspected & confirmed COVID patients is being sanitized prior to disposal.

13. Several advertisements have been published by TSPCB and other stakeholders in the local news papers to generate awareness among the local publics. **(Annexure-18)**

14. Urban Development Department issued a Notification regarding imposition of monitory penalty for spiting and urinating in open and prohibited places. **(Annexure -19)**

15. The Officials of TSPCB has visited the dedicated COVID hospital for close monitoring of collection, segregation, transportation and disposal of all kinds of BMW and solid wastes.

16. The responsible ULBs have provided yellow colored bags (designated for BMW) to the persons responsible for operating quarantine camps or home care.

17. Training imparted to all the officials/workers regarding Handling/Treatment and Disposal of Waste generated during treatment/diagnosis/quarantine of COVID -19 patients.

18. Adequate personal protective equipments are being supplied to the staffs involve in handling and collection of waste from quarantine homes or home care centers.

19. Dedicated carts/vehicles have been provided for transportation of BMWs and proper sanitization of the vehicles/carts has been ensured.

20. Online training programme has been conducted by TSPCB involving all the staffs of Health Department and Urban Development Department regarding CPCB guidelines for handling BMW generated from the patients of COVID19. **(Annexure-20)**

21. Jingles/ video clippings have been broadcasted bearing the massage regarding COVID-19 for generating awareness among the all section of peoples.

22. Bio Medical Waste Management tracking app has already been installed. Moreover, Urban Development Department and Health & Family Welfare Department have been communicated for installation of the tracking app for proper management of Bio Medical Wastes.

PROPOSAL OF ATTENDING THE GAP WITH TIME LINES :

A Proposal for attending the gap with time lines has been framed for proper effective management of Bio Medical Wastes in the state of Tripura.

Sl No.	Plan of action	Timeline	Responsible departments
1	To ensure implementation of the Rule in all health care facilities or occupiers as per the Rule 4 of Biomedical Waste Management Rules, 2016	Continuous Process	Health & Family Welfare Department/Hospital Authorities
2	Allocation of adequate funds to all Government Health Care Facilities for effective management of Bio-Medical Waste	Within 3 year	Health & Family Welfare Department.

3	Procurement and allocation of adequate Bio-Medical Waste Treatment Equipments and make provision for consumables for bio-medical waste management in Government Health Care Facilities	Within 3 year	Health & Family Welfare Department.
4	State Level Advisory Committee/District Level Advisory Committees to hold review meeting to oversee the implementation of Bio-Medical Waste Management Rules in the State/ respective Districts.	Continuous Process.	Health & Family Welfare Deptt./District Administration
5	Advise State Pollution Control Boards or Pollution Control Committees on implementation of these Rules.	Regular activity	State Level Advisory Committee/ District Level Advisory Committees/ CPCB
6	Implementation of recommendations of the Advisory Committee in all the Health Care Facilities.	Within 2 year.	Health & Family Welfare Deptt./TSPCB/ULBs/Village Panchayet
7	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Already completed and will be updated time to time.	TSPCB
8	Compilation of data and submission of the same in annual report to Central Pollution Control Board within the stipulated time period	TSPCB submitted the Annual report to CPCB.	Health & Family Welfare Deptt./TSPCB/ULBs
9	Grant and renewal, suspension or refusal cancellation or of authorisation under these rules (Rule 7, 8 and 10).	Continuous Process.	TSPCB
10	Monitoring of compliance of various provisions and conditions of authorisation.	Continuous Process.	TSPCB
11	Action against health care facilities or common bio-medical waste treatment facilities for violation of these rules (Rule 18).	Continuous Process.	TSPCB
12	Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities and State Pollution Control Boards or Pollution Control Committees Staff on segregation, collection, storage, transportation, treatment and disposal of bio-medical wastes.	Continuous Process.	Health & Family Welfare Deptt /TSPCB
13	Undertake or support research or operational research regarding bio-medical waste management.	Continuous Process.	TSPCB

14	Any other function under these rules assigned by Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Continuous Process.	TSPCB/ Health & Family Welfare Deptt
15	Publish the list of Registered or Authorised (or give consent) Recyclers.	Continuous Process.	TSPCB
16	Undertake and support third party audits of the common bio-medical waste treatment facilities in the State.	Continuous Process.	TSPCB
17	Provide or allocate suitable land for development of common bio-medical waste treatment facilities in their respective jurisdictions as per the guidelines of Central Pollution Control Board. .	Continuous Process.	Health & Family Welfare Deptt./ULBs/Village Panchayet.
18	Collect and disposal of other solid waste (other than the bio-medical waste) from Health Care Facilities as per the Solid Waste Management Rules, 2016 or as amended time to time.	Continuous Process.	ULBs/Village Panchayets
19	The effluents generated from the premises of occupier or operator of a common Bio-Medical Waste Treatment and Disposal facility shall be treated by setting up of effluent treatment plant of adequate capacity for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site.	Within 3 years.	Health & Family Welfare Deptt./Hospital authorities
20	The untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste are disposed within forty-eight hours in all Health Facilities.	Within 2 years	Health & Family Welfare Deptt./ Animal Resource Deptt./ Authorities of Institution
21	One CBWTF to be set up by the Health & Family Welfare Department, Govt. of Tripura under PPP Model to cater a facility so as to ensure that biomedical waste collected from Public Health Facilities is transported, handled, stored, treated and disposed off without any adverse effect to the human health and environment.	Award of Contract has already been given for Commissioning of CBWTF. Public Hearing has already been completed. Process of issuance of EC is going on and will be completed within Stipulated timeline.	Health & Family Welfare Deptt/Operator of CBWTF/Occupiers
22	Bar Code System across all Public Health Facilities shall be established	Within 1 Year.	Health & Family Welfare Deptt

23	Immunization of healthcare workers and others for remaining Public Health Facilities, involved in handling of bio-medical waste for protection against diseases including Hepatitis-B and Tetanus that are likely to be transmitted by handling of bio-medical waste till December, 2021.	Within 1 year	Health & Family Welfare Deptt
24	Provision of Health Cards for all healthcare workers and others involved in handling of bio-Medical waste across all Public Health Facilities.	Within 1 year	Health & Family Welfare Deptt
25	Setting up ETP for 108 PHCs, 22 CHCs and remaining 7 SDHs for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site proposed to be implemented in phases.	Within 4 year	Health & Family Welfare Deptt

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Dr. Deep Kr. Debbarma, Nodal Officer, State Environmental Health Cell, Directorate of FamilyWelfare & P.M., Government of Tripura, Email: dr.deepkumar@gmail.com.

8. COMPLIANCE TO HAZARDOUS WASTE RULES :

INITIATIVES TAKEN BY THE STATE:

i. **Authorization status:** The provisions of Rules 6 of the Hazardous & other Wastes (Management & Trans boundary Movement) Rules, 2016 provides that every occupier of the facility who is engaged in handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of the hazardous and other wastes shall be required to make an application to the State Pollution Control Board and obtain authorization from the State Pollution Control Board. Till date, there are total 20 (twenty) numbers of industries/ occupiers who have applied/ obtained authorization from the TSPCB.

ii. **Hazardous waste generation in Tripura :** There are total 172 numbers of Industries identified as Hazardous Wastes generating units. The estimated Hazardous Waste generation in the State is 360.14 MTPA so far the Annual Inventory for the year 2019-20 is concerned **(Annexure-21).** The different categories of hazardous wastes generation are shown in table below-

Sl. No.	Categories of hazardous waste	Quantity
1	Recyclable Waste	265.16 MTPA
2	Landfillable Waste	4.50 MTPA
3	Incinerable Waste	4.00 MTPA
4	Utilizable Waste	2.48 MTPA

The recyclable hazardous wastes such as wastes oil/used oil are generated mainly from the automobile servicing units/thermal power plants/Diesel Generator sets etc. The decontamination of contaminated drums/barrels/containers etc. is being utilized under Rule 9 of HOW Rules 2016. On the other hand, the exploration of natural gas, sludge generated from treatment of effluents/waste water etc. activities generated the land fillable hazardous wastes in the State. These apart, the oil soaked waste cloths/empty containers contaminated with oil/wastes or residue containing oils etc. generated from the automobile servicing units/thermal power plants/Diesel Generator sets etc. constitute small quantity of incinerable waste generation in the State.

Initiatives have been taken by Tripura State Pollution Control Board to prepare Re-inventory of Hazardous and other wastes generating units in the State. E-Tender has been floated and Technical evaluation of the tenders has been completed. Work Order will be issued very shortly. **(Annexure-22)**

PROPOSAL FOR ATTENDING GAPS WITH TIMELINE:

The strategy for the management of Hazardous and other Wastes is proposed in accordance with the Hazardous and other wastes (Management and Trans boundary Movement) Rules, 2016. Depending on the characteristics of waste, option is given to recycle, reuse and recovery of materials that can be carried out both on site and off site. If it is not possible to recycle, reuse and recovery of material, preference is given to dispose in secure landfill, subject to physical or chemical treatment before disposal. For the waste, which can neither be recycled/reused/recovered nor can be sent to secured landfill the waste should go for incineration.

The Hazardous Waste Management Plan of the State for attending gaps with timeline are as follows:

Sl. No.	Plan of Action	Implementing Department	Time line
1	Re-inventory of Hazardous and other wastes generating units in the State.	TSPCB	One Year
2	Enforcement of maintaining daily records and manifest document, timely and regularly submission of annual reports by the hazardous waste generating units, etc. as required under the HOWM Rules, are being ensured;	Labour Department	ContinuousActivity
3	Assess implementation mechanism with an objective to ensure that hazardous waste management in the State is in compliance with provisions laid down under the said Rules.	Environment Department	ContinuousActivity

4	Organize workshops for hazardous waste generating units so as to sensitize them about obligations/requirements under the HOWM Rules. Awareness campaign may also be done through newspaper notices.	Environment Department	ContinuousActivity
5	Necessary co-ordination with the State Government / UT Administration for setting up of common HW TSDFs or sharing common TSDFs of other States/UTs for disposal of non-recyclable and non-utilizable hazardous waste generated within the State/UT.	Environment Department	ContinuousActivity
6	Identification of all defaulting units by verifying hazardous waste storage vis-a- vis their generation as per raw material consumption/production data.	Labour Department / TSPCB	ContinuousActivity
7	Recyclable wastes would be recycled/re- processed environmentally sound manner either locally or outside the State.	Industries & Commerce Department/Labor Department	ContinuousActivity
8	Ensure proper collection and handling of hazardous waste at unit level.	Industries & Commerce Department/Labor Department	Continuous Activity
9	Providing temporary storage facility for hazardous waste at each industrial estate/ industrial cluster.	Industries & Commerce Department/Labor Department/Environment Department	ContinuousActivity
10	Adequate transportation facility for transporting hazardous waste from the individual unit to temporary storage facility and from temporary storage facility to common Treatment, Storage & Disposal facility either within the State or outside the State whichever is applicable.	Industries & Commerce Department/Urban Development Department/EnvironmentDepartment	ContinuousActivity

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE :

Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department, Government of Tripura.

9. COMPLIANCE TO E-WASTE RULES :

E-Waste means all types of discarded electrical and electronic equipment, whole or in part as waste, rejects from manufacturing, refurbishment and repair processes, which are not fit for their originally intended use. It covers obsolete electronic & electrical devices such as computers, servers, main frames, monitors, TVs, refrigerators, air-conditioners, telecommunications devices (such as cellular phones, landlines phones etc.), calculators etc. Increasing use and dependence on Electrical and Electronic Equipment (EEE) resulting into generation of large quantity of e-waste. Since E-waste consists of items of economic value and poses environmental & health risks, it needs to be managed in an environmentally sound manner. E-waste is potentially hazardous

waste due to unscientific handling, treatment, incineration and dumping. E-waste contains significant quantities of hazardous waste including lead, mercury, cadmium, antimony nonyphenol, brominated flame retardants, polybrominated biphenyl ethers, polychlorinated biphenyls, triphenyl phosphate, chromium, barium and beryllium etc. Government of India has notified E-Waste Management Rules 2016.

These Rules are expanded to manufacturer, dealer, re-furbisher and Producer Responsibility Organization (PRO) of components, consumables, spares and parts of EEE in addition to equipment as listed in Schedule-I appended with the Rules. Moreover, Compact Fluorescent Lamps (CFL) and other mercury containing lamps are brought under the provisions of these Rules.

The State has already submitted the Annual Report on E-waste Management to CPCB within the stipulated timeline. **(Annexure-23)**

INITIATIVES TAKEN BY THE STATE :

Sl. No.	Challenges/ Activities	Stakeholder responsible for implementation	Action	Current Status	Desirable level of compliance in terms of status	Gap between current status & desired level	Proposal for attending the gap with timelines
1.	Checking of informal Trading, dismantling, and recycling of waste	SPCBs/PCCs / District Administrator	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	There is no such dismantling unit and recycling unit of e-waste. The channelization of E-waste has been done only through authorized Collection Centre or Collection Centre of PRO. However, checking of informal trading has been conducted through TSPCB, but not quarterly.	100%	No gap has been observed	-
2.	Facilitate collection and disposal of e-waste	SPCBs/PCCs / District Administrator/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	Collection and disposal of e- waste has been routed through Collection Centre and Collection Centre of PRO. The State Government may formulate mechanism for collection and environmentally sound disposal beside setting up of recycling facilities.	75%	25% gap are observed.	The Government may take adequate steps to formulate the mechanism for collection and environmentally sound disposal besides setting up of recycling facilities by next 6 months.

3.	Governance Frame work for monitoring compliance	SPCBs/PCCs / District Administrator/ CPCB	Monitoring to be ensured at City/District and State Levels for which Nodal Officers (State Environment Secretary, District Collector, CMD/ Commissioners) to be designated. Time Frame — Three (3) months	Monitoring conducted from TSPCB. A notification from the State Government will be issued shortly wherein State Environment Secretary will be designated as State Level Nodal Officer, District Collector will be as District Level Nodal Officer for respective district, Municipal Commissioner & Chief Executive Officer will be designated as the City level Nodal Officer and Town Level Nodal Officer respectively.	50%	50%	Proposal will be placed to the State Government for consideration within next 6 months.
4.	Capacity building at district/ State/ CPCB level	SPCBs/PCCs / District Administrator/ CPCB	Special workshops to educate functionaries in government /NGOs be run over one year.	Such workshop has been organized through Collection Centre/ PRO. This apart, TSPCB is providing financial support to various NGOs/ Collection Centre to organize Special workshops on E waste to educate functionaries in government /NGOs.	100%	No gap has been observed	-
5.	IEC plan be firmed up and executed	SPCBs/PCCs / District Administrator/ CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame- Three (3) months.The IEC Plan to be executed in 1 year.	IEC materials and tool kits prepared by the producer organizations/TSPCB are being distributed through their respective Collection Points being the execution of IEC plan.	100%	No gap has been observed	-
6.	Inventorization	TSPCB	Inventorization of e-waste generation	Inventorization of e-waste generation is being carried out by TSPCB	50%	50%	Initiative have to be taken for early completion of the inventorisation of e-waste generation.

7.	Strengthen system of enforcement	SPCBs/PCCs / District Administrator/ CPCB	Quarterly review of violations and enforcement actions at city/ district/state level and quarterly reports to be filed with CPCB	Being done regularly.	100%	No gap has been observed	-

PROPOSAL FOR ATTENDING THE GAP :

However an action plan on E- Waste Management Activities has been framed for proper implementation and Channelization of E-Waste throughout the state of Tripura. The E-Waste Management Plan for the State of Tripura are as follows:

Sl. No.	**Challenges/Activities**	**Stakeholder responsible for implementation**	**Timeline/targets to complete the activity**
1.	Inventorization of e-waste generation	TSPCB	Two year.
2.	Identification of Producers who have not obtained, EPR Authorization	CPCB, Custom Department, Ministry of Commerce and Ministry of Electronics & Telecommunication	Two year.
3.	Verification of quantity of e-waste collected by producers	CPCB/TSPCB	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
4.	Verification of systems provided by producers for collection and provided by producers channelization of e-waste.	CPCB/TSPCB	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
5.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	TSPCB	This is a continuous activity. All the dismantlers/recyclers will be verified per year.
6.	Checking of informal trading, dismantling, and recycling of waste	TSPCB/District Administration	TSPCB in coordination with District Administration to carry out quarterly drive for checking of this activity.
7.	Facilitate collection and disposal of e-waste	TSPCB/District Administration/CPCB	TSPCB has authorized a collection centre to collect the E-Waste from the entire State.
8.	Governance frame work for monitoring compliance	TSPCB/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (State Environment Secretary, District Collector, CMD /Commissioners) to be designated. Time Frame-Six (6) months.
9.	Capacity building at district/State/CPCB level	TSPCB/District Administration/CPCB	Special workshops to educate functionaries in Government/ NGOs be run over one year.

10.	IEC plan be firmed up and executed.	TSPCB/District Administration	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame- Six (6) months. The IEC Plan to be executed over the year.
11.	Strengthen system of enforcement	TSPCB/District Administration/CPCB	Quarterly review of violations and enforcement actions at city/ district /state level and quarterly reports to be filled with CPCB.

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE :

Shri Salil Das, Additional Director (Director in Charge), Directorate of InformationTechnology, Govt. of Tripura

10. 351 POLLUTED RIVER STRETCHES IN THE COUNTRY

A. CURRENT STATUS (Action Taken Report) :

- Tripura State Pollution Control Board (TSPCB) is conducting water quality monitoring on monthly basis under National Water Quality Monitoring Programme (NWMP) of Central Pollution Control Board for the following six identified polluted river stretches in the State:

River	River Stretch
Burigaon	Along Bishalgarh
Gumti	Telkajila To Amarpur
Haora	Agartala To Champaknagar
Juri	Along Dharmanagar
Khowai	Along Teliamura
Manu	Along Kailashahar

1. In pursuance to the Report of the CPCB and in compliance of the directions of the Hon'ble NGT, Principal Bench, New Delhi, vide its Order dated 20.09.2018 in O.A. 673 of 2018, the State Government constituted a **River Rejuvenation Committee (RRC),** vide its Memorandum dated 01.11.2018. The Committee is also functioning as the Monitoring Committee to review the implementation of the Action Plan already prepared for rejuvenation of 6 (six) identified river stretches of Tripura. Minutes of the RRC meeting is enclosed as **Annexure-24**.
2. The River Rejuvenation Committee has prepared the Action Plans for individual river stretches as suggested by the CPCB. The Action Plans were sent to CPCB on 28.06.2019. The said Action Plans is under implementation.
3. The status of implementation of the Action Plan for restoration of six identified river stretches are being sent to National Mission for Clean Ganga (NMCG) with a copy to CPCB

every month.

4. From the analytical report for all the monitoring locations of six rivers entered in EWQDES portal of CPCB by TSPCB since June, 2016, it has been observed that the BOD values for the six identified polluted river stretches were within prescribed standard limit (3 mg/l) except for some specific months in respect of Gumati river (June, July, August & September, 2016 at Sonamura location), Haora river (June & July, 2016 at Chandrapur location; June to August, 2016 at Dashamighat location) Juri river (June to November, 2016 at Krishnapur location) Manu river (June to August, 2016 at Kailasahar location). It is relevant to mention that for all the monitoring locations of Khowai river, the BOD value was within prescribed standard limit (3 mg/l) since June, 2016. The month wise latest analytical report in respect of BOD values for the six identified polluted river stretches are at (**Annexure-25).**

5. The details of flood plain area identified for the identified six polluted river stretches are as follows:

Name of river	**Flood plain areas**
Burigaon	Laxibil, Chandranagar, Naraura, Raghunathpur, Jangalia, Kadamtali, Gazaria, Dhakarbari, Rahimpur, Rangapani, Sikria, Andigang
Gumti	Uttar Maharani, Udaipur, Palatana, Shilghati, Melaghar, Sonamura
Haora	Khayerpur, Kashipur, Baldakhal, Aralia, Jogendranagar, Joynagar (Dashamighat)
Juri	Satshangam, Kadamtala, Sharaspur, Churaibari, Maheshpur, Laxminagar, Bishnupur, Chandrapur, Dharmanagar, Radhapur
Khowai	Dashamighat (TLM), Baishghar, Maiganga, Isharbill, Hadrai, Moharcherra, Kalyanpur and Dwarikapur
Manu	Latiapura, Srirampur, Kailasahar, Chantail, Jalai, Pecherdhahar, Dalogaon, Fatikroy, Taraninagar, Masauli

6. All concerned Departments/Organizations have been directed to take necessary steps for effective implementation of the Action Plans so that the water quality of the 6 (six) identified river stretches remains within prescribed standards.

7. Further, the Chief Secretary, Tripura also monitored the action taken on implementation of the Action Plans for rejuvenation of the six identified river stretched every month in the State Level Committee meeting through video conferencing with all DMs.

8. Bio remediation/phyto remediation of the drains carrying sewage will be carried out in a phase wise manner, 15 ULBs will construct FSTPs also.

9. All the ULBs have been directed to adopt in-situ Bio-remediation and phyto remediation of sewage in drains. All the major drains have been identified. **(Annexure-26)**

10. Work order has been issued for engagement of survey consultants to prepare baseline information for pollution abatement of storm drains through in situ bio remediation in 20

ULBs in Tripura. Survey is going on. After completion of base line study of each drains (length, widths, flow, discharge etc.) tender will be floated by UDD for each ULBs for execution of in situ bio remediation works. **(Annexure-27)**

11. The tender for Bio remediation for 5 drains as pilot basis in Agartala has been completed. Work will be commenced soon. **(Annexure-28)**

12. The technical specifications of Faecal Sludge Treatment Plants (FSTPs) of 600 KLD capacity has been finalized and uploaded in the website of UDD. The identification of the land is going on by each ULBs for setting up of FSTPs. Land has been identified by ULBs.

13. A comprehensive action plan is prepared for 100% sewage Management for the state and submitted to CPCB. All concerned have been requested for its effective implementation.

B. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE :

Sri Animesh Das, IAS, Director, Science, Technology & Environment, Government of Tripura [RRC Chairman, Tripura], Gorkhabasti, Agartala, Phone no : (0381)-2325228, Fax no : (0381)2307751, Email: dste-tr@gov.in/ directorste@gmail.com

11. 122 NON-ATTAINMENT CITIES

INITIATIVES TAKEN BY THE STATE:

1. **There is no Non-attainment city/town in the State of Tripura** as per the order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities''. However, an Action Plan for controlling Air Pollution in the State of Tripura has been prepared by TSPCB and already submitted to CPCB. (**Annexure-29)**

2. Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis. However, air quality measuring equipment were kept in the 3 (three) zonal offices of TSPCB to monitor the air quality in the other districts during festive occasion as well as monitoring of emission from various industrial units as and when required.

3. One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala air monitoring station has been linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB".

   For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at

Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is under process.

4. TSPCB has developed a public grievance portal similar to "Sameer" app of CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH",** which will serve as PGRP**.** Advertisements have been issued in local newspapers regarding this app so that the people are aware about this app. The general public can submit complaints/ grievance regarding various environment related issues like Air, Water and Noise pollution etc through this app. **(Annexure-30)**

5. In compliance with the direction of the Hon'ble NGT in the above-mentioned Order, the meeting of the State Level Committee (SLC) under the Chairmanship of the Chief Secretary, Tripura are being conducted regularly to review this specific matter along with other environmental issues.

6. The Chief Secretary, Government of Tripura vide Notification No.F.1(34)/AS/CS/NGT/2020/2240-46 dated 08.12.2020 has notified an "Environment Monitoring Cell" attached to the office of the Chief Secretary, Tripura as per the direction of the Hon'ble Supreme Court of India and Hon'ble NGT order in OA No.606/2018 to coordinate among the concerned Departments for implementation of the Municipal Solid Waste Management Rules, 2016 and other environmental issues. **(Annexure -31)**

7. The Government of Tripura vide Notification No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017 notified that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole State of Tripura. And for each such default, the violators shall be liable to pay Environmental compensation. This notification has been issued to combat air pollution throughout the State. **(Annexure-32)**

8. The Tripura State Pollution Control Board has directed all the ULBs to take necessary actions on the following issues to control air pollution:

i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.

ii. Covering of unpaved roadside using grass or by any other means.

iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.

iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.

v. Road side plantation.

Copy of the said letter is enclosed as **Annexure-33.** Moreover, the TSPCB has also requested other concerned Departments to take necessary measures to control the Air Pollution.

9. A meeting was held on 16.12.2020 under the chairmanship of the Special Secretary, Revenue Department regarding deployment of Emergency Response System (ERS) due to air pollution. A copy of the Minutes of the meeting is enclosed as **Annexure-34**.
10. The Department of Science, Technology & Environment, Government of Tripura had issued Notification regarding restricted use of fire crackers vide No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 wherein it was notified that the crackers with reduced emission/ green crackers shall be permitted to be manufactured and sold in the state of Tripura. It was also notified that on the Diwali or on the day of other festivals, when such firecrackers generally takes place, the scheduled timing of such fireworks, would strictly be from 8.00 pm till 10.00 pm only. On Christmas eve and new year eve, when such fireworks start around midnight midnight i.e. 12.00 am, timing of fireworks should be from 11.55 pm till 12.30 am only. Copy of said Notification is enclosed as **Annexure-35.**
11. The Chief Secretary, Tripura also issued a Memorandum No. F.1(4)/CS/As/Misc/2020 dated 10.11.2020 in compliance of the order dated 9.11.2020 of Hon'ble National Green Tribunal to restrict the use of Fire Crackers and also to contain the air/noise pollution during Diwali and other festivals throughout the State. (**Annexure-36**).
12. In terms of legacy waste, there is only one old Dump Site under Agartala Municipal Corporation, namely, "Hapania Dump Yard" which is under process of scientific closure with the assistance of NEERI (National Environmental & Engineering Research Institute), Nagpur. Dumping in this dump site has been stopped since 2013. It is expected that the scientific closure of this Dump Site along with the treatment of 5,000 MT legacy waste will be ensured within stipulated timeline.
13. A scientific treatment of Legacy Waste has been initiated by Agartala Municipal Corporation (AMC) for the above-mentioned Hapania Dump Site. The work is in progress as per the steps suggested by National Environmental Engineering Research Institute (NEERI), Nagpur. Till date 65% of the work has been completed. The remaining works are remediation of legacy waste (non bio-degradable), covering fresh earth, vegetation and creation of green belt. The agency has been selected for execution of remaining work and presently work is in progress.
14. Awareness programmes have been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other electronic media to generate awareness among the people throughout the year. **(Annexure-37)**
15. Raids have been conducted prior to festive occasion this year also jointly by the officials of District Administration and Tripura State Pollution Control Board for enforcing the restriction of sale as well as use of banned fire crackers throughout the State of Tripura. Considerable quantity of illegal fire crackers were seized from various markets and the seized firecrackers were disposed off as per Waste Management Rules**. (Annexure-38)**
16. Surveillance team has been formed by the TSPCB to monitor the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival. The said team has monitored the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival. **(Annexure-39)**

17. As per the guideline of CPCB, the Ambient Air Quality Monitoring has been conducted by TSPCB during 07.11.2020 to 21.11.2020 on the occasion of Diwali festival, 2020 to assess the air quality status before, during and after the Diwali festival. **(Annexure-40)**
18. The Tripura State Pollution Control Board has requested the Transport Department, Government of Tripura to take necessary steps to minimize & Control the vehicular emission and also to ensure that that no vehicle shall run in the road without having valid PUC Certificate.

    The Vehicles are being checked regularly for PUC certificates by the Traffic Police and if found exceeding the emission limits, the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also being recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.

19. In Tripura, Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling stations have been established in Tripura. CNG buses have also been introduced in Agartala towns.
20. E-rickshaw has already been introduced throughout the state since last 5 years.
21. All Urban Local Bodies are in action for cleaning of road dust at early morning by spraying water.
22. All the Brick Kilns are operating their units with Fixed Chimney having height of 90-120 ft. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level further. Awareness programme has been initiated among the Brick Kiln owners for converting the existing Fixed Chimney Bulls Trench kilns in to Zigzag kilns.
23. A Notification has been issued by AMC to use only treated water for the water sprinkling at road and never to allow use of drinking water for these activities AMC also confirms that presently no surface or ground water is used for watering parks and gardens in the city.

24. Extensive road side plantation is being done by the Forest Department throughout the State.
25. Regular enforcement drives are being conducted throughout the state against the vehicles plying on road violating Motor Vehicle Acts including emission norms.
26. With a view to minimize and control vehicular emission, registration of BS-IV vehicles are not allowed as per the decision of the Hon'ble Supreme Court of India, and only BS-VI vehicles are getting registration.
27. At present there are 51 (Fifty one) numbers of authorized Emission Testing Centres by the Transport Department. These centres are measuring emission from vehicles and issue Pollution Under Certificate (PUC). Recently, approval has been given to open 17 (Seventeen) more Emission Testing Centres in the State.
28. Initiative has been taken by the Transport Department to introduce the mobile PUC Van to cover remote area people to get their vehicle tested easily.
29. It is mandatory to have valid PUC certificate of a vehicle to apply for fitness certificate in VAHAN-4. At present, 44 numbers of PUC centre's have been integrated with VAHAN-4 and the emission testing are done online at the PUC centre's.

A. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Sri Animesh Das, IAS, Director, Science, Technology & Environment, Government of Tripura [RRC Chairman, Tripura], Gorkhabasti, Agartala, Phone no : (0381)-2325228, Fax no : (0381) 2307751, Email: dste-tr@gov.in/ directorste@gmail.com

12. 100 INDUSTRIAL CLUSTERS

INITIATIVES TAKEN BY THE STATE :

1. Tripura is an industrially less-developed State. **There is no large scale industrial cluster in Tripura which falls within the 100 identified polluted industrial clusters.**
2. As per current status there are 1418 nos. of industries out of which Nos. of Red, Orange and Green category industries are 70, 993 & 350 respectively. This apart, there are 5 nos of Highly Polluting Industries out of which 4 nos. have installed Online Continuous Emission/Effluent Monitoring System (OCEMS) and have started to transmit the data.
3. In Tripura, the main Industrial Cluster is at Bodhjungnagar, which is located about 15 km. away from Agartala city. Tripura Industrial Development Corporation Ltd. is functioning as nodal agency of Govt. of Tripura for the purpose of Industrialization in the State. This has developed over last about two decades over an area of about 535.73 acres. This Cluster has total 58 units. One redeeming feature of the Cluster is the use of Natural Gas as the source of Fuel by the industries, instead of Coal, Diesel, etc. This has greatly helped in controlling pollution levels. Further, a Common Effluent Treatment Plant (CETP) with capacity of 500 KLD has been set up in the Cluster. TSPCB is collecting effluent samples from this CETP on regular basis. The effluent quality is within the prescribed standards. In compliance with the direction of Hon'ble NGT, the Tripura State Pollution Control Board (TSPCB) has undertaken a study to assess the Comprehensive Environmental Pollution Index (CEPI) of Bodhjungnagar Industrial Cluster. The aggregated CEPI Score of the said Cluster is found 57.55. Thus, the Cluster falls in the "low polluted industrial cluster'' category.
4. The Committee constituted by the Chief Secretary held a meeting on 02.04.2019 to consider that CEPI Assessment and to prepare an Action Plan for the Cluster.
5. As per the Action Plan and also in accordance with the revised norms of CPCB, the regular monitoring of Air and Water (Surface & Ground Water) Quality are to be carried out periodically by TSPCB.
6. Common effluent treatment plant (CETP) of 500 KLD capacities has been established at Bodhjungnagar Industrial Complex. At present the plant is running smoothly. The CETP is connected with Effluent generating Units through common pipe line for transportation of Effluent to the plant for treatment purpose. Effluent is being treated in CETP at different stage so as to make the content of impurities up to a permissible limit as per guide line of Tripura State Pollution Control Board (TSPCB).
7. The treated water of CETP is being used for gardening/agricultural purposes.
8. Further, in the Common Effluent Treatment Plant (CETP), an Online Continuous Effluent Monitoring System (OCEMS), with data connectivity to CPCB, will be installed & made functional within 6 months. The Tripura Industrial Development Corporation has placed order for procurement of online Continuous Effluent Monitoring System (OCEMS). The installation of OCEMS is likely to be completed within January, 2020.
9. In compliance of the Order of Hon'ble NGT in O.A No.593/2017 in the matter of Pariyavaran Suraksha Samiti & And Vs. Union of India & Ors, Tripura State Pollution Control Board is regularly submitting the status report of STP, ETP, CETP and OCEMS in time bound manner to CPCB.

B. PROPOSAL OF ATTENDING THE GAP WITH TIME LINES

1. The frequent monitoring may be carried out as to whether the ETP/CETP in the industrial cluster are working or not.
2. For attending the gap, a Management Plan has been prepared for controlling pollution in industrial clusters. The Management Plan for controlling pollution in industrial clusters are as follows:

Sl No	Action Areas	Responsible Department	Time line
1.	Inventorisation of waste water generating units for the State	Department of Industries & Commerce / Tripura State Pollution Control Board	1 year
2.	Operation & Maintenance of CETP at Budhjungnagar Industrial Cluster for effective management of industrial wastewater.	Department of Industries & Commerce	Continuous process
3.	Ensure to set up ETP/STP for waste water generating industrial units/Health care facilities throughout the State	Health Department/ Tripura State Pollution Control Board	Continuous process
4.	Environmental monitoring of waste water and treated water of CETP/ETP/STP of waste water generating units/health care facilities for effective management of industrial wastewater.	Tripura State Pollution Control Board	Continuous process
5.	Ensure to proper utilization of the Treated waste water (through ETP or STP) generated from different industrial units/hotel in the Industrial activities, gardening, agriculture etc.	Department of Industries & Commerce/Tripura State Pollution Control Board	Continuous process
6.	Action to be taken against the non complying industrial units with respect to environmental standard of Wastewater	Tripura State Pollution Control Board	Continuous process
7.	Public Reddressal portal to be developed for attending the complaints related to industrial pollution	Tripura State Pollution Control Board	1 Year

C. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Director, Industries & Commerce Department Lichu bagan, CapitalComplex, Agartala.

13. STATUS OF STPs AND RE USE OF TREATED WATER

INITIATIVES TAKEN BY THE STATE :

i) There is only one 8 Million Litres Per Day (MLD) capacity Sewage Treatment Plant (STP) in entire State of Tripura which is located in Agartala city. The Plant is being operated and maintained by Agartala Municipal Corporation (AMC). The STP was set up with assistance

under JNNURM and was commissioned in the year 2017. At present, incoming flow of raw water varies from 2.50 MLD to 3.0 MLD. This quantum is being treated at the Plant. There is a storage and chlorination sump of 1.5 lakh litres capacity for treated sewage water at the Plant.

ii) Work on pipelines and additional sewage connections is under progress.

iii) In addition to the STP set up by Agartala Municipal Council, there are 30 more smaller STPs operating be individual units (mainly in healthcare and hotel sectors). These are also operating satisfactorily.

iv) At present, the treated water produced in the STP is partially used for watering of municipal gardens and watering of roads during dry season and part of the water is discharged to the storm water drainage of Katakhal. The salient points of the Action Plan for utilisation of treated are as follows:

a) Watering of Gardens & Open spaces in Agartala City: There are 12-15 parks/ gardens and other open spaces in Agartala City which require watering on daily basis. Municipal water tanker collects the treated water from the storage tank at the Sewerage Treatment Plant and supplies the same to these parks/ gardens for watering. A dedicated team has been formed for this purpose. In the bigger parks, underground water reservoirs will be created to store the water supplied by municipal water tankers and the water will be used for watering the gardens using lifting mechanism & sprinklers. Notification has been issued from Agartala Municipal Corporation to the effect that for the purpose of watering public gardens and parks and watering of roads, only treated water from the Sewage Treatment Plant will be used and in no case, the drinking water from water treatment plants will be used for this purpose.

b) Road watering in dry season: During dry season, there is lot of dust in the air because of movement of vehicles on the roads within Agartala City. To counter this problem, daily watering of the roads is being done using municipal water tankers in the morning on all major roads of Agartala City during the months of November to April every year.

c) Irrigation of Agricultural fields: During the dry season, the agricultural fields which are located in the vicinity of the Sewerage Treatment Plant will be provided the treated water for the purpose of irrigation. For this purpose, the water will be discharged in the nearby agricultural field using water tankers or water pipelines to be laid for this purpose.

d) Provision for future sewage Treatment Plants: Action Plan for utilization of treated water which will be produced in the Sewerage Treatment Plant will be included as an integral part of the Projects from the inception itself so that the treated water from such Projects is not wasted.

v) The said treated water will be used for watering of gardens & open space in Agartala city, road watering in dry seasons, irrigation of agricultural fields etc. A Notification has been issued to use these treated water for above mentioned purpose and in no case drinking water will be used.

SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE

Sl. No.	City/town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP Commissioned in (Years)	Status (Operational/ Non-Operational / Under Construction	STP Installed Capacity (in MLD)	Actual Utilization of installed Capacity (in MLD)	Technology (UASB / ASP / OP / SBR / MBR/ FAB Etc.)	Consent Status	Compliance Status			
											pH	TSS	COD	BOD
01	Agartala	1	Barjala	$23^0 85' 16.92''$ / $91^0 26' 34.63''$	2016	Operational	8MLD	2.5-3 MLD	SBR	Yes	Within the permissible limit			

B. Proposal of Attending The Gap With Time Lines

- For attending the gap a management plan has been prepared. The Action Plan for Management of STP & Treated Water are as follows :

Sl. No	Action Areas	Responsible Department	Time line
1.	Inventory of Sewage Management covering all the towns and Health Care Facilities, Hotels etc.	Urban Development Department/ Rural Development Department Health Department/All ULBs	Within 1 year
2.	To ensure adequate infrastructure for setting up of STP plants for treatment of generated domestic sewage in each ULBs phase wise	Urban Development Department/ Rural Development Department/All ULBs	Within 3 year
3.	Channelization of domestic waste water in to centralized STP plan developing a underground network system	Urban Development Department/ Rural Development Department/All ULBs	Within 3 year
4.	To ensure the management of storm water sewers	Urban Development Department/ Rural Development Department	Within 3 year
7.	Ensure proper utilization of treated water:	Urban Development Department/ Industries & Commerce Department/All ULBS	Continuous Activity
	To ensure industrial reuse of the treated water		
	Road Watering:		
	Agricultural Use:		
	Watering in Parks & Gardens, Road watering		
	To explore other new and innovative policy		
	Ground water recharging		
8.	Regular environmental monitoring of the treated water and Sewage Treatment Plants	TSPCB	Regular activity
9.	To create awareness among the stack holders for saving water as well as reusing the treated water	Tripura State Pollution Control Board	Continuous Process

C. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Dr. Sandeep N. Mahatme, IAS, Director, Urban Development Department, Government of Tripura.

14. STATUS OF CETPs/ETPs INCLUDING PERFORMANCE

INITIATIVES TAKEN BY THE STATE

- In compliance of the Order of Hon'ble NGT dated 03.08.2018 in the said matter, TSPCB is regularly submitting the said Status Report in a time bound manner.
- **ETP:** In the state of Tripura, there are 41 numbers of ETPs have been installed by the different industries as on date. Water quality monitoring of the treated water through Steps has been done by Tripura State Pollution Control Board. Direction has been issued to all the industries running without ETP.
- **CETP:** There is only one (01) CETP of 500 KLD capacities setup at Bodhjungnagar Industrial Complex in the State of Tripura. At present the plant is running smoothly. The CETP is connected with Effluent generating Units through common pipe line for transportation of Effluent to the plant for treatment purpose. Effluent is being treated in CETP at different stage so as to make the content of impurities up to a permissible limit as per guide line of Tripura State Pollution Control Board (TSPCB). It is complying with the effluent standards. Online Continuous Effluent Monitoring System (OCEMS) has been installed.

  In addition, a new Mega Food Park has been set up by M/s Sikaria Mega Food Park (P) Ltd. and they are also in the process of starting Operation of a CETP. As of now, there is only one industrial unit is almost ready to operate in Food Park.
- **OCEMS** : Presently, there are 5 industrial units (basically gas-based power plants and CETP) which have OCEMS. The contributors of these units are directly providing data to CPCB portal.

B. The TSPCB is being submitting the Status Reports regarding STP, ETP, CETP & OCEMS on monthly basis (by 10th of every month) to CPCB.**(Annexure-41).**

C. PROPOSAL OF ATTENDING THE GAP WITH TIME LINE:

- For attending the gap, the non complying units having no ETP have already been directed to construct the same within next 6 months and make it functional within the stipulated period.
- The unit which are having ETP but the quality of effluent generated from ETP are not conforming to the prescribed standard / not using their ETP may be asked to take necessary measures to rectify the problem.
- TSPCB has already communicated TIDC to install OCEMS immediately and to make connectivity to CPCB & SPCB server.

- An Action Plan has been prepared for Operation of CETP/ETPs Including Performance. The Action Plan for Operation of CETP/ETPs Including Performance are as follows:

Sl No	Action Areas	Responsible Department	Time line
1.	Identification and Inventorisation of waste water generating units for the State	Department of Industries & Commerce / Tripura State Pollution Control Board	1 year
2.	Operation & Maintenance of CETP at Budhjungnagar Industrial Cluster for effective management of industrial wastewater.	Department of Industries & Commerce	Continuous process
3.	Ensure to set up OCEMS at CETP of Budhjungnagar Industrial Cluster	Department of Industries & Commerce	6(Six) months
4.	Ensure to set up ETP for waste water generating industrial units throughout the State	Health Department/ Tripura State Pollution Control Board	Continuous process
5.	Environmental monitoring of waste water and treated water of CETP/ETP of waste water generating units for effective management of industrial wastewater.	Tripura State Pollution Control Board	Continuous process
6.	Action to be taken against the non complying industrial units with respect to environmental standard of Wastewater	Tripura State Pollution Control Board	Continuous process
7.	Public Reddressal portal to be developed for attending the complaints related to industrial pollution	Tripura State Pollution Control Board	1 Year

D. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Director, Industries & Commerce Department Lichu bagan, Capital Complex, Agartala.

15. GROUND WATER EXTRACTION/CONTAMINATION AND RE-CHARGE

INITIATIVES TAKEN BY THE STATE :

i) For drinking water, rural area in Tripura State is mostly dependent on underground water sources. The underground water is lifted through the schemes like Deep Tube Well, Small Bore Tube Well, Mark-11 /III, Ordinary Hand Pump etc. In rural areas, where flow of water in river and cherra is adequate, many surface water treatment plants have already been setup and works of many other plants are in progress.

ii) Scenario of Rural Water Supply Source in Tripura State as on 30.09.2O19 is as follows**:**

a)	Deep Tube Well (DTW) in Nos	:	1828
b)	Small Bore Tube Well (SBTW) in Nos	:	3603
c)	Surface Water Treatment Plant (SWTP) in Nos	:	36
d)	Ground Water Treatment Plant(GWTP) in Nos	:	35

e)	Spot Source like Markll/III, OHP etc in Nos	:	16079
I)	Innovative Water Supply Scheme in Nos	:	252

iii) Scenario of Urban Water Supply Sources of Tripura State as on Date is as follows:

a) Deep Tube Well (DTW) in Nos	:	174
b) Small Bore Tube Well (SBTW) in Nos	:	84
c) Surface Water Treatment Plant (SWTP) in Nos	:	18
d) Ground Water Treatment Plant(GWTP) in Nos	:	03
e) Spot Source like Mark II/III, OHP etc in Nos	:	170

iv) As per report of the Central Ground Water Board, in Tripura State Annual Replenishable Ground Water Resources is 2.19 billion cubic metre (BCM), Net Annual Ground Water' Availability is 1.97 BCM, Annual Ground Water Draft is 0.17 BCM, Stage of Ground Water Development is 9%. Critical stage of Ground-water development is‘ 70 %orabove.

v) As per earlier NRDWP guidelines (para 9.4 page number 11), 10% of the NRDWP fund shall be utilized for Sustainability of rural water supply schemes. Relaxation will be available only to those States/ areas that are ‘Water Surplus’ (with annual normal rainfall more than 1500mm). In the State of Tripura the average annual rainfall is more than 1500mm recorded.

vi) In the year 2005, analysis of 3682 water samples was carried out through the All India Institute of Hygiene & Public Health (AIIH&PH), Kolkata and presence of Arsenic in 8 samples above permissible limit (0.05 mg/1tr as per BIS 10500), iron in 3511 samples above permissible limit (1 mg/ltr as per BIS 10500) were found. No other heavy metals i.e. Lead, Zinc, Manganese were found. The presence of Arsenic beyond permissible limit was detected in Ordinary Hand Pump and Mark-11 only. As Arsenic in drinking water is health hazard, at once all the above 8 no. water sources were sealed and alternative sources were created for drinking water supply to that locality.

vii) Accordingly, 17 numbers new water testing laboratory in the District and DWS Sub Division level have been setup and strengthened the existing water testing laboratory to develop adequate competency and efficiency of the water quality monitoring & surveillance throughout the State. Every year, almost 80% of water supply sources are being tested through laboratory as well as Field Test Kits and the results are being uploaded in the online IMIS of Ministry of Drinking Water & Sanitation, Government of India.

From the test results, it is observed that the underground water of Tripura State is mainly infested with iron beyond permissible limit. There is no presence of Arsenic beyond permissible limit in drinking water sources at present. Moreover, presence of Lead, Zinc, Manganese etc. in the drinking water sources is not detected so far. Iron removal plant (IRP) has been installed in almost every places in Tripura.

viii) While issuing the Consent to Establish & Operate Certificate by TSPCB to any industry where extraction of ground water has been done, the permission of Central Ground Water Authority is required as pre requisite condition for obtaining the consent certificate from Tripura State Pollution Control Board. In addition, recharging of ground water through ground water recharging pit needs to be installed by the industries which are extracting ground water.

B. PROPOSAL OF ATTENDING THE GAP WITH TIME LINES:

i) Initiatives to be taken to enhance the number of Ponds, lakes and other natural water reservoirs etc. which in turn will enrich the ground water level.

ii) Extensive awareness may be generated among the common people and school students to save ground water.

iii) Regular water quality monitoring should be done.

iv) Extensive awareness needs to be conducted to ensure the recharge of ground water and minimize the wastage of ground water

v) Overall Monitoring And Strict Vigilance Have To Be Ensured.

vi) For Attending the Gap, an Action Plan Has Been Prepared for management of Ground Water Extraction/ Contamination and its Re-Charge. The Action Plan Has Been Prepared for management of Ground Water Extraction/ Contamination and its Re-Charge are as follows:

Sl No	Action Areas	Responsible Agency (ies)	Time target for Implement action
1.	Ground Water Quality Assessment of bore wells/tube wells etc. throughout the state on quarterly basis and recommend the remedial measures to the concerned department, if any.	Fisheries Department/PWD (DWS)/Tripura State Pollution Control Board	Continuous Activity
2.	Ensure to obtain NOC from CGWA for Extraction of ground water for industrial purpose while issuance of Consent Certificate	Tripura State Pollution Control Board and CGWA	Continuous process
3.	To ensure the construction of ground water recharging pit by the industrial units which are using ground water while issuance of Consent Certificate	Tripura State Pollution Control Board and CGWA	Continuous process
4.	Implementation of the Rule 110 of Tripura Building Rules, 2017 which makes it mandatory to create Rain Water Harvesting (RWH) structures in the new building.	Urban Development Department/PWD (R & B)/Rural Development Department/All Urban Local Bodies	Continuous Activity

5.	Extensive Awareness programme to be taken to generate awareness among local people involving Eco Clubs, NGOs and representatives of panchayets etc. to combat ground water pollution and its conservation	PWD(DWS)/ School Education/ Panchayet/ Agriculture Department/All ULBS/ TSPCB	Continuous activity

C. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Sri B. K. Debbarma, Chief Engineer, PWD (Water Resource & DWS), Agartala, Tripura.

16. AIR POLLUTION INCLUDING NOISE POLLUTION :

A. INITIATIVES TAKEN BY THE STATE:

i) **There is no Non-attainment city/town in the State of Tripura** as per the order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities''. However, an Action Plan for controlling Air Pollution in the State of Tripura has been prepared by TSPCB and already submitted to CPCB.

ii) Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis. However, air quality measuring equipment were kept in the 3 (three) zonal offices of TSPCB to monitor the air quality in the other districts during festive occasion as well as monitoring of emission from various industrial units as and when required.

iii) One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala air monitoring station has been linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB".

For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is under process.

30. TSPCB has developed a public grievance portal similar to "Sameer" app of CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH",** which will serve as PGRP**.**

Advertisements have been issued in local newspapers regarding this app so that the people are aware about this app. The general public can submit complaints/ grievance regarding various environment related issues like Air, Water and Noise pollution etc through this app.

31. In compliance with the direction of the Hon'ble NGT in the above-mentioned Order, the meeting of the State Level Committee (SLC) under the Chairmanship of the Chief Secretary, Tripura are being conducted regularly to review this specific matter along with other environmental issues.

32. The Chief Secretary, Government of Tripura vide Notification No.F.1(34)/AS/CS/NGT/2020/2240-46 dated 08.12.2020 has notified an "Environment Monitoring Cell" attached to the office of the Chief Secretary, Tripura as per the direction of the Hon'ble Supreme Court of India and Hon'ble NGT order in OA No.606/2018 to coordinate among the concerned Departments for implementation of the Municipal Solid Waste Management Rules, 2016 and other environmental issues.

33. The Government of Tripura vide Notification No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017 notified that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole State of Tripura. And for each such default, the violators shall be liable to pay Environmental compensation. This notification has been issued to combat air pollution throughout the State.

34. The Tripura State Pollution Control Board has directed all the ULBs to take necessary actions on the following issues to control air pollution:

    i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.

    ii. Covering of unpaved roadside using grass or by any other means.

    iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.

    iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F.11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.

    v. Road side plantation.

    Moreover, the TSPCB has also requested other concerned Departments to take necessary measures to control the Air Pollution.

35. A meeting was held on 16.12.2020 under the chairmanship of the Special Secretary, Revenue Department regarding deployment of Emergency Response System (ERS) due to air pollution.

The Department of Science, Technology & Environment, Government of Tripura had issued Notification regarding restricted use of fire crackers vide No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 wherein it was notified that the crackers with reduced emission/ green crackers shall be permitted to be manufactured and sold in the state of Tripura. It was also notified that on

the Diwali or on the day of other festivals, when such firecrackers generally takes place, the scheduled timing of such fireworks, would strictly be from 8.00 pm till 10.00 pm only. On Christmas eve and new year eve, when such fireworks start around midnight midnight i.e. 12.00 am, timing of fireworks should be from 11.55 pm till 12.30 am only.

37. The Chief Secretary, Tripura also issued a Memorandum No. F.1(4)/CS/As/Misc/2020 dated 10.11.2020 in compliance of the order dated 9.11.2020 of Hon'ble National Green Tribunal to restrict the use of Fire Crackers and also to contain the air/noise pollution during Diwali and other festivals throughout the State.

38. In terms of legacy waste, there is only one old Dump Site under Agartala Municipal Corporation, namely, "Hapania Dump Yard" which is under process of scientific closure with the assistance of NEERI (National Environmental & Engineering Research Institute), Nagpur. Dumping in this dump site has been stopped since 2013. It is expected that the scientific closure of this Dump Site along with the treatment of 5,000 MT legacy waste will be ensured within stipulated timeline.

39. A scientific treatment of Legacy Waste has been initiated by Agartala Municipal Corporation (AMC) for the above-mentioned Hapania Dump Site. The work is in progress as per the steps suggested by National Environmental Engineering Research Institute (NEERI), Nagpur. Till date 40% of the work has been completed. The remaining works are remediation of legacy waste (non bio-degradable), covering fresh earth, vegetation and creation of green belt. The agency has been selected for execution of remaining work and presently work is in progress.

40. Awareness programmes have been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other electronic media to generate awareness among the people throughout the year.

41. Raids have been conducted prior to festive occasion this year also jointly by the officials of District Administration and Tripura State Pollution Control Board for enforcing the restriction of sale as well as use of banned fire crackers throughout the State of Tripura. Considerable quantity of illegal fire crackers were seized from various markets and the seized firecrackers were disposed off as per Waste Management Rules**.**

42. Surveillance team has been formed by the TSPCB to monitor the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival. The said team has monitored the sale and use/bursting of banned fire crackers during Diwali & Kali Puja festival.

43. As per the guideline of CPCB, the Ambient Air Quality Monitoring has been conducted by TSPCB during 07.11.2020 to 21.11.2020 on the occasion of Diwali festival, 2020 to assess the air quality status before, during and after the Diwali festival.

    The Vehicles are being checked regularly for PUC certificates by the Traffic Police and if found exceeding the emission limits, the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also being recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.

44. In Tripura, Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling stations have been established in Tripura. CNG buses have also been introduced in Agartala towns.

45. E-rickshaw has already been introduced throughout the state since last 5 years.
46. All Urban Local Bodies are in action for cleaning of road dust at early morning by spraying water.
47. All the Brick Kilns are operating their units with Fixed Chimney having height of 90-120 ft. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level further. Awareness programme has been initiated among the Brick Kiln owners for converting the existing Fixed Chimney Bulls Trench kilns in to Zigzag kilns.
48. A Notification has been issued by AMC to use only treated water for the water sprinkling at road and never to allow use of drinking water for these activities AMC also confirms that presently no surface or ground water is used for watering parks and gardens in the city.
49. Extensive road side plantation is being done by the Forest Department throughout the State.
50. Regular enforcement drives are being conducted throughout the state against the vehicles plying on road violating Motor Vehicle Acts including emission norms.
51. With a view to minimize and control vehicular emission, registration of BS-IV vehicles are not allowed as per the decision of the Hon'ble Supreme Court of India, and only BS-VI vehicles are getting registration.
52. At present there are 51 (Fifty one) numbers of authorized Emission Testing Centres by the Transport Department. These centres are measuring emission from vehicles and issue Pollution Under Certificate (PUC). Recently, approval has been given to open 17 (Seventeen) more Emission Testing Centres in the State.
53. Initiative has been taken by the Transport Department to introduce the mobile PUC Van to cover remote area people to get their vehicle tested easily.
54. It is mandatory to have valid PUC certificate of a vehicle to apply for fitness certificate in VAHAN-4. At present, 44 numbers of PUC centre's have been integrated with VAHAN-4 and the emission testing are done online at the PUC centre's.

Action taken in respect of control of Noise Pollution:

55. The Ambient Noise Level Monitoring was conducted during festive occasions (such as Diwali) this year also as per the Guidelines of Central Pollution Control Board. **(Annexure-42)**
56. An Action Plan has been prepared for Controlling the Noise Pollution for the State of Tripura and it is under implementation. Moreover, as per the suggestion of the CPCB, The State has already addressed the gaps communicated by the CPCB with respect to the action plans for control of noise pollution.
57. The Police Department is equipped Sound level meters. The hands on training on use of sound level meter are being provided to the Police personals by TSPCB on regular frequency.
58. In exercise of powers conferred under the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and on the basis of the guidelines imposed by the Central Pollution Control Board, Tripura State Pollution Control Board issued an Order on *17.09.1998* regarding maximum permissible noise level of the fireworks at the time of bursting alongwith the list of banned fireworks. The District Magistrate & Collector and Superintendent of Police have also been directed not to allow sale or use of the banned firecrackers throughout the State.
59. In exercise of the power conferred by Rule 2 © of the Noise Pollution (Control & Regulation) Rules, 2000, the Sub Divisional Police Officers have been appointed as the 'Authority' for regulating the use of loudspeaker or a public address system in his/her jurisdiction. The SDPOs

shall take necessary action under the overall supervision and control of the District Magistrate of the District. The SDPOs are authorised to grant permission for the use of loudspeaker or the public address system. **(Annexure-43)**

60. In exercise of the power conferred by Rule 3(2) of the Noise Pollution (Control & Regulation) Rules, 2000, various areas of the State of Tripura have been categorised as Industrial/Commercial/Residential Areas and Silence Zone. The Ambient Noise Quality Standard in respect of Noise for the said areas has also been notified. **(Annexure-44)**
61. As per the Noise Pollution (Control & Regulation) Rules, 2000, the loudspeaker or the public address system shall not be used at night time [10.00 p.m. to 6.00 a.m.] except the closed premises or during a public emergency. The Government of Tripura issued a Notification regarding permission of use of loudspeaker or the public address system between 10.00 pm to 12 hours midnight for the total 15 days in any calendar year on account of celebration. **(Annexure-45)**
62. As per the latest Judgement Order dated 16.08.2016 of the Hon'ble High Court of Tripura, The District Magistrate & Collector shall constitute a Committee for periodical review whether the order are being followed or enforced with the following members:

    (i) The District Magistrate & Collector of each district as the Chairman.

    (ii) The Superintendent of Police of the each district as member, and

    (iii) All the Sub-Division Magistrates and Sub-Divisional Police Officers of the said district and one representative from the Tripura State Pollution Control Board as member.
63. In compliance of the Order of Hon'ble NGT dated 03.10.2017 in connection with OA No.158/2016/EZ, the Government of Tripura issued Notification dated 29/12/2017 regarding mandatory use of Sound Limiter(s) in all sound system/ public address system for effective control of Noise Pollution in the whole State of Tripura. **(Annexure- 46)**
64. TSPCB has procured Sound Limiter(s) for imparting training and demonstration to the users of public address system as well as police personals.
65. An advertisement was issued in local newspapers regarding the mandatory use of sound limiters by the sellers, users and manufactures of audio system and public address system. **(Annexure-47)**
66. The Government of Tripura issued Notification No.F. 8(14)/DSTE/ENV/Pt-II/7220-41 dated 30.10.2018 regarding restrictions on use of firecrackers/ fireworks during Diwali & all other festivals with an objective to reduce Air & Noise Pollution including minimization of Solid Waste generation.
67. TSPCB issued advertisement in local news papers and also in Souvenirs in several occasions highlighting various aspect of Noise Rule to generate awareness among common people to combat noise and air pollution arising from fire crackers etc. **(Annexure-48)**
68. TSPCB, General Administration of Sadar sub division and Police Department jointly conducted special campaign against the indiscriminate use of loud speaker on festive season this year. Sound System/Loud Speakers are being seized by the Police Department on regular basis on violation of Noise Rules.

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURING COMPLIANCE:

Sri V. S. Yadav, Director General of Police, Home Department(Police),Govt. of Tripura

17. ILLEGAL SAND MINING:

INITIATIVES TAKEN BY THE STATE :

1. The Chief Secretary, Tripura is reviewing the matter on a regular basis through State Level Committee meeting every month. The Government of India, vide its Gazette Notification dated 05.11.2018 had re-constituted the State Level Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee (SEAC) comprising the highly qualified experts in the concerned field.
2. The Tripura State Pollution Control Board has been notified as the Secretariat for both the State Level Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee (SEAC). **(Annexure-49)**
3. The Department of Science, Technology & Environment, Government of Tripura had issued work order on 04.09.2018 to Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur, Rajasthan-313002 for preparation of District Survey Report (DSR) for eight district in the State of Tripura. The said agency has the Accreditation of National Accreditation Board of Education and Training (NABET). **(Annexure-50)**
4. The final District Survey Reports were uploaded in the websites of all the District Magistrate & Collectors of Tripura. **(Annexure-51)**
5. Mining Plans for sand mining are being approved by the Forest Department, Government of Tripura. Till date, 192 numbers of Environment Clearance (EC) have been issued by SEIAA.
6. The Chief Secretary, Tripura is reviewing the matter on a regular basis through State Level Committee meeting every month.
7. There has been no illegal sand mining in the state of Tripura.
8. Forest Department has taken several initiatives like conducting meeting with local people of those areas to stop illegal sand mining. Joint raid with Police department has been conducted and regular monitoring is going on.
9. As per the Sustainable Sand Mining Management Guidelines, 2016 by MoEF & CC, Govt. of India, exemption of certain cases from being considered as mining for the purpose of requirement of Environmental Clearance like customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village etc. is being incorporated into Mining Mineral Rules, 2014 as amendment.
10. The existing provision of Tripura Minerals Concession Rules, 2014, the amendments proposed as “Tripura Minor Minerals Concession (Amendment) Rules, 2018. Further, the approval of mining plan is being decentralized for ease of governances.
11. As on date, a total of 205 sand mining proposals have been issued Environmental Clerance Certificate by SEIAA.
12. The State Government has decided that Environmental Clearance (EC) relating mining of minor minerals including sand mining and others pertaining to individual lease size or a cluster will be considered by SEIAA/SEAC instead of DEIAA/DEAC till a fresh notification is issued by the MOEF&CC, Govt. of India in this regard. **(Annexure-52)**
13. All the interested Project Proponents were requested to submit sand mining plan as pre requisite of Environmental Clearance for sand mining in a legal way. In this regard, advertisement has been

published requesting the interested concerned to obtain Consent from Tripura State Pollution Control Board. **(Annexure-53)**

14. There is acute shortage of NABET/QCI approved consultants in Tripura.
15. Extensive river bank plantation has been done in the river banks of all the rivers by the Forest department as a part of restoration.

A management plan has been prepared for mining activities in the State. The Mining Activity Management Plan for the State of Tripura are as follows:

Sl. No.	Action Areas	Responsible Department	Time Line
1	Inventorisation of Mining Activities in district level keeping in view of the points like types of mining activity, area of mining (Sand/Earth) etc.	District Administration	Two Year
2	Issuance of Mining related Environmental Clearance as per the MoEFCC guideline.	Forest Department /SEIAA.	Continuous Process
3	Proper Monitoring of Environmental conditions related Environmental Clearance related to mining activity.	Forest Department /TSPCB	Continuous Process
4	Public grievance related to mining related environmental issues.	District Administration	Continuous Process
5	Action against non complying mining activity.	Forest Department/ District Administration	Continuous Process
6	Awareness generation for Sustainable Mining Activities.	Forest Department /TSPCB	Continuous Process
7	Issuance of Directions for violators of Environmental Norms during mining activities.	Forest Department /TSPCB	Continuous Process

NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURINGCOMPLIANCE:

Dr. D. K. Sharma, IFS, PCCF, Forest Department, Government of Tripura Gorkhabasti, Agartala,

18. REJUVENATION OF WATER BODIES:

Water bodies (tanks/ponds etc.) are an inherent part of the society in Indian culture and serve a variety of purposes. They have traditionally played an important role in recharging ground water, drinking water supply, irrigation, tourism/ culture etc., For Centuries; these water bodies played a vital role in ensuring water security to the hilly state like Tripura and surrounding areas.

Due to rapid urbanization and expansion, many of these water bodies have been degraded in many ways. There is an urgent need to revive these water bodies and rejuvenate their ecosystem thereby ensuring sustainable water security.

INITIATIVES TAKEN BY THE STATE :

i) The State Government had already notified the Statutory Guidelines for protection and preservation of lakes, ponds and water bodies in the state of Tripura. **(Annexure-54)**

ii) A State Level Committee as well as Subdivision wise Committees were constituted by the Government of Tripura for Monitoring and effective Implementation of these Statutory Guidelines.

iii) The 1st Meeting of the State Level Committee for monitoring and effective implementation of the Statutory Guidelines for Protection & Preservation of Lakes, Ponds & Water bodies in Tripura was held on 5th December, 2018 at 10:00 AM in the Conference Hall of Aranya Bhavan and finalized the broad outlines to proceed further.

iv) To assist the State Level Committee for drafting of the indicative action plan, a sub-committee consisting of the following officers has been constituted:

- Director, Urban Development Department.
- Director, Department of Science, Technology & Environment.
- Director, Department of Fisheries.
- Member Secretary, TSPCB

v) The 2nd Meeting of the State Level Committee constituted for monitoring and effective implementation of the Statutory Guidelines for Protection & Preservation of Lakes, Ponds & Water bodies in Tripura was held on 18th June, 2019 at 11:00 AM in the Conference Hall of Aranya Bhavan to outline the action plan for identification, protection & restoration of water bodies in the State in pursuance of the Hon'ble Green Tribunal order dated 10th May, 2019 in MA No.26/2019 in original application no. 325/2015.

vi) The 3rd Meeting of the State Level Committee constituted for monitoring and effective implementation of the Statutory Guidelines for Protection & Preservation of Lakes, Ponds & Water bodies in Tripura was held on 3rd July, 2019 at 04:00 PM in the Conference Hall of Aranya Bhavan to finalize Indicative Action Plan for identification, protection & restoration of water bodies in the State. In the meeting, it was finalized and approved.

vii) In compliance with the Direction of Hon'ble National Green Tribunal dated 10/052019 in connection with M.A. No.26/2019 in OA No. 325/2015 filed by Lt. Col. Sarvadaman Singh Oberoi vs. Union of India and Ors. has directed all the States and UTs, the Indicative Action Plan for Restoration of Water bodies (Lakes, Ponds and Rivers in Tripura) was sent to Central Pollution Control Board on 01.08.2019. (Annexure-1)

viii) The summary of indicative action plan have already been shared to all concerned department for effective implementation.

ix) All District Magistrates & Collectors have been directed to take necessary steps for identification of water bodies in their jurisdiction.

x) The Chief Secretary of Tripura reviewed matter related to restoration of water bodies in the State Level Committee meeting on monthly basis.

xi) The State has already designated the existing "State Level Committee" constituted for monitoring and implementation of the Statutory guidelines for protection & preservation of lakes, ponds and water bodies in Tripura, as **Nodal Agency** for restoration of water bodies for the State of Tripura vide Memorandum No.F.11(101)/DSTE/CC/Pt-II/6224-6342 dated 18.12.2020. Copy of the said memorandum is enclosed as **Annexure-55**.

xii) Under oversight of the Chief Secretary, Tripura, the designated Nodal Agency convened its first meeting on **11.01.2021** to take stock of the situation and plan further steps, including directions to District Authorities for further course of action up to Panchayat levels and to evolve further monitoring mechanism as well as Grievance Redressal Mechanism (GRM). The minutes of the said meeting is enclosed as **Annexure-56.**

xiii) A meeting was also held with the District Authorities on **27.01.2021** through Video

Conferencing under the Chairmanship of the Chairman, State Nodal Agency. In this meeting, the DM & Collectors of all the districts have been requested to identify the stagnant water bodies in Rural areas up to panchayet level and also to provide the relevant information in the prescribed format. Tripura State Pollution Control Board (TSPCB) will monitor the water quality of the said water bodies in a phased manner. Based on the water quality, Action Plan will be prepared for restoration of water bodies, if required. The minutes of the said meeting is enclosed as **Annexure-57.**

xiv) In Order to ensure effective implementation of these Guidelines, the Committees at State, District and Sub- Division level were constituted by the Government of Tripura **(Annexure 58).**

xv) In compliance with the Direction of Hon'ble National Green Tribunal dated 10.05.2019 in M.A. No.26/2019 in OA No. 325/2015, the **Indicative Action Plan** for Restoration of Water bodies (Lakes, Ponds and Rivers in Tripura) has been prepared and sent to Central Pollution Control Board on 01.08.2019 **(Annexure-59).**

xvi) The Chief Secretary of Tripura is reviewing the matters related for restoration of water bodies in the State Level Committee meeting on monthly basis.

xvii) In compliance to the direction of the Hon'ble NGT, the information collected in the prescribed format relating to water bodies was sent to CPCB on 27/03/2020. According to the survey report, 180 water bodies have been identified in the first phase, mostly in the Urban areas. Among these, 26 nos. of water bodies are presently under restoration out of 30 nos. water bodies identified for restoration based on water quality report. The individual Action Plans have already been prepared for restoration of 30 indentified water bodies. The said Action Plans are under implementation by the concerned ULBs.

xviii) Several awareness activities have been conducted by the ULBs and TSPCB involving the Eco Clubs and NGOs for restoration of water bodies. Flex, banner, garbage collating buckets has been installed in the periphery of the water bodies by the concerned ULBs.

xix) Pursuant to the direction of the Hon'ble NGT, the District Magistrate & Collector, Sepahijala District has already constituted a "District Level Public Grievance Committee on Water Bodies". **(Annexue-60)**

B. PROPOSAL OF ATTENDING THE GAP WITH TIME LINES:

An action plan for rejuvenation of Water bodies has been framed for the state of Tripura, whichwill help to meet up the gap between Current Status and Desired Levels of compliance.

Sl. No	Action	Responsible Department	Timeline
1	Identification of all the water bodies throughout the state of Tripura	Department of Environment/ Deptt of Forest/ District Administration	Within 1 year.
2	Development of workflow after identification based on the action plan for restoration of water bodies	Department of Environment/ Deptt of Forest/ District Administration	Within 2 year.
3	Ensure water quality of the identified water bodies including water quality monitoring	District Administration/ TSPCB	Continuous activity

4	Organize awareness campaign for conservation of water bodies.	DWS Deptt / Water Resource Deptt /TSPCB	Continuous activity
5	Aquatic life and Bio diversity conservation	Forest Deptt/ Bio diversity Board	Continuous activity

C. NAME AND DESIGNATION OF DESIGNATED OFFICER FOR ENSURINGCOMPLIANCE:

Dr. D.K. Sharma, IFS, PCCF, Forest Department, Govt. of Tripura, Gorkhabasti, Agartala.

MONITORING MECHANISM OF THE STATE ENVIRONMENT PLAN:

The State Environment Plan are being implemented by various line departments under the Government of Tripura. The Secretary-in-Charges of the concerned departments are reviewing the implementation of concerned Environment Plan on regular interval. The Chief Secretary review the overall implementation of aforesaid State Environment Plan for the State of Tripura.

ANNEXURE- 1

Urgent
Complaince of NGT Order

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.11(109)/DSTE/ENV/Pt-I/ 7623 - 26 Dated 23 /12/2019

To
The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Subject:- Submission of State Environment Plan in compliance of Order dated 26.09.2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.360/2018 -regarding.

Ref.:- 1. Your Letter F.No.B-31011//2019/WMD--I/ dated 01.11.2019.
&
2. Letter No. F.No.B-31011/2019/WMD--I/9013 dated 20.11.2019 issued by the AD & DH WMD-I, CPCB, GOI.

Sir,

Kindly refer to above. In this context, State of Tripura has prepared the State Environment Plan in compliance of the Order dated 26.09.2019 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in O.A.No.360/2018.

A copy of the said plan is enclosed herewith for your kind information & necessary action.

Yours Sincerely

Enclo: As Above

23.12.19

(Sri Shivanand S. Talawar, IFS)
Director
Deptt. of Science, Technology
& Environment
Government of Tripura

Copy to:

1. The PPS to the Chief Secretary, Govt. of Tripura for kind information.
2. The P.S to the Secretary, STE, Govt. of Tripura for kind information
3. The Member Secretary, Tripura State Pollution Control Board, Agartala

OK

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.18(28)/TSPCB/2013/360/ 14502-06 **November 09 , 2020**

To
Shri B. Vinod Babu
The Addl. Director & DH WMD-I
Central Pollution Control Board
MoEF & CC, Govt. of India.
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Sub. : Regarding preparation of Model District Environment Plan as per Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A No.360/2018 thereof.
Ref: F.No.B-3101/BMW (42.55)/ 2020/WMD-I/8844 dated 14.10.2020.

Sir,

This has reference to your letter F.No.B-3101/BMW (42.55)/2020/WMD-I/8844 dated 14.10.2020 on the subject cited above.

In compliance of the Order dated 19.03.2020 passed by Hon'ble National Green Tribunal in the matter of O.A No.360/2018, I would like to inform you that, the West Tripura District has been declared as Model District in Tripura for implementation of Model District Environment Plan.

This is for your kind information and necessary action.

Yours Sincerely,

9.11.2020

(Bishu Karmakar)
Member Secretary

Copy to:

1. The Director, Science, Technology & Environment, Govt. of Tripura for kind information.
2. The District Magistrate & Collector, West Tripura for kind information.
3. The District Magistrate & Collector, South Tripura for kind information.
4. The Regional Director, Central Pollution Control Board North East, for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- 2

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
WEST TRIPURA DISTRICT: AGARTALA.

F. No. 23(4)-DM/W/JDL/2021/VOL-III/ 1246-49 25th March, 2021

To
The Member Secretary,
Tripura State Pollution Control Board,
Agartala, West Tripura.

Subject:- Compliance of Order dated 29/01/2021passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.360 of 2018-reg.

Sir,

Please refer to your letter No. F.18(28)/TSPCB/2013/360/2420-23 dated 24/03/2021 on the above noted subject wherein you have forwarded a Model District Environment Plan incorporating various Environmental data / information after duly prepared from your end.

I am now sending herewith the District Environment Plan with due signature of the undersigned for doing the needful please.

Yours faithfully

Enclo:_ As stated.

(Dr. Shailesh K. Yadav, IAS),
District Magistrate & Collector,
West Tripura, Agartala.

Copy to:-

1) The PS to the Chief Secretary to the Govt. of Tripura for kind information of the Chief Secretary.
2) PS to the Secretary to the Govt. of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
3) The Director, Science, Technology & Environment, Govt. of Tripura for information please.

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
Date 30/03/21
No. 1264
AGARTALA

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
WEST TRIPURA DISTRICT: AGARTALA.

F. No. 23(4)-DM/W/JDL/2021/VOL-III/ 1246-49 25th March, 2021

To
The Member Secretary,
Tripura State Pollution Control Board,
Agartala, West Tripura.

Subject:- Compliance of Order dated 29/01/2021passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.360 of 2018-reg.

Sir,

Please refer to your letter No. F.18(28)/TSPCB/2013/360/2420-23 dated 24/03/2021 on the above noted subject wherein you have forwarded a Model District Environment Plan incorporating various Environmental data / information after duly prepared from your end.

I am now sending herewith the District Environment Plan with due signature of the undersigned for doing the needful please.

Yours faithfully

Enclo:_ As stated.

(Dr. Shailesh K. Yadav, IAS),
District Magistrate & Collector,
West Tripura, Agartala.

Copy to:-

1) The PS to the Chief Secretary to the Govt. of Tripura for kind information of the Chief Secretary.
2) PS to the Secretary to the Govt. of Tripura, Science, Technology & Environment Department for kind information of the Secretary.
3) The Director, Science, Technology & Environment, Govt. of Tripura for information please.

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
Date 30/03/21
No. 1264
AGARTALA

DISTRICT ENVIRONMENT PLAN

FOR

WEST TRIPURA DISTRICT

: Background :

Hon'ble National Green Tribunal in O.A.No. 360/2018, dated 26/09/2019 ordered regarding constitution of District Committee (as a part of District Planning Committee under Article 243 ZD) under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016.

In the above said order, it is stated that among others

'Chief Secretaries may personally monitor compliance of environmental norms (including BMW Rules) with the District Magistrate once every month. The District Magistrates may conduct such monitoring twice every month. We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016 it is necessary to have a District Environment Plan to be operated by a District committee (as a part of District Planning Committee under Article 243 ZD)

Hon'ble National Green Tribunal also directed that "the Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in para 7 including information as contained in para 8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs."

The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan and shall be submitted to the CPCB. Based on State Environmental plans, CPCB and Ministry of Environment, Forest & Climate Change shall prepare National Environmental Plan, under the supervision of Secretary, MoEF&CC and Chairman, CPCB by 31/01/2020. The National Action Plan needs to be submitted before Hon'ble NGT 15/02/2020.

In this regard, Director, Science, Technology & Environment, Govt. of Tripura vide D.O. letter No.F.8(39)/DSTE/ENV/Pt-I/6883-93, dated 06/11/2019 and No. F. 11(109)/DSTE/CC/Pt-I/7355-62, dated 06/12/2019 requested all the District Magistrate & Collector for preparation of District Environment Plan as per the direction of the Hon'ble NGT. Tripura State Pollution Control Board also requested District Magistrate & Collectors of all districts vide letter No.F. 18(28)/TSPCB/2016/360/ 11445-54, dated December 02, 2019 to prepare District Environment Plans.

On **19.03.2020**, the Hon'ble National Green Tribunal in OA No.360/2018, again directed to prepare at least one model district environment plan in every state in the first instance, which can thereafter be replicated for all the districts in the state. Accordingly, The State has declared West Tripura District as the Model District for implementation of the Model District environment Plan.

The Tribunal in its Order dated 29.01.2021 directed that the Chief Secretaries of all the States to oversee and monitor the compliance by the concerned DMs for preparing the requisite plans and execute the plans already prepared. Moreover, the Tribunal also directed that the Chief Secretaries shall furnish the status of compliance as on 31.03.2021 to CPCB.

This plan has been prepared in line with the model District Environment Plan (DEP) of CPCB and covers following thematic areas;

1. WASTE MANAGEMENT PLAN
    - (i) Solid Waste Management Plan
    - (ii) Plastic Waste Management
    - (iii) C&D Waste Management
    - (iv) Biomedical Waste Management
    - (v) Hazardous Waste Management
    - (vi) E-Waste Waste Management
2. WATER QUALITY MANAGEMENT PLAN
3. DOMESTIC SEWAGE MANAGEMENT PLAN
4. INDUSTRIAL WASTEWATER MANAGEMENT PLAN
5. AIR QUALITY MANAGEMENT PLAN
6. MINING ACTIVITY MANAGEMENT PLAN
7. NOISE POLLUTION MANAGEMENT PLAN

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1. Brief Profile of the District :

West Tripura is one administrative district out of eight districts in the state of Tripura. The district headquarter is located at Agartala which is also the State capital.

1.1 Demography :

Population in the district as per 2011 census is 9.18 lakhs with population density of around 933 per sq. km. Literacy rate of West Tripura District is 97.43% (2016) which is one the highest in the country. Sex ratio is 970. The population consists of mainly non-tribal population which is 78% of the District Population. Remaining Population mostly consist of Tribal Communities.

West Tripura District has three Sub-Divisions namely Sadar, Mohanpur & Jirania and nine numbers of RD Blocks. It is having total 172 numbers of Gram Panchayats. It is the most populous district of Tripura and thereby is having largest number of Assembly Constituencies i.e. 14 (fourteen) number of Assembly Constituencies (AC) out of total 60 ACs. It is having 4 number of Urban Local Bodies (ULBs) out of which the only Municipal Corporation in the state i.e. Agartala Municipal Corporation is under West Tripura District. The other three ULBs are Ranirbazar Municipal Council, Mohanpur Municipal Council and Jirania Nagar Panchayet. West Tripura District is having all the essential infrastructure such as well developed Airport, Railway Station, urban transportation and rural transportation facilities, all the Central Government & State Government Head Offices, State Head offices of the all the Banks, Medical colleges, engineering Colleges and other educational institutions including Central University and various other amenities and institutions.

Rural part of West Tripura District is mainly dependent on agriculture and allied activities. Paddy cultivation is the main agricultural activity. Also there are nineteen numbers of Tea Estates which makes West Tripura District as largest producer of tea in the state of Tripura. There are also two number of industrial estates in which industries like steel plant, plastic, rubber based production etc exist.

1.2 Physiography of The District :

The area represents the western fringe of the Neogene fold mountain belt which runs as an arcuate spine separating India from Burma. The different segments of this belt are known as the Lushai, Naga, Patkai and Arakan Hills or the Indo-Burman Ranges (Purbachal Range). This constitutes a text-book example of the 'valley and ridge‟ (Structural) province. Haora drains from east to west, into the deltaic plains of Bangladesh. Physiographically, the district can be divided into two divisions- (1) The hill ranges, and (2) The valley / plain areas.

1.3 Land Use Pattern of The District:

LAND TYPE	USED AREA (in Hactare)
TOTAL FOREST AREA	15408
UNCLASSIFIED GOVERNMENT FOREST	3191
RESERVE FOREST	12206
PROTECTED FOREST	1.1
GROSS CROPPED AREA	79904
NET CROPPED AREA	37392
CURRENT FALLOW	241
HORTICULTURAL AREA	17876

1.4 Location & Geographical Area:

The district is bounded by Bangladesh in the north and west, by Khowai district in the east and by Sepahijala District in the south. Total area of West Tripura District is 983.63 sq.km.

1.5 Availability of Minerals:

The district is poor in mineral resources. No significant mineral deposit is present in West Tripura district. Minor minerals like river bed sand, earth clay etc. may be mentioned. However, some natural gas is found in this district.

1.6 Climatic Condition :

The State of Tripura as a whole and West Tripura District in particular experiences humid sub-tropical type of climate. There is one Meteorological Observatory at Agartala having the facility to record temperature and other weather information. The normal temperature of the district is 25.2°C. The daily maximum temperature and minimum mean temperatures are 30.70°C and 19.50°C respectively during summer months. The cold weather starts from about the end of November when the temperature of both day and night decreases steadily. January is the coldest month when mean daily minimum temperature is only 8.9°C and maximum temperature is 25.2°C. The average annual rainfall of the district is around 2345 millimetre and lasts for a period of about five months from April to September.

1.7 Topography & Terrain :

In general, it is an area of subdued macro-relief compared with the eastern sector of the Indo-Burman Ranges bordering Mizoram. One prominent north-south trending ridge namely Baramura exist in this region. The maximum and minimum elevations are around 300 m and 10 m above mean sea level (MSL), respectively. The minimum elevation (lOrn) is found on the bank of Haora river around Agartala. The ridges get gradually subdued towards north. In the Haora and adjacent valleys, the dissected topography makes a spectacular landscape with its pattern of low mounds and intricate net-work of gullies. The dissected terrace, the low valley flats and the trunk channels in general, gently slope towards west.

1.8 Flora & Fauna :

The forests of Tripura are varied. On the basis of large-scale studies in other North-Eastern States, Deb(1981) considered the classification of forest types suggested by Champion and Seth (1968) as better suited for describing and correlating the forest types in India. Deb‟s description of the flora of Tripura has been followed here. Based on climate (also altitude and longitude), the forests of Tripura are treated under tropical forest types. They are grouped and described as follows: A. Climate Types B. Seral types C. Subsidiary Edaphic types.

Bamboo brakes widely in character and aspect cover very large areas in Tripura as in Burma and Chittagong. Continuous bamboo forests are interrupted with scattered evergreen treesor deciduous secondary stands. Sheltered hollows and other favourable sites are dominated by bamboo. The vast preponderance of bamboo forest may be the result of activity of man in his practice of shifting favourable for bamboo growth. It is also possible that bamboo holds the ground as a primary edaphic sub-climax. (*Ref: biodiversity.tripura.gov.in/flora*)

Wide variety of wild animals belonging to different groups are found in Tripura. The richness of fauna could be attributed to its unique bio-geographical location and zoo-geographical position. Literature shows that there were large populations of rhinoceros, elephant, tiger, leopard, langurs and monkeys in Tripura (Gupta, 2000). Of a total of 15 species of non-human primate in India, 7(46.70%) are documented from Tripura (Gupta, 2000). These also include some of the highly rare, endemic and endangered species, viz., Hoolock gibbon, slow loris,

capped langur, Phayre‟s langur, stump-tailed macaqueand pig-tailed macaque. The other endangered and threatened mammalian species in Schedule 1 of Wildlife (Protection) Act, 1972 are elephant, sloth bear, Indian wolf, Binturong, leopard, marbled cat, leopard cat, Chinese pangolin and serrow, etc. Seven primate species have been documented in Tripura out of a total 15 found in India. Of these Primates, slow loris and stumped tailed monkeys have become rare. Phayre‟s leaf monkey (locally known as „Chashma Banar‟), has a very restricted distribution in India, and is found in Tripura. Hoolock gibbon is the only ape found in India, and its population has been rapidly dwindling in Tripura. *(Ref: biodiversity.tripura.gov.in/fauna)*

1.9 Economy :

Agriculture forms a primary sector of the economy of Tripura. More than 75% of the state's total workforce is dependent on agriculture for their subsistence. In fact, about 24.3 % of the state's net area is reserved for agricultural purposes of which, about 2.5 lakh hectares fall under the net cultivated area. Paddy is the principal crop that is reaped in Tripura. Besides paddy, jute, sugarcane, wheat, oil seeds, coconut and turmeric are also grown in plenitude in the northeast Indian state. The state takes elaborate measures to spruce up the agricultural infrastructure. New technologies, fertilizers, improved seeds and protective chemicals have been implemented to keep the state's agriculture in top shape.

2.0 WASTE MANAGEMENT PLAN

2.1 SOLID WASTE MANAGEMENT PLAN :

Solid waste management is one of the most essential services for maintaining the quality of life in the urban areas and for ensuring better standards of health and sanitation. In India, this service falls short of the desired level as the systems adopted are outdated and inefficient. Institutional weakness, shortage of human and financial resources, improper choice of technology, inadequate coverage and lack of short and long term planning are responsible for the inadequacy of services.

Agartala Municipal Corporation has formulated Solid Waste Management Regulation-2017 which lays down duties of waste generators, duties of manufacturers of some products, duties of industrial units, setting up of solid waste processing & treatment facilities, duties of corporation, penalties etc. Other ULBs has adopted this regulation for their areas with necessary changes.

2.1.1 Present Scenario of Solid Waste Management in the district:

In West Tripura District, there are 4(Four) ULBs, and 172 Gaon Panchayats. The ULBs together on an average generates about 262.2 Metric Tonnes of waste per day. The quantities of waste are also growing with each passing year.

Sl No.	Name of ULB	Population (in Lac)	Total Waste Generated per day (In MT)	Collection, segregation and processing of all types of solid waste (in MT per day)	Gap
1.	Agartala Municipal Corporation	**5.22**	**250**	**250**	**Nil**
2.	Mohanpur Municipal Council	**0.18**	**9.5**	**9.5**	**Nil**
3.	Ranir Bazar Municipal Council	**0.13**	**1.2**	**1.2**	**Nil**
4.	Jirania Nagar Panchayet	**0.11**	**1.5**	**1.5**	**Nil**

2.1.2 Solid Waste Management Plan for the district are as follows :

The Agartala Municipal Corporation has set up a Solid Waste Management (SWM) Plant with Sanitary Land Fill at Debendra Chandra Nagar with a capacity of 250 MT per day. As the total Municipal Solid Waste generated under all the above said 4 (four) Urban Local Bodies is approximately 250 MT per day, it has been decided that all the above said four Urban Local Bodies shall bring their Municipal Solid Waste to the Solid Waste Management Plant at D.C. Nagar, near Agartala by using Modern Garbage Compactors. All the 4 (four) Urban Bodies in West Tripura District have been provided with Modern Garbage Compactors with 8 MT capacity to transport Municipal Solid Waste to the SWM Plant at DC Nagar. The SWM Plant at DC Nagar is under operation since one year and generating compost out of Municipal Solid Waste. There is a sanitary land fill attached to this SWM Plant for safe disposal of remaining municipal solid waste which is non Bio-degradable. Also there is a Plastic Plant and Eco-brick plant attached to

this SWM Plant at DC Nagar in which all types of plastic collected and transported to this plant is converted to fine granules which are sold in the market. In West Tripura district, Municipal Solid Waste is being collected, transported and processed as per the MSW Rules, 2016. West Tripura District has 76 percentage of urban population.

A scientific treatment of Legacy Waste has been started by Agartala Municipal Corporation. The work is in progress as per the steps suggested by NEERI. 65% of the bioremediation work has already been completed.

Tertiary solid waste processing facilities has been set up in 3 ULBs (except AMC, as they will be utilizing the existing infrastructure). It is expected that by March, 2021, all the tertiary centres will be made operational. One Secondary centre/MRF is proposed for every 3-4 wards. All ULBs have selected land for the same and some of them are presently operational.

Solid waste to be managed in accordance with the SWM Rules, 2016 issued by the Ministry of Environment and Forests, Government of India. However, the state of Tripura has already notified the Tripura Solid Waste Management Policy. Action plan for SWM for the District is prepared as follows:

Sl No	Action Areas	Responsible Organization/ Agency	Time Target
1.	Ensure implementation of SWM Rules, 2016 by local authorities. The Local Bodies to ensure door to door collection of segregated waste and its transportation in covered vehicles for processing or disposal of segregated waste in the facilities.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
2.	The State Government to identify and allocation of suitable sites for setting up solid waste processing facilities. Allocation of separate space for segregation, storage and decentralized processing of solid waste in the development plans for group housing, commercial and non-residential complexes etc.	Urban Development Department/Rural Development Department/All ULBs	The Agartala Municipal Corporation has set up a Solid Waste Management (SWM) Plant with Sanitary Land Fill at Debendra Chandra Nagar with a capacity of 250 MT per day
3.	Necessary initiatives for Capacity Building of the Local Bodies regarding managing solid waste, segregation and transportation besides providing training to waste pickers and collectors. Make aware among the waste generators for not littering or disposing or burning of waste in public spaces and to segregate waste at source. Measure to be taken for educating the workers and supervisors regarding collection and transportation of segregated/non-segregated waste to avoid health hazard.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
4.	Ensuring buffer zone for solid waste processing and disposal facilities. Green belt shall be developed in the area of buffer zone for odour management.	Urban Development Department/Forest Department Development Department/All ULBs	Continuous Activity

Sl No	Action Areas	Responsible Organization/ Agency	Time Target
5.	Establishing a system for recognizing informal waste pickers and collectors and their integration into with authorized ones. Formation of SHGs for waste collection.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
6.	Safe storage and transportation of domestic hazardous waste. Earmarking centers for domestic hazardous waste at the each ULB.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
7.	Collection of bio-degradable waste and encouraging setting up of compost and bio-methanation plant.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
8.	Community involvement in waste management and promoting home composting, bio-gas etc.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
9.	Phasing out of use of chemical fertilizers in parks and gardens with compost to maintain biological balance.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
10.	The bio-degradable waste shall have to send to compost plants. Similarly, non bio-degradable waste may be sent to material recovery or waste treatment facility.	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
11.	Setting up of waste management facilities on its own or through private sector for optimum utilization of solid waste etc. Setting up of sanitary landfill facilities on its own or through private sector as per Schedule I of the rules.	Urban Development Department/Rural Development Department/All ULBs	Two Year
12.	Prohibition of open dumping of mixed solid waste to control ground water contamination. Necessary initiatives to investigate and analyze all old open dumpsites for bio-mining and remediation Capping of landfills	Urban Development Department/Rural Development Department/All ULBs	Notification already issued. Enforcement is a Continuous Activity
13.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity
14.	Bio-remediation or capping of old and abandoned dump sites	Urban Development Department/Rural Development Department/All ULBs	Continuous Activity

2.2 PLASTIC WASTE MANAGEMENT PLAN

2.2.1 Present Scenario of Plastic Waste Management in the District:

- Government of Tripura issued Notification declaring the following department/ organizations as prescribed authorities for effective enforcement of these Plastic Waste Management Rules 2016 in the State of Tripura :

    - Tripura State Pollution Control Board for implementation the provision relating to registration, manufacture of plastic products and multi-layered packing, processing and disposal of plastic wastes.
    - The Secretary-in-charge of Urban Development of the State is responsible to implement provisions relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi layered packaging.
    - Every local body shall prepare and submit an annual Report in Form-V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned Tripura State Pollution Control Board by the 30th June, every year.
    - Tripura State Pollution Control Board shall prepared and Submit an Annual Report on implementation of PWM Rules, 2016 in Form-VI to the CPCB by the 31st July, of every year.
- Advertisements have been issued in local newspapers regarding various aspects of Plastic Waste Management Rules to aware the people in the State.

- The Department of Science, Technology & Environment, Government of Tripura, in exercise of powers conferred by section 5 of the Environment (Protection) Act, 1986, imposed total ban on plastic carry bags, including its manufacture, import, storage, transport, sale and use in Tripura vide its notification dated 10.03.2015. The following departments and its officers are authorised to implement the ban order in the State (**Authorised Officers**). They are also authorised to impose monetary penalty as 'Pollution Cost' for effective control of sale, use & storage of banned plastic carry bags:-

    - Member Secretary, **Tripura State Pollution Control Board (TSPCB)** and officers at the level of Junior Environmental Engineer/Junior Scientist and above,
    - Director, **Science, Technology & Environment** and officers at the level of Scientific Officer and above,
    - **CEO, AMC** and other officers nominated by him,
    - **CEO, TTAADC** and other officers nominated by him,
    - **DMs & Collectors**,
    - **Superintendent of Police** and officers at the level of SI and above,
    - Director, **Food & Civil supplies** and officer at the level of Inspector and above,
    - Director, **Industries & Commerce** and other officer nominated by him,
    - Director, **Health & Family Welfare** or other officers nominated by him,
    - Commissioner, **Taxes & Excise** and officers at the level of Inspector or above,
    - **Labour Commissioner** and officers at the level of Inspector or above,
    - **Sub-Divisional Magistrates**,
    - **BDOs**,
    - Controller, **Weights and Measures** and officers at the level of Inspector and above,
    - **Executive Officers** of Nagar Panchayat.

- The Government of Tripura has issued a notification dated 04.06.2018 regarding imposition of monetary penalty as "Pollution Cost" on violation of plastic carry bag ban. The rates are as follows:-
    - Permanent shops/establishments -Rs.1000 to Rs.3000/-
    - Temporary or mobile shops/establishment -Rs.500 to Rs.1500/
    - Individual User - Rs. 100/- only

  The costs can be imposed by an officer not below the rank of Assistant Sub-Inspector of Police or by the above authorized officers. An advertisement regarding imposition of monetary penalty as "Pollution Cost" on violation of plastic carry bag ban have been issued in local newspapers to disseminate the information.
- District Level Monitoring Committees, under the chairmanship of District Magistrate & Collectors, have been constituted for effective implementation of the banning order of plastic carry bags District Level Monitoring Committees conducted meeting for effective implementation of the banning order of plastic carry bags on regular interval.
- Meeting have been organized with representatives of different Bazar Committees in connection with implementation of banning order and penalty provision of Plastic Carry bags in Tripura State.
- Meeting have been organized with representatives of different Non Government Organization/ Voluntary Organization and Self Help Groups in connection with implementation of banning order and making of alternative of plastic carry bags in Tripura State.
- Various awareness programmes have been organized in different market places involving Eco Club Schools and NGOs for implementation of banning order of plastic carry bags. The posters/stickers are displayed in various areas such as market places, book fair/Kharchi Mela etc. Advertisements are being issued in local newspapers, local TV channels. Short films are displayed in Melas such as Book fair, Kharchi fair etc. The important aspects of Plastic Pollution and its consequences will be disseminated through Poster and Flex Banner throughout the state of Tripura.
- The Director of School Education, Government of Tripura issued a Memorandum dated 24th August,2015 for all government and government aided schools, which *inter alia* envisages:-

    - To generate awareness programme in the nearby markets on Sundays/holidays between 7:30 AM to 9:00 AM, the students of all schools will campaign with plastic related banners against use of plastic carry bags.
    - To arrange to take an oath at the school prayer meeting not to use/encourage plastic carry bags.
- ICA department have been requested to take necessary arrangements to issue necessary circular to all departments/organisations to print a line *"Say No to Plastic Carry Bags"* related to plastic banning in the State at the bottom of any advertisement.
- Commissioner of Tax & Excise have been requested to issue necessary instruction to the check post at Churaibari and Akhura ICP not to allow import of any kind of Plastic Carry Bags into Tripura.
- IG prison have been requested to arrange making of paper carry bags (Thongas and other varieties) by the jail inmates in all Districts, besides making Jail campuses plastic bag free. Social Welfare Department have also been requested to engaged NGOs/SHGs/Prison Wards/Social Welfare Homes/Entrepreneurs in making paper carry bags as an alternatives to plastic carry bags.
- An Appeal from the Secretary to the Government of Tripura, Science, Technology & Environment have been submitted to various religious organisations to transmit the message to their disciples to build plastic pollution free Tripura.

These industries are operating their unit with the valid Consent certificate from TSPCB. Further, Directions were issued to these units to apply in the prescribed format for obtaining Registration

from Tripura State Pollution Control Board. They have applied for registration. The applications are under process. The TSPCB has also intimated the status of Producer & Brand owner, Recyclers and Manufacturer as per the Rule 13 of Plastic Waste Management Rules 2016 to Central Pollution Control Board.

- Tripura State Pollution Control Board and Department of Science, Technology & environment issued letter to the concerned for enforcement of the various provisions relating to waste management by waste generator, use of plastic carry bags, plastic sheets, multilayered packaging etc. following the Plastic Waste Management Rules, 2016 on various occasions.
- Chief Electoral Officer, Tripura have been requested to encourage and also to promote sustainable practices and to use alternate options to single use plastic during campaigning of general elections.
- All Urban Local Bodies have been requested to take necessary steps for use of plastic waste (preferable the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil.
- Annual Report in Form –VI on implementation of Plastic Waste Management Rules, 2016 have been submitted to the Central Pollution Control Board within stipulated time frame by Tripura State Pollution Control Board.

The ULBs under West Tripura district on an average generates about 1.75 Tonns of Plastic Waste (PW) per day. Rural areas of the district also produce about 0.3 TPD of Plastic Waste. It has been observed that disposal of plastic waste is a serious concern due to improper collection and segregation system. A very small amount of total plastic waste is effectively recycled; the remaining plastic is sent to landfills etc.

The ULB wise plastic waste generation in the district is as follows:

Sl No.	Name of ULB	Population (in Lac)	Estimated quantity of PW generated per day (in MT)
1	Agartala Municipal Corporation	**5.22**	1.2 TPD
2	Mohanpur Municipal Council	**0.18**	0.2 TPD
3	Ranir Bazar Municipal Council	**0.13**	0.2 TPD
4	Jirania Nagar Panchayet	**0.11**	0.15 TPD
5	Rural / semi urban area	**3.5 (approx.)**	0.3 TPD

2.2.2 New Initiative for Reuse of Plastic Wastes:

i) Safe disposal of waste plastic is a serious environmental problem. Being a non-biodegradable material, it does not decay over time and even if dumped in landfills, finds its way back in the environment through air and water erosion. This can choke the drains and drainage channels and can be eaten by unsuspecting grazing animals causing them illness and death. This can also contaminate the construction fill, etc. The best way of disposal of waste plastic is its recycling to the maximum extent.

In order to ensure the recycling and reusing the plastic waste at the maximum extent, Agartala Smart City limited has proposed to use the plastic waste in the road construction by mixing the same with Bituminous mix in proper proportion and composition so as to ensure the maximum durability and strength of road pavement.

In line with the effort to use the plastic waste in the construction of Road pavement the Agartala Smart City has selected the BK Road. The tender was called for Improvement and up-gradation of total road length of 0.616 Km. The road stretch that under construction of this project is as shown in table below:

Table: Use of Plastic Wastes in the Road Stretches

Road Stretch No.	Description of Road Stretch	Starting From	Ending At	Co-ordinates of Start & End-Point	Length (km)
1	BK Road, Agartala.	Women's College Junction	Rajdhani Hotel Junction	Start: Latitude: 23°50'2.26"N Longitude: 91°17'5.77"E End: Latitude: 23°50'22.06"N Longitude: 91°17'6.59"E	0.616
TOTAL LENGTH			**0.616 Km**		

ii) Agarlata Municipal Corporation (AMC) has constructed one Material Recovery Facility (MRF) at Agartala. AMC engaged SHGs to collect segregated waste from the households and business establishments and send to the MRF. The operation of the MRF is outsourced to a local agency, which collect the recovered material from the SHGs at rate fixed by the AMC. The various types of PW like plastic bottles, discarded plastic, waste papers, etc. are collected and segregated before sorting into different designated places. The MRF is thus helpful in engagement of SHGs and other agencies to gererate livelihood besides environmental management trough material recovery. Another twenty (20) such MRF are being constructed under different ULBs in the State.

2.2.3 Plastic Waste Management plan for the district is as follows :

Plastic waste to be managed in accordance with the Plastic Waste Management (Amendment) Rules, 2018 with an emphasis on the 3R principles of Reduce, Reuse and Recycle;. ULBs will manage the Plastic Waste generated under their respective jurisdiction while rural areas will collect the plastic wastes and will handed over to the nearest ULB for further management activity.

The action plan for management of plastic wastes is as follows:

Sl. No.	**Action plan for effective implementation of Plastic Waste Management Rules, 2016**	**Organization/ Agency Responsible for Execution of the Action plan/ Stake holders responsible**	**Time Target**
1.	PWD (R&B), RD Department, Urban Development Department and all Urban Local Bodies Shall encourage the use of plastic waste for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil.	**PWD (R&B), RD Department, Urban Development Department and all Urban Local Bodies**	**Continuous activity**

Sl. No.	Action plan for effective implementation of Plastic Waste Management Rules, 2016	Organization/ Agency Responsible for Execution of the Action plan/ Stake holders responsible	Time Target
2.	Every Urban Local Bodies will set up infrastructure for segregation, collection, storage, transport, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.	**Urban Development Department and all Urban Local Bodies**	**2 (two) year**
3.	Rural Development will take initiatives for ensuring segregation, collection, storage, transportation etc. for plastic wastes generated in panchayet areas.	**Rural Development Department**	**2 (two) year**
4.	Urban & Rural Development Department will issue direction for the waste generator that apart from solid waste they have to ensure not to litter any plastic waste. They have to ensure at source segregation, collection and handover to plastic wastes to urban local bodies or gram panchayets. They may be charged a nominal fees for transportation of such wastes.	**Urban Development Department & Rural Development Department**	**Continuous activity**
5.	Urban & Rural Development Department will issue direction for all Institutional generators of plastic waste as well as solid wastes for ensuring segregation, collection and handover to plastic wastes to urban local bodies or gram panchayets.	**Urban Development Department & Rural Development Department**	**Continuous activity**
6.	While issuance of trade license by the urban local bodies, conditions of non use of plastic bags will be incorporated for operating their units. Penal provision may be mentioned in the license.	**Urban Local Bodies**	**Continuous activity**
7.	Effective raids and making them aware about the legal provisions can make a vital role for implementation of banning order of plastic carry bags in the State. The District level Committee under the chairmanship of District Magistrate & Collector in every district will coordinate and monitor this intensively.	**District Magistrate & Collector and All Authorized Officers** as mentioned in the notification no. F.8(30)/DSTE/ENV/Pt-II/679-97 dated 10/03/2015 regarding banning Order of Plastic Carry Bag	**On Regular basis**
8.	District Magistrate & Collector will coordinate with all urban local bodies and Gram Panchayets to ensure effective implementation of various provisions of Plastic Waste Management Rules, 2016 and submit action taken report on monthly basis to the Urban Development Department with a copy to the Tripura State Pollution Control Board.	**District Magistrate & Collector**	**Continuous activity**
9.	Strict vigilance on the Commercial Taxes check posts as well as at the ICP on the Indo-Bangladesh Border and other locations to restrict import of Plastic Carry Bags into Tripura for effective	**Excise & Taxes Department**	**On Regular basis**

Sl. No.	Action plan for effective implementation of Plastic Waste Management Rules, 2016	Organization/ Agency Responsible for Execution of the Action plan/ Stake holders responsible	Time Target
	implementation banning order of Plastic Carry Bags.		
10.	The Alternatives of plastic carry bags are to be popularized and prompted through SHG, NGOs or individuals so that such materials make it available in the market. Initiatives should be taken involving SHG, NGOs or individuals to manufacture Thongas, paper bags, jute bags, cloth bags etc.	**Industries & Commerce Department, Social Welfare Department and Urban Local Bodies**	**Continuous activity**
11.	Awareness programmes should be conducted more widely and frequently involving Eco Club schools, NGOs on the Plastic Waste Management Rules, 2016 and plastic pollution. IEC materials regarding plastic pollution should be prepared and distributed to Eco Club schools, NGOs for dissemination of information. The posters, banners and stickers should be displayed to generate awareness among the people	**School Education Department & Tripura State Pollution Control Board**	**On Regular basis**
12.	Every Urban Local Bodies shall prepare and submit an annual report in Form-V to the concerned Secretary in Charge of the Urban Development Department under intimation to the Tripura State Pollution Control Board by the 30th June, every year.	**Urban Development Department & Urban Local Bodies**	**Within 30th June, every year**
13.	Tripura State Pollution Control Board shall prepare a consolidated annual report in Form-VI to the Central Pollution Control Board on implementation of these Rules by the 31st July, of every year.	**Tripura State Pollution Control Board**	**Within 31st July, of every year**
14.	The State Level Advisory Committee, under the Chairmanship of the Principal Secretary, Urban Development Department will monitor the implementation of the proposed action plan and shall mate at least once in six month basis.	**Urban Development Department**	**On regular frequency**

2.3 Construction & Demolition Waste Management Plan

Construction and demolition waste means the waste comprising of building materials, debris and rubble resulting from construction, re-modelling, repair and demolition of any civil structure. It is a challenging task to handle C&D waste because it is bulky, heavy and inert and also mixture of various materials of different characteristics. It is also difficult to choose any suitable disposal method, for example it cannot be incinerated due to its high density and inertness. With the advent of sustainable practices in the construction industry, C&D waste generation and handling issues have been in focus to achieve the sustainable goals for our common future. Reduce, Reuse, Recycle (3Rs) philosophy is highly useful in handling of C&D waste. The better practice to handle C&D waste is to minimize generation of C&D waste, but sometimes, it is unavoidable due to various issues such as change orders or demolition requirements for re-development. Recycling of C&D waste is important as it helps to reduce the dependence on natural resources and eliminates adverse environmental impacts. Recycling of C&D wastes has the additional advantage of controlling the quantum of C & D waste destined for disposal at landfills besides reducing transportation costs. Municipalities and Gaon Panchayats have been asked to ensure that the wastes are disposed without affecting the nearby Environment.

The ULBs under West Tripura district on an average generates about 515.4 MT of C & D Waste per Annum. The details are as follows:

Sl No.	Name of ULB	Population (in Lac)	Estimated quantity of C & D Waste generated per Annum (in MT)
1	Agartala Municipal Corporation	**5.22**	480 MTA
2	Mohanpur Municipal Council	**0.18**	20.16 MTA
3	Ranir Bazar Municipal Council	**0.13**	12.99 MTA
4	Jirania Nagar Panchayet	**0.11**	2.25 MTA

2.3.1 Action Plan for management of C & D waste for the West Tripura District is as follows :

Sl. No.	Challenges/Activities	Stakeholder responsible for implementation	Timeline/targets to complete the activity
1.	Inventory of C&D Waste generation	TSPCB	TSPCB to complete this activity within one year 1 (one) Year
2.	Implement scheme for permitting bulk waste generators	Urban Development Department (UDD)	UDD to complete this activity within one year 1 (one) Year
3.	Establishment of C&D Waste deposition centers	All ULBs	ULBs to complete this activity within one year 2 (two) Year
4.	Implementation of By-Laws for C&D	All ULBs	ULBs to complete this

Sl. No.	Challenges/Activities	Stakeholder responsible for implementation	Timeline/targets to complete the activity
	Waste Management		activity within 2 (two) Year
5.	Establishment of C&D Waste recycling plant or linkage with such facility	All ULBs	ULBs to complete this activity within one year 2 (two) Year
6.	Monitoring of implementation of the rules	TSPCB	This is a continuous activity. All the collection points and facility centers will be monitored per year
7.	Grant Authorisation to C & D Waste processing facility.	TSPCB	Continuous Activity.
8.	Preparation of state policy documents with respect to management of C & D Waste	UDD	State Government has finalized a state policy to management of C & D Waste and already notified.
9.	Identification of suitable site for establishing C & D Waste for storage, processing and recycling facility	District Administration	Continuous activity
10.	Ensuring no disturbance to the processing facility on a long term basis including incorporation of the site in the approve land use plan	Town & Country Planning Department	Continuous activity
11.	Setting up of a Processing Plant (in PPP mode) for manufacturing eco-bricks, mechanical hollow bricks, pavers, tiles, etc. from construction waste	UDD	ULBs to complete this activity within one year 2 (Two) Year

2.4 Bio Medical Waste Management Plan:

'Biomedical waste' (BMW) means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities. Bio-medical waste means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or research activities pertaining thereto or in the production or testing of biological or in health camps including the categories mentioned in Schedule-I of Bio-Medical Waste Management Rules, 2016. Bio Medical waste includes all the wastes generated from the Health Care Facilities which can have any adverse effect to the health of a person or to the environment in general, if not disposed properly. Indiscriminate disposal of infectious biomedical waste from hospitals, nursing homes and pathological laboratories has led to significant degradation of the environment, leading to spread of diseases and putting the people to great risk from certain highly contagious and transmission prone disease vectors. Therefore, such waste has to be managed with adequate care as per the Biomedical Waste Management Rules, 2016.

The Judgment dated 12/03/2019 of Hon'ble National Green Tribunal in the matter of Sailesh Singh vs. Union of India in case O.A. No.710 of 2017 draws kind attention to the several State Governments including SPCBs on the serious issues concerning non-compliance of the provisions of Biomedical Waste Management Rules, 2016. The proposed action plan is an attempt for effective implantation of various provisions of Bio-Medical Waste Management Rules, 2016 in compliance with the Judgment dated 12/03/2019 of Hon'ble National Green Tribunal.

2.4.1 Existing Regulatory Framework :

The Ministry of Environment and Forest (MoEF), Govt. of India notified the Bio-Medical Waste (Management and Handling) Rules in July 1998 under the Environment (Protection) Act, 1986, through Gazette notification S.O. 630(E). Thereafter, the Bio-Medical Waste (Management and Handling) Rules were amended twice in the year 2000 and the last amendment was made in the year 2003.

To eliminate the weak implementation of the existing Rules and also to give thrust on waste minimization, recycling, treatment & disposal, the Biomedical Waste Management Rules, 2016 was newly framed by the Central Government in the year 2016 and came into force from 28th March, 2016 in supersession to the earlier Biomedical Waste (Management and Handling) Rules, 1998 as amended time to time.

2.4.2 Present Scenario in the District :

There are 5 Nos. of Hospitals and 18 Nos. of Private Nursing Homes, 15 numbers of PHC & CHC in the district and 275 Nos. of Pathological Laboratory and 12 Nos X-ray and diagnostic centre's in the district. The total Bio Medical Waste generation of the West Tripura District is 614.25 Kg/day. Captive incineration, Auto claving, deep burial methods are being applied for disposal of the said Bio Medical Wastes.

2.4.3 Action Taken Report on Biomedical waste Management for the district:

- The State Level Advisory Committee has been constituted under the leadership of Secretary, Health & Family Welfare Department. The State Level Advisory Committee holds its meeting regularly.
- TSPCB issued Bio Medical Authorization under Rule (10) of Bio-medical Waste Management Rules, 2016. As per the Bio-Medical Waste Management Rules, 2016 framed under the Environment Protection Act, 1981, the Board issued one-time Bio-medical Waste Authorization to all non-bedded Health Care Establishments after making necessary inspection. However, for bedded hospitals, the validity of Bio-medical Waste Authorization is synchronized with the validity of Consent Certificate. The number of total Authorization issued from TSPCB till date is 1050.

- Tendering process is underway to set up Effluent Treatment Plant (ETP) at 7 selected Public Health Facilities for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site.
- Trainings to all healthcare workers and others, involved in handling of bio-medical waste have been provided at the time of induction, and thereafter, at least once every year, in 30 public health facilities, which have been awarded with Kayakalp Award under Swachh Bharat initiative under National Health Mission.
- 30 kayakalp awarded Public health facilities have already completed immunization of all health care workers and others, involved in handling of bio-medical waste.
- As of now, no Common Bio-Medical Waste Treatment Facility (CBWTF) exists in Tripura and the Bio-medical Waste is being managed in a decentralized manner by concerned Public Health Facilities through their captive treatment facilities. Amongst the Public Health Facilities 03 state level hospitals namely GBP Hospital, IGM Hospital & Cancer hospital have their own incinerator. Other Public Health Facilities are managing the biomedical waste through disinfection, deep burial & sharp pits. As per data obtained from Tripura State Pollution Control Board a total of 1606.59 Kg of Biomedical waste is generated per day in Tripura by a total number of 1890 Health Care Facilities/Occupiers & most of the Private Health care facilities have their own captive incinerator, autoclave & deep burial pits. However, one CBWTF Operator has been selected by Health & Family Welfare Department, Govt. of Tripura through open tendering through e-Procurement for the whole State of Tripura to cater to all 126 Public Health Facilities having estimated 4319 beds. In addition, all Private Health Facilities shall also be covered by the Agency at mutually agreed price per bed per day. Collection of Biomedical Waste generated by the Public / Private Health Facilities shall be carried out every day by the agency selected. The CBWTF will be set up at Debendra Chandra Nagar in West Tripura District for which land has already been allocated by the Agartala Municipal Corporation. Award of Contract (AOC) has been issued to Medicare Environmental Management Pvt. Ltd. Gachibowli, Hyderabad-500032. Construction work is going on.

- The project of Implementation of Bar Code system has been assigned to an agency. Bar code system will be implemented after commissioning of Common Bio Medical Waste Treatment Facility.

- Inventory on bio-medical waste generation, treatment & disposal has been completed. Grant and renewal, suspension or refusal or cancellation of authorisation has been done under Rule 7, 8 and 10 of Bio-Medical Waste Management Rules, 2016.

2.4.3 Biomedical waste Management plan for the district is as follows :

Sl No.	Plan of action	Timeline	Responsible departments
1	To ensure implementation of the Rule in all health care facilities or occupiers as per the Rule 4 of Biomedical Waste Management Rules, 2016	Regular activity	Health & Family Welfare Department/Hospital Authorities
2	Allocation of adequate funds to all Government Health Care Facilities for effective management of Bio-Medical Waste	Within 3 year	Health & Family Welfare Department.
3	Procurement and allocation of adequate Bio-Medical Waste Treatment Equipments and make provision for consumables for bio-medical waste management in Government Health Care Facilities	Regular activity	Health & Family Welfare Department.
4	State Level Advisory Committee/District Level Advisory Committees to hold review meeting to oversee the implementation of Bio-Medical Waste Management Rules in the State/ respective Districts.	Regular activity	Health & Family Welfare Deptt./District Administration
5	Advise State Pollution Control Boards or Pollution Control Committees on implementation of these Rules.	Regular activity	State Level Advisory Committee/ District Level Advisory Committees/ CPCB
6	Implementation of recommendations of the Advisory Committee in all the Health Care Facilities.	Regular activity	Health & Family Welfare Deptt./TSPCB/ULBs/Village Panchayet
7	Inventorisation of Occupiers and data on bio-medical waste generation, treatment & disposal.	Already completed and will be updated time to time.	TSPCB
8	Compilation of data and submission of the same in annual report to Central Pollution Control Board within the stipulated time period	Regular activity	Health & Family Welfare Deptt./TSPCB/ULBs
9	Grant and renewal, suspension or refusal cancellation or of authorisation under these rules (Rule 7, 8 and 10).	Regular activity	TSPCB
10	Monitoring of compliance of	Regular activity	TSPCB

Sl No.	Plan of action	Timeline	Responsible departments
	various provisions and conditions of authorisation.		
11	Action against health care facilities or common bio-medical waste treatment facilities for violation of these rules (Rule 18).	Regular activity	TSPCB
12	Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities and State Pollution Control Boards or Pollution Control Committees Staff on segregation, collection, storage, transportation, treatment and disposal of bio-medical wastes.	Regular activity	Health & Family Welfare Deptt /TSPCB
13	Undertake or support research or operational research regarding bio-medical waste management.	Regular activity	TSPCB
14	Any other function under these rules assigned by Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Regular activity	TSPCB/ Health & Family Welfare Deptt
15	Publish the list of Registered or Authorised (or give consent) Recyclers.	Regular activity	TSPCB
16	Undertake and support third party audits of the common bio-medical waste treatment facilities in the State.	Regular activity	TSPCB
17	Provide or allocate suitable land for development of common bio-medical waste treatment facilities in their respective jurisdictions as per the guidelines of Central Pollution Control Board. .	Regular activity	Health & Family Welfare Deptt./ULBs/Village Panchayet.
18	Collect and disposal of other solid waste (other than the bio-medical waste) from Health Care Facilities as per the Solid Waste Management Rules, 2016 or as amended time to time.	Regular activity	ULBs/Village Panchayets
19	The effluents generated from the premises of occupier or operator of a common Bio-Medical Waste Treatment and Disposal facility shall be treated by setting up of effluent treatment plant of adequate capacity for pre-treatment of the laboratory waste, microbiological waste, blood	Within 3 years.	Health & Family Welfare Deptt./Hospital authorities

Sl No.	Plan of action	Timeline	Responsible departments
	samples and blood bags through disinfection or sterilization on-site.		
20	The untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste are disposed within forty-eight hours in all Health Facilities.	Within 2 years	Health & Family Welfare Deptt./ Animal Resource Deptt./ Authorities of Institution
21	One CBWTF to be set up by the Health & Family Welfare Department, Govt. of Tripura under PPP Model to cater a facility so as to ensure that biomedical waste collected from Public Health Facilities is transported, handled, stored, treated and disposed off without any adverse effect to the human health and environment.	Award of Contract has already been given for Commissioning of CBWTF. The commissioning work is going on.	Health & Family Welfare Deptt/Operator of CBWTF/Occupiers
22	Bar Code System across all Public Health Facilities shall be established	Within 1 Year.	Health & Family Welfare Deptt
23	Immunization of healthcare workers and others for remaining Public Health Facilities, involved in handling of bio-medical waste for protection against diseases including Hepatitis-B and Tetanus that are likely to be transmitted by handling of bio-medical waste till December, 2019.	Within 1 year	Health & Family Welfare Deptt
24	Provision of Health Cards for all healthcare workers and others involved in handling of bio-Medical waste across all Public Health Facilities by December 2019.	Within 1 year	Health & Family Welfare Deptt
25	Setting up ETP for 108 PHCs, 22 CHCs and remaining 7 SDHs for pre-treatment of the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site proposed to be implemented in phases.	Within 4 year	Health & Family Welfare Deptt

2.5 Hazardous Waste Management Plan

The strategy for the management of Hazardous and other Wastes is proposed in accordance with the Hazardous and other wastes (Management and Trans boundary Movement) Rules, 2016. Depending on the characteristics of waste, option is given to recycle, reuse and recovery of materials that can be carried out both on site and off site. If it is not possible to recycle, reuse and recovery of material, preference is given to dispose in secure landfill, subject to physical or chemical treatment before disposal. For the waste, which can neither be recycled/reused/recovered nor can be sent to secured landfill, the waste should go for incineration. A total of 21.437 MTA Hazardous wastes are generating from the West Tripura District.

Tripura State Pollution Control Board has floated tender for engagement of an agency for inventorization of the Hazardous and other wastes generating units in the State. Technical Evaluation is going on. However, the State does not have any TSDF facility.

The Hazardous Waste Management Plan of the State for attending gaps with timeline are as follows:

Sl. No.	Plan of Action	Implementing department	Time line
1	Re-inventory of Hazardous and other wastes generating units in the State.	TSPCB	Two Year
2	Enforcement of maintaining daily records and manifest document, timely and regularly submission of annual reports by the hazardous waste generating units, etc. as required under the HOWM Rules, are being ensured;	Labour Department	Continuous Activity
3	Assess implementation mechanism with an objective to ensure that hazardous waste management in the State is in compliance with provisions laid down under the said Rules.	Environment Department	Continuous Activity
4	Organize workshops for hazardous waste generating units so as to sensitize them about obligations/requirements under the HOWM Rules. Awareness campaign may also be done through newspaper notices.	Environment Department	Continuous Activity
5	Necessary co-ordination with the State Government / UT Administration for setting up of common HW TSDFs or sharing common TSDFs of other States/UTs for disposal of non-recyclable and non-utilizable hazardous waste generated within the State/UT.	Environment Department	Continuous Activity
6	Identification of all defaulting units by	Labour Department /	Continuous

Sl. No.	Plan of Action	Implementing department	Time line
	verifying hazardous waste storage vis-a-vis their generation as per raw material consumption/production data.	TSPCB	Activity
7	Recyclable wastes would be recycled/re-processed environmentally sound manner either locally or outside the State.	Industries & Commerce Department/Labor Department	Continuous Activity
8	Ensure proper collection and handling of hazardous waste at unit level.	Industries & Commerce Department/Labor Department	Continuous Activity
9	Providing temporary storage facility for hazardous waste at each industrial estate/ industrial cluster.	Industries & Commerce Department/Labor Department/Environment Department	Continuous Activity
10	Adequate transportation facility for transporting hazardous waste from the individual unit to temporary storage facility and from temporary storage facility to common Treatment, Storage & Disposal facility either within the State or outside the State whichever is applicable.	Industries & Commerce Department/Urban Development Department/Environment Department	Continuous Activity

2.6 E- Waste Management Plan

Electronic waste or e-waste describes discarded electrical or electronic devices. Used electronics which are destined for refurbishment, reuse, resale, salvage recycling through material recovery, or disposal are also considered e-waste

At present E-waste management is in nascent stage in the district and only informal trading, dismantling, and recycling of e-waste exists in the District. A total of 9.69 MTA E-waste generated from the West Tripura District.

However an action plan on E- Waste Management Activities has been framed for proper implementation and Channelization of E-Waste. The E-Waste Management Plan for the West Tripura are as follows:

Sl. No.	Challenges/Activities	Stakeholder responsible for implementation	Timeline/targets to complete the activity
1.	Inventorization of E-waste generation	TSPCB	Two year.
2.	Identification of Producers who have not obtained, EPR Authorization	TSPCB, Custom Department, Ministry of Commerce and Ministry of Electronics & Telecommunication	Two year.
3.	Verification of quantity of e-waste collected by producers	CPCB/TSPCB	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
4.	Verification of systems provided by producers for collection and provided by producers channelization of e-waste.	CPCB/TSPCB	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
5.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	TSPCB	This is a continuous activity. All the dismantlers/recyclers will be verified per year.
6.	Checking of informal trading, dismantling, and recycling of waste	TSPCB/District Administration	TSPCB in coordination with District Administration to carry out quarterly drive for checking of this activity.
7.	Facilitate collection and disposal of e-waste	TSPCB/District Administration/CPCB	TSPCB has authorized a collection centre to collect the E-Waste from the entire State.

Sl. No.	Challenges/Activities	Stakeholder responsible for implementation	Timeline/targets to complete the activity
8.	Governance frame work for monitoring compliance	TSPCB/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (State Environment Secretary, District Collector, CMD /Commissioners) to be designated. Time Frame- Six (6) months.
9.	Capacity building at district/State/CPCB level	TSPCB/District Administration/CPCB	Special workshops to educate functionaries in Government/ NGOs be run over one year.
10.	IEC plan be firmed up and executed.	TSPCB/District Administration	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame- Six (6) months. The IEC Plan to be executed over the year.
11.	Strengthen system of enforcement	TSPCB/District Administration/CPCB	Quarterly review of violations and enforcement actions at city/ district /state level and quarterly reports to be filled with CPCB.

3. Water Quality Management Plan:

3.1 Ground Water Quality Management :

The tube wells are being installed with water jet method and rotary rig method (direct/reverse).Static water level is in the range of 10-15m below ground level. Numbers of water ponds are also there which augment village water supply. Rainfall is high in the range of 1800-2000 mm annually. The study area is mostly dominated by dense vegetation. Paddy cultivation is practiced based on the rainfall.

3.2 Present Scenario of Ground Water Management :

- For drinking water, rural area in Tripura State is mostly dependent on underground water sources. The underground water is lifted through the schemes like Deep Tube Well, Small Bore Tube Well, Mark-11 /III, Ordinary Hand Pump etc. In rural areas, where flow of water in river and cherra is adequate, many surface water treatment plants have already been setup and works of many other plants are in progress.

- Scenario of Rural Water SupplySources in Tripura State as on **22.01.2020 is as follows:**

a)	Deep Tube Well (DTW) in Nos	:	1841
b)	Small Bore Tube Well (SBTW) in Nos	:	3625
c)	Surface Water Treatment Plant (SWTP) in Nos	:	36
d)	Ground Water Treatment Plant(GWTP) in Nos	:	35
e)	Spot Source like Markll/III, OHP etc in Nos	:	16079
I)	Innovative Water Supply Scheme in Nos	:	256

- Scenario of (Urban Water Supply Sources of Tripura State as on Date is as follows:

a) Deep Tube Well (DTW) in Nos	:	174
b) Small Bore Tube Well (SBTW) in Nos	:	84
c) Surface Water Treatment Plant (SWTP) in Nos	:	18
d) Ground Water Treatment Plant(GWTP) in Nos	:	03
e) Spot Source like Mark II/III, OHP etc in Nos	:	170

- As per report of the Central Ground Water Board, in Tripura State Annual Replenishable Ground Water Resources is 2.19 billion cubic metre (BCM), Net Annual Ground Water' Availability is 1.97 BCM, Annual Ground Water Draft is 0.17 BCM, Stage of Ground Water Development is 9%. Critical stage of Ground-water development is 70 % or above.

- As per earlier NRDWP guidelines (para 9.4 page number 11), 10% of the NRDWP fund shall be utilized for Sustainability of rural water supply schemes. Relaxation will be available only to those States/ areas that are 'Water Surplus' (with annual normal rainfall more than 1500mm). In the State of Tripura the average annual rainfall is more than 1500mm recorded.

- In the year 2005, analysis of 3682 water samples was carried out through the

All India Institute of Hygiene & Public Health (AIIH&PH), Kolkata and presence of Arsenic in 8 samples above permissible limit (0.05 mg/1tr as per BIS 10500), iron in 3511 samples above permissible limit (1 mg/ltr as per BIS 10500) were found. No other heavy metals i.e. Lead, Zinc, Manganese were found. The presence of Arsenic beyond permissible limit was detected in Ordinary Hand Pump and Mark-11 only. As Arsenic in drinking water is health hazard, at once all the above 8 no. water sources were sealed and alternative sources were created for drinking water supply to that locality.

- Accordingly, 17 numbers new water testing laboratory in the District and DWS Sub Division level have been setup and strengthened the existing water testing laboratory to develop adequate competency and efficiency of the water quality monitoring & surveillance throughout the State. Every year, almost 80% of water supply sources are being tested through laboratory as well as Field Test Kits and the results are being uploaded in the online IMIS of Ministry of Drinking Water & Sanitation, Government of India.

- From the test results, it is observed that the underground water of Tripura State is mainly infested **with iron beyond** permissible limit. There is no presence of Arsenic beyond permissible limit in drinking water sources at present. Moreover, presence of Lead, Zinc, Manganese etc. in the drinking water sources is not detected so far. Iron removal plant (IRP) has been installed in almost every places in Tripura.

- While issuing the Consent to Establish & Operate Certificate by TSPCB to any industry where extraction of ground water has been done, the permission of Central Ground Water Authority is required as pre requisite condition for obtaining the consent certificate from Tripura State Pollution Control Board. In addition, the industries using ground water are also being directed to recharge the ground water through ground water recharging pit.

- Moreover, the industries handling with chemicals and hazardous wastes are also being directed not to inject any chemicals/hazardous wastes into the ground water as well as water body without any treatment.

- Central Ground Water Board under the Ministry of Jal Shakti, Department of Water Resources, Government of India issued Show Cause Notice to 04 nos. of Industries for not applying to the Board to renew the NOC for extracting ground water in due time.

- Direction has been issued to all the industries which are extracting ground water for industrial purpose and also for compliance of environmental norms.

3.3 Ground Water Quality Management Plan:

- Monitoring of the ground water quality has to be conducted on a regular basis in all the areas including industrial areas and river stretches.
- Although, drinking water containing iron beyond permissible limit does not show any deleterious effect on human health, but its presence in quantum amount in drinking water is objectionable due to metallic taste, staining, corrosion of distribution network. Carrying capacity of pipe lines in the distribution system is reduced due to deposition of iron oxide. To overcome this problem, the Drinking Water Sanitation department is in the process of setting up of Iron removal Plant (IRP).
- Industries using ground water have to submit NOC for extraction of ground water from CGWA to the TSPCB for obtaining Consent to Operate Certificate.

- Industries using ground water have to ensure the installation of ground water recharging pit.

3.4 Surface Water Quality Management :

The main watercourse of West Tripura is Haora River. Beside this, there are many stream and chharas in the district.

The river originating from the eastern side of the Baramura range flows westerly through the alluvial plains and passes by the southern embankment of the capital city of Agartala before finally flowing down into Bangladesh. The flow length of the river is 53 kms in Indian Territory and basin area is 570 sq.kms. The annual flow of this river is 36,032 m^3. Agartala Municipal Corporation and PWD(WR) Department uses the water of this river daily for community use. The intake wells are situated near Jogendranagar and Gandhighat. The towns Jirania (Sub-divisional town), Ranirbazar and Agartala (State capital) are at the catchment area of the river.

3.4.1 Action plan for control of water pollution in the Haora River:

- Tripura State Pollution Control Board (TSPCB) is conducting water quality monitoring on monthly basis under National Water Quality Monitoring Programme (NWMP) of Central Pollution Control Board for the following six identified polluted river stretches in the State:

River	River Stretch	ULBs
Haora	Agartala to Champaknagar	Agartala Municipal Corporation, Jirania Nagar Panchayat, Ranirbazar Municipal Council,

- According the latest analytical data of the river water, the BOD level and Total Coliform Count were within prescribed standard limit. However, an Action Plan for restoration of Haora River has been prepared by the State Government to maintain its water quality as good and submitted to the Central Pollution Control Board within stipulated time. The said Action Plan is under implementation by the concerned department/organizations in the State of Tripura.

The detailed Action Plan for rejuvenation of Haora River stretches are as follows:

Sl. No.	Action plan for Restoration six identified river stretches of Tripura	Organization/ Agency Responsible for Execution of the Action plan	Time Target
I.	**Industrial Pollution Control**		
(a)	Automobile servicing, Bakery, Brick, Confectionery, Food Processing, Hotel, Ice cream, paper, plastic and printing press etc. already have been directed to set up ETP while operating their unit. The units will be directed to treat their effluent in the CETP located at Budhjungnagar.	Tripura State Pollution Control Board / Industries & Commerce Department	Within one year

Sl. No.	Action plan for Restoration six identified river stretches of Tripura	Organization/ Agency Responsible for Execution of the Action plan	Time Target
(b)	All the industries located in the catchment areas of Haora River have been directed to give a declaration (in the form of the affidavit) to the effect that they do not discharge/inject their industrial effluent into ground water resources.	Tripura State Pollution Control Board	Within 1 year
II.	**Sewage Treatment and Disposal Plan**		
(a)	Installation of another Sewage Treatment Plant having capacity of 8 MLD at Agartala for the cluster of sothern part of Agartala Municipal Corporation, Ranirbazar Municipal Council and Jirania Nagar Panchayet areas. A Detailed Project Report (DPR) would formulate and the proposal to be submitted to the concerned Ministry, Government of India for providing financial assistance. Introduction of bio remediation and insitu remediation.	Urban Development Department/ Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet	Within two year
(b)	Channelization including diversion of sewage generated from household townships to sewer lines /interception of all the drains presently carrying sewage and for ensuring proper treatment through the upcoming STPs	Urban Development Department/ Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet	Within six months after installation
III	**Solid Waste Manage Plan**		
(a)	Door to Door Collection with source segregation covering all the wards of Urban local bodies in the catchment areas of Haora River involving SHG. The collected wastes to be disposed in the Solid Waste Management Disposal site at Debendrachadranagar for the cluster of Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet areas.	Urban Development Department/ Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet	Regular Activity

Sl. No.	Action plan for Restoration six identified river stretches of Tripura	Organization/ Agency Responsible for Execution of the Action plan	Time Target
(b)	Prohibition of disposal of municipal plastic, bio- medical waste and other wastes particularly in drains	Urban Development Department/Health Department/District Administration/ Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet	Regular Activity
IV	**Ground Water Assessment**		
(a)	Carrying assessment of ground water survey once in year for quality in the identified river stretch. Sealing up of contaminated ground water sources, if any and accordingly measures to be taken for rectification. Initiative to be taken for supply of potable water to the affected communities, if any.	Tripura State Pollution Control Board /PWD (DWS), Government of Tripura	Once in a year
(b)	All Industrial units located in the catchment areas of Haora River have already been directed to obtained valid clearance or NOC from Central Ground Water Authority for ground water extraction to operate their unit. Strict vigilance to these industries regarding the use of ground water without NOC.	Tripura State Pollution Control Board / CGWB/ CGWA	Regular Activity
(c)	To encourage rain water harvesting by the industrial, commercial and other institutions and groundwater recharging with only clean water be encouraged by CGWB/CGWA	PWD (Water Resources), CGWB/ CGWA/ULBS	Regular Activity
V	**Flood Plain Zone (FPZ)**		
(a)	Plantation on either sides of the river banks wherever possible to be carried out including area falling under private holdings.	Forests Department/Urban Development Department/ Agartala Municipal Corporation, Ranirbaxar Municipal Council and Jirania Nagar Panchayet	Regular Activity
(b)	Checking encroachments in the Flood Plan Zone of Haora river stretches	District Administration/ Urban Local Bodies	Regular Activity
VI	**Environmental Flow (E-Flow)**		

Sl. No.	Action plan for Restoration six identified river stretches of Tripura	Organization/ Agency Responsible for Execution of the Action plan	Time Target
	and Irrigation Practices		
(a)	Installation of digital e-flow meter to monitor the minimum discharge during lean period and records to be maintained monthly basis after installation.	PWD (Water Resources), Government of Tripura	Within one year
(b)	Generation of mass awareness to conserve water and also for good irrigation practices to be carried out by the farmers in the catchment areas of Haora River	PWD (Water Resources), Government of Tripura	Regular Activity
VII	**Awareness Generation**		
(a)	Extensive Awareness programme to be taken to generate awareness among local people involving Eco Clubs, NGOs and representatives of panchayets etc. in and around the identified polluted river stretches on various environmental issues.	PWD (water Resource)/ School Education/Panchayet/ Agriculture Department/ULBS/Urban Development Department/PWD(DWS)/TSPCB	Regular Activity

3.4.2 Action Plan for control of water pollution water pollution in the identified water bodies:

The Proposed action plans for restoration of polluted water bodies (lakes and ponds) in urban local bodies of West Tripura in compliance to Hon'ble NGT orders dated 10.5.2019& 25.02.2020 in O.A. No. 325/2015

Sl. No.	Action plan for Restoration water bodies of Tripura	Implementing Agency	Time Line
I.	**Restoration Phase**		
(a)	Identification, inventorization and geo tagging of the water bodies	ULBs/ Urban Development Department /DSTE/TSAC	Within 1(one) year
(b)	Maintenance of bank of water body by increasing the height of bank of water bodies following the Statutory guideline issued by the Government of Tripura	ULBs/ Urban Development Department	Within 1(one) year
(c)	Prevention of the water flow from entering into the water bodies including the prohibition of agricultural runoff - carrying fertilizers, pesticides/insecticides /herbicides and other pollutants into water bodies such as lakes,	ULBs/ Urban Development Department	Within 1(one) year

Sl. No.	Action plan for Restoration water bodies of Tripura	Implementing Agency	Time Line
	rivers, ponds). The usual effect of this type of pollution consists of algae growing in affected water bodies.		
(d)	De-siltation and de-weeding activity of water body, if required	ULBs/ Urban Development Department	Within 1(one) year
(e)	Identification of buffer zone and its development and maintenance	ULBs/ Urban Development Department/ DSTE/TSAC	Within 1(one) year
(f)	Greenery development in and around the Water bodies, if required	ULBs/ Urban Development Department / Forest Department	Within 1(one) year
(g)	Proper disposal of waste arising from de-silting and de-weeding of water body	ULBs/ Urban Development Department	Within 1(one) year
(h)	Strict vigilance to be made to check any kind of industrial effluent or drains meeting any water body	ULBs/ Urban Development Department	Continuous activity
(c)	Prohibition of dumping of municipal Solid, plastic, bio-medical waste and other wastes particularly in water bodies by providing adequate dustbins.	ULBs/ Urban Development Department	Continuous activity
II	**Protection phase**		
(d)	Enforcement of laws and imposition of penalty/ EC	ULBs/ Urban Development Department/District Administration/ TSPCB	Continuous Activity
(e)	Generation of mass awareness to conserve water bodies involving local NGOs and Eco Clubs	ULBs/TSPCB/ICA Department	Continuous Activity
III	**Improvement phase (adaptation of in-situ techniques for remediation of ponds or lakes)**		
(d)	Physical treatment approaches- Aeration (Surface or Diffused) : installation of fountain/aerator, if required	ULBs/ Urban Development Department/District Administration	Continuous activity
(e)	Other in-situ techniques, if required: a. Aquatic plants: water hyacinth, water lettuce,	ULBs/ Urban Development Department/District Administration	Continuous activity

Sl. No.	Action plan for Restoration water bodies of Tripura	Implementing Agency	Time Line
	pond weed, duckweed, typhagrass b. Aquatic animal: introduction of snails and shellfish etc. c. Biological techniques: use of enzyme, hydroponic technique, floating treatment wet lands (FTW) using water hyacinth		
IV	**Sustenance Phase**		
(c)	Monitoring of implementation of action plan.	Urban Development Department/District Administration	Continuous activity
(d)	Checking encroachments in the Buffer Zone	ULBs/ Urban Development Department/District Administration	Continues activity
(e)	Assessment of Water Quality of the water bodies to check the pollution load	Fisheries Department/TSPCB	Once in a year

4. Domestic Sewage Management Plan:

4.1 Action Taken Report on sewage Management :

- Action plan has been prepared for utilization of treated waste water from Sewage Treatment Plant (STP) as per the Hon'ble NGT order in the matter of Mahesh Chandra Saxena Vrs. SDMC & Others dated 27.11.2018 and submitted to CPCB.
- The Urban Development Department has notified a comprehensive strategy to achieve 100% Solid & Liquid Waste Management in the 20 cities of Tripura vide Notification No.F.16(15)-UDD/DUD/2018(P)/1931-65 dated 14.05.2020. The strategy has been approved by the Council of Ministers and complete support from state has been ensured towards achieving this objective.
- An Action Plan has been prepared for 100% sewage treatment in the State, and submitted to CPCB. The said Action Plan is under implementation.
- For the all ULBs, a combination of in-situ bio-remediation and Faecal Sludge Treatment Plants (FSTPs) is proposed towards sustainable liquid waste management. This will also ensure pollution abatement of rivers and water bodies. The technical specifications of Faecal Sludge Treatment Plants (FSTPs) of 600 KLD capacity has been finalized and uploaded in the website of Urban Development Department. Land has been identified by each ULBs for setting up of FSTPs. Tendering process are being initiated by the ULBs.
- Survey work is going on for preparation of baseline information for pollution abatement of storm drains through in situ bio remediation in all ULBs in Tripura.
- The tender for Bio remediation for 5 drains as pilot basis in Agartala has been completed.
- The said treated water will be used for watering of gardens & open space in Agartala city, road watering in dry seasons, irrigation of agricultural fields etc. A Notification has been issued to use these treated water for above mentioned purpose and in no case drinking water will be used.
- Proposed actions with timelines are provided in the table as follows.

Treatment capacity					**Remarks**
Sewage Generation	**Existing**	**Gap**	**Proposed**	**Timeline**	Initiative has been taken for introduction of Bio remediation, phyto remediation and insitu remediation of the sewage.
82.4 MLD	8.72 MLD	74.4 MLD	8 MLD STP and 14 FSTPs	December, 2023	
Sewerage Network					
Existing Sewerage Length	**Required**	**Gap**	**Timelines**		
104.5 KM	154.5 KM	50 KM	Year-2024		

Number of STPs				
Number of STPS	**New Proposed**	**Total STPs**	**Timelines**	
1 Nos.	1 Nos.	2 Nos.	December, 2023	
Re-Use of Treated Sewage				
Present Utilization	**Proposed**	**Timelines**	**Type of Use**	
30%	30%	NIL	Road watering, Agricultural field, Municipal Garden, etc.	

Moreover, some strategic approach may be under taken to improve the management of domestic sewage, which are as follows:

Sl No	Action Points	Strategy and approach	Stake holders responsible
1.	Inventory of Sewage Management	Survey and identification all Households to ensure proper drainage and management of sewage.	UDD/ULBs
2.	Adequacy of Available Infrastructure for Sewage Treatment	1. Some Household may have its own Sewage management infrastructure so as to pull down this water to maintain water level in earth and to reuse this water at various other domestic works after removing contaminants. i.e. Grey water after removing contaminants may be used in gardens, toilet flushing etc. 2. All households should be connected to sewage management infrastructure either at home or though proper drain across ULB to Sewage treatment Plant.	UDD/ULBs
3.	Adequacy of Sewerage Network	Proper drains constructed with proper technique connecting with all Households under ULB to ensure total sewage management.	UDD/ULBs
4.	Monitoring the efficiency of the sewage treatment plants	TSPCB may monitor and analyze the quality of treated waste water on a regular basis.	TSPCB

5. Industrial Waste Water Management Plan :

5.1 Present Scenario of industrial units in the district

There are only 2808 nos. of registered Industries in the district with the following category-wise breakup

Sl No	Category	Number of registered industry
1	Tiny	1848
2	Large Industries	69
3	Medium Industries	212
4	Small Industries	675

Sl No	Category	Number of registered industry
1	Red Category Industries	105
2	Orange Category Industries	1351
3	Green Category Industries	703
4	White	46
5	Not Listed in the categorization	289
6	Exempted	310

ETP: In the West Tripura District, there are 18 numbers of ETPs have been installed by the different industries as on date. Water quality monitoring of the treated water has been done by Tripura State Pollution Control Board. As per latest report the Number of industries having functional ETP is 18. Direction has been issued to all the industries running without ETP by TSPCB.

- **CETP:** There is only one (01) CETP of 500 KLD capacities setup at Bodhjungnagar Industrial Complex in the State of Tripura. At present, the plant is running smoothly. The CETP is connected with Effluent generating Units through common pipeline for transportation of Effluent to the plant for treatment purpose. Effluent is being treated in CETP at different stage so as to make the content of impurities up to a permissible limit as per guideline of Tripura State Pollution Control Board (TSPCB). It is complying with the effluent standards. Online Continuous Effluent Monitoring System (OCEMS) has been installed also.
- **OCEMS** : Presently, there are 4 industrial units (basically gas-based power plants) which have OCEMS. The contributors of these units are directly providing data to CPCB portal.
- **For management of the Industrial Waste Water following necessary steps needs to be taken**:

i) Proper Monitoring of efficiency of STP, ETP, CETP & OCEMS and submission of status report on monthly basis (by 10th of every month) to CPCB.

ii) All the effluent generating units should have functional ETP to attain the desired level of compliance in terms of statutes.

iii) And the quality of treated effluent discharging from existing ETP should conform to the prescribed standard.

iv) Treated waste water should be reused in the Industrial purpose, gardening, road watering etc. Action plan for use of treated water may be implemented.

6. Air Quality Management Plan :

6.1 Action Taken Report for controlling air pollution :

- **There is no Non-attainment city/town in the State of Tripura** as per the order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities''.

- The major vehicles of Government as well as private sector are being run with clean fuel i.e. Compressed Natural Gas (CNG). The maximum numbers of households of Agartala city are using Pipe line Natural Gas (PNG)/ LPG.

- There is no large scale air polluting industries in Tripura. The Brick Kilns are operating with Fixed Chimneys with appropriate height.

- An action plan has been prepared and circulated to all stake holders for effective control of Air Pollution. The said Action Plan is under implementation.

- Tripura State Pollution Control Board (TSPCB) set up two ambient air quality monitoring stations at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP.

- Based on criteria for designing the ambient air quality monitoring network of CPCB, one manual station (Background) is required for Agartala town.

- TSPCB submitted proposal for providing financial assistance to CPCB for setting up of one manual air quality monitoring station (Background) at Agartala alongwith strengthening.

- Two manual ambient air quality stations are being operated at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. The ambient air quality data are being uploaded in the Environmental Air Quality Data Entry system (E-AQ-DES) portal of CPCB on regular basis.

- One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala air monitoring station is now linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB".

  For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is going on.

- E-rickshaw has already been introduced throughout the state since last 5 years. All Urban Local Bodies are in action for cleaning of road dust at early morning. Banning order has been issued on open burning of leaves and solid waste by Government of Tripura. Steps have already being taken for effective enforcement. All the Brick Kilns are operating their unit with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level.
- The Ambient Air Quality Monitoring & Noise Level Monitoring are being conducted during festive occasions such as Durga puja, Laxmi puja & Diwali) this year also as per the Guideline of Central Pollution Control Board. The study reports containing the datasheets, findings, observations, conclusion and recommendations have been sent to all the stakeholders for information and necessary action.

- Main Sources of Air pollution in the district are Industrial (Brick Industry/crusher), Vehicular traffic, and Domestic cooking (Rural areas) . This plan aims to reduce the sources and amount of pollutants responsible for reducing the ambient air quality.

- TSPCB has also developed a public grievance portal similar to "Sameer" app developed by CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH".** The general public can submit complaints regarding various environment related issues like Air, Water and Noise pollution etc through this app.

- The State has already notified the Construction and Demolition Waste management Policy and the said policy is adopted by all the Urban Local Bodies.

- Extensive road side plantation is being done by the Forest Department.

6.2 : The following Air Quality Management Plan have been suggested to combat air pollution in the State of Tripura:

Source Group	Action	Responsible agency (ies)	Time Target for Implement action
Strengthening of AAQ monitoring Network	Installation of CAAQMS at City	TSPCB	• One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala air monitoring station is now linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed by accessing "National Air Quality Index-CPCB". For setting up of another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at

Source Group	Action	Responsible agency (ies)	Time Target for Implement action
			Agartala funded by MoEFCC, the Expression of Interest has been floated through e-tender portal for selection of bidders for installation of Continuous Ambient Air Quality Monitoring Station (CAAQMS). The technical evaluation of Technical bids is going on.
	Manual Air Quality Monitoring Station under NAMP	TSPCB	TSPCB already set up two ambient air quality stations at Agartala under NAMP of CPCB. The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. Based on criteria for designing the ambient air quality monitoring network of CPCB, one manual station (Background) is required for Agartala town. TSPCB submitted proposal for providing financial assistance to CPCB for setting up of one manual air quality monitoring station (Background) at Agartala alongwith strengthening. Steps to be taken for regular manual ambient air quality monitoring at Agartala. Initiatives to be taken for setting up of atleast one manual ambient air quality monitoring station at other District headquarter towns.
	Display of Air Quality Monitoring data at public places/website etc.	TSPCB	One Continuous Ambient Air Quality Monitoring Station (CAAQMS) funded by CPCB has been installed at Agartala to monitor the real time ambient Air Quality status. The real time air quality data from Agartala air monitoring station is now linked to the CPCB server. The real-time air quality status of Agartala in terms of Air Quality Index can be viewed

Source Group	Action	Responsible agency (ies)	Time Target for Implement action
			by accessing "National Air Quality Index-CPCB".
Vehicular Emission	Regular checking of vehicular emission and issue of Pollution under Control Certificate (PUC).	Transport Department	Continuous activity
	Promotion and operationalization of E-rickshaw.	Transport Department	E-rickshaw has already been introduced throughout the state since last 5 years.
	Monitoring on vehicle fitness.	Transport Department & Traffic Police	Continuous activity
	Periodic calibration test of vehicular emission monitoring instrument	Transport Department	Continuous activity
Road Dust	Regular cleaning of road dust.	Urban Development Department, All Urban Local Bodies	Continuous activity
	Water spraying on road through tankers	Urban Development Department, All Urban Local Bodies	Continuous activity
	Construction of pucca pavement along the roads.	Urban Development Department, All Urban Local Bodies and PWD (Road & Building)	August, 2022
	Tree plantation along the roads.	Forest Department & Urban Development Department, All Urban Local Bodies	Continuous activity
	Development of green belt in open areas, gardens, parks/ community places, schools & housing societies.	Forest Department	Continuous activity

Source Group	Action	Responsible agency (ies)	Time Target for Implement action
Industrial Air Pollution	Ensuring installation and operation of air pollution control devices in industries	Industries & Commerce Department and TSPCB	Continuous activity
	Adoption of cleaner technology in brick kilns	Industries & Commerce Department, TSPCB	All the Brick Kilns are operating their unit with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level
Public Awareness	Issuance of advertisement in local news papaers/electronic media etc. to generate awareness for prevention and control of air pollution	TSPCB	Continuous activity
	Involvement of school and other academic institution in awareness program	TSPCB	Continuous activity
Development of Air Pollution Complaint Redressal System	Public grievances redressal portal related to Air Pollution	TSPCB	• Public Grievances Redressal portal has been developed in TSPCB's website. Regular monitoring to be done of the Public Grievances Redressal portal. • TSPCB has also developed a public grievance portal similar to "Sameer" app developed by CPCB. The name of the said app of Tripura is **"TRIPURAR PARIBESH".** The general public can submit complaints regarding various environment related issues like Air, Water and Noise pollution etc through this app.

7. Mining Activity Management Plan:

7.1 Present Scenario of sans mining activities :

- The Chief Secretary, Tripura is reviewing the matter on a regular basis through State Level Committee meeting every month.
- There has been no illegal sand mining in the West Tripura.
- Forest Department has taken several initiatives like conducting meeting with local people of those areas to stop illegal sand mining. Joint raid with Police department has been conducted and regular monitoring is going on.
- There are some natural gas mining activity are being conducted by Govt. agencies.
- As per the Sustainable Sand Minning Management Guidelines, 2016 by MoEFCC, Govt. of India, exemption of certain cases from being considered as mining for the purpose of requirement of Environmental Clearance like customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village etc. is being incorporated into Mining Mineral Rules, 2014 as amendment.
- The existing provision of Tripura Minerals Concession Rules, 2014, the amendments proposed as "Tripura Minor Minerals Concession (Amendment) Rules, 2018. Further, the approval of mining plan is being decentralized for ease of governances.
- The State Government has decided that Environmental Clearance (EC) relating mining of minor minerals including sand mining and others pertaining to individual lease size or a cluster will be considered by SEIAA/SEAC instead of DEIAA/DEAC till a fresh notification is issued by the MOEF&CC, Govt. of India in this regard.
- All the interested Project Proponents were requested to submit sand mining plan as pre requisite of Environmental Clearance for sand mining in a legal way.
- Extensive river bank plantation has been done in the river banks of all the rivers by the Forest department as a part of restoration.
- One management plan has been prepared for mining activities in the state.

7.2 The Mining Activity management Plan for the West Tripura are as follows:

Sl. No.	Action Areas	Responsible Department	Time Line
1	Inventorisation of Mining Activities in district level keeping in view of the points like types of mining activity, area of mining (Sand/Earth) etc.	District Administration	Two Year
2	Issuance of Mining related Environmental Clearance as per the MoEFCC guideline.	Forest Department /SEIAA.	Continuous Process
3	Proper Monitoring of Environmental conditions related Environmental Clearance related to mining activity.	Forest Department /TSPCB	Continuous Process

Sl. No.	Action Areas	Responsible Department	Time Line
4	Public grievance related to mining related environmental issues.	District Administration	Continuous Process
5	Action against non complying mining activity.	Forest Department/ District Administration	Continuous Process
6	Awareness generation for Sustainable Mining Activities.	Forest Department /TSPCB	Continuous Process
7	Issuance of Directions for violators of Environmental Norms during mining activities.	Forest Department /TSPCB	Continuous Process

8. Noise Pollution Management Plan:

Noise can be defined as unwanted or undesired sound and Noise pollution simply means when there is a lot of noise in the environment which is consequentially harming the environment . Like smoking, noise pollution affects active and passive recipients when noise levels cross certain safe boundaries. Noise pollution affects both human health and behavior. Noise pollution also impacts the health and well-being of wildlife.

Most activities that cause pollution are essential to meet the needs of the growing population and development. Therefore preventive measures to minimize pollutants are more practical than their elimination.

8.1 Action Taken Report for controlling of noise pollution :

- Noise level monitoring have been conducted in urban, semi urban areas spread throughout the State by TSPCB. The annual report regarding noise level monitoring has been prepared in the month of January every year. The annual reports have also been uploaded in the website of TSPCB. The annual report alongwith recommendations to mitigate the noise levels have been sent to all the stakeholders for information and necessary action and circulated in media for greater dissemination of information.

- In exercise of the power conferred by Rule 3(2) of the Noise Pollution (Control & Regulation) Rules, 2000, various areas of the State of Tripura have been categorised as Industrial/Commercial/Residential Areas and Silence Zone vide Notification No.F11(33)/DSTE/CC/Pt-I/2509-16 dated 02/04/2014. The Ambient Air Quality Standard in respect of Noise for the said areas has also been notified.

- As per the Noise Pollution (Control & Regulation) Rules, 2000, the loudspeaker or the public address system shall not be used at night time [10.00 p.m. to 6.00 a.m.] except the closed premises or during a public emergency. The Government of Tripura issued a Notification regarding permission of use of loudspeaker or the public address system between 10.00 pm to 12 hours midnight for the total 15 days in any calendar year on account of celebration.

- District Level Committee have been constituted headed by the the District Magistrate & Collector for periodical review regarding implementation of the Noise Pollution (Control & Regulation) Rules 2000 with the following members:

    i) The District Magistrate & Collector of each district as the Chairman.
    ii) The Superintendent of Police of the each district as member and
    iii) All the Sub-Division Magistrates and Sub-Divisional Police Officer of the said district and one representative from the Tripura State Pollution Control Board as member.

- In compliance of the Order of Hon'ble NGT dated 03.10.2017 in connection with OA No.158/2016/EZ, the Government of Tripura issued Notification dated 29/12/2017 regarding mandatory use of Sound Limiter(s) in all sound system/ public address system for effective control of Noise Pollution in the whole State of Tripura.

- Advertisements have been issued in local newspapers regarding the mandatory use of sound limiters by the sellers, users and manufactures of audio system and public address system.

- A workshop cum demonstration programme was organized by the Tripura State Pollution Control Board on 19/12/2017 with the sellers, suppliers and decorators who deal with sound systems.

- The Government of Tripura issued Notification dated 30/10/2018 regarding restrictions on use of firecrackers/ fireworks during Diwali & all other festivals with an objective to reduce Air & Noise Pollution including minimization of Solid Waste generation.

- Advertisement have been issued in local news papers on various festive occasions and also in Souvenirs in several occasions highlighting various aspect of Noise Rule to generate awareness among common people to combat noise pollution.

- District Administration and Police Department jointly conducted special campaign against the indiscriminate use of loudspeaker on various festive occasions.

- District Administration and Police Department jointly jointly conducted raids against banned firecrackers at Agartala before Laxmi Puja & Diwali festival.

- Agartala Municipal Corporation has organized an interaction meeting with sellers/ users of public address system on 04/06/2019 in the conference hall of Agartala Municipal Corporation regarding the mandatory uses of sound limiter while using sound system.

- Awareness programme have also been conducted on ill effects of firecrackers and various aspects of Noise Rules involving NGOs, ECO Clubs and other electronic media to generate awareness among the people on the occasion of Laxmi puja and Diwali festival.

8.2 Noise Pollution Management Plan:

In order to combat the noise pollution effectively, the following actions may be considered in coordination with the concerned line departments throughout the State of Tripura:

Sl. No.	Action (s)	Responsible Agency (ies)	Targeted period for Implementation
1.	Ensure implementation of the Noise Pollution (Control & Regulation) Rules 2000 as amended till date throughout the State of Tripura to combat Noise Pollution.	Home Department (Police)	Continuous Activity
2.	Availability of Monitoring Devices: Procurement of sound monitoring devices for police stations & district administration to measure noise level on various occasions in consultation with TSPCB	TSPCB	• Police Department already purchased sound measuring devices. • TSPCB has procured and handed over

Sl. No.	Action (s)	Responsible Agency (ies)	Targeted period for Implementation
			additional 50 nos. of sound measuring devices to the Police department.
3.	Training of police personals on use of sound measuring devices	Home Department (Police) and TSPCB	Phase wise Training to be imparted to the police personnel .
4.	Noise level monitoring at identified locations on regular basis and uploading the monitoring data in official websites.	TSPCB	Continuous activity
5.	District Administration may request the local cable TV owners to aware the people through their cable network about the various legal consequences of the Noise Pollution (Control & Regulation) Rules 2000 and also adverse effect of noise pollution.	All District Magistrate & Collectors	Continuous activity
6.	Meeting to be organized at the District level with the Decorators/Sound System owners to brief the various provisions of the Noise Rules and the Directions of the Hon'ble NGT.	All District Magistrate & Collectors and All Urban Local Bodies	Continuous activity
7.	A Grievance Cell to be set up at each office of the DMs, SPs, SDMs & SDPOs to address the complaints regarding noise pollution. The details of the said cell alongwith a contact numbers may be displayed in the concerned website and local media for dissemination of information.	All District Magistrate & Collector, SP, SDM & SDPOs	Within 6 (six) months
8.	Strict compliance of the Notification dated 29/12/2017 regarding mandatory use of Sound Limiter(s) in all sound system/ public address system for effective control of Noise Pollution in the whole State of Tripura. "Use of loudspeakers are permitted only when amplifier(s) are attached to sound limiter(s)"SDPOs may impose such condition while issuing the permission to use loudspeakers.	All District Magistrate & Collectors, SPs and SDPOs	Continuous activity

Sl. No.	Action (s)	Responsible Agency (ies)	Targeted period for Implementation
9.	Strict vigilance against the reckless use of pressure horns by the vehicles and also the vehicles running without muffler in the silencer	Transport Department All SPs and SDPOs	Continuous activity
10.	Wide publicity of the list of banned firecrackers to be done through local newspapers and electronic media to aware the stockiest/seller of fireworks as well as the user.	All District Magistrate & Collectors and TSPCB	Continuous activity
11.	Cultural programmes on the occasions of various festivals, keertans and other religious programmes in which loudspeaker or the public address systems are being used must be concluded by 10.00 pm positively. The District administration may have strict vigilance on this issue.	Home Department (Police) and All District Magistrate & Collectors	Continuous activity
12.	Planting green trees and shrubs along roads, hospitals, educational institutions etc. help in noise reduction to a considerable extent. Extensive plantation of trees on the road curbs and the road side colonies be undertaken in a definite time target.	Forest Department and Urban Development Department	Continuous activity
13.	Mass Awareness programme about the adverse effect of noise pollution to be continued involving Eco Club, educational institutions, Club coordination committees, NGOs etc. throughout the State	TSPCB	Continuous activity
14.	Awareness campaign through print and electronic media could be launched about the Rules & Regulations and ill-effects of noise pollution.	ICA Department & TSPCB	Continuous activity

9. Conclusion :

Efforts have been made to make a District Environmental Plan for the West Tripura District in line with the model District Environment Plan of CPCB covering the topics given therein. The users of this Plan should bear in mind that this plan is not a substitute to Govt. rules and regulations but a skeletal framework with action points and roles and responsibilities of stakeholders. These are only suggestive but not exhaustive. It is hoped that the proposed District Environment Plan will help to protect environment and ecology of the district as well as the State.

District Magistrate & Collector
West Tripura District, Tripura

ANNEXURE- 3

Minutes of 13th meeting of State Level Committee held under the the Chief Secretary, Tripura on 25/02/2021 at 4.00 pm in Video Conference Room of the Civil Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019, 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in OA No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The 13th meeting of the State Level Committee was held under the Chairma nship of the Chief Secretary, Tripura on 25/02/2021 at 4.00 pm in the Video Conference Room of the Secretariat to review the progress of implementation on the Directions dated 16/01/2019, 07/05/2019 & 28.02.2020, 02.07.2020 & 14.12.2020 of Hon'ble National Green Tribunal in O.A. No.606/2018 in the matter of Compliance of Solid Waste Management Rules, 2016 and other environment related issues of State.

The list of officers attended the VC meeting as mentioned at **Annexure-I.** The District Magistrate and Collectors of 8(eight) Districts, DFOs of all 8 (Eight) Districts, Sub-Divisional Magistrates, BDOs of all RD Blocks and Commissioners/CEOs/EOs of all Urban Local Bodies participated in the meeting through Video Conferencing.

The discussions were held on progress made on each issues in the meeting. The decisions taken in respect of each of the issues are as follows:

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
Issue : Solid Waste Management, Sewage Management including Legacy Waste Management Ref :NGT Orders dated 28.02.2020, 02.07.2020 & 14.12.2020 in O.A. No : 606/2018				
1.	An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within 27.03.2020 with experts in environment and related issues to assist the Chief Secretary for monitoring environment related issues effectively.	O/O the Chief Secretary	'Environment Monitoring Cell' has been setup.	-
2.	Identification of suitable sites for setting up solid waste processing facilities by 31.03.2020	UDD/ULBs	• 13 ULBs out of 17 ULBs are reportedly ready to operate their tertiary solid waste processing plants. • Belonia has already identified land for setting up of the tertiary solid waste processing plant.	• Initiatives to be taken for setting up of Tertiary Waste Treatment Centre in the remaining ULBs and make all the Centres functional within 31.03.2021.
3.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under	UDD/ULBs	• Only AMC has 0.5 million population. One 250 TPD capacity Solid Waste Processing Plant (Composting Plant) at	AMC may complete the tender process at an early date for selection of agency for operation and maintenance of Solid Waste Processing

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
	0.5 million population and for setting up common regional sanitary landfill facilities by local authorities having a population of 0.5 million or more---- by 31.03.2020		DC Nagar for AMC, Mohanpur, Bishalgarh, Ranirbazaar & Jirania. • Tender has been floated by AMC for selection of agency through for operation and maintenance of Solid Waste Processing Plant at DC Nagar. Technical Evaluation is going on.	Plant at DC Nagar.
4.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities------ by 31.03.2020	UDD/ULBs	Door to Door collection with source segregation has been started for 310 wards involving SHGs out of 334 wards.	• All the ULBs may take initiatives to achieve 100% door-to-door collection with source segregation by 31st March, 2021. • All the ULBs must ensure to transport the solid as well as other wastes in covered vehicles. • ULBs may request to AMC for providing cesspool, if required.
5.	Ensure separate storage, collection and transportation of construction & demolition waste ---- by 31.03.2020	UDD/ULBs	• UDD has notified the State C&D Waste Management Policy on 21st day of December 2019. • Teliamura and Udaipur MC are already using C & D wastes for manufacturing paver blocks.	• All ULBs may use C&D Waste to fill up low lying areas as well as road maintenance purposes. • All ULBs must ensure to have adequate dust controlling measures such as screen, water sprinkling etc. while any kind of construction and demolitions works in their respective jurisdiction. • To utilise the C&D Waste in a proper way, PPP model may be encouraged by the ULBs.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
6.	Commencement of Remediation of Legacy Waste sites through bio-mining and bio-remediation by 31.03.2020.	UDD/AMC	The bio remediation work of the legacy wastes of Hapania dumpsite is 65% completed. It is expected that the work will be completed by July, 2021.	AMC may expedite the bio remediation work of the legacy wastes of Hapania dumpsite so that the work is completed within July, 2021.
7.	There is a gap of 169.2 TPD for Tripura in terms of current generation and treatment of solid waste which is endangering environment, adversely affecting public health and posing serious threat to life. Suitable remedial measures need to be adopted in the matter.	UDD	• State submitted before NGT regarding MSW generation & Treatment is as follows: ➢ Total MSW generated in 20 ULBs is 405.6 TPD. ➢ Processed MSW is 236.4 TPD. ➢ MSW land fill is 153.2 TPD ➢ Gap is 169.2 TPD. • To mitigate the gap, the State will set up 17 Tertiary Solid Waste Processing Centres. 13 ULBs have already completed the process of setting up of tertiary solid waste processing plant and ready to operate. • Moreover, one Secondary centre/MRF is proposed for every 3-4 wards. Most of the ULBs have already selected land in this regard. Some of the ULBs have already functional secondary centres. • It is expected that, when all the tertiary waste processing centres and secondary centres are fully function, the gap will be mitigated.	All ULBs may take necessary steps for setting up of secondary centre as well as tertiary solid waste processing plant and also to make functional to mitigate the gap of MSW generation & Treatment.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
8.	Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.	DSTE	• The first Quarterly and 2nd Quarterly Status Report in OA No 606/2018 have been submitted to NGT. • As per NGT order dated 14.12.2020, the first quarterly report for the month of January to March, 2021 to be submitted to CPCB. • The Next appearance of the Chief Secretary, Tripura before the Hon'ble NGT scheduled to be held on 09.08.2021 at 2.00 PM as per the order dated 02.07.2020 in OA No. 606/2018 has been deffered till further order vide NGT order dated 14.12.2020 in OA No. 606. • The monitoring at the level of Chief Secretaries in all the environmental issues may continue. • Quarterly compliance report may be filed with the CPCB and CPCB may file a consolidated report every six months before this Tribunal. First such report may be filed by 30.06.2021.	• All concerned may provide the compliance report including the related updated information for preparation quarterly Status Report.
Issue : Solid Waste Management, Sewage Management including Legacy Waste Management Ref :NGT Orders dated 21.05.2020 in OA N o. 593/2017 & dated 28.02.2020 & 02.07.2020 in O.A. No : 606/2018				
9.	Timeline proposed for bridging the gap of 73.68 MLD untreated sewage need to be preponed with interim arrangement by way of phyto/bio- remediation	UDD/RDD/AMC/other ULBs	• Action Plan for 100% Sewage Management is prepared and submitted to CPCB. • One project of sewer network at Agartala city North Zone is going on. • Another STP of 8 MLD	• Initiatives to be taken by Agartala Municipal Corporation for extension of sewer network so that full capacity utilization of 8 MLD STP can be achieved.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
			capacity is under construction at Akhaura ICP. • Tender has been invited for engagement of survey consultants to prepare baseline information for pollution abatement of storm drains through in situ bio remediation in 20 ULBs in Tripura. Evaluation of this tender is going on. • Survey works have been completed at Bishalgarh, Melaghar, Sonamura and Udaipur, Santirbazar. • The land for the proposed mechanical FSTP have been identified by the concerned ULBs in the periphery of the Tertiary Solid Waste Processing Centres	• UDD may prepare comprehensive City Sanitation Plan for each ULBs so that 100% liquid as well as solid Management can be achieved. • The concerned ULBs may take necessary initiatives for identification of land for the proposed mechanical FSTP, if already not done. • AMC may take necessary initiatives for completion of the bioremediation works of the identified 5 drains of Agartala. • AMC may identify all municipal drains of Agartala smart city and also to conduct baseline survey of the identified drains within next six months. • All ULBs may take necessary initiatives to clean all the drains in their jurisdiction before monsoon.
10.	All States/UTs through their concerned departments such as Urban/Rural Development, Irrigation & Public Health, Local Bodies, Environment, etc. may ensure formulation and execution of plans for sewage treatment and utilization of treated sewage effluent with respect to each city, town and village, adhering to the timeline as directed by Hon'ble Supreme Court. STPs must meet the prescribed	UDD/DSTE/ TSPCB	• Action plan for utilisation of treated effluent have been submitted to CPCB. • UDD has submitted a detailed action plan for liquid waste management in the 20 ULBs. A combination of STPs, sewer network, faecal sludge treatment plants and bio-remediation of drains is proposed to achieve 100% liquid waste management in the 20 ULBs in Tripura. • The Action Plan for	• All ULBS may take necessary initiatives for effective implementation of the Action Plan for Sewage Management.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
	standards, including faecal coliform. Action plans be firmed up with Budgets/Financial tie up. Such plans be overseen by Chief Secretary and forwarded to CPCB before 30.6.2020.		Sewage Management has been submitted to CPCB.	
Issue : Plastic Waste Management **Ref : NGT order dated 06.12.2019 in OA No.247/2017**				
11.	Framing targeted action plans & giving information in prescribed format to CPCB i/c submitting quarterly report on implementation status to CPCB on the following: (i) Setting up of collection, source segregation & disposal system (ii) Checking unregistered plastic manufacturing, recycling (iii) Prohibiting handling of plastic <50 micron & promoting compostable carry bags (iv) Prohibiting litter & open burning of plastic waste (v) Setting up special environment squad for enforcement of PWM Rules.	UDD/ DSTE/ Transport Department/ TSPCB	• Action Plan on implementation of Plastic Waste Management Rules has already been submitted to CPCB. • The quarterly report on implementation status of Plastic Waste Management Rules, 2016 are being sent to CPCB on regular basis. • The last State Level Advisory Committee (SLAC) under the chairmanship of Secretary, UDD was held on 26.06.2019.	• The State Level Advisory Committee (SLAC) under the Chairmanship of Secretary, UDD may convene its meeting to review the implementation of the Plastic Waste Management Rules, 2016 in the State. • Transport Department may carry out strict vigilance to check the transportation of banned plastic carry bags at Churaibari Check post as well as other part of the state. • All DMs may take initiatives to conduct raids against banned plastic carry bags. The DMs may also submit monthly reports to TSPCB regarding quantity of seized plastic carry bags as well as pollution cost realized from the the violators. • All ULBs must ensure that no plastic carry bags as well as Single Use Plastic items are littered in to the drains and water bodies. • All ULBs may impose penalty for dumping of solid wastes as well as

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
				plastic wastes into the municipal drains and waterbodies as per existing solid waste management policy. • All ULBs may take necessary initiatives for issuing advertisement in local news papers, display of banners/hoardings, distribution of leaflets etc. regarding penalty provision of littering of solid wastes and plastic wastes into drains and waterbodies for wide publicity.
Issue : Restoration of Polluted River Stretches **Ref :NGT Orders dated 28.02.2020 in O.A. No : 606/2018 and orders dated 29.11.2019 & 21.09.2020 in OA No.673/2018**				
12.	Execution of Action Plan in a holistic manner to be overseen by the Chief Secretary	UDD and ULBs/ DSTE/Forest/ Agriculture/ PWD (WR)/ I & C	• The RRC meeting was held on regular frequency to monitor the execution of Action Plan.	• RRC may monitor the implementation of the Action Plan for restoration of the identified river stretches. • All concerned may be requested to implement the Action Plan and submit the monthly progress report to TSPCB.
13.	Identification of drains, latrines etc. Whether these are being discharged into the identified six river stretches in Tripura namely Burigaon (Bishalgarh), Haora (Agartala, Jirania&Ranirbazar), Gomati (Amarpur, Udaipur, Sonamura), Khowai (Teliamura), Manu (Kailasahar) and Juri (Dharmanagar) or any other rivers/water bodies.	UDDs and ULBs	• The ULBs have identified 210 drains for pollution abatement. • The survey work is going on for preparation of baseline information for pollution abatement of storm drains through insitu bio remediation in 20 ULBs.	• All concerned ULBs may take necessary steps to complete the bio-remediation/ phyto-remediation of the drains discharging to identified 6 river stretches on priority basis.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
14.	Status of submission of monthly progress report on implement the action plan for restoration of six identified river stretches to the NMCG with copy to CPCB	TSPCB/RRC	The last Monthly progress report has been sent to NMCG with copy to CPCB for the month of January, 2021.	RRC may submit the monthly progress report on implementation of the Action Plan for restoration of the identified river stretches to the NMCG with a copy to CPCB.
Issue : Bio Medical Waste Management **Ref : NGT Orders dated 22.01.2020 in O.A. No.710-713 of 2017**				
15.	Compliance of HCFs (for onsite segregation, pre treatment of infectious waste, separate storage for BMW & treatment of waste water)	H & FW Department	Tender has been floated for setting up of ETPs in 7 State Government hospitals. Technical evaluation is going on	The tender process for setting up of ETPs in 7 State Government hospitals may be completed within 31.03.2021.
16.	Setting up of Common Bio- Medical Waste Treatment facility (CBWTF) with OECM& as per standards to cover all HCFs.	H & FW Department	• Civil works for setting up CBWTF at Agartala is started. 40% civil works has already been completed. • The operation of the proposed CBWTF will be started within next six months, as reported by NHM, Tripura.	• The overall progress of the setting up of CBWTF at Agartala may be reviewed so that it would be made operational within the stipulated timeline. • Incinerators be procured and installed in all the District Hospitals for treatment of Bio Medical Wastes.
17.	Implementation of Bar Code System in all HCFs & CBWTFs	H & FW Department	The project of Implementation of Bar Code system has been assigned to an agency. Bar code system will be implemented after commissioning of Common Bio Medical Waste Treatment Facility.	Steps to be taken to introduce Bar Code sSstem in all HCFs & CBWTF.
18.	Maintenance and updating of bio-medical waste management register on day-to-day basis across all Public Health Facilities for display of the monthly record on website according to the bio-medical waste generated in terms of category and colour coding.	H & FW Department	The day to day basis bio medical waste generation data are being displayed in website.	The day to day basis bio medical waste generation data may be uploaded in website on regular basis.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
19.	Training and capacity building of officials of Health Deptt and SPCBs and health care workers in HCFs.	H & FW Department	Training and workshops for healthcare workers are being conducted on regular basis.	District wise Training and workshops for healthcare workers may be organised on regular basis.
20.	Constitution of State Level Advisory Committee (SLAC) & District Level Advisory Committee (DLAC)	H & FW Department	State Level Advisory Committee (SLAC) has been formed & its last meeting was held on 03/01/2020.	State Level Advisory Committee may convene its meeting on regular basis.
21.	Submission of annual reports to CPCB	H & FW Department and TSPCB	Annual reports for 2019-20 has been sent to CPCB.	• H & FW Department may submit the Annual Report regarding implementation of the Bio Medical Waste Management Rules, 2016 for the year 2020-21 in the prescribed format (Form-IV) to the TSPCB on or before 30th June, 2021. • TSPCB will prepare and submit the Annual Report regarding implementation of the Bio Medical Waste Management Rules, 2016 in the state for the year 2020-21 to the CPCB on or before 31st July, 2021.
22.	'Scientific Disposal of Bio-Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis'	H & FW Department /UDD/TSPCB	• The Compliance report of Scientific Disposal of Bio Medical Waste arising out of COVID-19 Treatment/ Handling/ Diagnosis has already been sent to CPCB on 26.11.2020 based on information collected from H&FW and UD Departments. • The matter has been disposed of with a direction that the Chief Secretaries may review the status of compliance of the COVID related Bio Medical Waste Management atleast	H & FW Department may review the status of compliance of the COVID related Bio Medical Waste Management on monthly basis and submit the report to TSPCB.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
			once a month.	
Issue : Hazardous Waste Management **Ref : NGT Order dated 26.08.2019 in OA No. 804 of 2017**				
23.	Inventorization of Hazardous Wastes Generating units in the State.	TSPCB	Tender has been invited by TSPCB for inventorization of Hazardous Waste generation in Tripura and evaluation is going on.	The tender process may be completed by 31.03.2021.
24.	Submission of Quarterly report to CPCB based on recommendation of Monitoring Committee of CPCB.	TSPCB	Quarterly Report on implementation of various recommendation of Monitoring Committee are being sent to CPCB on regular basis.	Quarterly Report on implementation of various recommendation of Monitoring Committee may be submitted to CPCB on regular basis.
25.	Submission of Annual Report to CPCB.	TSPCB	Annual Report for the year 2019-20 has been sent to CPCB.	Annual Report for the year 2020-21 may be sent to CPCB.
Issue : E -Waste Management **Ref : NGT Order dated 02.09.2019 in OA No. 512 of 2018**				
26.	Inventorization of E-waste Generation in the State.	DSTE and TSPCB	TSPCB has requested all Departments/ Organization to provide the information regarding E-waste generation & disposal.	All department/organisation may be requested to provide the details of E-Wastes generation and keep records of it.
27.	Facilitate collection and disposal of E- waste.	IT Department/ AMC/TSPCB	• M/s Karo Sambhav Pvt. Ltd, PRO working in Tripura for collection and proper channelization of E-waste through their authorized collection point. • Framing of E-waste Management policy for the state is under process.	• AMC may set up a common collection and storage facility for e-waste. • AMC may float Tender/RFP for Auction of scraps materials (e-waste) placed in different Government departments/organisations for its collection, storage and disposal in consulation with IT Department and TSPCB. • TSPCB may share the tender documents of CPCB regarding auction of scraps materials (e-waste) with AMC.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
28.	Capacity building and IEC activities at District/ State level.	TSPCB	Workshops/Seminars are being organized by TSPCB involving Eco-Clubs and NGOs.	Efforts to be taken to conduct Workshops/Seminars involving Eco-Clubs and NGOs to generate awareness programme.
Issue : Air pollution including noise pollution **Ref :NGT Order dated 20.11.2019 In OA No. 681/2018 and orders dated 10.02.2020 in OA No. 158/2016/EZ.**				
29.	Remedial actions for control of noise pollution including procurement of monitoring devices and installation of noise limiters—compliance report to be furnished by 31.03.2020	Police Department/TSPCB	• Sound Level Meters handed over to the Police Department from TSPCB. • The officials of TSPCB imparted training to the Police personals regarding operational of Sound Level Meters.	The Police Department will measure the sound level as and when required and take appropriate legal action against the violators to control the noise pollution of the State.
30.	Setting up of Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala	Police Department/TSPCB	The installation of analyzer part alongwith display board of CAAQMS has been completed and connected to the CPCB server.	• TSPCB may take necessary steps to maintain the smooth operation of the CAAQMS system. • The Police Department to take necessary initiatives to provide the adequate space at AD Nagar Police campus for the installation of 2nd CAAQMS by TSPCB.
31.	Implementation of Action Plan for controlling noise pollution as per Noise Rules.	Police Department/ Transport Department /Forest Department/ICA Department/ Urban Development Department /District Magistrate &Collector/ ULBs/	All concerned have been requested to submit the Action Taken Report on the Action Plan for effective implementation of Noise Rules.	All concerned may submit the ATR on implementation of Action Plan for controlling noise pollution as per Noise Rules to TSPCB on monthly basis.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
32.	Formulation of Action Plan for controlling of Air Pollution throughout the State.	Transport Department/ TSPCB/ Traffic Police/UDD/ ULBs/ District Administration/ PWD (R&B)/Forest Department/	Action Plan for controlling of Air Pollution throughout the State is finalised and communicated to all the stakeholders for its effective implementation.	• All concerned may submit the ATR on implementation of Action Plan for controlling of Air Pollution to TSPCB on monthly basis. • The Police (Traffic) Department may conduct regular enforcement drives against the vehicles plying on road violating emission norms throughout the state. • Transport Department may monitor the existing PUC centres on regular basis and also to conduct regular enforcement drives against the vehicles plying on road without valid PUC. • The construction and building materials kept on roadside openly generates dust emission. All ULBs may take necessary action in this regard to control of dust particle.
33.	Introduction of emergency response system (ESR) by State Disaster Management Authority in coordination with TSPCB & state units of Meteorological department.	Revenue Department/State Disaster Management Authority	A meeting was held on 16.12.2020 under the chairmanship of the Special Secretary, Revenue Department, for finalisation of the mechanism for introduction of ERS.	TSPCB may provide necessary information to the Revenue Department when the air quality index of Agartala exceeds 400 level for declaration of emergency alert.
34.	Development of portal like "Sameer" of CPCB for grievance redressal	TSPCB	An app namely "TripurarParibesh" has been developed by TSPCB to address the grievance related to air, water, noise & other pollution related matters. The said apps are working.	TSPCB may follow up the complaints received through this app.

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
Issue : 100 industrial clusters/ CETPs/ ETPs **Ref : NGT Order dated 14.11.2019 in OA No. 1038 of 2018**				
35.	Finalize time bound action plan to bring all Polluted Industrial Areas (PIAs) within safe parameters as per Air act, water act & EP act.	Industries & Commerce Department /TSPCB	There is no Industrial Cluster in Tripura falling under PIAs. However, following actions have been taken for the only industrial cluster of Bodhjungnagar : • One CETP at Budhjungnagar Industrial Estate has set up and it is working. • The commissioning of OCEMS at CETP at Budhjungnagar has also completed and it is operational. TSPCB monitored effluent quality for the various industries on regular basis.	• TSPCB may monitor the inlet and outlet standard of CETP/ETPs. • The TIDC may take initiatives for laying of pipelines for the remaining wastewater generating industrial units in the Budhjungnagar Industrial Estate so that the concerned units can treat their wastewater through the existing CETP.
Issue : Identification, Protection & Restoration of water bodies **Ref : NGT Order dated 01.06.2020& 18.11.2020 in M.A. No.26/2019 in OA no.325/2015**				
36.	The matter **has been disposed** by NGT with the following Direction: i) A Nodal Agency to be identified by the State for restoration of Waterbodies. ii) The Nodal Agency hold its first meeting within 31.01.2021 under oversight of the Chief Secretary and plan further course of action up to panchayet levels and to evolve further monitoring mechanis as well as Grievance Redressal Mechanism. iii) The periodical reports to be submitted to CPCB/NMCG and first such report to be	**Forest/STE/TSPCB/DMs/ULBs**	• The following actions have been undertaken: i) The existing State Level Committee under the Chairmanship of the Chief Wildlife Warden, Tripura will act as Nodal Agency for restoration of waterbodies in compliance of the Direction issued from Time to Time by Hon'ble NGT. ii) The first meeting of the State level Committee was held on 11.01.2021. • The State Level Committee (Nodal Agency) may prepare the periodical reports to be submitted to CPCB/NMCG and first such report to be	• Individual Action Plan for restoration of the 30 nos. identified waterbodies have been finalised and submitted to CPCB. All concerned ULBs may take necessary steps for effective implementation of the individual Action Plan and also submit ATR to TSPCB monthly basis. • All DMs may provide the necessary information such as name of waterbody, ownership, Use of water body, encroachment, effluent discharge, major drainage, depth, status of Sewage Management, status of Industrial Effluent Management and Waste Management in the catchment area of

Directions of Hon'ble National Green Tribunal		Responsible Departments/ Organizations	Progress as on 25.02.2021	Decision taken in meeting of State Level Committee held on 25.02.2021
	submitted by **28.02.2021** by the Nodal Agency.		submitted by 28.02.2021. • The first report has already been sent to CPCB with a copy to MoJS on 26.02.2021 by TSPCB.	water body etc. in the prescribed format for individual water body to the TSPCB. • DMs may submit monthly Action Taken Report on restoration of waterbodies to TSPCB within 20th of every month for onward submission to CPCB. • TSPCB may conduct water quality study of the identified waterbodies in a phase manner. All concerned ULBs may provide necessary cooperation to TSPCB while collection of water samples from identified waterbodies.

The meeting ended with thanks to all.

Sd/-
(Manoj Kumar)
Chief Secretary
&
Chairman, State Level Committee

ANNEXURE-I

List of Participants in 13th State Level Committee Meeting held under the Chairmanship of Chief Secretary, Tripura on 25/02/2021

Sl. No.	Name, Designation & Department
1.	Sri Manoj Kumar, Chief Secretary, Government of Tripura
2.	Sri Sriram Taranikanti, Principal Secretary to the Transport Department, Government of Tripura
3.	Dr. BK Agarwala, Chairman, Tripura State Pollution Control Board
4.	Sri Rameswar Das, PCCF (PF& ME), Forest Department, Government of Tripura
5.	Sri Kiran Gitte, Secretary to the Urban Development Department and Industries & Commerce Department, Government of Tripura
6.	Smt. Tanushree Debbarma, Secretary to the Government of Tripura, Science, Technology & Environment Department, Government of Tripura
7.	Sri Abhishek Chandra, Secretary to the ICA department, Government of Tripura.
8.	Sri CK Noatia, Secretary to the Agriculture Department, Government of Tripura
9.	Sri Animesh Das, Additional Secretary & Director, Science, Technology & Environment Department, Government of Tripura.
10.	Sri Vikash Singh, Additional Secretary to the RD Department, Government of Tripura
11.	Dr. Dr. Mahatme Sandeep, Director, Urban Development Department, Government of Tripura
12.	Shri Raval Hamendra Kumar, Director, I & C Department, Government of Tripura
13.	Dr. Siddartha S Jaiswal, Municipal Commissioner, AMC and MD, NHM, Tripura
14.	Smt. S Paul, Joint Director, I & C Department, Government of Tripura
15.	Sri Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board

TRIPURA STATE POLLUTION CONTROL BOARD

Pandit Nehru Complex, Gorkhabasti
Kunjaban, Agartala, West Tripura-799006

No.F.13(23)/TSPCB/NGT-606/ 2046-66 **March 16, 2021**

To:

1. Principal Secretary, Finance Department, Govt. of Tripura.
2. Principal Secretary, Health Department, Govt. of Tripura.
3. Principal Secretary, Transport Department, Tripura.
4. Principal Chief Conservator of Forest, Govt. of Tripura.
5. Chairman, Tripura State Pollution Control Board.
6. Secretary, Rural Development Department, Govt. of Tripura.
7. Secretary, Education Department, Govt. of Tripura.
8. Secretary, Urban Development Department, Govt. of Tripura.
9. Secretary, Revenue Department, Govt. of Tripura.
10. Secretary, Department of Science, Technology & Environment, Govt. of Tripura.
11. Secretary, ICA Department, Tripura.
12. Secretary, Agriculture Department, Govt. of Tripura.
13. Additional Director General/Inspector General of Police, Govt. of Tripura.
14. Director, Urban Development Department, Govt. of Tripura.
15. Director, Department of Industries & Commerce, Govt. of Tripura.
16. Director, Science, Technology & Environment, Govt. of Tripura.
17. District Magistrate & Collector, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
18. District Forest Officer, West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti & North Tripura District.
19. Municipal Commissioner, Agartala Municipal Corporation, Govt. of Tripura.
20. Regional Director, Central Pollution Control Board, Shillong.

16.3.2021
(Bishu Karmakar)
Member Secretary

Copy to

The PS to the Chief Secretary, Tripura for kind information of the Chief Secretary.

ANNEXURE- 4

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

Form – V

[See Rule 24(3)]

Format of Annual Report to be Submitted by the State Pollution Control Board or Pollution Control Committee to the Central Pollution Control Board

FOR THE YEAR 2019-20

PART-A

No.F.13(10)/TSPCB/2015/ 9368 **July** 31, **2020**

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar
Delhi- 110 0032

1	Name of the State/Union territory	:	Tripura State
2	Name & address of the State Pollution Control Board	:	Tripura State Pollution Control Board, Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti, P.O Kunjaban, Agartala, Tripura-799006
3	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	:	20 (Twenty) Urban Local Bodies
4	No of authorization application Received	:	1 (One) application received
5	A Summary Statement on progress made by local body in respect of solid waste management	:	Enclosed as **Annexure-I**
6	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	:	Enclosed as **Annexure-II**
7	A summary statement on progress made by local bodies in respect of implementation of Schedule-II	:	Enclosed as **Annexure-III**

31.7.2020

Member Secretary
Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

PART B

1	**Towns/cities**		
(i)	Total number of towns/cities	:	20 nos.
(ii)	Total number of ULBs	:	14 Municipal Councils, 5 Nagar Panchayets & 1 Municipal Corporation
(iii)	Number of class I & class II Towns/cities	:	Class I city: 01 (Agartala). There is no Class II City in Tripura.
2	**Authorisation status (names/number)**		
(i)	Number of applications received		1 (two)
(ii)	Number of authorizations granted		1(one)
(iii)	Authorization under scrutiny		Nil
3	**SOLID WASTE Generation status**		
(i)	MSW generation in the state (TPD)		

1	Mohanpur Municipal Council	9.5 MTPD
2	Agartala Municipal Corporation	250 MTPD
3	Panisagar Nagar Panchayet	3.8 MTPD
4	Dharmanagar Municipal Council	23.6 MTPD
5	Kailasahar Municipal Council	16.18 MTPD
6	Kumarghat Municipal Council	7.2 MTPD
7	Ambassa Municipal Council	10 MTPD
8	Kamalpur Municipal Council	4.6 MTPD
9	Sabroom Nagar Panchayet	4 MTPD
10	Belonia Municipal Council	13.64 MTPD
11	Santirbazar Municipal Council	6.9 MTPD
12	Amarpur Nagar Panchayet	2.8 MTPD
13	Udaipur Municipal Council	17.5 MTPD
14	Teliamura Municipal Council	10 MTPD
15	Khowai Municipal Council	5 MTPD
16	Melaghar Municipal Council	10.4 MTPD
17	Bishalgarh Municipal Council	11.5 MTPD
18	Sonamura Nagar Panchayet	2 MTPD
19	Ranirbazar Municipal Council	1.2 MTPD
20	Jirania Nagar Panchayet	1.5 MTPD
		411.32 MTPD

(ii) MSW collected (TPD)

1	Mohanpur Municipal Council	9 MTPD
2	Agartala Municipal Corporation	240 MTPD
3	Panisagar Nagar Panchayet	2.2 MTPD
4	Dharmanagar Municipal Council	22.1 MTPD
5	Kailasahar Municipal Council	14.25 MTPD
6	Kumarghat Municipal Council	5.3 MTPD
7	Ambassa Municipal Council	8.5 MTPD
8	Kamalpur Municipal Council	4.1 MTPD
9	Sabroom Nagar Panchayet	3 MTPD
10	Belonia Municipal Council	10.25 MTPD
11	Santirbazar Municipal Council	5.9 MTPD
12	Amarpur Nagar Panchayet	2.2 MTPD
13	Udaipur Municipal Council	16.9 MTPD
14	Teliamura Municipal Council	9.2 MTPD
15	Khowai Municipal Council	3 MTPD
16	Melaghar Municipal Council	10.2 MTPD
17	Bishalgarh Municipal Council	10.5 MTPD
18	Sonamura Nagar Panchayet	1.8 MTPD

19	Ranirbazar Municipal Council	1.1 MTPD
20	Jirania Nagar Panchayet	1.3 MTPD
		380.8 MTPD

(iii) MSW treated (TPD)

Agartala Municipal Council	229.00 MTPD
Mohanpur Municipal Council	8.50 MTPD
Ranirbazar Municipal Council	0.9 MTPD
Jirania Nagar Panchayet	1.10 MTPD
Khowai Municipal Council	0.40 MTPD
Kamalpur Municipal Council	3.5 MTPD
Bishalgarh Municipal Council	10.2 MTPD
	253.6 MTPD

(iv) MSW land filled (TPD)

1	Mohanpur Municipal Council	0.5 MTPD
2	Agartala Municipal Corporation	11 MTPD
3	Panisagar Nagar Panchayet	2.2 MTPD
4	Dharmanagar Municipal Council	22.1 MTPD
5	Kailasahar Municipal Council	14.25 MTPD
6	Kumarghat Municipal Council	5.3 MTPD
7	Ambassa Municipal Council	8.5 MTPD
8	Kamalpur Municipal Council	0.6 MTPD
9	Sabroom Nagar Panchayet	3 MTPD
10	Belonia Municipal Council	10.25 MTPD
11	Santirbazar Municipal Council	5.9 MTPD
12	Amarpur Nagar Panchayet	2.2 MTPD
13	Udaipur Municipal Council	16.9 MTPD
14	Teliamura Municipal Council	9.2 MTPD
15	Khowai Municipal Council	2.6 MTPD
16	Melaghar Municipal Council	10.2 MTPD
17	Bishalgarh Municipal Council	0.3 MTPD
18	Sonamura Nagar Panchayet	1.8 MTPD
19	Ranirbazar Municipal Council	0.2 MTPD
20	Jirania Nagar Panchayet	0.2 MTPD
		127.2 MTPD

4 **Compliance to Schedule I of MSW Rules (Number/names of towns/capacity)**

(i) Good practices in towns/cities : Kamalpur, Agartala, Khowai, Ranirbazar, Jirania, Mohanpur and Bishalgarh

(ii) House-to-house collection : Door to Door Collection is done in the following ULBs-

1	Mohanpur Municipal Council	12 Wards
2	Agartala Municipal Corporation	49 Wards
3	Panisagar Nagar Panchayet	8 Wards
4	Dharmanagar Municipal Council	23 Wards
5	Kailasahar Municipal Council	14 Wards
6	Kumarghat Municipal Council	13 Wards
7	Ambassa Municipal Council	12 Wards
8	Kamalpur Municipal Council	10 Wards
9	Sabroom Nagar Panchayet	8 Wards
10	Belonia Municipal Council	14 Wards
11	Santirbazar Municipal Council	13 Wards
12	Amarpur Nagar Panchayet	10 Wards
13	Udaipur Municipal Council	21 Wards
14	Teliamura Municipal Council	14 Wards

15	Khowai Municipal Council	14 Wards
16	Melaghar Municipal Council	12 Wards
17	Bishalgarh Municipal Council	15 Wards
18	Sonamura Nagar Panchayet	10 Wards
19	Ranirbazar Municipal Council	13 Wards
20	Jirania Nagar Panchayet	10 Wards
		295 Wards

(iii) Segregation : Segregation at source is done in the following ULBs:-

1. Mohanpur Municipal Council
2. Agartala Municipal Corporation
3. Panisagar Nagar Panchayet
4. Dharmanagar Municipal Council
5. Kailasahar Municipal Council
6. Kumarghat Municipal Council
7. Ambassa Municipal Council
8. Kamalpur Municipal Council
9. Sabroom Nagar Panchayet
10. Belonia Municipal Council
11. Santirbazar Municipal Council
12. Amarpur Nagar Panchayet
13. Udaipur Municipal Council
14. Teliamura Municipal Council
15. Khowai Municipal Council
16. Melaghar Municipal Council
17. Bishalgarh Municipal Council
18. Sonamura Nagar Panchayet
19. Ranirbazar Municipal Council
20. Jirania Nagar Panchayet

(iv) Storage : Storage done in all the 20 (twenty) ULBs

(v) Covered Transportation : Done in all the 20 (twenty) ULBs

Processing of SW (Number /names of towns /capacity)

SOLID WASTE processing facilities setup :

Sl. No.	Composting	Vermin-composting	Biogas	RDF/ Pelletization
1	**256 MTPD**	**0.4 MTPD**	Nil	Nil

Processing facility operational :

Sl . No.	Composting	Vermin-composting	Biogas	RDF/ Pelletization
1	**156.1 MTPD**	**0.4 MTPD**	Nil	Nil

Processing facility under installation/planned :

Sl . No.	Composting	Vermin-composting	Biogas	RDF/ Pelletization
1	**14 (fourteen)**	-	-	-

6 **Waste-to-Energy Plants (Number / names of towns /capacity):**

	Sl No.	Plant Location	Status of operation	Power generation (MW)	Remarks
	No Waste to Energy Plant has been set up till date				

7 **Disposal of MSW (Number/names of towns/capacity):**

(i) Landfill sites identified : 5 ULBs namely Agartala, Mohanpur, Bishalgarh, Ranirbazar and Jirania are using Debendra Chandra Nagar Processing site for treatment and disposal of Solid Waste as all this ULBs are adjacent to each other.

1 ULB namely Kamalpur have 6 TPD capacity Processing site for treatment and disposal of Solid Waste.

Rest 14 ULBs have identified landfill sites for treatment and disposal of Solid Waste

(ii) Landfill constructed : 6 (six) ULBs namely Agartala, Mohanpur, Bishalgarh, Ranirbazar, Kamalpur and Jirania have constructed landfills.

(iii) Landfill under Construction : Nil

(iv) Landfill in operation : 2 (two) Nos. (Agartala Municipal Corporation & Kamalpur Municipal Council)

(v) Landfill exhausted : 1 No.

(vi) Landfill capped : 1 No.

8 **SOLID WASTE Dumpsites (Number/names of towns/capacity)**

(i) Total number of existing dumpsites : 14 Nos.

(ii) Dumpsites reclaimed/capped : 1 Nos.

(iii) Dumpsites converted to sanitary landfill : Nil

9 **Monitoring at Waste processing/Landfills sites**

Sl No.	Name of facilities	Ambient air	Ground water	Leachate quality	Compost quality	VOCs
1.	DC Nagar Waste processing facility	Done	Done	Done	Done	Not Done
2.	Kamaplur	Done	Done	Done	Done	Not Done

10 **Status of Action Plan prepared by Municipalities**

(i) Total number of Municipalities : **20 ULBs**

(ii) Number of Action Plan submitted : **20 ULBs**

31.7.2020

Member Secretary
Tripura State Pollution Control Board

Annexure – I

A Summary Statement on progress made by local body in respect of solid waste management for the year 2019-2020

Sl. No.	Name of the Urban Local Body	1	2	3	4
		Setting up of Waste processing and disposal facilities	Monitoring the performance of waste processing and disposal facilities	Improvement of existing landfill sites as per provisions of these rule	Identification of landfill sites for future use and making site(s) ready for operation
1	Agartala Municipal Corporation, Agartala	Done	Done	i. One compost plant has been installed. ii. Incinerator has been installed and found in operation.	i. Landfill site identified at Debendra Chandra Nagar and disposed accordingly. ii. Compost Plant of 250 MT/Day capacities are found in operation at Debendra Chandra N agar Landfill site.
2	Ranirbazar Nagar Panchayat	Not Done (Using Waste Processing facilities of AMC)	Not yet done	Efforts are being made	Debendra Chandra Nagar processing site is used for treatment and processing of Solid Waste.
3	Teliamura Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
4	Khowai Municipal Council	Done	Not yet done	Efforts are being made	Identification of Landfill Site has been done.
5	Ambassa Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
6	Kamalpur Nagar Panchayat	Done	Done	Efforts are being made	Landfill Sites identified at Mayachari GP (near Old Motor Stand)
7	Kumarghat Nagar Panchayat	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
8	Dharmanagar Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
9	Kailasahar Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.

Sl. No.	Name of the Urban Local Body	1	2	3	4
		Setting up of Waste processing and disposal facilities	Monitoring the performance of waste processing and disposal facilities	Improvement of existing landfill sites as per provisions of these rule	Identification of landfill sites for future use and making site(s) ready for operation
10	Bishalgarh Municipal Council	Not Done (Using Waste Processing facilities of AMC)	Not yet done	Efforts are being made	Debendra Chandra Nagar processing site is used for treatment and processing of Solid Waste.
11	Sonamura Nagar Panchayat	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
12	Udaipur Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
13	Amarpur Nagar Panchayat	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
14	Santirbazar Nagar Panchayat	Not Done	Does not arise	Efforts are being made	Landfill sites identifies at Munda Para under West Kathalia GP
15	Belonia Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
16	Sabroom Nagar Panchayat	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
17	Panisagar Nagar Panchayat	Not Done	Does not arise	Does not arise	Not identified
18	Jirania Nagar Panchayat	Not Done (Using Waste Processing facilities of AMC)	Not yet done	Efforts are being made	Debendra Chandra Nagar processing site is used for treatment and processing of Solid Waste.
19	Melaghar Municipal Council	Not Done	Does not arise	Efforts are being made	Identification of Landfill Site has been done.
20	Mohanpur Municipal Council	Not Done (Using Waste Processing facilities of AMC)	Not yet done	Efforts are being made	Debendra Chandra Nagar processing site is used for treatment and processing of Solid Waste.

31.12.2020

Member Secretary
Tripura State Pollution Control Board

Annexure – II

Summary Statement on progress made by local bodies in respect of Waste Collection, Segregation, Transportation and Disposal for the year 2019-20

Sl. No.	Name of the Urban Local Body	1 Collection of Municipal Solid Waste	2 Segregation of Municipal Solid Waste	3 Storage of Municipal Solid Waste	4 Transportation of Municipal Solid Waste	5 Processing of Municipal Solid Waste	6 Disposal of Municipal Solid Waste
1	Agartala Municipal Corporation Agartala	Door to Door collection of Kitchen/Household waste has been done in all 49 Wards. Collection of solid waste from street/roads, Markets, Drains etc generated while sweeping/cleaning activity of AMC has also been done. Collected wastes are being transferred to the community bin.	**Done** Segregation of Solid Waste has been started at source.	Done [500 Nos. 1.1 cum Bins]	**Done.** Community Bin to D.C. Nagar landfill site by Truck-Tripper. Agartala Municipal Corporation presently operates most modern vehicles for garbage collection and transportation vehicles ranging from most modern Compactors, Dozers, Loaders Collectors, Skid Steer Loaders etc	Bio-degradable waste has been processed in compost plant. Mixed waste containing recoverable resources are being recycled	**Done**
2	Ranirbazar Municipal Council	Door to Door collection of Kitchen/Household waste has been done in all 13 Wards.	**Not done**	Done [RCC Bin-15, Troley-3, container-40]	**Done** From community Bin to Laxmipur disposal site using tripper truck (1 No.) and truck (1 No.)	Bio-degradable waste has been processed in compost plant of AMC	**Done**
3	Teliamura Municipal Council	Door to Door collection of Kitchen/Household waste has been done in all 14 Wards out of 15 Wards.	**Not done**	Done [RCC Bin-12, Troley-4,	**Done** From community Bin to Sat Mile area using tripper truck/try cycle	Not yet done	Simply dumping is carried out

Sl. No.	Name of the Urban Local Body	1 Collection of Municipal Solid Waste	2 Segregation of Municipal Solid Waste	3 Storage of Municipal Solid Waste	4 Transportation of Municipal Solid Waste	5 Processing of Municipal Solid Waste	6 Disposal of Municipal Solid Waste
		People used to throw Kitchen/Household wastes in Community Bins.		30]			
4	Khowai Municipal Council	Door to Door collection of Kitchen/Household waste has been done in all 14 Wards out of 15 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Not done**	Done [RCC Bin-15, Troley-15]	**Done** From community Bin to Singicherra Landfill Site using tripper truck (1 No.), Tri-cycle (8 Nos.), Mini truck (1 No.) Dumper Placer (2 Nos.)	Bio-degradable waste has been processed in Vermi-compost plant	Simply dumping is carried out
5	Ambassa Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 12 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Not done**	Done [1.1 m^3 Container-25 Nos. Plastic Dustbin-100 Nos. @ 240 Ltr. each]	**Done.** From community Bin to low land area using tractor- 1 No., tripper truck (2 No.), Tri-cycle (8 Nos.), Mini truck (1 No.) Dumper Placer (2 Nos.) and Other vehicle-10 Nos.	Not yet done	**Done**
6	Kamalpur Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 10 Wards.	**Not done**	Done [Container-53 Nos. @ 1m^3 capacity each]	**Done.** From community Bin to land fill sites (near old motorstand) using tractor-01 No., Non-Tripping Truck-01 No., Tipping Truck-02 Nos., Dumper Placers-01 No., Refuse Collector-01 No., Compactor-02 Nos. and Others Vehicle-10 Nos.	**Done** Bio-degradable waste has been processed in compost plant	**Done**

Sl. No.	Name of the Urban Local Body	1 Collection of Municipal Solid Waste	2 Segregation of Municipal Solid Waste	3 Storage of Municipal Solid Waste	4 Transportation of Municipal Solid Waste	5 Processing of Municipal Solid Waste	6 Disposal of Municipal Solid Waste
7	Kumarghat Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 13 Wards.	**Done**	Done [Container-180 Nos, RCC Bin-15, Troley-10]	**Done** From community Bin to Landfill Sites using tripper truck (1 No.), Tractor Tailor (1 No.) and Auto Dumper (2 Nos.)	Not yet done	Simply dumping is carried out
8	Dharmanagar Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 23 Wards.	**Done**	Done	**Done.** From community Bin to Landfill Sites using tripper truck (1 No.), Truck (4 Nos.), Tractor Tailor (1 No.) and Tri cycle (4 Nos.)	Not yet done	Simply dumping is carried out
9	Kailasahar Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 14 Wards out of 15 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Done**	**Done**	**Done.** From community Bin to land fill sites using tripper truck (1 No.), Truck (4 Nos.), Tractor Tailor (1 No.) Tri cycle (7 Nos.) and Auto Van (3 Nos.)	Composting	Simply dumping is carried out
10	Bishalgarh Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 15 Wards.	**Done**	**Done**	**Done** From community Bin to land fill sites using tripper truck (1 No.)	Bio-degradable waste has been processed in compost plant of AMC	**Done**
11	Sonamura	Door to Door collection of	**Not done**	**Done**	**Done**	Not yet done	Simply

Sl. No.	Name of the Urban Local Body	1	2	3	4	5	6
		Collection of Municipal Solid Waste	**Segregation of Municipal Solid Waste**	**Storage of Municipal Solid Waste**	**Transportation of Municipal Solid Waste**	**Processing of Municipal Solid Waste**	**Disposal of Municipal Solid Waste**
	Nagar Panchayat	Kitchen/Household waste has been done in 10 Wards. People used to throw Kitchen/Household wastes in Community Bins.		[Plastic Bin-40 Nos., RCC Bin-3, Troley-4]	From community Bin to land fill sites using tripper truck (1 No.), Dumper Placer (1 No.) & Tri cycle (14 Nos.), Compactor-01 No., Refuse Collector-01 No.		dumping is carried out
12	Udaipur Municipal Council	Door to Door collection of Kitchen/Household waste has been done in t of 21 Wards.	**Not done**	Done [RCC Bin-115, M.S. Sheeted Dust Bin-7]	**Done.** From community Bin to Hirapur dumping site using tripper truck (3 Nos.) & Truck (1 No.).	Composting	Simply dumping is carried out
13	Amarpur Nagar Panchayat	Door to Door collection of Kitchen/Household waste has been done in 10 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Not done**	Done [RCC Bin-16, Trolley-48]	**Done.** From community Bin to land fill sites/surrounding low land area using tripper truck (1 No.) & Tricycle 95 Nos.)	Not yet done	Simply dumping is carried out
14	Santirbazar Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 13 Wards.	**Not done**	Done [Container-60 Nos. 1.1 m^3, Containers-10 Nos. 5 m^3]	**Done** From community Bin to land fill sites (Madhya Kathaliya GP & Munda Para) using tripper truck (1 No.) & Tricycle	Not yet done	Simply dumping is carried out
15	Belonia Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 14 Wards.	**Done**	Done [Container-37 Nos.	**Done.** From community Bin to	Not yet done	Done

Sl. No.	Name of the Urban Local Body	1 Collection of Municipal Solid Waste	2 Segregation of Municipal Solid Waste	3 Storage of Municipal Solid Waste	4 Transportation of Municipal Solid Waste	5 Processing of Municipal Solid Waste	6 Disposal of Municipal Solid Waste
		People used to throw Kitchen/Household wastes in Community Bins.		Trolley-3, RCC Bin-54, Dumper placer-1, GCI Sheet Bin-8]	land fill sites using tripper truck (1 No.) & Tricycle (14 Nos.) & Others (3 Nos.)		
16	Sabroom Nagar Panchayat	Door to Door collection of Kitchen/Household waste has been done in 8 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Not done**	Done [RCC Bin-6, 70 Nos of bins @ 1.1 m^3]	**Done.** From community Bin to land fill sites using truck (1 No.) & Tractor Tailor (1 No)	Not yet done	Simply dumping is carried out
17	Panisagar Nagar Panchayat	Door to Door collection of Kitchen/Household waste has been done in 8 Wards.	**Not done**	Done [30 Nos. containers @ 3.5 m^3 each]	**Done.** From street/market to temporary disposal sites using tripper truck (1 No.)	Not yet done	Simply dumping is carried out
18	Jirania Nagar Panchayat	Door to Door collection of Kitchen/Household waste has been done in 10 Wards. People used to throw Kitchen/Household wastes in Community Bins.	**Not done**	Done	**Done.** From street/market to temporary disposal sites using tripper truck (1 No.) & Truck (1 No.)	Bio degradable waste has been processed in the compost plant of AMC	**Done.**
19	Melaghar Municipal Council	Door to Door collection of Kitchen/Household waste has been done in 12 Wards.	**Not done**	Done	**Done.** From street/market to temporary disposal sites using tripper truck (1 No.)	Not yet done	Simply dumping is carried out

Sl. No.	Name of the Urban Local Body	1 Collection of Municipal Solid Waste	2 Segregation of Municipal Solid Waste	3 Storage of Municipal Solid Waste	4 Transportation of Municipal Solid Waste	5 Processing of Municipal Solid Waste	6 Disposal of Municipal Solid Waste
		People used to throw Kitchen/Household wastes in Community Bins.					
20	Mohanpur Municipal Council	Door to Door collection of Kitchen/Household waste has been done in all 12 Wards.	**Not done**	Done [25 Nos of containers @ 1.1 m^3 & 100 Nos. @ 5 m^3 each]	**Done.** From street/market to temporary disposal sites using tripper truck (1 No.)	Bio degradable waste has been processed in the compost plant of AMC	**Done.**

31.7.2020

Member Secretary
Tripura State Pollution Control Board

Annexure – III

Summary Statement on progress made by local bodies in respect of implementation of Schedule-II

Sl. No.	Name of the Urban Local Body	1
		Standards for Composting, Treated Leachate and Incineration.
1	Agartala Municipal Corporation, Agartala	In order to check implementation status of Schedule-II, TSPCB has collected ground water samples and leachate samples from the MSW Landfill & Compost Plant site of AMC located at Debendra Chandra Nagar and analyzed in the TSPCB lab. The concentration limits of ground water parameters were found within the prescribed limit. TSPCB has also conducted ambient air quality monitoring at Debendra Chandra Nagar MSW Landfill & Compost plant site. The concentration limits of ambient air quality parameters were found within the prescribed limit.
2	Ranirbazar Nagar Panchayat	Step to be taken soon
3	Teliamura Municipal Council	Step to be taken soon
4	Khowai Municipal Council	The ground water quality is analyzed and found within the prescribed limit
5	Ambassa Municipal Council	Step to be taken soon
6	Kamalpur Nagar Panchayat	The concentration limits of collected ground water samples and leachate samples from the MSW Landfill & Compost Plant site of were found within the prescribed limit.
7	Kumarghat Nagar Panchayat	Step to be taken soon
8	Dharmanagar Municipal Council	Step to be taken soon
9	Kailasahar Municipal Council	Step to be taken soon
10	Bishalgarh Municipal Council	Step to be taken soon
11	Sonamura Nagar Panchayat	Step to be taken soon
12	Udaipur Municipal Council	Step to be taken soon
13	Amarpur Nagar Panchayat	Step to be taken soon
14	Santirbazar Nagar Panchayat	Step to be taken soon
15	Belonia Municipal Council	Step to be taken soon
16	Sabroom Nagar Panchayat	Step to be taken soon
17	Panisagar Nagar Panchayat	Step to be taken soon
18	Jirania Nagar Panchayat*	Step to be taken soon
19	Melaghar Municipal Council	Step to be taken soon
20	Mohanpur Municipal Council	Not yet taken any step

31.7.2020

Member Secretary

Tripura State Pollution Control Board

ANNEXURE- 5

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT
5th FLOOR OF UD BHAWAN , SAKUNTALA ROAD
AGARTALA, TRIPURA

F.NO.16(15)-UDD/DUD/2019(P-II) /9069 Dated, Agartala 2nd January,2021

Notice inviting online Request For Proposal

Directorate of Urban Development (DUD), Government of Tripura invites online Request for Proposal (RFP) for "Selection of Agency/Agencies for Conducting IEC activities to create awareness amongst citizens on Swachh Bharat Mission-Urban (SBM-U)/Solid Waste Management (SWM) following Guidelines, in 20 ULBs of Tripura." Entities eligible to bid for this work shall be DAVP (Directorate of Advertising & Visual Publicity) empanelled agency.

Schedule of Dates:

Sl. No	Information	Details
1	Request for Proposal (RFP) document made available to bidders from	02/01/2021 ; 6.30 PM
2	Last date of receipt of queries for clarifications over email	07/01/2021, 4:30 PM
3	Pre bid meeting (date ;time and venue)	08/01/2021; 4:00 PM; Conference Hall of Directorate of Urban Development (DUD), 4th Floor of UD Bhawan
4	Email for submission of written queries for clarifications	directorurbantripura@gmail.com
5	Bid submission end date	14/01/2021 ; 5:00 PM
6	Date and time of Technical proposal opening	15/01/2021 ; 11:30 AM
7	Date and time of Financial proposal opening	Date will be intimated later.
8	Cost of Bid Document	Nil
9	EMD(Refundable)	Rs. 1.00 lakh (Rupees One lakh)Only
10	Contact Person	Joint Director, DUD Contact No.: 0381-2329301 Email: directorurbantripura@gmail.com jointdirectorudd@gmail.com

- The interested bidders are requested to upload their proposals for the above work along with tender fee & EMD money through e-procurement system of Government of Tripura i.e. http://www.tripuratenders.gov.in by 14/01/2021; 5:00 PM.
- All amendments, time extension, clarifications etc. will be uploaded on the website only and will not be published in newspapers. The bidders should regularly visit the website to keep themselves updated.
- Work shall be started immediately within 7(seven) days of issuance of work order
- Security deposit 10% of total work order to be deposited in 3(three) days.

(Dr. Sandeep N. Mahatme, IAS)
Director & Additional Secretary
Directorate of Urban Development

Request for Proposal (e-Tender)

For

'Selection of Agency/Agencies for Conducting IEC activities to create awareness amongst citizens on Swachh Bharat Mission-Urban (SBM-U)/Solid Waste Management (SWM) following Guidelines, in 20 ULBs of Tripura.'



Dated: 2nd, January, 2021

Issued by,

Directorate of Urban Development,
Government of Tripura

5th Floor of UD Bhawan, Sakuntala Road, Agartala, Tripura-799004

Email Id: directorurbantripura@gmail.com

ANNEXURE- 6

GOVERNMENT TRIPURA
URBAN DEVELOPMENT DEPARTMENT

F. No.1(10)-PS/UDD/SWMP/18/317-381 Dated, the Agartala 9th October ,2018

NOTIFICATION

The Government of Tripura has been pleased to notify the "Solid Waste Management Policy" in terms of 11 and 15 of Solid Waste Management Rules, 2016 for implementation in Tripura inclusive of Solid Waste Management Strategy, Guidelines for establishment and operations of Treatment and Landfill facilities, Normative Standards and Procedure for Collection, Storage and Transportation and Action Plan for Solid Waste Management which is as under :

Tripura Solid Waste Management Policy

1. Introduction

The most pressing problem faced by any urban centre in India today is Municipal Solid Waste Management (MSWM). Rapid urbanization and changing lifestyles have led to the generation of huge amounts of garbage and waste in the urban areas, so much so, over the past few years, just the handling this Municipal Solid Waste (MSW) has assumed the proportion of a major organizational, financial and environmental challenge. Studies show that barely 35,600 metric tonnes (MT) or a quarter of the 1.43 lakh MT of garbage generated every day in Indian cities gets processed.

Despite MSWM being a major task of the local governments, typically accounting for a sizeable portion of the municipal budget, yet the Urban Local Bodies (ULBs) are unable to provide effective services.

An unfortunate fallout of rapid urbanization without the adequate infrastructure backup is that in all Indian cities/towns, disposal of waste is done indiscriminately, leading to stray animal menace, clogged drains and spread of diseases. The process of collection, transportation and disposal of MSW is not streamlined in most of the cities/towns with garbage heaps remaining unattended until the severity reaches unmanageable proportions. Moreover, the high organic content of Indian MSW, compounded by the hot and humid tropical climate leads to the rapid decomposition of the uncollected waste and is an ever-present health hazard. In addition, the contamination of MSW by bio-medical and industrial hazardous waste is a growing concern.

Most ULBs spend nearly sizable portion of their total overall budgetary allocation on collection & transportation, but there is less emphasis on the treatment and final disposal of MSW. Even today, the disposal of wastes is being carried out in an unscientific manner, with crude open dumping in low-lying areas being the prevalent practice followed by most ULBs. MSW is also commonly deposited at dump-yards without ascertaining the suitability of the land for waste disposal. The results of these are foul smell, breeding of flies and other pests and generation of liquid run offs (leachate), which pose a serious threat to the underground water reserves.

MSWM practices in India are employee intensive, with large % of the total municipal staff engaged in these activities. Of late, most ULBs have been restricting new recruitment, therefore available staff strength is turning out to be inadequate and is less than desired as per norms (estimated 70% availability vis-à-vis norms). Moreover the implements, machinery and equipment used by staff are mostly of outdated technology, and serve poorly in meeting the new demands. The communication programs for effective MSWM have not been given adequate importance.

As the onus of MSWM has been assumed by ULBs, participation of the other stakeholders (waste generators, NGOs, private entities) is minimal. This and all the above-mentioned factors have hampered the efficient delivery of MSWM services. There is an urgent need to revisit, develop, and implement appropriate strategy for effectively handling MSW. The Municipal Solid Waste Rules primarily aim to achieve 100% collection and segregation of waste to ensure efficient treatment and disposal.

2. MSW Rules

In view of the serious environmental degradation resulting from the unscientific disposal of MSW, the Ministry of Environment and Forests (MoEF), Government of India, had notified the Municipal Solid Wastes (Management & Handling) Rules,2000, (MSW Rules), stipulating all municipal authorities to scientifically manage MSW. The Government has since revamped the Municipal Solid Wastes (Management and Handling) Rules 2000 and notified the new Solid Waste Management Rules, 2016 (SWM Rules) on April 8, 2016. The salient features of the SWM Rules, 2016 are summarized in **Annexure I.** While the 2000 and 2016 rules deal with MSW generally, there are other rules to cover specific categories of waste that overlap with MSW. These are detailed in **Annexure II.** Ministry of Housing & Urban Affairs has developed a TOOLKIT FOR IMPLEMENTATION OF SOLIDWASTE MANAGEMENT RULES, 2016 which is very useful guide for the purpose.

Developments in Tripura

Agartala Municipal Corporation has formulated Solid Waste Management Regulation 2017 which lays down duties of waste generators, duties of manufacturers of some products, duties of industrial units, setting up of solid waste processing & treatment facilities, duties of corporation, penalties etc. The regulation is placed at **Annexure III** of this policy. Other ULBs will be encouraged to adopt this regulation for their areas with changes if required.

The state has also formulated an action plan for Solid Waste Management with clear time bound action points. The action plan is placed at the end of this policy.

Compliance Criteria

Compliance criteria for each and every stage of waste management - collection, segregation at source, transportation, processing and final disposal - are set out in the MSW Rules, which include:

a. Dumping of MSW in oceans, rivers, open areas, and compaction or bailing are not acceptable.
b. The biodegradable waste has to be processed by means of composting, vermin-composting, anaerobic digestion or any other appropriate biological processing for stabilization of wastes.
c. Mixed waste containing recoverable resources should be recycled.
d. Other technologies for treatment such as Pelletisation, Gasification, Incineration etc. require clearance from Pollution Control Board before planning and implementation.
e. Land filling should be the waste disposal method for non-biodegradable, inert waste and other waste that is not suitable either for recycling or for biological processing.

3. Objective

The goal of effective MSWM services is to protect public health, the environment and natural resources (water, land, air). An effective MSWM service can be achieved only by

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improving the efficiency of MSWM activities, thereby leading to the reduction of waste generation, separation of MSW and recyclable material, and recovery of compost and energy.

The objectives of this State Solid Waste Management Policy are:

a. Providing directions for carrying out the waste management activities (collection, transportation, treatment and disposal) in a manner, which is not just environmentally, socially and financially sustainable but is also economically viable.

b. Establishing an integrated and self-contained operating framework for MWSM, which would include the development of appropriate means and technologies to handle various waste management activities.

c. Enhancing the ability of ULBs to provide effective waste management services to their citizens.

4. Touchstone Principles

The touchstone principles, which govern the future approach to provision of MSWM services, include the following:

a. Promoting awareness of waste management principles among citizens and other stakeholders
b. Minimizing multiple and manual handling of waste, and designing a system to ensure that MSW does not touch the ground till treatment and final disposal
c. Defining the roles and responsibilities of various stakeholders and putting in place an operating framework, which would include appropriate contractual structures
d. Developing systems for effective resources utilisation and deployment
e. Promoting recovery of value from MSW; developing treatment and final disposal facilities, which, while adhering to the statutory requirements, are sustainable, environmentally friendly and economical.

Stakeholder Involvement

MSWM depends, as much upon organisation and co-operation between households, communities, NGOs and ULBs, as it does upon selection and application of appropriate technical solutions for various waste management activities. Towards enhancing the stakeholders' involvement in MWSM, the State Plan proposes the following innovations:

a. Directing the waste management initiatives to the waste generator level, and entrust the responsibility of source segregation and primary collection to the relevant community based organisation / resident welfare association / Self help group (SHG)/ Outsourced Agency/ Market Committee.

b. Developing and maintaining a comprehensive plan for the Information, Education and Communication (IEC) activities and awareness programs at ULBs.

c. Utilizing the services of non-governmental organisations (NGOs) to operate and coordinate between the ULB, Community and SHG, in order to propagate the awareness program, the IEC campaign, and to provide support to the informal sector (rag pickers, waste recyclers etc.)

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d. Defining the role of NGOs: In order to educate the community and bring awareness regarding the modernization of SWM program, the involvement of an intermediary, by way of a Non-Governmental Organisation is very much necessary. NGOs would help in the effective propagation of the complete awareness regarding SWM among various stakeholders so that Waste Management would take place as per the State Policy. The IEC activity would be carried out by NGOs as per the specified terms.

e. ULBs would allow SHG to enter into contracts with private operators or enter in such contract directly for various waste management activities, under specified guidelines and structures.

5. Information, Education & Communication Activity (IEC)

IEC is the key to the success of the modernization of MSWM. As stated, awareness amongst community and different stakeholders to meet the demands of the new system for a cleaner environment requires a detailed and thorough understanding at every stage. Involvement of community is going to be the main thrust of the program.
As a prelude to implementation, this IEC activity is going to be taken up, which would involve the participation of some leading NGOs, who would be appointed after a careful selection process. Materials required for the IEC campaign like manuals, flipcharts and other media communication are designed by State Resource Center, Mysore. A detailed Terms of Reference has been prepared for NGO activity

6. Five Tier Measures

The overall strategy to deal with Municipal Solid Waste will entail simultaneous action on five fronts. The 5 tiers measures will consist of prevention, minimisation, reuse, recycling, recovery and disposal.
The three R's principle – reduces, reuse and recycle – all help to cut down on the amount of waste we throw away. They conserve natural resources, landfill space and energy. Plus, the three R's save land and money communities must use to dispose of waste in landfills.

7. Primary Collection

Where Primary collection, or first stage collection is concerned, the principle of reducing manual handling and doorstep collection would be promoted. The door to door collection of waste will be ensured for all the ULBs having population of 1 lakh within six months. Others will be encouraged to start this process at the earliest. For this purpose, the various activities proposed include the following:

a. Residents would be encouraged to segregate, store and deliver the MSW to primary collection staff as per procedures set out by ULBs.

b. Efforts will be made by ULBs to ensure that every household have separate storage for bio degradable, non-bio degradable & household toxic waste.

c. Auto tippers or tricycle rickshaws(preferably electric) would be used to enable doorstep collection (residents would be encouraged to deliver waste at door step at a pre-specified time).

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d. Suitable arrangements may be made for collection and transportation of waste from residential complexes on regular basis.

e. Litter bins may be provided by ULBs at suitable places.

f. The procurement of auto tippers or tricycle rickshaws (preferably electric) could be done either by the ULB concerned or the'SHG/ NGO/ private operator, and appropriate contractual arrangements would be entered into with SHG / NGO or private operator(s) to carry out primary collection activities.

g. For a central sector scheme like Swachh Bharat Mission, the procurement of SWM equipment may be done centralized by engineering wing of UDD or AMC to ensure standardization of equipment and also to avoid multiplicity of tendering process for same item. For any procurement from own fund, ULBs are free to procure equipment themselves. However, procurement can be done centrally at the request of one or more ULB.

h. A transparent selection process through bidding process forSHG/NGO/private operator will be preferred. The collection of contribution of households/organization along with property tax may be more effective. The SHG/NGO/private operator may be paid directly by ULBs.

i. The ULB would charge a "user fee" from the residents and other generators, the amount of which would be based on need and affordability criteria. Suitable collection mechanism will be developed eg collection along with property tax to ensure collection efficiency. If private operator / NGO/ SHG is engaged, their monthly payment will be ensured in order to continue the collection unhindered and effectively.

j. The MSW from other larger generators (commercial zones, institutions, hotels etc.) and construction debris would be collected and transferred directly to the secondary transport system and disposed appropriately (bio-degradable to the treatment facility and others to the landfill facility).

k. Auto Composting/ Bio Bins may be used for market/residential area.

8. Street Sweeping and road side drain cleaning

Plans for efficient and effective Street cleaning include:

a. Provision of ergonomically designed implements for street sweeping to the conservancy staff.

b. Deposition of the refuse swept from the street would be directly into the secondary transportation system

c. ULB entering into appropriate contractual agreements with private operators(preferably on lump sum basis) for carrying out the activities.

d. Increased use of mechanical road sweepers for increased efficiency

9. Secondary Collection and Transportation

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a. Usage of garbage containers of specified dimensions and capacity is proposed for secondary storage. The usage of concrete bins would be discontinued as per the mandatory recommendation of the Committee constituted by The Hon. Supreme Court of India.

b. MSW from the auto tippers/ tricycles (obtained during primary collection) would be directly uploaded into these metal containers

c. The garbage containers would be handled mechanically though dumper placers, or tractors with tipping trailer mechanism. Compactors have a separate system for secondary collection.

d. The transportation vehicles would carry and unload the waste mechanically at treatment plants and landfill sites depending on the type of waste

e. The procurement of vehicles could either be by ULB concerned or could be arranged with private operators under suitable contractual arrangements. ULBs will establish a segregated chain from primary transportation to secondary transportation to disposal site.

10. Treatment and Landfill Operation

a. Pursuant to the Supreme Court guidelines and the prevalent market constraints, composting would be the preferred method of treatment. However, other method like waste to energy, palletization, gasification etc also may be used subject to feasibility.

b. Landfill, as required under prevailing statutes, would need to be developed to dispose non – biodegradable matter and compost rejects except plastic which will be managed as per the prevailing statute

c. Development of these facilities, either individually or as integrated unit, could be done under appropriate contractual arrangement (management contract / BOT contracts etc.)

d. In case of private participation, ULBs would enter into contractual arrangement.

11. Implementation Plan

All urban local bodies in the state would have compost or any other processing plant and landfill sites either individually for jointly for a few nearby bodies within a year. ULBs will be encouraged for onsite processing rather than transportation & land filling where fuel consumption & land issues are burning. Adjacent ULBs will be encouraged for a cluster approach towards processing.

12. Way Forward

Flowing from the principles outlined here, a long-term management strategy and action plan for the state has been developed based on experiences and addressing the following aspects:

a. Assessment of MSW generation at various ULBs and identification of the best possible means for managing the same
b. Setting operational targets for each of the waste management activities and indicating the means of achieving the same for various ULBs

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c. Setting out roles and responsibilities of stakeholders under various contractual arrangements
d. Developing IEC material and promotional / awareness campaigns
e. Developing a resource utilisation guidelines for different categories of ULBs
f. Setting out operational guidelines for the procurement of equipment and services

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Part II

Solid Waste Management Strategy

Waste management system includes proper storage of waste generated at the source, segregation, followed by primary waste collection in segregated line and transportation to community bins or directly to the movable transfer station. Recycle and re-use will be explored to the extent feasible.

There's also street sweeping and cleansing of public places and primary transportation of the waste in the community bins and finally secondary transportation to Sanitary Landfill utilising transfer station/movable transfer station with safe and secured approach.

The main elements of the strategy is to implement source segregation with recycling/reuse for non-bio degradable (non-hazardous non-toxic) waste as per guidelines of Solid Waste Management Rules - 2016 where replacing the existing collection and primary storage system. The present system shall have to be converted to full proof source segregation where the same stream shall have to be maintained in secondary transportation and final disposal at the processing site.

EXISTING SYSTEM IN AGARTALA

Presently, apart from the 3(three) wards, waste from other wards are collected in mixed mode both from residential & commercial establishment. Littered waste is also collected in the mixed mode through road sweeping. Waste is primarily kept in the community bins and finally goes to processing site at DC Nagar where segregation is done and bio degradable waste is converted into manure except recycling & reuse of non-bio degradable waste.

ISSUES

The main problem is how to collect bio degradable & non bio degradable waste from the primary source like – household, street, public places, commercial establishment etc. and to transport the same separately to the processing site and recycling unit.

- No source storage arrangement available in residential & commercial establishment for bio degradable, non-bio degradable & toxic items.
- The previously distributed bins could not meet the requirement of citizen and initiative of source separation did not become successful partly due to lack of awareness and partly due to lack of willingness on the part of citizens. Also, since the segregated transportation was not worked out, the segregation at source without tying up for next level was not fruitful.
- There is no arrangement for proper reuse & recycling of plastic and similar kind of waste.
- Establishment of separate lines (bio, no-bio & toxic waste) from collection-primary storage to processing.
- Distribution of waste bins as per colour code mentioned in the SBM.
- Establishing a proper management at all bazaar/market areas.

COLLECTION & TRANSPORTATION OF WASTE

(a) Door to Door in Residential Area.

The Municipal bodies have been providing green coloured bins in Agartala and some other ULBs. To ensure the compliance with SWM 2016 rules, efforts will be made to make available three colour coded bins viz. Green (Bio degradable), Blue (Non Bio Degradable), Red (Toxic/Hazard) for ensuring Door to door collection in a phased manner.

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Community bins from the interior of the wards will be replaced in a phased manner with more number of tricycle rickshaw/three wheeler auto hoppers. Wards will have sufficient nos. of tricycle rickshaw to collect bio degradable waste-non bio degradable waste from colour coded bins which will be further disposed in the three wheeler hopper to be distributed 3 nos. (2 for green & 01 blue) in each ward.

In Agartala and if feasible in other ULBs, there will be a cluster approach for secondary transportation of bio and non bio degradable waste. Every 4 adjacent wards will be considered as a single cluster and each cluster shall have 01 green compactor of 14 cubic meters for bio degradable waste and every 8 adjacent wards will be considered as a single cluster and each cluster shall have 01 blue compactor of 14 cubic meters for bio degradable waste.

Toxic waste will be collected once in a week by tricycle hopper (50 nos) from each ward and will be transported to red coloured 4 wheeler/3 wheeler auto which will further dispose the waste directly to the processing field.

(b) Street Sweeping

The existing system will be modified to prevent the waste being mixed up with the introduction of colour code in hand cart bins (30 ltrs. capacity) viz. 02 nos. of Green coloured, 03 nos. of Blue coloured and 01 no. of Red coloured bins in each hand cart. Waste from green & blue coloured will be collected daily in 02 shifts except Sunday. The same will be transferred to the movable waste compactor on road. On every Sunday, toxic waste will be collected by red coloured 4-wheeler/3 wheeler which will deposit the waste at 4 designated large covered vehicles which would further be sent to the processing field. In the same line, colour coded wheelbarrow (blue, green & red) will be arranged in street sweeping work. Sweeping staff shall have to collect both littered waste and commercial waste generated by the roadside shops in accordance to the colour code. Every roadside shop except vegetable market/meat/fish market shall keep green, blue & red coloured bins. Road sweeping handcart/wheel barrow shall collect the respective waste as per colour code.

(c) Collection from vegetable/fish/meat market

In order to minimise odour, reduce waste collection cost, a separate approach & methodology need to be followed for the bulk generator of waste. Every market should have a BIO BIN or Nisarguna technology based composting unit which is an on-site, capture and containment system used for organic material processing (starting the composting process) in an odour-free, easily accessible vessel. BIO BINS are of different sizes viz $1.1m^3$, $2.2m^3$, $4.5m^3$ and $9m^3$ with the option of resizing are available in the market. This may be installed in the bigger generator area like MG Bazar, Battala, Math Chowmuhani Bazar, Lake Chowmuhani Bazar etc in Agartala. It is a convenient contained onsite source separation solution. Once collected, the processed or partially processed organic material can be added to products such as soil conditioners, compost. A separate line will be established for collection of non-bio degradable waste from shops. In the bulk generators area to deal with toxic items Red coloured containers are to be kept by each shop keeper. ULBs shall procure BIO BINs and put in the market area in consultation with the respective market committee. The O & M shall have to be maintained by the respective bazar committee. The existing 4.5/1.1 cubic metre capacity containers will be painted blue and put in the market area. Bio-Bins or any other mode of Composting shall be procured by the respective Bazar Committee.

2.Final& Secondary collection & transportation of waste:

Waste collected by Green Line & Blue Line both from house to house collection and sweeping shall directly go to the movable compactor of green coloured rather than intermediate storage in the

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containers. Waste collected by Red Line will be lifted by the red colured mini auto tipper/hopper of and will be finally disposed in the processing field.

3. Disposal or Processing:

Waste collected by Green Line shall be weighed in the processing field then dropped in the pre-sorting floor. Waste collected by Blue Line shall be weighed in the processing field then dropped in a separate area at a distance from the compost plant in the processing field. Waste collected by Red Line shall go directly to the landfill. Bio degradable waste will be converted into manure in compost plant. Non bio degradable waste will be primarily stored on a cemented base available in DC Nagar in Agartala and other identified places in ULBs and further manual segregation will be done to separate plastic and other recyclable items. ULBs may have to take a policy to earn revenue by selling these products to the entrepreneurs who deals with such recyclable. Entrepreneurs may be selected by tender/auction and on the basis of highest rate quoted by the agencies. Hazardous/Toxic wastes will be stored in the landfill site and shall have to be covered by fresh earth.

4. IEC Campaign:

An important deciding factor for success of Solid Waste management is Citizen's participation in the waste management process. ULBs should plan to introduce the Source Segregation based waste management system within six months. For doing this, every ward shall from a Ward level 10 member Swacchata Committee which shall be chaired by respective Councilor and involving some members of the Ward Committee, representatives of NGOs, social workers, prominent citizens, volunteers etc. Zonal Advisory committees shall follow up formation of such committees and ensure formation of such committees in every ward. The respective Committees will be given detailed training in waste management and they shall device ward level IEC strategy. Ward level Volunteers shall be identified and effectively involved in the campaign. Training in current Waste Management Rules was organised in association with TSPCB for one teacher from every school, one Medical Officer from every Govt./ Private Health Institution who are supposed to act as Master Trainers for their respective Institutions. As a follow up activity of the training of Master Trainers, shall be tracked. Another series of Workshops need to be conducted for bulk waste generators.

5. Notification to be published:

- Notification specifying penalty
- Notification for bulk waste generators
- Notification for formation of ward level swacchata committee
- Other notifications as required under various waste management rules.

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Part III

Guidelines for establishment and operations of Treatment and landfill facilities

Treatment and landfill operation is set out under the following process:

Composting shall be preferred method of treatment. other technologies like incineration, gasification, pelletisation can also be used in specific cases. however municipal authorities or operators wishing to employ state-of-the-art technologies shall obtain standards specified by TPCB before applying for authorization.

Landfill sites shall be established in conformity with the provisions of MSW Rules2000. Quality of leachate shall satisfy the standards indicated in the Schedule IV of MSW Rules 2000.

1.0 Composting:

Composting will be the treatment and processing preferred option for municipal solid waste. At present there are concerns on sale of the compost. It has been proposed that the incoming waste shall be composted using aerobic composting technique so that the waste is inertised. If there is a market for the compost then the inertised waste would be sieved and compost sold while the rejects are land filled. If there were no market for compost the inertised waste would be land filled. Vermi compost has a limited market but has a good price. It is proposed that the partially digested aerobic compost can be converted to vermi compost based on the demand. Here the technology proposed for aerobic composting for inertisation, the sieving system and the vermi-composting are described.

1.1 Aerobic Composting:

The waste being generated and received at the processing site is composted aerobically. This composting process makes the waste inert. The aerobic composting process involves placing the waste into windrows. Windrows are long heaps of waste formed in a trapezoidal shape of base 4-5 m and height of 2.5 to 3 m. The dimensions would vary depending on the volume of waste to be handled per day. The windrows are placed on a specially constructed concrete platform. The windrows are turned every 6-7 days over a period of 6 weeks. The turning of the waste is done using front- end loaders. After this the material will be stored under shelter for a period of 1 week. In this process, the material get stabilized. Addition of microbial cultures like cow dung slurry or special cultures can speed up the degradation and with adequate turning the stabilization process can be completed in 30 days. This stabilized material can be sent for landfill.

1.2 Compost processing:

The compost processing involves segregation of rejects from the stabilized wastes by sieving. The stabilized materials are sieved using rotary sieves. The material movement for sieving can be manual or mechanised based on the capacity of the plant. Three-stage sieving is adequate for Karnataka. The first and second stage would be sieving the waste through 50 mm and 25 mm sieves. The materials not passing 50 mm and above are sent to landfill as reject. The material passing 50 mm but retained on 25 mm can be sold as pit filling material. The materials passing through 25 mm is then sieved through 10 mm sieve. The third and fourth stage would be sieving through 10mm and 4mm sieves. The material passing 10 mm sieve and retained on 4mm sieve is the grade II compost and the material passing 4 mm is sold as Grade I compost. Organic manure could be enriched for improving its material value by organic additives like neem cake, rock phosphate, decomposed poultry litter and micro- nutrients like zinc and boron.

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1.3 Vermi-composting

Earthworms eat partially decomposed waste and give out castings which is a very good manure. Vermi- composting involves feeding the worms with organic fraction of the municipal waste and collecting the castings to be used as organic manure. The earthworm feed on partially decomposed wastes. The incoming municipal waste has to be composted aerobically for about 2 to 3 weeks to ensure partial decomposition. These partially decomposed wastes are fed to the earthworms. The earthworms would eat the waste and convert them to casting over 4-6 weeks. The castings have to be collected manually at regular intervals. Earthworm requires shade and protection from rain and predators. A pit over ground is preferred for storing the partially decomposed waste and the worms. The pits have to be covered to provide protection from sun and rain. The inorganic portion of waste, which is not eaten by the worms, is sent for landfill and the organic portions are fed back to the worms. The adult worms and the young worms from each cycle are collected back and used again in the next cycle.

2.0 Landfill:

The rejects from the composting process have to be land filled. It is proposed that a sanitary landfill would be developed for Class I towns. For smaller urban local bodies with lower waste generation, it is proposed that progressive development approach to waste management shall be adopted. No treatment of waste is proposed to start with. It is proposed that an Engineered landfill development would take place for all the waste. Progressively the treatment and improved landfill practises shall be implemented. Here the development required for the sanitary landfill and engineered landfill is detailed.

2.1 Sanitary landfill

The landfill is based on concepts of isolation of the landfill from surface water and containment of wastes within the landfill. This would involve development of the landfill site with provision of the basic infrastructure of proper road access, gatehouse with weighbridge, building with record rooms and facilities of storage, washing and toilets for staff. The landfill proper would be developed for isolation of the wastes from surface runoff and containment of the waste to protect against movement of leachate directly to ground. Liner systems with leachate collection would be provided. A leachate treatment facility would also be provided. The waste would be tipped to a plan and covered daily. Monsoon waste placement plans would be made. Once the planned waste levels are reached a cover liner would be provided. The landfill would be developed with20-25 year perspective. A detailed plan for implementation would be prepared prior to investment.

2.2 Engineered landfill

The Engineered landfill would be based on the approach of progressive upgradation of integrated solid waste management facility. The primary concept in the Engineered landfill is to have isolation of the waste from surface run off to ensure that water entering into the waste is minimised and consequent leachate generation is minimised. The landfill site would initially developed so that all the rain water from outside the site do not come into the proposed landfill area by construction of appropriate surface drains. Two strategies are proposed for the landfill based on the prevalent ground conditions.

Where the ground consists of hard laterite or is rocky and where the excavation is not advisable it proposed that landform method of waste management shall be adopted.

Where it is possible to excavate the ground, a pit based system of waste management shall be adopted.

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The two techniques proposed are detailed below.

2.2.1 Pit based system:

The solid waste management system here consists of digging pits of typical dimensions 5 m wide, 2.5 m deep and 50 m long or to any required length so that the pit will cater for one month of operation. The waste is filled from the top till the pit is filled. Adequate care is taken to cover the pit with plastic sheet during monsoons to ensure that direct rainwater does not enter the pit. Then the top of the pit is again covered with a liner of with average 15 to 30 cm of soil and compacted to 95 % Procter density using appropriate rollers. The soil, which was originally excavated from the site, is stored at site for this purpose. The soil is placed such that a slope of 1 in 20 is provided from the centre. A plastic liner made of discarded HDPE sacks used for cement bags etc. stitched together is placed on this compacted soil over the entire pit area. Another layer of average 15 cm soil compacted as given above is placed on the top with slope towards the edge. Additional pits are dug and the above procedure is followed for filling and covering the pit as required on an ongoing basis. In the above process the waste inside the pit is an-aerobically composted. If a market for compost exists the waste can be exhumed from the pit sieved in 4 mm sieves and sold. The rejects in the process would be refilled in the subsequent pits or a special pit dedicated to rejects. The pits from which wastes have been removed can be used again for refilling. A complete record of the pit with the number and date of filling and what was filled shall be maintained for future reference.

2.2.2 Landform system:

The construction of a waste landform starts with the construction of soil bund. The site would be excavated to obtain the necessary soil for making the bund. The bund is trapezoidal in cross section with a top width of 0.5 m, with side slopes of 1V:2H and a height of 3.0 m. The initial length of the bund shall be 50 m and the same can be extended or shortened based on waste requirement. The edge of the bund is also trapezoidal. The waste is placed from bund end and progress towards other end as per site conditions. The waste is tipped by the transport vehicle and pushed into shape using a tractor-mounted front-end loader. This process is continued based on waste arrivals. The waste line, which has been filled, would be covered with a plastic sheet made of stitched HDPE cement bags. This would be then covered with 300 mm of soil, which is excavated at location. The soil shall be placed in 15 cm layer to 95 % Procter density. As each line gets filled up, the same shall be covered progressively. During monsoons, plastic sheets shall be used to cover all the open waste lines so that direct rains do not fall on waste. At the end of the landfill a raised plat form would be available for use as play ground or other facility.

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Part IV

Normative Standards and Procedure for Collection, Storage and Transportation of MSW (Indicative)

1.0 Primary collection of waste:

1.1 From Slums and other BPL settlements:

- Cost of Collection of waste to be subsidised at these locations.
- One 40 litre – HDPE bin to be placed for every unit of 100 people of the area. (Approximately 20 house holds)
- Approximate weight of waste per bin would be 15 Kgs.

Mode of transportation:

- 2 Collectors to be deployed for a normative area (about 1080 houses / 5400 population).
- One pushcart / tricycle to be provided for transfer of waste from the bins to compactor.
- Then the waste from Push Carts / Tricycles or from 40 litre collection bins is to be transferred to nearest secondary container.

Normative standard for operation:

a) Pushcart:

- One pushcart (Capacity – 40 to 50 kgs) can hold waste from 3 bins.
- Approximate time taken for one such operation for delivering to secondary container – 20 minutes.
- Number of bins handled by Collectors in a 6-hour shift = 54 bins = 810 kgs = 5400 population = 1080 houses.
  Depending on operational distance and travel time, quantity of waste and number of houses handled would vary.
- If a town has 15000 slum houses, 14 batches or 28 PKs are required for slum operation.

b) Tricycle:

- One tricycle (Capacity – 80 to 100 kgs) can hold waste from 6 bins
- Approximate time taken for one such operation for delivering to secondary container – 40 minutes.
- Collectors should also collect recyclable waste if the dwellers prefer to deliver to PKs for centralized collection.
- Recyclables to be delivered to a separate transport system using existing vehicles like tippers and tractor-trailers at pre-determined time schedules.

1.2 Fromnon-slum residents:

Normative standard: (Collection from houses only)

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a) Auto tipper:

- The auto tipper would stop at every 50 m.
- The segregated green waste is to be delivered by the residents to the vehicle either on move or stationery, at 50 m distance intervals.
- Time taken at every stop including traverse is 3 minutes.
- At least 10 houses can be handled at each stop.
- Time taken by auto tipper for collection from 500 houses before 1st transfer of waste to secondary container = 2½ - 3 hours
- Time duration for collection from 1000 houses = 6 hours. (6.30AM to 1.30 PM) with 1 hour break in between.
- The waste collected from Auto tippers would be transferred directly to 3 cum / 4.5 cum secondary container.

b) Pushcart:

- One pushcart can cover about 160 houses in a shift.
- Pushcart can collect waste from 40 houses in one trip.
- After each trip, the waste is delivered to the secondary container. Time required for one trip will be 90 minutes.
- In a 6-hour shift 160 houses can be covered.
- One person is required for the operation of waste collection.

c) Tricycle:

- One tricycle can cover about 240 houses in a shift.
- Tricycle can collect waste from 80 houses in one trip.
- After each trip, the waste is delivered to the secondary container.
- Time required for one trip will be 2 hours.
- In a 6-hour shift 240 houses can be covered.
- One person is required for the operation of waste collection.

- **Operation of the system:**

❖ The ULB should procure the vehicle in areas where SHGs cannot be formed and should operate on contract basis.

- Agreement between ULB and Service Provider

Refer agreement document: Primary Collection Doc-1

❖ Through RWA/SHG/Urban Stree Shakti etc. under following arrangement:

- Agreement between ULB, RWA and Service Provider

Refer agreement document: Primary Collection Doc-2

- Agreement between ULB and SHG

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Refer agreement document: Primary Collection Doc-3

- Agreement between ULB and RWA

Refer agreement document: Primary Collection Doc-4

- **Collection from commercial establishments.**
  - Waste to be collected during afternoon soon after green waste collection from houses.
  - Time duration for collection – 1 ½ hrs approximately (10% 0f houses).
  - **Operation of the system:**
    - Through RWA/SHG/Urban Stree Shakti who manage the waste collection in the specified area.
    - Private operator hired by ULB
- **Collection from bulk waste generators:**
  - Waste generators to make their own provisions as per specified storage container for storage of waste and to synchronize its collection with transport system.
  - Waste generators may also arrange for storage and transport of waste under contract arrangement.
  - **Operation of the system:**
    - Through an arrangement with existing system of ULB.
    - Private operator hired by ULB
- **Recyclable waste collection – from houses:**
  - Periodical collection on scheduled days and at a specific time – once/twice in a week in a cyclic system during or after commercial waste collection.
  - Duration of collection – 2 hours.
  - Waste so collected would be delivered to a specified collector of recyclable waste. In the absence of an established collection system by the recycling operators, the
  - ULB is to store at the disposal site and make arrangements for recycling agencies to collect the waste.

2.0 Secondary Storage:

- The waste from the primary collection vehicle is to be transferred to secondary containers
- The secondary storage is the secondary containers having a capacity of 3 m^3, 4.5 m^3 and 7 m^3
- 7 m^3 containers are proposed for large cities only.

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- On the basis of weight, the capacity of secondary containers are as follows:
  3 m^3 :1.2 tons
  4.5 m^3 : 1.8 tons
- The secondary containers of 3 m^3 and 4.5 m^3 are provided in the ratio of 40:60 from the convenience of transportation and storage.
- The secondary storage points are to be identified based on the volume of waste generated. The guideline for locating the containers are indicated below:
  - One container at the center point between a set of 500 households on the main road.
  - One 3m^3 container as indicated above in an operational area of 1000 houses.
  - One 4.5 m^3 container at the mid point of 2 operational areas of 1000 houses each.
  - Alternately a combination of 3 m^3 and 4.5 m^3 to be located in the operational area of 1000 houses based on the volume of waste generated.
  - Based on local situation and special circumstances, additional 3 m^3 and 4.5 m^3 containers may be placed in commercial zones, market areas and other places of bulk waste generators. These containers are in addition to containers for houses indicated in action plan for equipments / vehicles.
- Bulk generators like Choultries, large hotels etc to be insisted for procuring and placing secondary container of required capacity as per standard design in their premises to handle their waste.
- The Secondary Containers are placed on a pre-cast cement concrete floor measuring 4.85 m x 3 m
- ULB will procure required number of secondary containers and manage the system

3.0 Transportation of Secondary containers:

- Secondary containers are to be transported either by Dumper Placer or Tractor Placer as per recommendation based on the size of ULB.
- Dumper Placers are to be provided for Cities with population of 1 lakh or more.
- For towns with less than 1 lakh population Tractor Placer is recommended.
- The vehicle to place empty container before lifting filled up container.
- The green waste and predominantly biodegradable waste to be transported to Treatment facility / disposal site as per arrangement.
- The inorganic waste is to be transported directly to landfill site.

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- One twin container Dumper Placer would be required to make 5 trips in shift to treatment/disposal site with an average one way lead of 15 km.

Operation of the system:

- ULB to procure the vehicles and operate the system
- ULB procuring the vehicles to operate the system on O&M contract
- ULB to operate the system on contract basis with the Operator providing the designated type of vehicle

4.0 Street Sweeping:

- The roads need to be divided into three categories.
- Type A: Daily sweeping
- Type B: Four days in the week. (Sun, Tue, Thu, Sat)
- Type C: Three days in the week. (Mon, Wed, Fri)
- Same staff could be deployed for Type B & C roads.
- Normative standard for staff requirement (For 4 hr work):
    - Average road width – 80 ft: One for every 350m length
    - Average road width – 60 ft: One for every 500m length
    - Average road width – 40 ft and below: One for every 750m length
- Street sweeping to include roadside drain cleaning.
- Use the pushcarts for collection of waste and transport using the available tractor-trailer.
- The waste should be transported directly to landfill site.

Operation of the system:

- ULB would operate the system through Collectors
- ULB to operate the system on contract basis with specific type of equipment under the following arrangement:
    1. Lump Sum Fee Contract:
    2. Road Length Contract:

5. MSW management contract:

The entire process of Solid Waste Management could be brought under Service provider who will operate all components of SWM till disposal at designated treatment and landfill site.

6. Procurement of Equipment and Vehicles:

The types of equipment and Vehicles for the operations of the SWM have been specified. The choice of vehicle should be based on the normative requirement depending on the class of the city/town.

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Part V

Action Plan for Solid Waste Management of Tripura

In Tripura, apart from the Agartala Municipal Corporation (AMC), there are 19 (nineteen) Urban Local Bodies (ULBs) and 26 Census Towns. The generation of Municipal Solid Waste in the AMC area is about 250 MT and from the other 19 ULBs and 26 Census Towns about 340 MT. The details are given below:-

Sl. No.	ULBs	Population (in lac)	Estimated Waste Generation (in MT/d)
1	Agartala Municipal Corporation (AMC)	5.22	241.1
2	Ranirbazar	0.13	7.2
3	Jirania	0.11	6.3
4	Mohanpur	0.18	9.7
5	Dharmanagar Municipal Council	0.41	22.4
6	Kailashar Municipal Council	0.24	13.2
7	Ambassa Municipal Council	0.17	9.3
8	Khowai MC	0.18	10.1
9	Teliamura	0.21	11.4
10	Bishalgarh	0.21	11.6
11	Udaipur	0.34	18.5
12	Belonia	0.19	10.6
13	Melagarh	0.19	10.4
14	Kumarghat	0.14	7.9
15	Kamalpur	0.11	6.0
16	Sonamura	0.11	6.1
17	Amarpur	0.11	5.8
18	Shantirbazar	0.13	6.9
19	Sabroom	0.07	4.0
20	Panisagar	0.11	5.8
21	26 Census Towns	2.91	159.0
Total		**11.47**	**583.5**

1.2 There are 4 (four) Urban Local Bodies under West Tripura District namely (1) Agartala Municipal Corporation, (2) Mohanpur Municipal Council, (3) Ranirbazar Municipal Council and (4) Jirania Nagar Panchayat. Average daily generation of Municipal Solid Waste under the above said four Urban Local Bodies are as follows:-

Sl. No.	Name of the Urban Local Body	Average quanitity of Municipal generated solid wastes (approx.)
1	Agartala Municipal Corporation	240 MT
2	Mohanpur Municipal Council	10 MT
3	Ranir Bazar Municipal Council	7 MT
4	Jirania Nagar Panchayat	6 MT

1.3 The Agartala Municipal Corporation has set up a Solid Waste Management (SWM) Plant with Sanitary Land Fill at Debendra Chandra Nagar with a capacity of 250 MT per day. As the total Municipal Solid Waste generated under all the above said 4 (four) Urban Local Bodies is about 250 MT per day, it has been decided that all the above said four Urban Local Bodies shall bring their

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Municipal Solid Waste to the Solid Waste Management Plant at D.C. Nagar, near Agartala by using Modern Garbage Compactors. All the 4 (four) Urban Bodies in West Tripura District have been provided with Modern Garbage Compactors with 8 MT capacity to transport Municipal Solid Waste to the SWM Plant at DC Nagar. The SWM Plant at DC Nagar is under operation since one year and generating compost out of Municipal Solid Waste. There is a sanitary land fill attached to this SWM Plant for safe disposal of remaining municipal solid waste which is non Bio-degradable. Also there is a Plastic Plant and Eco-brick plant attached to this SWM Plant at DC Nagar in which all types of plastic collected and transported to this plant is converted to fine granules which are sold in the market. In West Tripura district, Municipal Solid Waste is being collected, transported and processed as per the MSW Rules, 2016. West Tripura District has 76 percentage of urban population. For other municipal and areas as indicated in MSW Rules, 2016, the action plan is given in detail along with timelines at para 1.5 below.

1.4. The key highlights of the Action Plan is as follows:-

1.4.1 For 16 ULBs other than 4 mentioned above and 26 Census Towns, the process for identification of land for solid waste processing facilities is on and would be completed within June,2017 and thereafter the works completed within stipulated period.

1.4.2 The State Level Advisory Body as envisaged in the MSW, Rules, 2016 has been constituted by the State Government. The 1st Meeting of the State Level Advisory Body was held on 06-04-2017, with key stakeholders, wherein the orders of the Hon'ble NGT, the obligations of ULBs and Rural Development Department as per MSW Rules, 2016 were discussed in detail.

1.4.3 A State Level Workshop with all key stakeholders has been organized on March 04, 2017 for sensitizing all concerned to ensure that complete co-ordination and co-operation is obtained between relevant Departments. District Level Workshops have already been organized in some districts.

1.4.4 The specifications for sanitary landfills including criteria for site selection, for development of facilities at the sanitary landfills and closure on completion of landfilling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation of landfill sites, post care of landfill sites, special provisions for hilly areas, closure and rehabilitation of old dumps are being monitored and will be implemented by December, 2018. Further, the buffer zone of the Waste Management Processing site at Debendrachandra Nagar of Agartala Municipal Corporation has already been setup and all the Waste Management Disposal sites of the other ULBs shall be setup the buffer-zone, within June, 2019.

1.4.5 Agartala Municipal Corporation is paying tipping fees to the operator based on consumption of electricity in the MSW plant. This is a mechanism for ensuring that the plant runs well. The similar process will be adopted for all other ULBs in due course.

1.4.6 In AMC area the operator of the solid waste processing plant at Debendrachandra Nagar is ensuring segregation, prior to processing. The same procedure shall be adopted for all the other ULBs of the State in December, 2018

1.4.7 The actions to be taken with regard to bio-stabilization of landfills would be completed within June, 2019.

1.4.8 Guidelines related to Non-Bio-Degradable Waste & Non-recyclable Plastic should be segregated from the landfill sites and be used for construction of roads and embankments in all road projects have been circulated for rural roads under Pradhan Mantri Gram Sadak Yojana;

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and further suitable directions to the concerned road construction departments shall be issued with the approval of the State Government by December, 2018.

1.4.9 The State Government has issued the order banning short life PVC and chlorinated plastics. Other State Pollution Control Boards are being consulted.

1.4.10 Appropriate orders regarding burning of waste on land and landfills have been issued on 2nd May, 2017.

1.4.11 Publication of data with regard to functioning of MSW plants would be done within May, 2019.

1.4.12 English version of the rules and obligations of the judgment have been circulated, moreover, these have been translated in Bangla.

1.5 Status &Time-lines for Action Plan for MSW in Tripura-

Sl. No.	SWM Rules, 2016	Actionable points /Activity	Status &Time line
	Duties of Urban Development and Rural Development Departments		
i.	23	Constitution of State Level Advisory Body by the State Government	Constituted. 1st meeting held on 6th April, 2017. Meeting to be held at least once in six months to review progress on action plan and policy.
ii.	11 (a)-(c)	State Solid Waste Management Policy and Strategy	State level Action plan prepared. State policy to be circulated immediately.
iii.	11(d)	Ensure implementation of rules by local authorities	State level Action Plan & Strategy circulated to ULBs for action. Action plan and Strategy prepared by Agartala Municipal Corporation. Quarterly report may be sought on progress of action taken.
iv.	11(e)	Directions to the town planning department to ensure master plan for each city or town has provision for solid waste processing and disposal facilities	Direction issued. Agency for master plan including provision for solid waste management for Agartala & other ULBs being finalised. Master plans to be completed by Dec 2018 and final plan will be ready by Aug 2019. Solid waste plan for each ULBs under preparation.
v.	11 (f)	Identification and allocation of suitable sites for setting up solid waste processing facilities and that these are incorporated in the master plans.	For Capital city of Agartala, Solid waste processing plant has been established which also covers Mohanpur, Ranirbazar and Jirania ULB. Kamalpur has set up a processing plant. Instruction to be issued again to all remaining ULBs for immediate selection of suitable sites for Solid waste processing plant by Oct 2018.
vi.	11 (h)	Directions to ULB regarding allocation of separate space for segregation, storage and decentralized processing of solid waste in the development plans for group housing, commercial and non-residential complexes etc.	Sep, 2018

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vii.	11(i)	Directions to SEZ, Industrial Estate and Parks to earmark at least 5% of total area or minimum 5 plots for recovery and recycling facility	Already included in terms and conditi... of approval.
viii.	11 (j)	Facilitate establishment of common regional sanitary land fill for group of cities and towns falling within the distance of 50 km from the regional facility on cost sharing basis.	For Agartala, Sanitary land fill has been formed which also covers Mohanpur, Ranirbazar and Jirania ULB. Other ULBs may identify such sanitary landfill location within Oct,2018 and Landfils will be ready by March 19.
ix.	11 (k)	Capacity Building of the Local Bodies regarding managing solid waste, segregation and transportation	November,2018
x.	11 (l)	Notification of buffer zone for solid waste processing and disposal facilities of more than 5 tons per day	The provisions of Buffer Zone as well as green belt are complied with for the Solid waste processing facility set at Agartala. A draft Notification may be prepared by them and submitted for approval by Oct 2018.
xi.	11(m)	Start a scheme for registration of waste pickers and waste dealers	Dec, 2018
xii.	Duties and Responsibilities of Local Authorities and Village Panchayats of Census Towns and Urban Agglomerations		
xiii.	15 (a)	Preparation of Solid Waste Management plan as per State Policy and Strategy	Agartala Municipal Corporation has prepared Solid waste Management Plan as per State Policy and strategy. Other ULBs should replicate it with required changes by Dec 2018.
xiv.	15 (b)	Door to Door collection of segregated solid waste from all households	AMC has started except in extended areas. Melaghar and Dharmanagar have also started in some wards. AMC should start it in all the wards and other ULBs to start by march 19.
xv.	15 (c)	Establish a system for recognizing informal waste pickers and collectors and their integration into with authorized ones.	December, 2018.
xvi.	15 (d)	Formation of SHGs for waste collection	Being complied with in Agartala. Other ULBs may opt as per requirement by Dec 2018.
xvii.	15 (e)	Frame bye-laws incorporating the provisions of these rules and ensure timely implementation;	Agartala MC has formulated Solid Waste Management Regulation. Other ULBs to take similar action by Dec,2018.
xviii.	15 (f)	Prescribe user fee for waste generators	Agartala Municipal Corporation is already charging user fee from Bulk waste Generators. Other ULBs must prescribe user fee within Dec,2018.
xix.	15 (g)	Directions to the waste generators for not littering or disposing or burning of waste in public spaces and to segregate waste at source	AMC has provision in the Regulation. Other ULBs should keep this provision while preparing the regulations.

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xx.	15 (h)	Material recovery, sorting space and color coded bins	Partially started. By Dec 2018
xxi.	15 (i)	Earmarking centers for domestic hazardous waste	March, 2019.
xxii.	15 (j)	Safe storage and transportation of domestic hazardous waste	March, 2019.
xxiii.	15 (k)	Prohibition for burning of dry leaves	Notification for this already been issued by Deptt of Science, Technology & Environment.
xxiv.	15 (l)	Training to waste pickers and collectors	Dec 2018
xxv.	15 (m)	Collection of bio-degradable waste and setting of compost and bio-methanation plant	For Agartala, Solid waste processing plant including a compost Plant has been established which also covers Mohanpur, Ranirbazar and Jirania ULB. Kamalpur MC has set up a compost plant. Other ULBs should select suitable sites by Dec 2018.
xxvi.	15 (n)	Collection of street sweeping waste	For Agartala, it is being done. Other larger ULBs by March 2019
xxvii.	15 (o)	Covered secondary storage facility for street waste	Being complied in AMC. Other ULBs to confirm action by Dec 2018.
xxviii.	15 (p)	Collection of horticulture and parks and gardens' waste	Being done in AMC & other ULBs.
xxix.	15 (q)	Transportation of bio-degradable waste to compost and other plants	For Agartala & Kamalpur, bio-degradable waste is transported to Compost plant. Others by March 2019
xxx.	15 (r)	Transportation of non bio-degradable waste to material recovery or waste treatment facility	Do
xxxi.	15 (s)	Transportation of demolition waste as per rules	Being done in AMC and few other ULBs. Full compliance by Dec 2018
xxxii.	15 (t)	Community involvement in waste management and promoting home composting, bio-gas etc.	Being complied with partially. To be ensured by Dec 2018
xxxiii.	15 (u)	Phasing out of use of chemical fertilizers in parks and gardens with compost	Being complied with partially. Full compliance by March 2019
xxxiv.	15 (v)	Setting up of waste management facilities on its own or through private sector for optimum utilization of solid waste etc.	AMC & Kamalpur have done. Others to comply by March 2019
xxxv.	15 (w)	Setting up of sanitary landfill facilities on its own or through private sector as per Schedule I of the rules.	AMC has complied. Others by March 2019
xxxvi.	15 (x)	Adequate provision of funds in the annual budget	The ULBs are providing fund from their budget on best effort basis.
xxxvii.	15 (y)	Application to State Pollution Control Board for setting up of Waste Management facilities and landfills.	Being done
xxviii.	15 (z)	Renewal within 60 day of expiry of authorization.	It will be ensured.

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xxxix.	15 (za)	Prepare and submit Annual Report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;	30th April every year
xl.	15 (zb)	The Annual Report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;	31st May of every year
xli.	15 (zc)	Educating workers and supervisors regarding collection and transportation of segregated waste.	Action taken
xlii.	15 (zd)	Facilities for operators to ensure provision of proper protection gear and uniforms etc. to workers	Protection gears and uniforms are supplied in some ULBs. Full compliance by Dec 2018
xliii.	15 (ze)	Ensuring incorporation of centers for waste collection, segregation and storage in building plans.	Tripura Building Rules provides for same.
xliv.	15 (zf)	Bye-laws for imposing spot fines for littering	AMC's regulation has provision. Others to follow by Dec 2018
xlv.	15 (zg)	Creating public awareness regarding various aspects of waste management	Being complied with partially. Full compliance by Dec 2018
xlvi.	15 (zh)	Prohibition of landfilling and dumping of mixed waste	March, 2019
xlvii.	15 (zi)	Ensuring that only inert waste goes to landfills	March, 2019
xlviii.	15 (zj)	Investigate and analyze all old open dumpsites for bio-mining and remediation	Implemented.
xlix.	15 (zk)	Capping of landfills	Followed in Agartala. Others by March, 2019.
	Duties of State Pollution Control Board		
l.	16 (5)	Directions to local bodies for safe handling and disposal of domestic hazardous waste	Complied
	Time Frame for Implementation (as per SWM Rules)		
li.	22	Identification of suitable sites for setting up solid waste processing facilities	March, 2018.
lii.		Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	March, 2018.

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liii.		Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source	2 Years [April, 2018]
liv.		Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities	2 Years [April, 2018]
lv.		Ensure separate storage, collection and transportation of construction and demolition wastes	2 Years [April, 2018]
lvi.		*Setting up solid waste processing facilities by all local bodies having 100000 or more population*	*2 Years [April, 2018]*
lvii.		*Setting up solid waste processing facilities by local bodies and census towns below 1,00,000 population*	*3 Years [April, 2019]*
lviii.		*Setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules*	*3 Years [April, 2019]*
lix.		*Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules*	*3 Years [April, 2019]*
lx.		*Bio-remediation or capping of old and abandoned dump sites*	*5 Years [April, 2021]*

07/10/18

(S. Debbarma)
Additional Secretary
Urban Development Department

1. PS to the Addl. Chief Secretary to the Hon'ble Governor, Tripura
2. PS to the Hon'ble Chief Minister, Tripura.
3. PS to the Hon'ble Minister for Urban Dev. Department, Tripura
4. PS to the all Hon'ble Minister, Tripura.
5. PS to the all Addl. Chief Secretary/Principal Secretary/Secretary/Spl Secretary,Tripura.
6. Joint Secretary, Ministry of Environment & Forests(MoEF) and Climate Change, Government of India, 3rd Floor, Prithvi Wing. Indira Parvayaran Bhawan. Jor Bagh, New Delhi-110003, **Email:- jsadmn-mef@gov.in.**
7. Joint Secretary, MoRD is requested to kindly arrange to nominate an Officer from Ministry Rural Development Department, Government of India, Maulana Azad Rd. Rajpath Area, Central Secretariat, New Delhi, Delhi 110001, email:- nagesh.singh@nic.in
8. Joint Secretary, Ministry Rural Development , Government of India, Krishi Bhavan, Dr. Rajendra Prasad Road, New Delhi-110001, email: asfa-mord@nic.in

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9. Joint Secretary, Central Pollution Board, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi-110001, email:- ccb.cpcb@nic.in
10. Additional Secretary/Joint Secretary, Revenue Development Department, Govt. of Tripura.
11. The Director, Panchayat, Govt. of Tripura. email:-**panchayatdir@yahoo.co.in**
12. Dr. D.P.Sarkar, Director. Agriculture, Directorate of Agriculture, Krishi Bhawan, email:**krishibhawantripura@gmail.com**
13. The Joint Secretary, RD(MGNREGA), Rural Development Department. Tripura, Agartala.
14. Member Secretary,(MSW), Tripura State Pollution Control Board, Tripura, Gorkhabasti, Agartala, Tripura 799010. Email:-**emurti7@gmail.com**
15. Dr. Umesh Mishra, Professor, Civil Engineering, National Institute of Technology, Agartala/Professor, Barjala, Jirania, West Tripura, Tripura 799055.
16. Town & Country Planner, TCPO, UD Department, Govt. of Tripura, email:-umishra123@rediffmail.com
17. Smt. Krishna Majumder, Member, Agartala Municipal Corporation.
18. Sri Manik Lal Nath, Member Dharmanagar Municipal Council.
19. Sri Debasish Dhar Choudhury, Member, Udaipur Municipal Council.
20. Dr. Rekha Banerjee, President , ARPAN Society, Krishnanagar, Nutan Palli, Agartala email:**dropmail@arpansociety.in**
21. Sri Gopal Chakraborty, Tripura Council for Child Welfare, Banamalipur.
22. Smt. Rupa Das. Head, CII Tripura Unit, I & C Complex(near Zinger Hotel)
23. Industry & Commerce Department, Tripura,
24. Chief Engineer,UDD, Govt. of Tripura, email sipmiutripura@gmail.com
25. Chief Engineer(DWS), P.N.Complex, Gourkhabasti Agartala, email: **cedwstripura@yahoo.com**
26. Labour Commissioner, Labour Commission, Tripura, email:**lctripura.agt.@gmail.com**

Copy also to:

1. The Municipal Commissioner, Agartala Municipal Corporation, Agartala.
2. The CEO/EO all ULBs.
3. The Manger, Govt. Press, Agartala, Tripura with a request to publish the Notification in an extra –ordinary issue of Tripura Gazette.

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Annexure I

Salient
Features of
SOLID WASTE MANAGEMENT RULES, 2016

The salient features of the SWM Rules, 2016 areas under;

1.Areas Cover: These rules are applicable to;

(i) Every urban local body (Mega city to Panchayat level),
(ii) outgrowths in urban agglomerations,
(iii) census towns as declared by the Registrar General and Census Commissioner of India,
(iv) notified areas,
(v) notified industrial townships,
(vi) areas under the control of Indian Railways,
(vii) airports/ airbases,
(viii) Ports and harbours,
(ix) defence establishments,
(x) special economic zones,
(xi) State and Central government organisations,
(xii) places of pilgrims,
(xiii) religious and historical importance as may be notified by respective State government from time to time and
(xiv) every domestic, institutional, commercial and any other non residential solid waste generator situated in the areas.

2.The Waste Generators

- Every household
- Event organizers
- Street Vendors
- RWAs &Market Associations
- Gated Community having more than area 5000sq.m.
- Hotels & restaurants, etc.

3. Duties of Waste generators and Authorities:

(i) Every **Waste Generators** shall segregate waste and store separately and Hand over to Municipal workers or authorized waste pickers.
(ii) **Ministry of Environment, Forest & Climate Change** shall constitute Central Monitoring Committee' To monitor and review every year.

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(iii) **MoUD** shall frame National Policy on SWM and coordinate with States/UTs, provide technical guidelines, financial support, training to local bodies, etc.

(iv) **Departments of Fertilizers & Chemicals** shall assist in market development for city compost and make available to companies (3/4 bags compost: 6/7 bags Fertilizers).

(v) **Ministry of Agriculture** shall make flexible Fertilizer Control Order, promote utilization of compost, testing facility for compost and issue guidelines.

(vi) **Ministry of Power** shall fix tariff of power generation from W-T-E project and ensure distribution through companies.

(vii) **MNRE** shall facilitate infrastructure for waste-to-Energy plants and provide subsidy.

(viii) **Secy-Incharge, UD**(sate/UT) shall prepare State Policy/ Strategy, adopt 3-Rs, coordinate for state planning, identification of common/ regional landfills, notify guidelines of buffer zones.

(ix) **District Collector/ Magistrate** shall facilitate identification of landfill site, quarterly review the performance of local bodies.

(x) **Secretary, Panchayats:** same as Secy. UD at Panchayat level.

(xi) **CPCB** shall coordinate with SPCBs/PCCs for monitoring and Annual Reports, formulation of standards, review new technologies, prepare guidelines for buffer zones restricting from residential, commercial and construction activities areas; and inter-state movement of waste.

(xii) **Local Authority/ Panchayats** shall prepare SWM plan with timeline and its implementation, segregate, adopt 3-Rs, material recovery, processing/ disposal of Waste, user fee and levy spot fine.

(xiii) **SPCBs/PCCs** shall monitor, issue authorization and regulate.

(xiv) **Manufacturers/ Brand owners** shall facilitate collect back wastes of their products and provide pouch for packaging sanitary wastes, etc.

(xv) **Industry** (cement, power plant, etc.) shall use RDF within 100km. (xvi)

Operator of facilities shall follow guidelines/standards

4. **Criteria for Hilly Region:** Avoid landfill, make waste transfer stations, strict action for littering and construct land fill at plain areas.

5. **Waste to Energy plant** for waste with1500Kcal/kg and above for co-incineration in cement and power plants.

6. **Time Frame** for Implementation of SWM Rules:

(a) Landfill Identification: 1year

(b) Procurement of waste processing facilities: 2years

(c)Ensure segregation of waste : 2years

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(d) Cities upto 1 million population : 2 years

(e) Million plus cities :3years

(f)Setting up sanitary landfills : 3years

(g)Bioremediation/ capping of old landfills: 5 years

7. Review of implementation of rules at various levels;

(a) MoEF & CC, Central Monitoring Committee : Every year

(b) District Collector review performance of Local authorities : Quarterly

(c) SPCBs/PCCs review implementation of Rules with DMA : half yearly

(d) Secretary In charge, UD- State level Advisory Committee : half yearly

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Annexure II

Ancillary Rules

While the 2000 and 2016 rules deal with MSW generally, the following rules cover specific categories of waste that overlap with MSW:

1. Hazardous Wastes (Management and Handling) Rules, 1989 (amended in 2000 and 2003) (superseded)
2. Biomedical Waste (Management and handling) Rules, 1998 (superseded)
3. Recycled Plastics Manufacture and Usage Rules, 1999
4. Batteries (Management and Handling) Rules, 2001 (amended in 2010)
5. Hazardous Wastes (Management, Handling, and Trans boundary Movement) Rules, 2008 (amended on 21st July 2009, 23rd September 2009, 30th March 2010 and 13th August 2010) (superseded)
6. E-waste (Management and Handling) Rules, 2011 (superseded)
7. Plastic Waste (Management and Handling) Rules, 2011 (superseded)
8. E-Waste (Management) Rules, 2016
9. Hazardous and Other Wastes.(Management and Trans boundary Movement) Rules, 2016
10. Construction & Demolition Waste Management Rules, 2016
11. Bio-medical Waste Management Rules, 2016
12. Plastic Waste Management Rules, 2016

Guidelines

These technical guidelines are given by CPCB and deal with various aspects of waste management:

- Guidelines on Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste and Penalty
- Guidelines for Common Hazardous Waste Incineration Criteria for Hazardous Waste Landfills Protocol for Performance Evaluation and Monitoring of the Common Hazardous Waste Treatment Storage and Disposal Facilities including Common Hazardous Waste Incinerators
- Guidelines for Setting up of Operating Facility: Hazardous Waste Management
- Guidelines for Proper Functioning and Upkeep of Disposal Sites
- Guidelines for Environmental Sound Recycling of Hazardous Waste as per Schedule-V of Hazardous Waste (Management Handling and Trans boundary Movement) Rules, 2008
- Guidelines for the Selection of Site for Landfilling
- Guidelines for Transportation of Hazardous Wastes
- Guidelines for Storage of Incinerable Hazardous Wastes by the Operators of Common Hazardous Waste Treatment, Storage and Disposal Facilities and Captive HW Incinerators
- Guidelines for Conducting Environmental Impact Assessment: Site Selection for Common Hazardous Waste Management Facility Manual for 'Sampling, Analysis, and Characterization of Hazardous Wastes'.

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ANNEXURE- 7

GOVERNMENT OF TRIPURA
RURAL DEVELOPMENT (PANCHAYAT) DEPARTMENT

No. F. 3 (5-188) – GL/PR/2019/ 13,438-446 DATED AGARTALA THE 17/08/ 2019

NOTIFICATION

The Government of Tripura has been pleased to notify the "Solid Waste Management Policy" in terms of Rule 12, 13, 15, 20 and 25 of Solid Waste Management Rules, 2016 for implementation in Tripura inclusive of Solid Waste Management (SWM) Strategy, Guidelines for establishment and operations of treatment and landfill facilities, Normative Standards and Procedure for Collection, Storage and Transportation and Action Plan for Solid Waste Management for Urban areas, vide the notification dated 09.10.2018. Now similar broad guidelines for rural areas are notified hereunder, as per decision of the state level meeting held under the Chairmanship of the Chief Secretary, Tripura on 11.02.2019 vide meeting minutes no. F.1 (44) – UDD/DUD/2018/15267 – 91 dated 16.02.2019, in partial modification of the earlier Notification No. F. 3 (5-188) – GL/PR/2019/12347-412 dated 05.08.2019.

Broad Guidelines for Planning and Implementation of Solid Waste Management System in Rural Areas for the State of Tripura.

1. Definitions:
   - 1.1. '"**premises/place**" means the public place in front of, or adjacent on any side of any premises, extending to the road, kerb side including the footpath kerb, drain, nala, plot or premises
   - 1.2. "**aerobic composting**" means a controlled process involving microbial Decomposition/ breaking down of organic matter in the presence of oxygen;
   - 1.3. "**anaerobic digestion**" means a controlled process involving microbial decomposition/breaking down of organic matter in absence of oxygen;
   - 1.4. "**bio-degradable waste**" means any organic material that can be degraded by microorganisms into simpler stable compounds; for example the waste of plant and animal origin e.g. kitchen waste, food & flower waste, leaf litter, garden waste, animal dung, fish/meat waste and any other material that gets degraded,/decomposed by the action of micro organisms;
   - 1.5. "**bio-medical waste**" means any waste, which is generated during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto.
   - 1.6. '**bio-methanation**', means a process which entails enzymatic decomposition,/ breaking down of the organic matter by microbial action to produce methane-rich biogas;
   - 1.7. "**bulk garden and horticultural waste**" means bulk waste from parks, gardens, traffic islands, road medians etc. including grass & wood clippings, weeds, woody 'brown' carbon rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for bio-degradable waste;
   - 1.8. "**rules/bye-laws**" means regulatory framework notified by state,/ Rural local body and census town for facilitating the implementation of these rues /bye-laws in their jurisdiction.
   - 1.9. "**census town**" means an rural area as defined by the Registrar General and census Commissioner of India;
   - 1.10. "**combustible waste**" means non-biodegradable, non-recyclable, non-reusable, nonhazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;

1.11. "composting" means a controlled process involving microbial decomposition/degradation/breaking down of organic matter including vermin-composting which is a process of using earthworms for conversion of biodegradable waste into compost;

1.12. "community service" means to serve the community by sweeping of road, cleaning of walls, tree guard portion etc.;

1.13. "decentralized processing" means establishment of dispersed facilities for localized processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;

1.14. "domestic hazardous waste" means discarded paint drums, pesticide cans, CFL bulbs, tube lights, medicines including expired medicines, broken mercury thermometers, batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

1.15. "door to door collection" means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other nonresidential premises;

1.16. "dry waste" means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc ;

1.17. "dump sites" means a land utilized by local body for disposal of solid waste without following the principles of sanitary land filling;

1.18. "extended producer responsibility" (EPR) means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc-, for environmentally sound management, till end-of-life of the packaging products;

1.19. "facility" means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;

1.20. "fine" means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye- laws;

1.21. "fee" a payment made to a professional person or to a professional or public body in exchange for advice or services.

1.22. "handling" includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;

1.23. "hazardous waste" means any waste, which by reason of any of its physical, chemical, reactive, toxic harm able, explosive or corrosive characteristics causes danger or is likely to cause danger to health or environment, whether alone or when in contact with other wastes or substances.

1.24. "incineration" means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;

1.25. "inert" means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;

1.26. "inert Solid Waste" means any solid waste or remnant of processing whose physical, chemical and biological properties make it suitable for sanitary land filling;

1.27. "informal waste collector" includes individuals, associations or waste traders who are involved in collection, sorting, sale and purchase of recyclable materials;

1.28. "landfill" means a waste disposal site for the deposit of residual solid waste in a facility designed with protective measures against pollution of ground water, surface water and air fugitive dust,

windblown litter, bad odor, fire hazard, bird menace, pests or rodents, greenhouse gas emissions, slope instability and erosion;

1.29. **"leachate"** means the liquid that oozes and seeps through solid waste or other medium and has extracts of dissolved or suspended material from the media;

1.30. **"litter"** means all refuse and other such waste material which, tends to create nuisance, dirt, insanitary conditions, ugliness and endangers cleanliness, public orderliness & movement, environment, public health, safety, life and welfare if dropped, thrown, scattered, deposited or left un-cleaned or unpicked as against the prohibition under these Bye-laws;

1.31. **"Littering"** means carelessly spreading litter so that falls, descends, blown, seeps, percolates or otherwise escapes or is likely to fall, descend, blown, seep, percolate or otherwise escape into or onto any public or private place; Or causing. permitting or allowing litter to fall, descend, blow, seep, percolate or otherwise escape into or onto any public or private place;

1.32. **"local body"** for the purpose of these rules means and includes the Gram Panchayat, census towns etc. with whatever name they are called in Tripura;

1.33. **"lysometer"** means a device which is used to measure the movement of water in or through the medium of soil layer or which is used to collect the leached water for qualitative analyses.

1.34. **"Market"** includes any place where persons assemble for the sale of, or for the purpose of exposing of sale, meat, fish, fruits, vegetables, animals intended for human food or any other articles of human needs whatsoever, with or without the consent of the owner of such place notwithstanding that there may be no common regulation for the concourse of buyers and sellers and whether or not any control is exercised over the business of, or the person frequenting, the market by the owner of the place or by any other person;

1.35. **"non-biodegradable waste"** means any waste that cannot be degraded by microorganisms into simpler stable compounds;

1.36. **"nuisance"** includes any act, omission, place, animal or thing which causes or is likely to cause injury, danger, annoyance or offense to the sense of sight, smell, hearing, breath, modesty and dignity or disturbance to movement, work, rest or sleep, or which is or may be dangerous to life or injurious to health or property;

1.37. **"Pellet forming"** means a process used to make pellets, which will be small cubes/cuboids or cylindrical pieces from solid waste and will also include fuel pellets which is obtained from garbage.

1.38. **"primary collection"** means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other nonresidential premises or from any collection points or any other location specified by the local body;

1.39. **"Processing"** means any scientific process by which solid waste is treated for processing for the purpose of reuse, recycling or transformation into new products or making it suitable for land filling;

1.40. **"Public Nuisance"** means any act, omission, offence or wrong-doing which causes or is likely to cause nuisance (as defined) in any public place;

1.41. **"Public place"** means any place which is open to the use and enjoyment of the public, whether it is actually used or enjoyed by the public or not;

1.42. **"Rubbish"** includes ashes, broken bricks, broken glasses, dust, malba, mortar and refuse of any kind which is not filth;

1.43. **"Recycling"** means the process of transforming segregated non-biodegradable solid waste into raw materials for producing new products, which may or may not be similar to the original products;

1.44. "refuse derived fuel" (RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste;

1.45. "Refuse" means any waste matter generated out of different activities, processes, either degradable/non-degradable garbage and rubbish /inert in nature in either solid or semi-solid form which cannot be consumed, used or processed by the generator in its existing form;

1.46. "residual solid waste" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;

1.47. "sanitary land filling " means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;

1.48. "sanitation" means the promotion of hygiene and the prevention of disease and other causes of ill health related to environmental factors.

1.49. "sanitary waste" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;

1.50. "segregation" means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;

1.51. "service provider" means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage. etc;

1.52. "solid waste" means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other nonresidential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities .

1.53. "sorting" means separating various components and categories of recyclables such as paper, plastic, cardboards, metal, Blass, etc., from mixed waste as may be appropriate to facilitate recycling; means separating organic, inorganic, recyclable and hazardous wastes into categories to facilitate recycling;

1.54. "stabilizing" means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land, soil erosion control and soil remediation;

1.55. "source" means the premises from which waste is generated.

1.56. "stabilized biodegradable waste" means the biologically stabilized (free of pathogens) waste resulting from the mechanical/ biological treatment of biodegradable waste; only when stabilized such waste can be used with no further restrictions;

1.57. "tipping fee" means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill;

1.58. "transfer station" means a facility created to receive solid waste from collection Local Body and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;

1.59. "transportation" means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions and accessibility to vectors, animals and birds;

1.60. "treatment" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;

1.61. "user fee" means a fee imposed by the local body on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.

1.62. "Vadose water" means the water situated between top soil and ground water table level, i.e. in the unsaturated soil strata.

1.63. "vermi composting" means the process of conversion of bio-degradable waste into compost using earth worms;

1.64. "waste hierarchy" means the priority order in which the solid waste is to should be managed by giving emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;

1.65. "Waste picker" means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

1.66. Words and expressions used herein but not defined, but defined in the Environment(Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974,Water (prevention and Control of Pollution) Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981 and all the Waste Management Rules shall have the same meaning as assigned to them in the respective Acts/Rules'

2. Introduction:

2.1. Establishment of sustainable Solid Waste Management System in all Gram Panchayats/ Village Committees in phase manner is an essential need.

2.2. Solid Waste Management System activities in the GPs/ VCs will include collection, segregation and safe disposal of wastes with the participation of every individual of the GPs/ VCs.

3. Strategy:

3.1. The Solid Waste Management policy in urban areas in term of Solid Waste Management Rules-2016 has been examined and the policy for the rural areas has been accordingly synergised.

3.2. Regarding involvement of Stake Holders, cooperation and awareness generation to be sought from households, rural communities, NGOs, SHGs and PRIs/Non-PRIs, as it does upon selection and application of appropriate technical solution for various Waste Management activities.

(a) Directing the Waste management initiatives to the waste generator level, and entrust the responsibility of source segregation and primary collection to the relevant community based organization/ Self Help Group (SHG) under NRLM Outsourced Agency/ Market Committee.

(b) Developing a comprehensive plan for IEC activities and awareness programme at PRIs/Non-PRIs level.

(c) Utilizing the services of NGOs/ community leaders to coordinate between the PRIs/Non-PRIs, community and SHGs and creating awareness.

3.3. The Gram Sansad and Gram Sabha should resolve to take up Solid Waste Management with the support of local people.

4. **Identification of villages:** Though it has been proposed to have Solid Waste Management systems in all the Village Panchayat, initially about 24 Gram Panchayat/ Village Committees fulfilling any one or more of the following criteria have been identified vide no. F.3(5-186)-GL/PR/2019/3265-3335 dated 27th May, 2019 followed for implementation of the scheme on pilot basis.

4.1. Village Panchayats with more than 5000 Population;

4.2. Village Panchayats adjacent to Urban areas / having market.

4.3. Village Panchayats functioning as Block & tehsil head quarters.

4.4. Village Panchayats of Tourism and Pilgrimage importance;

4.5. Village Panchayats with major Bus stands and Railway stations handling floating population;

4.6. Village Panchayats with larger Industrial / Commercial establishments/ Educational institutions;

4.7. Village Panchayats along 4 way lane roads, OMR, ECR and National highways;

4.8. Village Panchayats along designated census towns.

Initially, a proper solid waste management system with recycling and waste disposal facilities will be established in 24 GP/ VCs including 9 census towns surrounding district HQ/ major towns.

5. **Planning at Habitation / Cluster level:**

5.1. For planning purpose, Village Panchayat will be the unit for implementation, wherever there is only one habitation.

5.2. It is also important to involve the Village Water and Sanitation Committee (VWSC) which are active Community Based Organizations in each Village Panchayat (or in the case of VWSC being dormant, the GP may constitute a fresh VWSC) to be involved in the following activities to assist the Village Panchayat:-

5.2.1. Motivating and supervising the workers involved in carrying out the works

5.2.2. Paying the workers for the work done out of funds received from Village Panchayat.

5.3. At the onset the cluster may be formed centering the rural markets and the nearby 4/5 GPs or Villages, so that the population of the cluster so formed may be around 15000 – 20000. This is required to ensure the viability of the disposal or possessing unit to be established for each cluster.

5.4. One JE/ TA may be designated as cluster in-charge for necessary technical guidance and supervisor of the Solid Waste Management cluster.

5.5. Preferably solid waste should be segregated and disposed in the rural households which are clustered in close proximity, so as to make it commercially viable due to technical, financial and location etc. issues. In such cases following method shall be adopted:

5.5.1. Source level segregation should be done and proper training in connection to the same should be provided to the respective households.

5.5.2. District Magistrate and Collector should devise mechanism for weekly collection of non-biodegradable wastes from the sparsely populated and far flung households and the biodegradable waste products should be dumped in the landfills or pits.

6. **Duties and responsibilities of Local Authorities and Panchayats:**

6.1. Based on Rule 15 of Solid Waste Management Rules, 2016, some of the duties and responsibilities of the Local Authorities and Panchayats are given below:

6.1.1. Prepare a solid waste management plan as per state policy and strategy and submit the same to respective departments of State Government.

6.1.2. Arrange for door to door collection of segregated solid waste from all households.

6.1.3. Establish a system to recognise organisation of waste pickers or informal waste collectors and integrate them to facilitate the process.

6.1.4. Facilitate SHGs, provide them identity cards and thereafter encourage them for door to door waste collection.

6.1.5. Frame bye-laws and ensure timely implementation.

6.1.6. Prescribe from time to time user fees as deemed appropriate and collect the fee from waste generators. (Schedule – I)

6.1.7. Create public awareness through IEC campaign.

6.1.8. Provide training on solid waste management to waste pickers and waste collectors.

6.1.9. Frame bye-laws and prescribe criteria for levying of spot fine (Schedule – II) for persons who fails to comply with the provisions and delegate powers to officers or local bodies to levy spot fines as per bye-law. Etc.

7. **Identification of sites for Segregation cum Storage spots and dumping pits:**

7.1. Final disposal of solid waste should be done without contaminating groundwater, surface water and ambient air quality.

7.2. Therefore, solid waste should be segregated into organic (biodegradable), inorganic, recyclables and hazardous waste before disposal.

7.3. Ideally, segregation at source should be done so that processing and disposal of waste is easier. The households in the GP/VC may be trained to keep the waste segregated. It will save time, space and reduce cost of handling. However, Solid Waste Management systems should ensure that waste is segregated before final disposal. This requires space for storage of collected waste, segregation and also space for storage of segregated waste till finally disposed. Hence, segregation cum storage spots should be identified and earmarked at habitation level. Any unused Government building in the proposed area may also be used as Segregation cum storage spot.

7.4. Similarly, sites should be identified for dumping the segregated wastes. Normally it requires three pits. Two pits for composting the Bio-degradable waste and one for dumping the residual solid waste (sanitary landfill) with suitable protective measures against pollution. The landfill pit must be concrete lined and standard estimate should be used throughout the state based on population. All the 3 pits should be dug up under Mahatma Gandhi National Rural Employment Guarantee Scheme.

7.5. As far as possible, the waste generated in a habitation should be disposed off in the same GP/ VC itself. Wherever it is not feasible to do so due to scarcity of land or in the case of proximity to neighbouring habitations which makes it advantageous to create common facility, disposal could be planned at cluster of GP/ VC.

8. Construction of pits for dumping & Sanitary landfill:

8.1. As discussed above, segregation of waste before disposal is utmost important. The main purpose is to segregate the waste into biodegradable and non-biodegradable.

8.1.1. Biodegradable Waste: Waste that are completely decomposed by biological processes by micro-organisms either in presence or in absence of air are called biodegradable. e.g. kitchen waste, animal dung, agricuitural waste, etc. This type of waste should go to the compost pit.

8.1.2. Non-biodegradable: Waste which cannot be decomposed by biological processes is called non-biodegradable waste. Recyclable Waste such as plastic, paper, old cloth etc., have economic value and hence can be recovered. This can be sold as Scrap. Non-recyclable Waste which do not have economic value of recovery i.e., tetra packs, carbon paper, thermocoal, etc., should go to the sanitary landfill sites. Initially, DMs of the concerned district in association with ULBs may evolve a mechanism for scrap disposal.

8.2. Excavation of Compost pits: Pit dimensions may vary depending upon the quantum of waste generated and land availability. However, the Technical persons concerned are permitted to alter the dimensions of the pits while preparing estimates based on the local requirement.

8.3. One compost pit can be used for 3 to 6 months based on the quantum of deposit of waste. A minimum of 2 compost pits shall be excavated in a habitation/cluster. The size of the pit should be such that it is sufficient to hold the waste generated for at least 3 months, and after the first pit becomes full, another 3 months composting time should be given. During the 3 month composting period, bio-degradable waste will be dumped into the second pit. By the time the second pit gets filled, the bio-degradable waste in the first pit would have turned into compost manure. The cycle should be repeated.

8.4. Pits for Sanitary Landfill for disposing non-recyclable wastes: The non-recyclable inorganic solid wastes like glass, broken tiles, building waste materials, etc., that is not suitable for any further processing is transported and disposed by secured land filling operation. For this purpose, a sanitary landfill sites like low yield lands, No risk of ground water pollution etc, has to be identified and developed.

9. Manpower Requirements:

9.1. GP/ VC may involve NGO/SHGs/ SHG Federation formed under NRLM/ NERLP/ TRLM for Solid Waste Management activities depending upon the need. In any case the total number of workers should not exceed the ratio of one worker per 50 households.

9.2. These workers should be involved in the entire process of Solid Waste Management activities such as door to door collection of waste, segregation, transporting to dumping site, etc.

9.3. GP/ VC will provide a jacket, a cap and a pair of gloves to all the workers every year from own source revenue/ revenue collected from Solid Waste Management unit/ PDF.

9.4. A simple training may be given to the workers on various aspects of Solid Waste Management activities under NRLM or NERLP component.

9.5. The wages of the waste collectors may be paid from the monthly household collections, penalties imposed on rule violators, VWSC fund, PDF, FFC, Own Source Revenue or from any other state or central government fund wherever there is provision.

10. Village Water and Sanitation Committee (VWSC) to act as a Nodal agency to supervise GP/ VC level Solid Waste Management Unit:
    10.1. The Village Panchayat with the assistance of Village Water and Sanitation Committee (VWSC) should form the Solid Waste Management Workers Group comprising of these workers.
    10.2. Wages for each worker engaged under Solid Waste Management activity will be met out from PDF / Own Source Revenue / Revenue collected from Solid Waste Management Unit or any other Central or State Scheme wherever there is provision.
    10.3. Each worker should be paid wage rate as notified from time to time under MGNREGA / PDF rate whichever is higher.
11. Collection and transporting the waste: For proper implementation, the following facilities have to be ensured in each of the identified Village Panchayat:
    11.1. Hand driven cart for every 50 households, taking into consideration the vehicles already available.
    11.2. To have proper implements and equipments required for cleaning & collection of garbage.
    11.3. Village and water sanitation committee may fix time and days for collection of garbage in a particular habitation.
    11.4. Details of the above timing have to be displayed in respective streets & Habitations for proper follow up.

12. Provision of Shredding Machine and Cleaning Machine:
    12.1. Initially, District Magistrate and Collectors may evolve a mechanism for selling plastic waste to the ULB which is operating shredding machine.
    12.2. In case of clusters so formed, the GP/ VC which is having the major share of area shall take lead role in devising mechanism for collection of wastes, providing necessary equipments to the waste collectors, segregation, storage and end processing under close contact and supervision with the concerned block/ Panchayat Samity/ BAC.

13. Regular Cleaning activities: The workers shall be allotted specific roads/streets/lanes for the regular activities like sweeping, drain cleaning, street cleaning, etc. These workers should keep the allotted roads/streets/lanes clean and tidy with no stagnant water.

14. Information Education and Communication activities:
    14.1. To implement the scheme effectively, suitable training and awareness programmes shall be organized at the District, Block and Village Panchayat level for officials, Panchayat Raj Institution functionaries & other stake holders.
    14.2. Intensive Information Education and Communication activities should be carried out in the Village Panchayat selected for Solid Waste Management activities at least for 15 days prior to commencement of actual implementation of the Programme.
    14.3. Special Gram Sabha shall be conducted during this preparatory period to explain the modalities of implementation of Solid Waste Management activities in the Panchayat. Gram Sabha should also resolve to take up Solid Waste Management with the support of local people.
    14.4. The funds required for this may be met out from the Information Education and Communication fund of Swachh Bharat Mission (Gramin)/ NRLM/ any Central or State Government Scheme wherever there is provision.

15. Solid Waste Management Plan and Budget requirement:

15.1. Jacket, gloves, cap, etc., for the workers: A jacket, a cap and a pair of gloves will atleast be provided from Solid Waste Management Scheme funds or from Own Source Revenue of the Gram Panchayats/ Village Committees.

15.2. District Magistrate and Collector will coordinate and arrange convergence of fund for various schemes and available resources under PDF, FFC, MGNREGS, VWSC and SBM etc.

15.3. Excavation of Dumping pits from Mahatma Gandhi National Rural Employment Guarantee Scheme fund: These works to be executed under Mahatma Gandhi National Rural Employment Guarantee Scheme.

15.4. In case of major Panchayats that require treatment of waste through installation of Bio-gas plants, Bio-methanation plants, etc., for producing and using energy, manure, etc., such works can be taken up under any other ongoing schemes as per the respective scheme guidelines.

16. Funds:

16.1. Funds can be gathered from different sources such as 14th Finance Commission, PDF, Own Source Revenue or any other Central or State Scheme wherever there is provision as per schematic guidelines.

16.2. Each GP and VC may formulate a plan for income generation like monthly garbage collection fees per household, market centre; government offices etc. However guideline in collection to imposing fees may be seen at Schedule – I.

16.3. The committee can also collect fund by selling vermi or selling scrap.

17. Implementing Agency:

17.1. Village Panchayat will be the implementing agency for creation of facilities like Compost pits and dumping pits (under Mahatma Gandhi National Rural Employment Guarantee Scheme), procurement of Hand held cart, Implements for cleaning, Jacket, etc., for workers and Operation & Maintenance of Solid Waste Management activities. Existing financial code procedures should be duly followed by the implementing agency in the procurement of above items.

18. Solid Waste Management Committee at different level

18.1. In order to monitor the day to day activities, Solid Waste Management Committee shall be constituted with the following members:

18.1.1. For Panchayat Samiti/Block Advisory Committee Level.

1	Chairman/Vice-Chairman of (PS/BAC)	Chairman
2	BDO of concerned Block	Member Secretary
3	One Member of (PS/BAC)	Member
4	One Member of SHG	Member
5	One Member of local Market	Member

For Gram Panchayat/Village Committee Level.

1	Pradhan/Chairman of (GP/VC)	Chairman
2	Panchayat Secretary/VS/RPM/RPS of concerned GP/VC	Member Secretary
3	One Member of (GP/VC)	Member
4	One Member of SHG/CBO	Member
5	One Member of Village Water and Sanitation Committee (VWSC)/ V.O. under NRLM	Member
5	One Member of local Market	Member

19. **Social Audit:** Gram Sabha shall conduct the Social Audit of Solid Waste Management activities in the respective Village Panchayat. The entire operations with budget and expenditure should be placed in all the Gram Sabha meetings to ensure transparency and also for suggestions and improvements.

20. **Monitoring:**

Overall responsibilities of implementation of guidelines rest with the District Magistrate & Collector and CEO Zilla Parishad for effective implementation, monitoring and coordination. The implementation of Solid Waste Management Projects shall be periodically monitored during inspections undertaken by State level, District level senior officials and by Block level officials. Performance of the Solid Waste Management systems shall be regularly monitored by the Solid Waste Management Committee in the Village Panchayat and Gram Sabha.

21. **Criteria and actions to be taken for solid waste management in hilly areas:**

In case of the hilly areas, certain actions/measures are to be taken by the local authorities that--

(a) Construction of landfill on the hill shall be avoided. A transfer station at a suitable enclosed location shall be set up to collect residual waste from the processing facility and inner waste. A suitable land shall be identified in the plain areas down the hill within 25KM for setting up sanitary landfill. The residual waste from the transfer station shall be disposed of at this sanitary landfill.

(b) In case of non-availability of such land, efforts shall be made to set up regional sanitary landfill for the inert and residual waste.

(c) Local body shall frame bye-laws and prohibits citizens from littering waters on the street and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.

(d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.

(e) Local body may levy slid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.

(f) The department in-charge of the allocation of land management shall identify and allot suitable space on the hills for setting up decentralised waste processing facilities. Local body shall set up such facilities. Step garden system may be adopted for optimum utilisation of hill space.

Schedule I

Rates/ Charges/ Fees to be imposed by Rural Local Bodies:
Collection will be made three days a week at the following rates:

Sl. No.	Description of issues	Rate (Rs.)
1	Individual household	20/30 per month
2	Vegetable vendors, hawkers without having permanent shop/ establishment	20 per month
3	Vendors having permanent shop/ establishment	100 per month

*The rates may be revised by appropriate authority if required.

Schedule II

Rates of penalties/ fines to be imposed by Rural Local Bodies.
The Rural Local Bodies may impose penalties / fines considering the following parameters namely:

Sl. No.	Description of issues	Rate (Rs.)
1	Littering on roads/ streets	200
2	Spitting	100
3	Urinating	200
4	Defecating in open space	500
5	For delivering waste that is not segregated and not stored in separate bins: a) Individual b) Bulk generator	100 500
6	For not storing & delivering Construction and Demolition waste in segregated manner.	1000
7	For burning waste	500
8	a)For a vendor / hawker without a container / waste basket	200
9	b) For a vendor / hawker who does not deliver waste in a segregated manner as specified	100
10	For littering/defecation by pet / owned animals	500
11	For not cleaning-up after public gathering / event within 4 hours	5000

To
The District Magistrate & Collector,
North Tripura/ Unakoti/Dhalai/ Khowai/
West Tripura/ Sepahijala/ Gomati & South Tripura District
For information and necessary action.

16/8/2019

(R.K.Noatia)
Addl. Secretary to the
Government of Tripura
RD(Panchayat) Department

Copy to:

1. The Secretary, Urban Development Department, Govt. of Tripura for information.
2. The Secretary, Rural Development Department, Govt. of Tripura for information.
3. The Special Secretary, Department of Science, Technology and Environment, Govt. of Tripura for information.
4. The Chief Executive Officer, ... Zilla Parishad for information.
5. The Chief Executive Officer, TTAADC, Khumulwng for information.
6. The Director Urban Development, Govt. of Tripura for information.
7. The Director, GA (Printing and Stationery) Department, Govt. of Tripura for information with request to arrange publication of the notification in the extra ordinary issue of Tripura Gazette immediately 100 (One Hundred) copies of the same may please be sent to the Director of Panchayats for official record.
8. The Block Development Officer ..... RD Block for information and compliance.

Copy also forwarded to:

1. The Member Secretary, Tripura Pollution Control Board, Govt. of Tripura for information.

16/8/2019

Addl. Secretary to the
Government of Tripura
R.D. (Panchayat) Department

ANNEXURE- 8

GOVERNMENT OF TRIPURA

URBAN DEVELOMENT DEPARTMENT

NO. F.16(15)-UDD/DUD/2018(P)/ 1931-65 Dated, Agartala, The 14th May 2020

NOTIFICATION

As per Tripura Municipal Solid Waste (Management & Handling) Cleanliness & Sanitation Rules 2019, the State Government is hereby notifying the 'Strategy to Achieve 100% Solid and Liquid Waste Management in the 20 cities of Tripura'.

By order of the Governor

(Kiran Gitte, IAS)
Secretary to Govt. of Tripura
Urban Development Department

Enclo: As stated.

To

The Manager, Tripura Govt. Press, A.D. Nagar, Agartala, Tripura (W) with a request to publish the notification in an extra-ordinary issue of Tripura Gazette in book shape. 200 (two hundred) copies may be sent t the Department at an early date.

Copy to:

1. Principal Secretary to the H/E Governor, Tripura for kind information
2. Principal Secretary to the Hon'ble Chief Minister, Tripura for kind information
3. PS/PA to the Hon'ble Minister ..... Tripura for kind information
4. PPS to the Chief Secretary, Tripura for kind information
5. PS/PA to the Addl. Chief Secretary / Principal Secretary / Secretary / Special Secretary ..... for kind information
6. The Municipal Commissioner, Agartala Municipal Corporation, Agartala for information
7. The Chief Executive Officer, Municipal Council, Dharmanagar / Kailasahar / Kumarghat / Ambassa / Khowai / Teliamura / Ranirbazar / Mohanpur / Bishalgarh / Melaghar / Udaipur / Santirbazar / Belonia
8. The Executive Officer, Nagar Panchayat, Panisagar / Kamalpur / Jirania / Sonamura / Amarpur / Sabrom
9. All Departments / Heads of Departments / Offices

(Kiran Gitte, IAS)
Secretary to Govt. of Tripura
Urban Development Department

ANNEXURE- 9

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-II/ 1679-97 **Dated** ...10./03/2015

NOTIFICATION

Whereas, Article 48-A of the Constitution of India, inter-alia envisages that the State shall endeavour to protect the environment.

AND

Whereas the Government of Tripura after considering the adverse effects of plastic carry bags on the environment and local ecology felt that plastic carry bags are littered about irresponsibly and have detrimental affect on the environment.

AND

Whereas, it is observed that the plastic carry bags also cause blockage of gutters, sewerage system and drains thereby resulting in unhygienic environmental and public health related problems.

AND

Whereas, it is observed that plastic carry bags are non-biodegradable and after hundreds of years breaks to toxic plastic particles polluting soil; produces toxic gases and ash on it's burning.

AND

Whereas, it is observed that the plastic carry bags cause aquatic and terrestrial animals die by its ingest, it's litters arrest the recharging ground water aquifers; harmful chemicals and colours of plastic contaminates soil and water; plastic carry bags chokes the living organisms of the soil etc causes harmful effects on the environment.

AND

Whereas, the plastic carry bags adversely affects on percolation of water to ground levels, hamper the quality of soil layer, effect the growth of roots & plants and creature etc which causes long term bad effect on ecology & environment.

AND

Whereas, a draft notification, in accordance with order dated 09.01.2015 passed by the Hon'ble High Court of Tripura in W.A.4 of 2014 and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, was published in Tripura Gazette vide No.F.8(30)/DSTE/ENV/Pt-II/361-80 dated 22/01/2015 by the Government of Tripura, inviting objections and suggestions from general public with respect to the said notification within 15th February,2015 from the date of the publication of the said notification.

AND

Whereas, the objections and suggestions received from the public with respect to the said draft notification have been considered and dully disposed of.

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura issues this Notification to impose a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bag(s) in the whole state where the ban shall be given effect after a period of 3(three) months from the date of publication in the Official gazette. **In this context, the Government hereby issues the following directions namely:-**

Directions:-

1. No person including a shopkeeper, vendor, wholesaler or retailer, trader, hawker or fehriwala (i.e, which shall include all kinds of hand pushed/pulled carts which are used to sell various commodities), shall sell or store or use any kind of plastic carry bags for storing or dispensing of any eatable or non-eatable goods or materials.

2. No person shall manufacture, import, store, sell or transport any kinds of plastic carry bags (including that of Poly Propylene, Non-woven fabric type carry bags) in the whole of State of Tripura.

3. No person shall use any kind of plastic cover or plastic sheet or plastic flim or plastic tube to pack or cover any book including magazine and invitation card or greeting card.

Exception:-

The direction issued under this notification shall not affect the use of plastic carry bags as specified under the Bio-Medical Waste (Management and Handling) Rules, 1998, as amended to date.

Explanation:-

For the purpose of this Notification " plastic carry bags" shall have the same meaning as defined in the Plastic Waste (Management and Handling) Rules, 2011, issued by Government of India, Ministry of Environment and Forest, which is reproduced as below:-

'Carry bags' mean bags made from any plastic material, used for the purpose of carrying or dispensing commodities but do not include bags that constitute or form an integral part of the packing in which goods are sealed prior to use.

Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.

2. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
3. Chief Executive Officer, Agartala Municipal Council, Agartala and other Officers nominated by him.
4. The Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
5. District Magistrate & Collectors of all respective District in Tripura.
6. Superintend of Police & Officers at the level of Sub-Inspector of Police and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.
8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Controller, Weights & Measure Department and Officers at the level of Inspector and above.
15. Executive Officer of all respective Nagar Panchayet in Tripura.

Monitoring:-

The Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these directions. The Chairman and the Member Secretary, TSPCB and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

Enforcement:-

This Notification shall come into force with immediate effect.

By the order of the Governor

(Surender Kumar)
Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. The Mayor, Agartala Municipal Corporation, Agartala.
5. The Chairman of all Municipal Council, Tripura.
6. The Chairman of all Nagar Panchayet, Tripura.
7. The JS & SA to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.
10. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. All DM & Collector, Tripura.
13. All Head of Department/Director, Govt. of Tripura.
14. Chief Executive Officer, All Municipal Council, Tripura.
15. All Sub-Divisional Magistrate, Tripura
16. All Block Development Officer, Tripura
17. Executive Officer, All Nagar Panchayet, Tripura.
18. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

(Surender Kumar)
Secretary
Government of Tripura

Deptt. of Science, Technology & Environment
Government of Tripura
RECEIVED
No. 70A
Date 11/3/15

No. 51

Registered No. N. E. 930.

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Published by Authority

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PART--I-- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-II/ 1679-97 **Dated** ...10./03/2015

NOTIFICATION

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AND

Whereas, it is observed that the plastic carry bags also cause blockage of gutters, sewerage system and drains thereby resulting in unhygienic environmental and public health related problems.

AND

Whereas, it is observed that plastic carry bags are non-biodegradable and after hundreds of years breaks to toxic plastic particles polluting soil; produces toxic gases and ash on it's burning.

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Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura issues this Notification to impose a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bag(s) in the whole state where the ban shall be given effect after a period of 3(three) months from the date of publication in the Official gazette. **In this context, the Government hereby issues the following directions namely:-**

Directions:-

1. No person including a shopkeeper, vendor, wholesaler or retailer, trader, hawker or fehriwala (i.e, which shall include all kinds of hand pushed/pulled carts which are used to sell various commodities), shall sell or store or use any kind of plastic carry bags for storing or dispensing of any eatable or non-eatable goods or materials.

2. No person shall manufacture, import, store, sell or transport any kinds of plastic carry bags (including that of Poly Propylene, Non-woven fabric type carry bags) in the whole of State of Tripura.
3. No person shall use any kind of plastic cover or plastic sheet or plastic flim or plastic tube to pack or cover any book including magazine and invitation card or greeting card.

Exception:-

The direction issued under this notification shall not affect the use of plastic carry bags as specified under the Bio-Medical Waste (Management and Handling) Rules, 1998, as amended to date.

Explanation:-

For the purpose of this Notification " plastic carry bags" shall have the same meaning as defined in the Plastic Waste (Management and Handling) Rules, 2011, issued by Government of India, Ministry of Environment and Forest, which is reproduced as below:-

'Carry bags' mean bags made from any plastic material, used for the purpose of carrying or dispensing commodities but do not include bags that constitute or form an integral part of the packing in which goods are sealed prior to use.

Authorized Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.

2. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
3. Chief Executive Officer, Agartala Municipal Council, Agartala and other Officers nominated by him.
4. The Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
5. District Magistrate & Collectors of all respective District in Tripura.
6. Superintend of Police & Officers at the level of Sub-Inspector of Police and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.
8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Controller, Weights & Measure Department and Officers at the level of Inspector and above.
15. Executive Officer of all respective Nagar Panchayet in Tripura.

Monitoring:-

The Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these directions. The Chairman and the Member Secretary, TSPCB and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

Enforcement:-

This Notification shall come into force with immediate effect.

By the order of the Governor

(Surender Kumar)
Secretary
Government of Tripura

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-II/ 1984-2003 Dated ..19./03/2015

CORRIGENDUM

In the 3rd Para of page no.2 of Notification No.F.8(30)/DSTE/ENV/Pt-II/ 1679-97 dated 10th March, 2015, it is mentioned that "Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura issues this Notification to impose a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bag(s) in the whole state where the ban shall be given effect after a period of 3(three) months from the date of publication in the Official gazette."

This part should be read as: **"Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura issues this Notification to impose a complete ban on the manufacture, import, storing, transport, sale and use of plastic carry bag(s) in the whole state with immediate effect."**

By the order of the Governor

(Surender Kumar)
Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. The Mayor, Agartala Municipal Corporation, Agartala.
5. The Chairman of all Municipal Council, Tripura.
6. The Chairman of all Nagar Panchayet, Tripura.
7. The JS & SA to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.

10. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. All DM & Collector, Tripura.
13. All Head of Department/Director, Govt. of Tripura.
14. Chief Executive Officer, All Municipal Council, Tripura.
15. All Sub-Divisional Magistrate, Tripura
16. All Block Development Officer, Tripura
17. Executive Officer, All Nagar Panchayet, Tripura.
18. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

(Surender Kumar)
Secretary
Government of Tripura

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.8 (30)/DSTE/ENV/Pt-III/ 3787-96 Dated 04./ 07/2016

NOTIFICATION

In the public interest and in accordance with the provision of the Environment (Protection) Act, 1986 and the Plastics Waste Management Rules, 2016, the Governor, Tripura, is hereby pleased to constitute the State Level Advisory Committee (SLAC) with the following composition, for monitoring of implementation of the "Plastics Waste Management Rules, 2016", towards protection of environment in the State.

1. Principal Secretary/Secretary, Deptt. of Urban Development : **Chairman**
2. Director, Science, Tech. & Env. Deptt. : Member
3. Member Secretary, Tripura State Pollution Control Board : Member
4. Municipal Commissioner, Agartala Municipal Corporation : Member
5. Executive Engineer, Agartala Municipal Corporation : Member
6. The Commissioner of Taxes & Excise, Deptt.of Taxes and Excise. : Member
7. Dy. Drugs Controller, Office of the Dy. Drugs Controller, Gorkhabasti, Agartala, Tripura. : Member
8. Director, Deptt. of Industry & Commerce, Govt. of Tripura : Member
9. Secretary, Association for Research on People and Nature, (ARPAN Society), Agartala. : Member
10. Principal, Tripura Institute of Technology, Agartala : Member
11. Director, Deptt. of Urban Development : **Convener**

The Committee shall meet at least once in Six Month and may invite experts, if it consider necessary.

This issue in cancellation of the notification No.F.8(30)/DSTE/ENV/Pt-II/ 3812-19 dated 03.07.2013.

By the order of the Governor,

(C. Murti) 4/7/16
Special Secretary
Government of Tripura

To

1. P.S to the Hon'ble Minister, ST&E for kind information
2. The Chairman, Tripura State Pollution Control Board.
3. The Joint Secretary, Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India.
4. JS & SA to the Chief Secretary, Govt. of Tripura.
5. All Head of Department/Director, ...
6. Director, ICA Deptt. for information and request to arrange for wide publication in the Local Daily.
7. The Joint Director, DSTE, Agartala.
8. All members of the Committee.
9. Sri S. Banik, Scientific Officer, DSTE, Agartala for publication in the website of this Department.
10. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Special Secretary
Government of Tripura

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA

No.F.8 (30)/DSTE/ENV/Pt-III/5593-5611 Dated, Agartala, the 10 August, 2015.

NOTIFICATION

Government has imposed ban on plastic carry bag(s) vide Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 in the State for protection of ecology and environment. To look after, monitoring and effective implementation of this notification the following **"District Level Committee"** for each receptive District is hereby constituted to take necessary steps:

1. D.M. & Collector of the District concern - **Chairman**
2. Additional S.P of the District concern - Member
3. District Sale Tax Officer - Member
4. Representative of Municipal Corporation/Municipal Council/Nagar Panchayets concerned. - Member
5. Scientific Officer, DSTE of the concerned District - **Member**

The Committee should remain vigilant and monitor for effective implementation of ban order on plastic carry bag(s) falling under concerned jurisdiction.

The D.M. & Collector or his nominee will take necessary legal action as per decision taken by the Committee and within the periphery of acts & rules.

The Committee should met as and when required and at least once in a quarter and assess the up to date stock of the situation. The Committee can co-opt any other member as deemed fit.

This order shall take immediate effect.

(S. Kumar, IFS)
Secretary
Government of Tripura

To,

1. All D.M. & Collector, Tripura.
2. All Additional Superintendents of Police, Tripura.
3. All Municipal Commissioner/Chief Executive Officer/Executive Officer of Municipal Corporation/Municipal Council/Nagar Panchayet, Tripura.
4. The Scientific Officer, DSTE, All District Offices of this Department, Tripura.
5. All District Sale Tax Officer, Taxes and Excise Department, Tripura

Copy to:

1. The P.S to the Hon'ble Minister (all) for kind information of Ministers.
2. The Chief Secretary, Govt. of Tripura.
3. The Chairman, Tripura State Pollution Control Board.
4. All Principal Secretaries, Govt. of Tripura.
5. All Commissioner & Secretary, Govt. of Tripura.
6. All Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Member Secretary, Tripura State Pollution Control Board.
8. All Superintendents of Police, Tripura.
9. The Director, DSTE, Tripura.
10. The Commissioner of Taxes & Excise, Taxes and Excise Department, Tripura
11. All Head of Department, ... Department, Tripura.
12. The Director, ICA Department, Govt. of Tripura for wide publication in the Local Daily.
13. The Joint Director, Directorate of IT for wide publication in the website.
14. Sri S. Banik, Scientific Officer, DSTE, Agartala. He is requested to publish the same in website of this Department.

(S. Kumar, IFS)
Secretary
Government of Tripura

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
PT. NEHRU COMPLEX: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-III/..3890-3908 Dated 01/06/2018

NOTIFICATION

In the greater public interest and protection of ecology and environment, it has been decided that for effective control of use of unauthorized plastic carry bags, pollution cost will be realized in the following manner:-

Sl. No.	Pollution Cost to be Imposed	Pollution Cost Rs.
a)	**Permanent Shops/Establishments**	**i) Rs.1000/-** only in case of **first** offence. **ii) Rs.2000/-** only for **Second** offence. **iii) Rs.3000/-** only for **Third & Subsequent** offence.
b)	**Temporary or mobile shops/establishments**	**i) Rs.500/-** only in case of **first** offence. **ii) Rs.1000/-** only for **Second** offence. **iii) Rs.1500/-** only for **Third & Subsequent** offence.
c)	**Individual User**	**Rs.100/- Only.**

2. Such pollution cost will be imposed by the officer not below the rank of Assistant Sub-Inspector of Police under control of Sub-Divisional Police Officer (SDPO) in each Sub-Division and also by the 'Authorized Officers' designated to implement the Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 in their respective jurisdiction. **The amount collected as 'pollution cost' will be centrally deposited in the Savings Account Number – 33906035634 (which is in favour of Member Secretary, Tripura State Pollution Control Board) at State Bank of India, TLA House Branch, Colonel Chowmuhani, Agartala** to utilize the fund for the purpose of environment up-gradation in the state. Tripura State Pollution Control Board (TSPCB) will look after thy overall function of the Bank Account and also proper utilization of fund collected in the Account for audit purpose.

3. It is made clear that at the time of imposition of 'pollution cost' and collection from the shop keepers or from any individual as per the quantum referred above, proper receipt should be given by the all concerned as document.

4. Proper accounting should be made by the all concerned and also by the Tripura State Pollution Control Board, so that the State Level Advisory Body [constituted under the provision of the Environment (Protection) Act, 1986 and the Plastics Waste (Management and Handling) Rules, 2016] from time to time can supervise the work of the implementing agencies for proper and effective execution of Ban Order and towards protection of Environment.

5. Manufacturers, Stockiests, Users and transporters of unauthorized plastic carry bags are liable to face prosecution and other regulatory order as confirmed under Environment (Protection) Act, 1986 and Rules made there under, apart from the aforementioned payment of pollution cost.

6. During raids conducted by the all above mentioned "Authorized Officers", local police will give full co-operation and in case of refusal to pay 'pollution cost', police authorities will take necessary action in accordance with law.

Contd---P/2.

7. This is issued in supersession of earlier Notification No. F.8(30)/DSTE/ENV/Pt-III/5324-46 dated 07.08.2015 which will take immediate effect.

By Order

Rastogi 4.6.18

(A. Rastogi, IFS)
Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. The Mayor, AMC, Agartala.
5. The Chairman of all Municipal Council/Nagar Panchayet, Tripura.
6. The JS & SA to Chief Secretary, Govt. of Tripura.
7. The Director General of Police, Govt. of Tripura, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
10. The Municipal Commissioner, AMC, Agartala.
11. All DM & Collector, Tripura
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. All Block Development Officer, Tripura
15. The Chief Executive Officer of all Municipal Council, Tripura
16. The Executive Officer of all Nagar Panchayet, Tripura.
17. Concerned Department of the Authorized Officers mentioned in the Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 for information of the Authorized Officer.
18. The Manager, Government Press for publication of this notification in the next issue of official gazette.
19. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental Website.

Rastogi 4.6.18

(A. Rastogi, IFS)
Secretary
Government of Tripura

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
PT. NEHRU COMPLEX: AGARTALA
TRIPURA-799006

No.F.8 (30)/DSTE/ENV/Pt-IV/.....6195-6395 Dated 04/ 10 /2019

NOTIFICATION

In exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July, 1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura had issued Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 imposing a complete ban on manufacture, import, storing, transport, sale and use of plastic carry bags in the whole State.

2. In order to ensure effective implementation of the aforesaid Notification dated 10.03.2015, 'pollution cost' at the following rates will be realized in case of violation of the directions contained in the Notification dated 10.03.2015 mentioned above:

Sl. No.	Pollution Cost to be Imposed	Pollution Cost Rs.
a)	**Permanent Shops/Establishments**	**i) Rs.1000/-** only in case of **first** offence. **ii) Rs.2000/-** only for **Second** offence. **iii) Rs.3000/-** only for **Third & Subsequent** offence.
b)	**Temporary or mobile shops/establishments**	**i) Rs.500/-** only in case of **first** offence. **ii) Rs.1000/-** only for **Second** offence. **iii) Rs.1500/-** only for **Third & Subsequent** offence.
c)	**Individual User**	**Rs.100/- Only**.

3. Such 'pollution cost' will be imposed by the officer not below the rank of Assistant Sub-Inspector of Police under control of Sub-Divisional Police Officer (SDPO) in each Sub-Division and also by the 'Authorized Officers' designated to implement the Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 in their respective jurisdiction. **The amount collected as 'pollution cost' will be centrally deposited in the Savings Account Number – 33906035634 (which is in favour of Member Secretary, Tripura State Pollution Control Board) at State Bank of India, TLA House Branch, Colonel Chowmuhani, Agartala** to utilize the fund for the purpose of environment upgradation in the State. Tripura State Pollution Control Board (TSPCB) will look after the overall function of the Bank Account and also proper utilization of fund collected in the Account for audit purpose.

4. It is made clear that at the time of imposition of 'pollution cost' and collection from the shop keepers or from any individual as per the quantum referred above, proper receipt should be given by the all concerned as document.

(Contd. P/2)

5. Proper accounting should be made by the all concerned and also by the Tripura State Pollution Control Board, so that the State Level Advisory Body [constituted under the provision of the Environment (Protection) Act, 1986 and the Plastics Waste (Management and Handling) Rules, 2016] from time to time can supervise the work of the implementing agencies for proper and effective execution of Ban Order and towards protection of Environment.

6. Manufacturers, Stockists, Users and transporters of unauthorized plastic carry bags are liable to face prosecution and other regulatory order as provided under Environment (Protection) Act, 1986 and Rules made there under, apart from the aforementioned payment of 'pollution cost'.

7. During raids conducted by the all above mentioned "Authorized Officers", local police will give full co-operation and in case of refusal to pay 'pollution cost', police authorities will take necessary action in accordance with law.

8. This is issued in supersession of earlier Notification No. F.8(30)/DSTE/ENV/Pt-III/3890-3908 dated 04.06.2018 and will take immediate effect.

By Order of the Governor

03/10/19

(Shailendra Singh)
Special Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Additional Chief Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. The Mayor, AMC, Agartala.
5. The Chairperson of all Municipal Corporation, Tripura
6. The Chairman of all Nagar Panchayet, Tripura.
7. The PPS to Chief Secretary, Govt. of Tripura.
8. The Director General of Police, Govt. of Tripura, Agartala.
9. The Chairman, Tripura State Pollution Control Board.
10. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
11. The Municipal Commissioner, AMC, Agartala.
12. All DM & Collector.
13. The Chief Executive Officer, All Municipal Council, Tripura
14. All Head of Department/Director, Govt. of Tripura.
15. All Sub-Divisional Magistrate
16. All Block Development Officer
17. Executive Officer, All Nagar Panchayet, Tripura.
18. Concerned Department of the Authorized Officers mentioned in the Notification No.F.8(30)/DSTE/ENV/Pt-II/1679-97 dated 10.03.2015 for information of the Authorized Officers.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.
20. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental Website.

03/10/19

(Shailendra Singh)
Special Secretary
Government of Tripura

ANNEXURE- 10

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.8(23)/TSPCB/ July 31, 2020

To
Smt. Divya Sinha
Scientist 'E'
Central Pollution Control Board
Parivesh Bhawan, C.B.D cum Office Complex
East Arjun Nagar, Delhi-110032
Fax. No.01122392957
E-mail: divsinha@yahoo.com

Sub: Submission of Annual Report on implementation a Plastic Waste Management Rules, 2016 for the year 2019-20-reg.

Madam,

Please find enclosed herewith the Annual Report on implementation a Plastic Waste Management Rules, 2016 for the year 2019-20 in the prescribed format for favour of your kind information and further course of action.

Yours sincerely,

31-7-2020

(Bishu Karmakar)
Member Secretary

Enclo: As stated

Copy to:

Dr. Z. Changsan, Regional Director, Central Pollution Control Board, Regional Directorate NE, Lower Motinagar, Shillong, 793014.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala
West Tripura, PIN - 799 006

Phone : (0381) 231 2560 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippch@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- 11

AGARTALA SMART CITY LIMITED

(CIN: U74999TR2016SGC013499)
U. D. BHABAN, 1ST FLOOR, SAKUNTALA ROAD,
AGARTALA, WEST TRIPURA - 799 001

No. F. 4 (75) / ASCL / 2020 / 3572-3580 Dated 31.08.2020

Letter of Award

To
Sri Sujit Pal
Ramnagar, Road No. 2 (End)
Agartala – 799 002
Tripura (West)
E-mail: palcontracting@outlook.com

Sub: Letter of Award the work of Resurfacing of B K Road by Using Plastic Waste in Pavement Material and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year

Ref: 1) NIe-T No. ASCL/RFP/05/50 & Tender Id No. 2020_CEO_9933_1

Dear Sir,

With reference to the above, Agartala Smart City Limited is pleased to inform that the rates offered by you, i.e. Rs. 63,02,791. 00 (Rupees Sixty three lac two thousand seven hundred and ninety one only) including all taxes and duties for the above mentioned work has been accepted by this office.

You are requested to start the work at once and kindly note that the date of commencement of work will be reckoned after 07 (seven) days from the date of issue of this Letter of Award.

As your quoted rates are less than 15 (fifteen) percent of the estimated cost put to bid, you are requested to submit **Additional Security Deposit Rs. 38,045.00** (Rupees Thirty Eight thousand forty five only) through a Bank Guarantee in the prescribed format valid till completion of the work at the time of signing the agreement. The format of the Bank Guarantee towards Additional Security Deposit is enclosed herewith.

Further, you are requested to attend this office along with **Rs. 500/- stamp paper** to execute the agreement on or before 15 (fifteen) days from the date of issue of this Letter of Award.

31/8/2020

(Dr. Shailesh Kr. Yadav, IAS)
Chief Executive Officer
Agartala Smart City Limited

Encl. Format of the Bank Guarantee towards Additional Security Deposit

ANNEXURE- 12

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.13(25)/TSPCB/ 9155-56 July 28, 2020

To
The Member Secretary
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi-110032

Sub: Submission of Annual Report on Construction and Demolition Waste for the year 2019-2020 in accordance with the Construction and Demolition Waste Management Rules, 2016

Sir,

Kindly find enclosed herewith the Annual report on implementation of Construction and Demolition Waste Management Rules, 2016 in the prescribed format for the year 2019-2020 for kind information and taking further necessary action.

Yours sincerely,

28/7/2020

(Bishu Karmakar)
Member Secretary

Enclo: As Stated.

Copy to:

Dr. Z. Changsan, Regional Director, Central Pollution Control Board, Regional Directorate, North East, TUMSIR, Lower Motinagar, Shillong-793014.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- 13

RECEIVED
Sl. No. 827
Dated 26/12/19.
O/O THE SECRETARY COOPERATION DEPARTMENT GOVT. OF TRIPURA

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

NO.F.16(21)-UDD/DUD/2019/ 11760-35 **Dated, Agartala, The 21st Dec, 2019.**

NOTIFICATION

As per Rule 9(1) of the Construction and Demolition Waste Management Rules, 2016 issued by Ministry of Environment, Forest and Climate Change, Government of India, the State Government is hereby notifying the " The Tripura Construction and Demolition Waste Management Policy, 2019".

This shall come into force from the date of notification published in the official gazette.

By order of the Governor,

21/12/19

(Dr. Milind Ramteke, IAS)
Additional Secretary to the Government of Tripura

Enclo :- As stated.

To
The Manager, Tripura Govt. Press, A.D. Nagar, Agartala, Tripura(W) with a request to publish the notification in an extra-ordinary issue of Tripura Gazette in book shape. 200(two hundred) copies may be sent to the Department at an early date.

Copy to :

1. Principal Secretary to the H/E Governor, Tripura for kind information.
2. Principal Secretary to the Hon'ble Chief Minister, Tripura for kind information.
3. PS/PA to the Hon'ble Minister..... for kind information.
4. PPA to the Chief Secretary, Tripura for kind information.
5. PS/PA to the Addl. Chief Secretary/Principal Secretary/Secretary/Special Secretary..... for kind information.
6. The Municipal Commissioner, Agartala Municipal Corporation, Agartala for information.
7. The Chief Executive Officer, Municipal Council, Dharmanagar/ Kailashahar/ Kumarghat/ Ambassa/Khowai/Teliamura/Ranirbazar/Mohanpur/Bishalgarh/Melagarh/Udaipur/ Santirbazar/Belonia.
8. The Executive Officer, Nagar Panchayat, Panisagar/Kamalpur/Jirania/Sonamura/Amarpur/ Sabroom.
9. All Departments/Heads of Department/Offices.

26.12.19

21/12/19

(Dr. Milind Ramteke, IAS)
Additional Secretary to the Government of Tripura

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
30 DEC 2019
No. 7576/13
AGARTALA

- Dir (RSTES)
- MS (TSPCB)
- NO(Legal)

ANNEXURE-14

GOVT. OF TRIPURA
RECEIVED
SL. 530
Dated 25/2/2020
O/O THE SECRETARY, ST&E DEPARTMENT

Deptt. of Science, Technology & Environment
Government of Tripura
RECEIVED
No. 663
Date 26/02/2020

GOVERNMENT OF TRIPURA
URBAN DEVELOPMENT DEPARTMENT

NO.F.2(466)-UDD/GL/TCPO/2018(P-1)/1141-1152 Dated, Agartala, the 15 February, 2020

NOTIFICATION

In exercise of the powers conferred by Section 274 read with Section 118 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, to amend the Tripura Building Rules, 2017 (hereinafter referred to as the Principal Rules):-

1. **Short title and commencement.**
   (i) These may be called the "Tripura Building (Second Amendment) Rules, 2020";
   (ii) They shall come into force on the date of their publication in the Tripura Gazette.

2. **Amendment of Rule 3:**
   Rule 3 of the Principal Rules shall be substituted with the following-

"Power to relax rules:- Notwithstanding anything contained in these rules, a ULB or other concerned authorities may, for reasons to be recorded in writing and with the previous approval of the State Government, relax any provision of these rules, for dealing with a case, if such relaxation is not otherwise inconsistent with any provision of the Tripura Municipal Act, 1994 or any other law for the time being in force, without compromising structural safety of the building and after ensuring necessary disaster safety norms including fire safety norms."

3. **Amendment of Rule 13:**
   In rule 13 of the Principal Rules, after sub-rule (2), a new sub-rule (3) shall be added as follows-

"(3)(a) Building permission and occupancy certificate within the Notified Local Planning Area shall be given from the Tripura Urban Planning & Development Authority;

(b) For Building/Townships comprising 50 (fifty) nos. of Flats or above or project area of one acre or above, inside the ULB area, the notification of Township along with building permission and occupancy certificate shall be given from Tripura Urban Planning & Development Authority."

4. **Amendment of Rule 14:**

(i) Sub-rule (1) of Rule 14 of the Principal Rules shall be substituted with the following –

"(1) Every application made under Rule 13 shall be using online single window system and shall state the location of the site and such other particulars as may be specified by the ULB."

(ii) Sub-rule (3), (4) and (9) of Rule 14 of the Principal Rules shall be deleted.

(iii) In Sub-rule (5) of Rule 14 of the Principal Rules the expression "and coloured in the manner as laid down in Table 2 of rule-14" shall be deleted.

5. **Inclusion of new provision under Rule 42:**

Rule 42(A) and 42(B) shall be inserted after Rule 42 of the Principal Rules with the following-

"42(A). An exclusive area of isolation of minimum 8 sqm in size in a building having number of story G+4 or above or having covered area more than 500 sqm may be kept for providing and installing electric meter boxes, power mains and other required power installations.

42(B). Consultation with the Power Department before granting permission to erect a building:-

(i) No permission for erection, addition to or alteration of any Residential Building other than a building upto 15.00 m in height and/or having covered area upto 1000 sqm (as the case may be) shall be granted unless a 'No Objection Certificate (NOC)' is obtained through the Online system for Building Plan approval from the Power Department of the Government of Tripura through any officer specially empowered by the Power Department for this purpose.

(ii) No permission for erection, addition to or alteration of any non-residential Building other than a building upto 15.00 m in height and/or having covered area upto 500 sqm (as the case may be) shall be granted unless a 'No Objection Certificate (NOC)' is obtained through the Online system for Building Plan approval from the Power Department of the Government of Tripura through any officer specially empowered by the Power Department for this purpose."

6. **Amendment of Rule 47:**

Sub-rule (3) of Rule 47 of the Principal Rules shall be substituted with the following-

"(3) The maximum permissible height of a building, including the stilt parking or basement, on a plot, shall not be more than the Maximum permissible height, as given in the table below:-

(i) Residential building

Width of means of access (in metres)	Maximum permissible height (in metres)
(a) Road width from 1.80 and upto 2.40	Upto 08.00
(b) Road width above 2.4 and upto 6.00	Upto 12.50
(c) Road width above 6.00 and upto 7.50	Upto 17.50
(d) Road width above 7.50 and upto 10.00	Upto 20.50
(e) Road width more than 10.00	Above 20.50 (subject to the permission of the AAI)

(ii) Other then Residential building

Width of means of access (in metres)	Maximum permissible height (in metres)
(a) Road width from 1.80 and upto 2.40	Upto 08.00
(b) Road width above 2.4 and upto 6.00	Upto 12.50
(c) Road width above 6.00 and upto 10.00	Upto 14.50
(d) Road width more than 10.00	Above 14.50 (subject to the permission of the AAI)

Explanation 1: In cases of (c), (d) & (e) above for residential building and in cases of (c) & (d) above for other then residential building, there shall be provision for free space of minimum 40 ft X 30 ft, in addition to the open space prescribed in these rules, for stationing the fire safety vehicles (Tenders/ Hydraulic platform/other similar vehicle) and also in the road (access) approaching the worksite/building site there shall be provision for sufficient radius for turning (minimum 8 mtr. radius) in curves (if any).

Explanation 2: This table shall be read with Rule 45 and rule 50."

7. **Amendment of Rule 72:**

Rule 72 of the Principal Rules shall be substituted with the following-

"Fire protection:-

(i) Every Residential Building having height above 15.00 m and/or covered area of more than 1000 sqm (as the case may be) shall be provided with adequate means of exit and all arrangements for protection in case of fire as per requirements under this rule.

(ii) Every building other than Residential having height above 15.00 m and/or covered area of more than 500 sqm (as the case may be) shall be provided with adequate means of exit and all arrangement for protection in case of fire as per requirements under this rule."

8. **Amendment of Rule 75:**

Rule 75 of the Principal Rules shall be substituted with the following-

"Requirements regarding staircase and lift/elevator -

(1) All building referred to in rule 72 shall be provided with such number of staircase as may be required and under no circumstances, the number of staircases shall be less than 2 (two) in the case of the building of more than 14.5 (fourteen and half) meters in height and one of them shall be on the external face of the building;

provided that in case of buildings having the area of each floor exceeding 400 sqm but height less than 14.5 (fourteen and half) meters the number of staircases shall also be at least 2(two).

(2) (a) Provision of lift shall be mandatory for the residential buildings of G+4 or above and for the residential buildings of G+6 or above there shall be provision for minimum two lifts.

(b) Provision of lift shall be mandatory for the buildings other than residential of G+3 or above and for the buildings other than residential of G+5 or above there shall be provision for minimum two lifts."

9. **Amendment of Rule 76:**

Sub-rule (a), (b), (c), (d), (e) and (f) of Rule 76 of the Principal Rules shall be substituted with the following -

"The following minimum width shall be provided for staircases for respective occupancies:

(a) Residential
   i. One or two family private dwellings – 1.00 m
   ii. Lodging and rooming houses,
   Dormitories and Apartment houses – 1.25 m
   iii. Hotels and Starred hotels – 1.50 m

(b) Assembly
   i. Assembly occupancy having less than 150 persons – 1.50 m
   ii. Assembly occupancy having 150 persons or more – 2.00 m

(c) Educational – 1.50 m

(d) Industrial – 2.00 m

(e) All other occupancies – 1.50 m"

10. **Amendment of Rule 78:**

Rule 78 of the Principal Rules shall be substituted with the following-

"Other requirements:-
Fire prevention and fire protection measures like Fire Extinguisher, First Aid Hose Reel, Wet Riser, Down Corner, Yard Hydrant, Automatic Sprinkler System, Fire Alarm System, Automatic Detection and Alarm System, Under-ground Static Water Storage Tank, Fire pumps, Exist signage lighting, Emergency lighting, Public address system, Service ducts and shafts etc are to be provided in all buildings referred in rule 72 of the Principal Rules"

11. **Amendment of Rule 79:**
Rule 79 of the Principal Rules shall be substituted with the following-

"Consultation with the Director of Fire Services before granting permission to erect a building:-
(i) No permission for erection, addition to or alteration of any Residential Building other than a building upto 15.00 m in height and/or having covered area upto 1000 sqm (as the case may be) shall be granted unless a 'No Objection Certificate (NOC)' is obtained through the Online system for Building Plan approval from the Director, Fire Service of the Government of Tripura or any officer specially empowered by the Director, Fire Service.
(ii) No permission for erection, addition to or alteration of any non-residential Building other than a building upto 15.00 m in height and/or having covered area upto 500 sqm (as the case may be) shall be granted unless a 'No Objection Certificate (NOC)' is obtained through the Online system for Building Plan approval from the Director, Fire Service of the Government of Tripura or any officer specially empowered by the Director, Fire Service."

12. **Amendment of Rule 89:**
Rule 89 of the Principal Rules shall be substituted with the following-

"Power to relax rules:- Notwithstanding anything contained in these rules, a ULB or other concerned authorities may, for reasons to be recorded in writing and with the previous approval of the State Government, relax any provision of these rules, for dealing with a case, if such relaxation is not otherwise inconsistent with any provision of the Tripura Municipal Act, 1994 or any other law for the time being in force, without compromising structural safety of the building and after ensuring necessary disaster safety norms including fire safety norms."

13. **Amendment of Rule 110:**

(i) In clause (1) of sub-rule (a) of Rule 110 of the Principal Rules, the expression "200 sq.m" shall be substituted with the expression "150 sq.m";

(ii) In the second column of third row, of the table appended to clause (3) of sub-rule (a) of Rule 110 of the Principal Rules, against the Category/Use - New

Proposals for 'Residential Plotted House', the expression "200 and above" shall be substituted with the expression "150 and above".

(iii) In clause (5) of sub-rule (a) of Rule 110 of the Principal Rules, the expression "500 sq.m and above" shall be substituted with the expression "400 sq.m. and above".

(iv) In Rule 110 of the Principal Rules, after sub-rule (c), new sub-rules (d) and (e) shall be added as follows-

"(d) Provision for Soak Pit for septic tank shall be mandatorily made in all residential and commercial building/group of Houses/Township where there is no underground sewerage system. Soak pit may be allowed in open space and a projection upto 750 mm from the building line may be allowed in setting up of septic tank in residential building.

(e) Sewage Treatment plant (STP) shall be mandatory for all the projects such as townships, group housings etc. (with minimum 50 Flats/Dwelling units or project area of one acre or above) where the facility of underground sewerage system is not available. Also re-use of water generated from STP shall be mandatory."

By order of the Governor,

[Secretary to the Government of Tripura]

To

The Manager, Govt. Press, Agartala. He is requested to publish the above Notification in the next issue of the Tripura Gazette. 200 (two hundred) copies of the Gazette Notification in book shape may kindly be sent to this Department in due course.

Copy to :

01. The Principal Secretary to the His Excellency Governor, Tripura, Raj Bhawan, Agartala.

02. The Additional Chief Secretary to the Hon'ble Chief Minister, Tripura.

03. The PS to the Hon'ble Minister, Urban Development Department.

04. The PS to the Hon'ble Minister.....;

05. The PS to the Chief Secretary, Tripura.

06. PS/PA to all Principal Secretary / Secretary..... Science Technology and Environ

07. The Director, ICA with a request to publish this Notification in two leading Newspapers, one of which shall be in vernacular.

08. All Departments/Heads of Departments.

09. The Municipal Commissioner, Agartala Municipal Corporation, Agartala, Tripura(w).

10. The Chief Executive Officer, Municipal Council, Dharmanagar / Kailashahar / Kumarghat / Ambassa / Khowai / Teliamura / Ranirbazar / Mohanpur / Bishalgarh / Udaipur / Melaghar / Santirbazar / Belonia, Tripura.

11. The Executive Officer, Nagar Panchayat, Panisagar / Kamalpur / Jirania / Amarpur / Sonamura / Sabroom, Tripura.

15/2/2020

(Dr. Shailesh K. Yadav, IAS)
Director
Urban Development Department
Government of Tripura.

GOVERNMENT OF TRIPURA
DIRECTORATE OF URBAN DEVELOPMENT
UD BHAWAN
SAKUNTALA ROAD
AGARTALA, TRIPURA (W)

No.F. 16(27)-UDD/DUD/2019/ 4530-33 **Dated, Agartala, The 26th June, 2020**

To
The Member Secretary
Tripura State Pollution Control Board

Ref: Your Letter No. F.18(28)/TSPCB/2013/593/7118-21 dated June 22, 2020

Subject: Compliance of order dated 21.05.2020 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. 593 of 2017 reg.

Sir,

With reference to your letter cited above, please see below the response of the Department.

Action Plan for 100% Liquid Waste Management

The Department has already notified a comprehensive 'Strategy to Achieve 100% Solid and Liquid Waste Management in the 20 Cities of Tripura' vid. Notification No. F.16(15)-UDD/DUD/2018(P)/1931-65 dated Agartala, the 14th May 2020 (refer Annexure 1). The strategy has been approved by the cabinet of ministers and complete support from state has been ensured towards achieving this objective.

Tripura has 20 Urban Local Bodies (ULBs) with Agartala being the only city with enough population to sustain Sewage Treatment Plants (STPs) – along with the presently operational septage management systems. Hence the strategy proposes to build adequate capacity STPs with network infrastructure for Agartala and adjacent four ULBs Jirania, Ranirbazar, Mohanpur and Bishalgarh.

For the remaining ULBs, a combination of in-situ bio-remediation and Faecal Sludge Treatment Plants (FSTP) are proposed towards sustainable liquid waste management. This will also ensure pollution abatement of rivers and water bodies.The summary of the action plan within the strategy is provided below for kind reference.

Sl.	Component	Estimated Cost (Rs. Cr.)	Fund Source	Proposed Timeline
1	8 MLD STP	22.5	Asian Development Bank (ADB)	Dec 2022
2	15 No. of FSTPs	7.72	Central Fund from Swachh Bharat Mission – Urban, State Fund from 15th Finance Commission and Rural Infrastructure Development Fund (RIDF)	May 2021
3	Equipment and Vehicles	TBD		Oct 2020
4	In-situ bio-remediation of drains	13.60		May 2021

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Financial Provisions to Implement the Strategy

The Department had submitted a Detailed Project Report (DPR) for Solid Waste Management to the Ministry of Housing and Urban Affairs (MoHUA). The Ministry has approved DPR with cost of INR 52.01 Cr. The central share is 35% of the DPR cost (INR 18.20 Cr), out if which the first installment of INR 7.76 Cr. has been released by MoHUA. The State share is 65% of the DPR Cost (INR 33.80 crore). As per the meeting of the cabinet of ministers held on 03 May 2020, 15th Finance Commission funds may be utilized for the activities which are not covered under the above DPR.In addition, the provisions under the Rural Infrastructure Development Fund (RIDF) may be made for taking up the above projects.

Re-use of Treated Water

There is only one STP in Tripura under Agartala Municipal Corporation (AMC). AMC had already been using treated waste-water from the Barjala STP for various activities including watering of gardens & open space in Agartala city, road watering in dry seasons, irrigation of agricultural fields etc. The operating status of the STP has been provided previously.

Action Taken Reports (ATR)

The Department has periodically submitted ATRs to Tripura State Pollution Control Board (TSPCB) with regards to the subjects mentioned above. A detailed status report on OA 606/2018 has been submitted in January 2020 and a follow up report has been submitted in June 2020.

Yours faithfully

26/6/20

Asim Saha, TCS
Joint Director, UDD
Government of Tripura

Attachments: As above

Copy to:

1. PS to the Secretary to the Govt. of Tripura, Urban Development Department for kind information
2. PS to the Secretary to the Govt. of Tripura, Science, Technology & Environment Departmentfor kind information
3. The Director, Science, Technology & Environment Department for kind information

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ANNEXURE- 15

Minutes of the Fifth meeting of the SLAC held on 03-08-2020 at 12:00 PM at Conference Hall-I, New Secretariat, Agartala.

List of Participants: **Annexure-A.**

The Fifth meeting of the State Level Advisory Committee (SLAC) was held under the Chairmanship of Addl. Chief Secretary, Health, Govt. of Tripura on 03-08-2020 at 12:00 PM at Conference Hall-I, New Secretariat, Agartala. As per agenda-wise discussions initiated by Mission Director, NHM, Govt. of Tripura following decisions have been taken:-

i) PWD(R&B) is to be pursued for the current status regarding construction of road connecting the Solid Waste Treatment Plant and upcoming CBWTF Plant at D.C. Nagar, Mohanpur. **[Action: MD (NHM) & NO, State Environmental Health Cell]**

ii) AMC / Consultancy Agency has to be approached for technical assistance in preparing a comprehensive action plan to set up ETP / STP at Health Care Facilities (State Hospitals to PHCs) and to develop Request for Proposal (RFP) within next 15 days. **[Action: Commissioner (AMC), DHS & DFWPM]**

iii) TSPCB shall be requested to share the prescribed format to maintain and update register on bio-medical waste generated on day-to-day basis across all Public Health Facilities with DHS & DFWPM. NO (IT) shall make necessary customization in the Health Department website to upload the monthly records of each Public Health Facility. **[Action: Consultant-QA, DHS, DFWPM, NO (IT)]**

iv) A Comprehensive Training Plan (CTP) for training of Health Care Workers on Bio-Medical Waste on annual basis shall be prepared by NHM to share with TSPCB. A formal communication to be made to all CMOs from DHS.
[Action: CMOs of all Districts & NO, State Environmental Health Cell & Consultant, QA]

v) A Nodal Officer shall be appointed each from DHS and DFWPM side to look after Bio-Medical Waste management matters. Dr. Anirban Hore, Consultant (Quality Assurance) shall be appointed to function as Nodal Officer for Bio-Medical Waste management matters from NHM. **[Action: DHS, DFWPM, MD (NHM)]**

vi) TSPCB shall impart orientation training through VC with key Health Department officials on using COVID-19 BMW app prepared by CPCB on scientific disposal of bio-medical wastes generated across COVID Care Centres and reporting. A request letter shall be issued from DHS accordingly.
[Action: TSPCB, DHS & DFWPM]

vii) Procurement and supply of low-end incinerators for each District shall be explored for scientific disposal and final treatment of COVID-19 Bio-medical Wastes. **[Action: DHS & DFWPM]**

Meeting ended with thanks.

Sd/-
[S.K. Rakesh, IAS]
Addl. Chief Secretary, Health
Govt. of Tripura
(Chairperson, SLAC)

ANNEXURE- 16

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.13(12)/TSPCB/ 8747-48 July 21, 2020

To
Member Secretary
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi-110032

Sub: Submission of Annual Report on Bio-Medical Waste Management for the calendar year 2019 in accordance with the Bio-Medical Waste Management Rules-2016

Sir,

Kindly find enclosed Annual report for the Year 2019 (1st January 2019 to 31st December 2019) in the prescribed format on implementation of the Bio Medical Waste Management Rules, 2016 for onward transmission to the Ministry of Environment Forest and Climate Change.

Yours sincerely,

(Bishu Karmakar)
Member Secretary

Enclo: As Stated.

Copy to:

Dr. Z. Changsan, Regional Director, Central Pollution Control Board, Regional Directorate, North East, TUMSIR Lower Motinagar, Shillong-793014.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

FORM IVA
[See Rule 13(2)]

Format for submission of the Annual Report Information on Bio-medical Waste Management (to be submitted by the State Pollution Control Board on or before 31st July of every year) for the Period January, 2019 to December, 2019

1	Name of the Organization	:	Tripura State Pollution Control Board
2	Name of the Nodal Officer with contact telephone no. & e-mail	:	Sri Bishu Karmakar, Member Secretary Mobile No.:9436169779
3	Total no. of Health Care Facilities/Occupiers	:	1743
(i)	Bedded Hospitals & Nursing Homes (bedded)	:	158
(ii)	Clinic, Dispensaries		1025
(iii)	Veterinary Institutions		1
(iv)	Animal Houses		1
(v)	Pathological Laboratories		529
(vi)	Blood Banks		13
(vii)	Clinical Establishments		16
(viii)	Research Institutions		-
(ix)	AYUSH		-
4	Total no. of beds	:	4701
5	Status of authorization	:	
(i)	Total numbers of Occupiers applied for authorization	:	536
(ii)	Total numbers of Occupiers granted authorization	:	536
(iii)	Total numbers of application under consideration	:	Nil
(iv)	Total numbers of application rejected	:	Nil
(v)	Total numbers of Occupiers in operation without applying for authorization	:	Nil
6	Quantity of Bio-medical Waste Generation (in kg/day)	:	
(i)	Bio-medical Waste Generation by bedded hospitals (in kg/day)	:	1051.76 kg/day
(ii)	Bio-medical Waste Generation by non-bedded hospitals (in kg/day)	:	216.49 kg/day
(iii)	Any other	:	133.20kg/day
	Total	:	**1401.5 kg/day**

21.7.2020 21/7.2020 21/7/2020

7	Bio-medical waste treatment & disposal	:	
(a)	Captive bio-medical waste treatment & disposal by Health Care Facilities [please enclose details as per Part-3	:	**Enclosed as Part-3**
	(i) Number of Health Care Facilities having captive treatment & disposal facilities	:	**158**
	(ii) Total bio-medical waste treated and disposed by captive treatment facilities	:	**1169.76 kg/day**
(b)	Bio-medical waste treatment & disposal by CBWTFs [please enclose details as per Part-4]	:	**Enclosed as Part-4**
	(i) Number of Common Bio-Medical Waste Treatment Facilities in operation	:	**1**
	(ii) Number of Common Bio-Medical Waste Treatment Facilities under construction	:	**1**
	(iii) Total bio-medical waste treated in Kg/Day	:	**231.74 kg/day**
	(iv) Total treated bio-medical waste disposed through authorized recycler (in Kg/Day)	:	**Nil**
8	Total no. of violation by:	:	
	(i) Health Care Facilities (bedded and non bedded)	:	**Nil**
	(ii) Common Bio-Medical Waste Treatment Facilities	:	**Nil**
	(iii) others (pl. specify)	:	**Nil**
9	Show cause notices/directions issued to defaulters:	:	
	(i) Health Care Facilities (bedded and non bedded)	:	**Nil**
	(ii) Common Bio-Medical Waste Treatment Facilities	:	**Nil**
	(iii) others (pl. specify)	:	**Nil**
10	Any other relevant information:	:	-
	(i) No. of workshops/ trainings conducted during the year	:	Health Department has organized 3 Nos. of workshops on effective management of BMW
	(ii) No. of Occupiers installed liquid waste treatment facility	:	Nil
	(iii) No. of captive incinerators complying to the norms	:	4 Nos
	(iv) No. of Occupiers organized trainings	:	3 Nos.
	(v) No. of Occupiers constituted Bio-medical Waste Management Committees	:	3 Nos.
	(vi) No. of Occupiers submitted Annual Report	:	345
	(vii) No. of Occupiers practicing pre-treatment of lab microbiology & Bio-technology waste	:	Almost in all the HCFs of the State.
	(viii) No. of Common Bio-Medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring System.	:	Nil

PART-2:

District Wise Biomedical Waste Generation [for the calendar year 2019]

Sl No	Name of the State	Name of the District	Biomedical Waste Generation	Existing total bio-medical waste treatment capacity (both captive & CBMWTF in kg/day)	
				Equipment	Total
1.	Tripura	West Tripura District	614.25 Kg/Day	Incinerator (capacity @200 Kg/H)	4Nos.
				Autoclaves (capacity @22 litre)	52
				Microwave (capacity @ 10 litre)	50
				Shredder (capacity 0.17cft each)	60
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	17
				Deep Burial Pits (6 cum each)	17
				Plastic Waste Recycler	
				Any other	
2.	Tripura	Khowai District	83.27 Kg/Day	Autoclaves (capacity @22 litre)	13
				Microwave (capacity @ 10 litre)	20
				Shredder (capacity 0.17cft each)	18
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	11
				Deep Burial Pits (6 cum each)	11
				Plastic Waste Recycler	
				Any other	
3.	Tripura	Sepahijala District	88.48 Kg/Day	Autoclaves (capacity @22 litre)	20
				Microwave (capacity @ 10 litre)	25
				Shredder (capacity 0.17cft each)	24
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	18
				Deep Burial Pits (6 cum each)	18
4	Tripura	Gomati District	132.21 Kg/Day	Autoclaves (capacity @22 litre)	18
				Microwave (capacity @ 10 litre)	19
				Shredder (capacity 0.17cft each)	20
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	16
				Deep Burial Pits (6 cum each)	16
5.	Tripura	South Tripura District	156.22 Kg/Day	Autoclaves (capacity @22 litre)	26
				Microwave (capacity @ 10 litre)	26
				Shredder (capacity 0.17cft each)	30
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	24
				Deep Burial Pits (6 cum each)	24
6.	Tripura	Dhalai District	149.08 Kg/Day	Autoclaves (capacity @22 litre)	23
				Microwave (capacity @ 10 litre)	24
				Shredder (capacity 0.17cft each)	28
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	21
				Deep Burial Pits (6 cum each)	21

21.7.2020

21/07/2020

7.	Tripura	Unokoti District	**73.64 Kg/Day**	Autoclaves (capacity @22 litre)	16
				Microwave (capacity @ 10 litre)	17
				Shredder (capacity 0.17cft each)	20
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	14
				Deep Burial Pits (6 cum each)	14
8	Tripura	North Tripura District	**104.3 Kg/Day**	Autoclaves (capacity @22 litre)	23
				Microwave (capacity @ 10 litre)	21
				Shredder (capacity 0.17cft each)	25
				Sharp Encapsulation /Concrete Pit (@ 9.04 cubic ft.)	20
				Deep Burial Pits (6 cum each)	20

PART -3 :

Information on HCFs having Captive Treatment Facilities (for the year 2019)

Sl No.	Name & address of the Health Care Facility	Quantity of Biomedical Waste Generation (in Kg/Day)					Total Installed Treatment Capacity (in Kg/Day)				Total Biomedical Waste treated and Disposed by Health Care Facilities (in Kg/Day)				
		Yellow	Blue	White	Red	Total	Incinerator	Autoclave	Deep Burial	Any other	Incinerator	Autoclave	Deep Burial	Any other	Total
	A. Bedded Hospital														
	(i) West Tripura														
	State Hospitals														
1.	GB Hospital & AGMC	28.1	75.0	9.4	12.5	130	-	6 x 22 L.	-	-	34.45	9.72	-	85.83	130
2.	BRAM Hospital & TMC	28.1	75.0	9.4	12.5	130	-	5 x 22 L.	-	-	34.45	9.72	-	85.83	130
3.	Cancer Hospital, Agartala	2.8	7.5	0.9	1.3	13	-	5 x 22 L.	-	-	5.51	0.97	-	6.52	13
4.	IGM	28.7	76.5	9.6	12.8	92.82		5 x 22 L.	-	-	24.60	6.94		61.28	92.82
	CHC														
5.	Mohanpur CHC	0.50	3.00	1.00	0.50	5	-	22 Litre	6 Cum	9.21 cft	0.27	2.24	-	2.49	5
6.	Jirania CHC	0.70	4.20	1.40	0.70	7	-	22 Litre	6 Cum	9.21 cft	0.37	3.14	-	3.49	7
7.	Kherangbar CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	0.32	2.69	-	2.99	6
	Primary Health centre														
8.	Hezamara PHC	0.03	0.42	0.13	0.06	0.64	-	22 Litre	6 Cum	9.21 cft	-	0.31	0.02	0.31	0.64
9.	Mandai PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
10.	Narsingarh PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.51	1.05
11.	Bamutia PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft		0.44	0.02	0.45	0.91
12.	Ranirbazar PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
13.	Borakha PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
14.	Chachubazar PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.45	0.91
15.	Anandanagar PHC	0.05	0.59	0.18	0.09	0.9	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.44	0.9

16.	Kanchanmala PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.51	1.05
17.	Gandhigram PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.45	0.91
18.	Champaknagar PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.51	1.05
19.	BDM Lefunga PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.5	1.04
20.	Katlamara PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
	Private Hospitals														
21.	ILS Hospital	13.80	2.76	5.52	5.52	27.6	-	22 Litre			7.31	2.06	-	18.23	27.6
22.	BSF Composite Hospital	5.75	1.15	2.30	2.30	11.5	50 kg/h	2 x 22 L	6 Cum	9.21 cft	3.05	0.86	-	7.59	11.5
23.	Sanjeevani Nurshing Home & Research Centre	1.27	0.25	0.51	0.51	2.53		22 Litre	-	-	0.67	0.19	-	1.67	2.53
24.	The Care & Cure Polyclinic & Medical Reserch Centre	1.84	0.37	0.74	0.74	3.68		22 Litre	-	-	0.98	0.28		2.42	3.68
25.	Bhaumik Polyclinic & Nursing Home	0.69	0.14	0.28	0.28	1.38		22 Litre	-	-	0.37	0.10	-	0.91	1.38
26.	Life Line Nursing home & Research Centre	2.07	0.41	0.83	0.83	4.14		22 Litre			1.10	0.31	-	2.73	4.14
27.	Sarkar Clinic & Nursing Home	1.15	0.23	0.46	0.46	2.3		22 Litre	-	-	0.61	0.17	-	1.52	2.3
28.	Agartala Hospital & Research Centre Pvt. Ltd	2.65	0.53	1.06	1.06	5.29		22 Litre	-	-	1.40	0.40	-	3.49	5.29
29.	Asha Child Care & Nursing Home and Research centre	2.19	0.44	0.87	0.87	4.37		22 Litre	-	-	1.16	0.33	-	2.88	4.37
30.	Tropical Ortho Padices & Related Research Centre	0.69	0.14	0.28	0.28	1.38		22 Litre	-	-	0.37	0.10	-	0.91	1.38
31.	VHAT Eye Hospital	3.45	0.69	1.38	1.38	6.9		22 Litre	-	-	1.83	0.52	-	4.55	6.9
32.	Devlok	2.88	0.58	1.15	1.15	5.75		2 x 22 L.	-	-	1.52	0.43	-	3.8	5.75
33.	Ortho Care & Related Centre	1.15	0.23	0.46	0.46	2.3		22 Litre	-	-	0.61	0.17	-	1.52	2.3
	(ii) Khowai District														

	District Hospital														
34.	Khowai District Hospital	13.00	2.60	5.20	5.20	26	-	2 x 22 L.	12 cum	9.21 cft	-	0.14	6.89	18.97	26
	CHC														
35.	Kalyanpur CHC	5.75	1.15	2.30	2.30	11.5	-	22 Litre	6 Cum	9.21 cft	-	2.69	3.05	5.76	11.5
36.	Teliamura CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.32	4.95	6
37.	Ampura PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.04	0.89	1.5
	Primary Health centre														
38.	Baijalbari PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
39.	Chebri PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.56	1.17
40.	Dasharat Deb Memorial (Ratanpur) PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.66	1.2
41.	Hemanta Debbarma Smriti (Behalabari) PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft		0.51	0.03	0.51	1.05
42.	Mungiakami PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.00	0.47	1.04
43.	Tulashikar PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.00	0.03	1.14	1.17
	Private Hospital														
44.	Dr. B. Majumder Memorial Nursing Home	0.92	0.18	0.37	0.37	1.84	-	22 Litre	6 Cum	9.21 cft	-	0.14	0.49	1.21	1.84
	(iii) Sepahijala District														
	SDH														
45.	Bishalgarh SDH	7.48	1.50	2.99	2.99	14.95	-	2 x22 L	6 Cum	9.21 cft	-	1.12	3.96	9.87	14.95
46.	Melaghar SDH	7.48	1.50	2.99	2.99	14.95	-	2 x22 L	6 Cum	9.21 cft	-	1.12	3.96	9.87	14.95
	CHC										-				
47.	Takarjala CHC	0.40	2.40	0.80	0.40	4	-	22 Litre	6 Cum	9.21 cft		1.79	0.21	2	4
48.	Boxanagar CHC	0.70	4.20	1.40	0.70	7	-	22 Litre	6 Cum	9.21 cft	-	3.14	0.37	3.49	7
49.	Kathalia CHC	0.74	4.44	1.48	0.74	7.4	-	22 Litre	6 Cum	9.21 cft	-	3.32	0.39	3.69	7.4
50.	Sonamura CHC	0.56	3.36	1.12	0.56	5.6	-	22 Litre	6 Cum	9.21 cft	-	2.51	0.30	2.79	5.6
	Primary Health centre														

51.	Bishramganj PHC	0.10	1.27	0.39	0.20	1.95	-	22 Litre	6 Cum	9.21 cft	-	0.95	0.05	0.95	1.95
52.	Dayarampara PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
53.	Madhupur PHC	0.10	1.27	0.39	0.20	1.95	-	22 Litre	6 Cum	9.21 cft	-	0.95	0.05	0.95	1.95
54.	Thelakung PHC	0.08	1.01	0.31	0.16	1.56	-	22 Litre	6 Cum	9.21 cft		0.76	0.04	0.76	1.56
55.	Dhanpur PHC	0.08	1.07	0.33	0.17	1.65	-	22 Litre	6 Cum	9.21 cft	-	0.80	0.04	0.81	1.65
56.	Kamalnagar PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
57.	Matinagar PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
58.	Microsapara PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
59.	Nidaya PHC	0.09	1.17	0.36	0.18	1.8	-	22 Litre	6 Cum	9.21 cft	-	0.87	0.05	0.88	1.8
60.	Sukumar Barman Memorial(Jumerdhepa) PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
61.	Taibandal PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft	-	0.00	0.00	1.04	1.04
62.	Taxapara PHC	0.09	1.17	0.36	0.18	1.8	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	1.26	1.8
	(iv) Gomati District														
	District Hospital														
63.	Gomati District Hospital	19.50	3.90	7.80	7.80	39		2 x22 L	6 Cum	9.21 cft	-	2.92	10.34	25.74	39
	SDH														
64.	Tripura Sundhari SDH	5.75	1.15	2.30	2.30	11.5		2 x22 L	6 Cum	9.21 cft	-	0.86	3.05	7.59	11.5
65.	Amarpur SDH	5.75	1.15	2.30	2.30	11.5		2 x22 L	6 Cum	9.21 cft	-	0.86	3.05	7.59	11.5
	CHC														
66.	Ompi CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	-	2.69	0.32	2.99	6
67.	Karbook CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	-	2.69	0.32	2.99	6
68.	Natunbazar CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	-	2.69	0.32	2.99	6
	Primary Health centre														
69.	Chellagang PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
70.	Silachari PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
71.	Tirthamukh PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
72.	Atharabhola PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft		0.63	0.03	0.64	1.3

73.	Chandrapur PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
74.	Garjee PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
75.	Kakraban PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
76.	Killa PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
77.	Maharani PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
78.	Tulamura PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
	(v) South Tripura														
	District Hospital														
79.	South Tripura District Hospital, Shamtirbazar	13.00	2.60	5.20	5.20	26		2x22 L.	12 cum	18. 42 cft	-	1.94	6.89	17.17	26
	SDH														
80.	Belonia SDH	8.63	1.73	3.45	3.45	17.25	-	2x22 L.	6 Cum	9.21 cft	-	1.29	4.57	11.39	17.25
81.	Sabroom SDH	8.63	1.73	3.45	3.45	17.25	-	22 Litre	6 Cum	9.21 cft	-	1.29	4.57	11.39	17.25
	CHC														
82.	Hrishyamukh CHC	0.86	5.16	1.72	0.86	8.6	-	22 Litre	6 Cum	9.21 cft	-	3.86	0.46	4.28	8.6
83.	Manubazar CHC	0.64	3.84	1.28	0.64	6.4	-	22 Litre	6 Cum	9.21 cft	-	2.87	0.34	3.19	6.4
84.	Manubankul CHC	0.78	4.68	1.56	0.78	7.8	-	22 Litre	6 Cum	9.21 cft	-	3.50	0.41	3.89	7.8
85.	Jolaibari CHC	0.72	4.32	1.44	0.72	7.2	-	22 Litre	6 Cum	9.21 cft		3.23	0.38	3.59	7.2
	Primary Health centre														
86.	Baikhora PHC	0.08	1.07	0.33	0.17	1.65	-	22 Litre	6 Cum	9.21 cft	-	0.80	0.04	0.81	1.65
87.	Barpathari PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
88.	Chottakhola PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
89.	Kowaifung PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft		0.57	0.03	0.57	1.17
90.	Maichara PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
91.	Matai PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
92.	Muhuripur PHC	0.08	1.07	0.33	0.17	1.65	-	22 Litre	6 Cum	9.21 cft	-	0.80	0.04	0.81	1.65
93.	Nalua PHC	0.08	1.01	0.31	0.16	1.56	-	22 Litre	6 Cum	9.21 cft	-	0.76	0.04	0.76	1.56
94.	Niharnagar PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
95.	Paikhola PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3

96.	Rajnagar PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
97.	Ratanpur PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
98.	Sahid Birchandra Manu Memorial PHC	0.08	1.07	0.33	0.17	1.65	-	22 Litre	6 Cum	9.21 cft	-	0.80	0.04	0.81	1.65
99.	Baishnabpur PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
100.	Kalachara PHC	0.07	0.93	0.29	0.14	1.43	-	22 Litre	6 Cum	9.21 cft	-	0.70	0.04	0.69	1.43
101.	Rupaichari PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
102.	Srinagar PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
	(vi) Dhalai District														
	District Hospital														
103.	Dhalai District Hospital	19.50	3.90	7.80	7.80	39	-	2x22 L.	12 cum	9.21 cft	-	2.92	10.34	25.74	39
	SDH														
104.	Gandacherra SDH	6.90	1.38	2.76	2.76	13.8	-	2x22 L.	12 cum	9.21 cft	-	1.03	3.66	9.11	13.8
105.	Longtorai Valley SDH	6.90	1.38	2.76	2.76	13.8	-	22 Litre	6 Cum	9.21 cft	-	1.03	3.66	9.11	13.8
106.	BSM Hospital Kamalpur	9.20	1.84	3.68	3.68	18.4	-	22 Litre	6 Cum	9.21 cft	-	1.38	4.88	12.14	18.4
	CHC														
107.	Manughat CHC	0.64	3.84	1.28	0.64	6.4	-	22 Litre	6 Cum	9.21 cft	-	2.87	0.34	3.19	6.4
108.	Chawmanu CHC	0.56	3.36	1.12	0.56	5.6	-	22 Litre	6 Cum	9.21 cft	-	2.51	0.30	2.79	5.6
	Primary Health centre														
109.	Ambasa PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
110.	Ganganagar PHC	0.03	0.34	0.10	0.05	0.52	-	22 Litre	6 Cum	9.21 cft	-	0.25	0.01	0.26	0.52
111.	Hatimatha(Dalapati) PHC	0.04	0.51	0.16	0.08	0.78	-	22 Litre	6 Cum	9.21 cft	-	0.38	0.02	0.38	0.78
112.	Jagabandhupara PHC	0.04	0.49	0.15	0.08	0.75	-	22 Litre	6 Cum	9.21 cft		0.36	0.02	0.37	0.75
113.	Raishyabari PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.45	0.91
114.	Jamthung PHC	0.03	0.34	0.10	0.05	0.52	-	22 Litre	6 Cum	9.21 cft	-	0.25	0.01	0.26	0.52
115.	Marachara PHC	0.04	0.51	0.16	0.08	0.78	-	22 Litre	6 Cum	9.21 cft	-	0.38	0.02	0.38	0.78
116.	Nakashipara PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
117.	Salema PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35

118.	82 Mile PHC	0.06	0.78	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.58	0.03	0.59	1.2
119.	Dhumachera PHC	0.03	0.42	0.13	0.07	0.65	-	22 Litre	6 Cum	9.21 cft	-	0.32	0.02	0.31	0.65
120.	Manikpur PHC	0.04	0.51	0.16	0.08	0.78	-	22 Litre	6 Cum	9.21 cft	-	0.38	0.02	0.38	0.78
121.	Nepaltila PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.45	0.91
122.	Purna Mohan Tripura Smriti PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.5	1.04
123.	Lalcherra PHC	0.05	0.59	0.18	0.09	0.91	-	22 Litre	6 Cum	9.21 cft	-	0.44	0.02	0.45	0.91
	Private Hospitals														
124.	Christian Leprosy & General Hospital	1.38	0.28	0.55	0.55	2.76	-	22 Litre	6 Cum	9.21 cft	-	0.21	0.73	1.82	2.76
	(vii) Unokoti District														
	District Hospital														
125.	Unakoti District Hospital	19.50	3.90	7.80	7.80	39	-	2x22 L.	12 cum	9.21 cft	-	2.92	10.34	25.74	39
	CHC														
126.	Kumarghat CHC	0.16	0.96	0.32	0.16	1.6	-	22 Litre	6 Cum	9.21 cft	-	0.72	0.08	0.8	1.6
127.	Kadamtala CHC	0.14	0.84	0.28	0.14	1.4	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.07	0.7	1.4
128.	Anandabazar CHC	0.12	0.72	0.24	0.12	1.2	-	22 Litre	6 Cum	9.21 cft	-	0.54	0.06	0.6	1.2
129.	Panisagar CHC	0.18	1.08	0.36	0.18	1.8	-	22 Litre	6 Cum	9.21 cft		0.81	0.10	0.89	1.8
	Primary Health centre														
130.	Fatikroy PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.51	1.05
131.	Irani PHC	0.03	0.42	0.13	0.07	0.65	-	22 Litre	6 Cum	9.21 cft	-	0.32	0.02	0.31	0.65
132.	Kanchanbari PHC	0.05	0.68	0.21	0.11	1.05	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.51	1.05
133.	Kanika Memorial PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft		0.51	0.03	0.5	1.04
134.	Machmara PHC	0.03	0.42	0.13	0.07	0.65	-	22 Litre	6 Cum	9.21 cft	-	0.32	0.02	0.31	0.65
135.	Muraibari PHC	0.03	0.34	0.10	0.05	0.52	-	22 Litre	6 Cum	9.21 cft	-	0.25	0.01	0.26	0.52
136.	N.N.M(Halaichera) PHC	0.03	0.42	0.13	0.07	0.65	-	22 Litre	6 Cum	9.21 cft	-	0.32	0.02	0.31	0.65
137.	Pecharthal PHC	0.04	0.49	0.15	0.08	0.75	-	22 Litre	6 Cum	9.21 cft	-	0.36	0.02	0.37	0.75
138.	Shamrurpar(Bhaterbazar	0.03	0.39	0.12	0.06	0.6	-	22 Litre	6 Cum	9.21 cft	-	0.29	0.02	0.29	0.6

	) PHC														
	(viii) North Tripura														
	District Hospital														
139.	North Tripura District Hospital, Dharmanagar	13.00	2.60	5.20	5.20	26		3 x22 L.	12 cum	9.21 cft	-	1.94	6.89	17.17	26
	SDH														
140.	Kanchanpur SDH	5.75	1.15	2.30	2.30	11.5		2x22 L.	12 cum	9.21 cft	-	0.86	3.05	7.59	11.5
	CHC														
141.	Kadamtala CHC	0.62	3.72	1.24	0.62	6.2	-	22 Litre	6 Cum	9.21 cft	-	2.78	0.33	3.09	6.2
142.	Anandabazar CHC	0.60	3.60	1.20	0.60	6	-	22 Litre	6 Cum	9.21 cft	-	2.69	0.32	2.99	6
143.	Panisagar CHC	0.58	3.48	1.16	0.58	5.8	-	22 Litre	6 Cum	9.21 cft	-	2.60	0.31	2.89	5.8
	Primary Health centre														
144.	Brajendranagar PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
145.	Bungnung PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
146.	Jalebasa PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
147.	Sanicherra PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft		0.51	0.03	0.5	1.04
148.	Tilthai PHC	0.06	0.76	0.23	0.12	1.17	-	22 Litre	6 Cum	9.21 cft	-	0.57	0.03	0.57	1.17
149.	Uptakhali PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
150.	Bhandarima PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
151.	Damcherra PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
152.	Dasda PHC	0.08	0.98	0.30	0.15	1.5	-	22 Litre	6 Cum	9.21 cft	-	0.73	0.04	0.73	1.5
153.	Jampui PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
154.	Khedacherra PHC	0.07	0.88	0.27	0.14	1.35	-	22 Litre	6 Cum	9.21 cft	-	0.66	0.04	0.65	1.35
155.	Laljuri PHC	0.07	0.85	0.26	0.13	1.3	-	22 Litre	6 Cum	9.21 cft	-	0.63	0.03	0.64	1.3
156.	Sabual PHC	0.05	0.68	0.21	0.10	1.04	-	22 Litre	6 Cum	9.21 cft	-	0.51	0.03	0.5	1.04
	Private Hospital														
157.	P. C. Chatterjee Memorial Eye Hospital	1.15	0.23	0.46	0.46	2.3	-	22 Litre	6 Cum	9.21 cft	-	0.17	0.61	1.52	2.3
158.	Mahanam Seva Sadan	1.15	0.23	0.46	0.46	2.3	-	22 Litre	6 Cum	9.21 cft		0.17	0.61	1.52	2.3

						1051.76										**1051.76**
	B. Non-Bedded															
	Health care Establishments other than bedded Hospitals (1025)															
	(i) West Tripura (178)	-	33.34	8.37	-	41.71	-	-	-	-	-	-	-	-	-	-
	(ii) Khowai (104)	-	19.45	4.88	-	24.33	-	-	-	-	-	-	-	-	-	-
	(iii) Sepahijala (46)	-	8.60	2.16	-	10.76	-	-	-	-	-	-	-	-	-	-
	(iv) Gomati (147)	-	27.49	6.90	-	34.39	-	-	-	-	-	-	-	-	-	-
	(v) South Tripura (156)	-	29.17	7.33	-	36.5	-	-	-	-	-	-	-	-	-	-
	(vi) Dhalai (130)	-	24.31	6.11	-	30.42	-	-	-	-	-	-	-	-	-	-
	(vii) Unakoti (70)	-	13.09	3.29	-	16.38	-	-	-	-	-	-	-	-	-	-
	(viii) North Tripura (94)	-	17.58	4.42	-	22	-	-	-	-	-	-	-	-	-	-
						216.49										
	C. Other (568 Nos.)															
	(i) Pathological Labs (529)	0.00	98.923	24.86	-	123.78	-	-	-	118	-	-	-	-	118	
	(ii) Diagnostic Centre i/c blood bank etc (29)	0.00	5.42	1.63	-	7.05	-	-	-	-	-	-	-	-	-	
	(iii) X- Ray Units (10)	0.00	1.87	0.50	-	2.37	-	-	-	-	-	-	-	-	-	
						133.20					-	-	-	-	-	
				Total (A+B+C)		**1401.5**	-	-	-	-	-	-	-	-	**1169.76**	

PART-4:

Information on Common Biomedical Waste Treatment & Disposal Facilities (for the year 2018)

Sl. No	Name & Address of the CBWTF with contact person name and telephone no.	GPS Cordinates	Cover age Area in KMS	Name of the cities/areas covered by CBWTF	Total no. of HCFs being covered	Total no. of beds covered	Total Quantity of BMW collected, from member HCFs (in kg/day)	Treatment Equipment/Facilities installed at CBWTF			Total bio-medical waste treated (in kg/day)	Method of Disposal of treated wastes (Incinearation/ Ash/ Sharps/ Plastics)
								Equipment	Nos.	Total installed capacity in Kg/day		
01.	CBWTF Hapania Dumping Ground	Latitude-23.793264 Longitude-91.259940	150.84 sq km	Agartala City	207	1751	231.74 kg/day	Incinerator:	2	50 kg/hour each	200 kg/day	
								Plasma Pyrolysis				
								Autoclave:				
								Hydroclave :				
								Microwave:				
								Shredder:				
								Sharps encapsulation or concrete pit			7.68 Kg/Day	
								Deep Burial pits	2	6 cum each	24.06 kg/day	
								Any other equipment				
								Effluent Treatment plant				
								Sub-total			231.74 kg/day	

- No. of vehicles used for collection of Bio-medical Waste: **5 Nos.**
- List of HCFs not having membership with the CBWTFs & neither having captive treatment facilities: **Nil**
- No. of trainings organized by the CBWTF: **Not Applicable**
- No. of Accidents:
  (i) Reported: **Nil**
  (ii) Remedial measures taken: **Not Applicable**

Sl.No.	Name & Address of the Common Biomedical Waste Treatment & Disposal Facilities	GPS Coordinate	Coverage area in KMs	Name of the cities/ areas covered by Common Biomedical Waste Treatment & Disposal Facilities	Total nos. of HCFs being covered	Total nos. of bed covered	Total quantity of Biomedical Waste collected from HCFs	Capacity of treatment equipments installed by Common Biomedical Waste Treatment & Disposal Facilities			Total Biomedical Waste treated(in Kg/Day)	Method of disposal of treated Wastes
								Equipments	Nos.	Installed Capacity		
								• Incinerator	2	**50 Kg/h**	**120.95**	
								• Plasma Pyrolysis	Nil			
								• Autoclaves			Treated-27 kg/day	
								• Microwave			Treated=15 kg/day	
								• Hydroclave			-	
								• Shredder			Treated-5.88 kg/day	
								• Sharp Encapsulation Or Concrete Pit			Disposed -1.9 kg/day	
								• Deep			Disposed	

								Burial Pits			-119.52 kg/day	
								• Plastic Waste Recycler			Treatment-128 kg/day	

- ...ity identify as Dedicated COVID Hospital (DCH)

Sl. No.	District	Name of the DCH	No. of Beds
1	West Tripura	Agartala Government Medical College and GBP Hospital	100

- **Facility identify as Dedicated COVID Health Centre (DCHC)**

Sl. No.	District	Name of the DCH &	No. of Beds
1	West Tripura	NTI Building of IGM Hospital	30
2	West Tripura	Central Ministry Hospital, Salbagan	35
Total			**65**

- **Facility identify as COVID Care Centre (CCC)**

Sl. No.	District	Name of the CCC	No. of Beds
1	West Tripura	Shaheed Bhagat Singh Youth Hostel, Agartala	300
2	West Tripura	Indoor Exhibition Hall of Hapania International Fair Ground	150
3	Gomati	Training Hostel Building of Gomati District Hospital, Tepania	10
4	Dhalai	Dhalai District Polytechnic, Ambassa	50
5	Khowai	Champahour PHC	10
6	South Tripura	Debdaru PHC	10
7	North Tripura	Rajnagar PHC	10
8	Sepahijala	Lalsingmura PHC	20
9	Unakoti	Nishi Ranjan Nandita Memorial Hospital, Halaichari	20
Total			**580**

for SSO.

11/2020.

INTEGRATED DISEASE SURVEILLANCE PROJECT

ANNEXURE-18
~~Annexure II~~

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.17(1)/TSPCB/Corrs./2019-20/3973-79 April 02, 2020

To
The Editor/ Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala, West Tripura

Sub : Advertisement

Sir/ Madam,

I would request you to kindly publish the enclosed Advertisement matter as **3 column x 23.5 cm.** in your **4th April, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours sincerely,

Enclo : As stated

02/04/2020
(Amarendra Jamatia)
Asstt. Environmental Engineer
Head of Office & DDO

Copy to the:-

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Member Secretary, Tripura State Pollution Control Board.
3. DDO, Tripura State Pollution Control Board.
4. Accountant, Tripura State Pollution Control Board.
5. No.F.4(1)/TSPCB/2019-20/

02/04/2020
Asstt. Environmental Engineer
Head of Office & DDO

ARIVESH BHAWAN
andit Nehru Complex, Gorkhabasti,
O : Kunjaban, Agartala,
/est Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- VI

Tripura State Pollution Control Board

IMPORTANT INFORMATION

A. Relaxation from payment of Renewal fees for Consent to Operate Certificate during lockdown period

1. The renewal dates of those establishments which fall between 24 March 2020 till the end the lockdown period will be exempted from payment of renewal fee for the duration of the lockdown period;
2. Such establishments and all other establishments where renewal dates for Consent to Operate become due within 30 days from the last date of withdrawal of lockdown can submit renewal applications within 60 days from the last date of withdrawal of lockdown without payment of arrear or fine or penalty.

B. Relaxation in issue of Consent to operate Certificates of Brick kilns

Consent to Operate (CTO) applications, complete in all respects, already received by the Board from brickkilns but the CTO Certificate not yet issued due to enforcement of lockdown will be allowed relaxation of 30 days from the last date of withdrawal of lockdown to complete the formalities.

C. Observance of guidelines issued by GOI and GOT for the Lockdown period

All the establishments which operate under Consent Certificate from the Board are hereby informed that each of such establishments must observe guidelines announced by the Government of India and Government of Tripura including the Health Department during the entire period of Lockdown in the Tripura State. These include:

a. Social distancing of all the workers residing in the premises of the establishment
b. Mandatory use of sanitisers, masks and hand gloves while rendering essential duties
c. Ensure regular supply of essential goods and services to workers who are residing in the establishments
d. Workers residing in the premises of the establishments must not be allowed to move outside of the premise during the lockdown period
e. Owners of such establishments, if necessary, should contact the nearest health care facilities or police station in case of any need to ensure safety and security of workers.

D. Bio Medical Waste Management in treatment/diagnosis/ quarantine centres of COVID-19 patients

Central Pollution Control Board (CPCB) has issued a guideline for handling, treatment and diagnosis of waste generated during treatment/diagnosis/ quarantine of COVID-19 patients. The details guidelines are available at CPCB Website. All Government & Private Health Care Facilities should take necessary steps for effective Bio Medical Waste Management in treatment/ diagnosis/quarantine centres following Bio Medical Waste Management Rules, 2016 as well as latest guidelines of CPCB.

S/d
(Prof. B.K. Agarwala)
Chairman

ANNEXURE-I

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.21(6)/TSPCB/NGC/2019-20/4587-91 May 05, 2020

To
The Editor/Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **3 column X 29 cm** in your **6th May, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

Enclo : As stated

(A. Jamatia) 05/05/2020
Asstt. Enviroenmental Engineer
Head of Office & DDO

Copy to:-

1. Chairman, Tripura State Pollution Control Board.
2. Member Secretary, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB

05/05/2020
Asstt. Enviroenmental Engineer
Head of Office & DDO

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in

ANNEXURE-VIII

TRIPURA STATE POLLUTION CONTROL BOARD

Parivesh Bhawan, Gorkhabasti, PN Complex
Agartala, West Tripura-799006

PUBLIC NOTICE

URGENT ATTENTION

Pursuant to the guidelines issued by the Central Pollution Control Board in regard to Bio Medical Waste Management of COVID-19 Patients, all health care establishments(HCFs), Urban local bodies and general public's are requested to follow the specific procedure/guidelines for handling, collection, transportation , treatment & disposal of Bio Medical Waste generated from COVID-19 (Corona virus) effected patients/suspected persons as under:

HEALTH CARE ESTABLISHMENTS/URBAN LOCAL BODIES

DO'S:

1. Keep separate colour coded bins/bags containers in wards and maintain proper segregation of waste as per BMWM Rules, 2016 and CPCB Guidelines.
2. As precaution double layered bags (2bags) should be used for collection of waste from COVID-19 isolation wards to ensure adequate strength and no-leaks.
3. Use Personnel Protective Equipments (PPEs) such as goggles, face-shield, splash proof apron, Plastic Coverall, Hazmet suit, nitrile gloves shall be collected in Red bag.
4. Collect used masks (including triple layer mask, N95 mask, etc.), head cover/cap, shoe-cover, disposable linen Gown, non-plastic or semi-plastic coverall in Yellow bags.
5. Bags containers used for collecting biomedical waste from COVID-19 wards should be labelled as COVID-19 Waste to identify the waste easily for priority treatment and immediate disposal.
6. Solid Waste not part of BMW should be disposed as per SWM Rules, 2016.
7. Separate record of waste generated from COVID-19 Isolation wards shall be maintained by HCFs and CBMWTFs.
8. Dedicated trolleys and collection bins with **COVID-19 Waste** label are to be used in COVID-19 isolation wards.
9. The (inner and outer) Surface of containers bins / trolleys used for storage of COVID-19 waste should be disinfected with 1% sodium hypochlorite solution daily.
10. Opening or operation of COVID-19 ward and COVID ICU ward should be reported to SPCBs.
11. Dedicated sanitation workers should be deputed separately for Bio-medical Waste and General Solid Waste.
12. Biomedical waste if any generated from quarantine centre / Camps should be collected separately in yellow coloured bags (suitable for biomedical waste collection) provided by ULBs.
13. Dedicated vehicle, with separate label, should be used to collect COVID-19 ward waste and such Vehicles should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.
14. Waste generated from home—care suspected patients shall be collected in yellow bags and shall be handed over to authorized waste collectors engaged by local bodies.
15. Used masks and gloves generated from home quarantine or other households should be kept in paper bag for a minimum of 72 hours prior to disposal of the same as general waste. It is advisable to cut the masks prior to disposal to prevent reuse
16. COVID-19 sample collection centres and laboratories shall collect plastic vials, vacutainers, eppendorf tubes, plastic cryovials, pipette etc. in Red bags.
17. HCFs and the agencies operating Sewage Treatment Plants should continue to ensure disinfection of treated wastewater as per prevailing practices to inactivate corona viruses.
18. Operators of ETPs/STPs attached with discharge from Healthcare Facilities and isolation wards should adopt standard operational practices, practice basic hygiene precautions, and wear personal protective equipment (PPE) prescribed for operation of STPs. PPEs should include Goggles, face mask , liquid repellant coveralls, waterproof gloves and Rubber boots.
19. During the period of COVID-19 pandemic, utilization of treated wastewater in utilities within HCFs may be avoided.

DON'TS:

1. Do not mix COVID-19 Waste with any other types of waste.
2. Do not get exposed to COVID-19 Waste without adequate PPEs.
3. Do not store COVID-19 waste more than 24 hours.
4. Do not allow any worker showing any symptoms of illness to work at the facility.

GENERAL PUBLIC

DO'S:

1. Practice frequent hand washing. Wash hands with soap and water or use alcohol based hand rub. Wash hands even if they are visibly clean.
2. Cover your nose and mouth with handkerchief/tissue while sneezing and coughing.
3. Throw used tissues into closed bins immediately after use.
4. Consult doctor if you feel unwell (fever, difficult breathing and cough).
5. Wear a mask/cloth to cover your mouth and nose.
6. Avoid participating in large gatherings.

DON'TS:

1. Have a close contact with anyone, if you're experiencing cough and fever.
2. Touch your eyes, nose and mouth.
3. Spit in public places.
4. Contact with live animals or consumption of raw/ undercooked meat.
5. Travel to farms, live animal markets or where animals are slaughtered.

Sd/-
(Bishu Karmakar)
Member Secretary

ANNEXURE- 19

DIRECTORATE OF URBAN DEVELOPMENT
UD BHAVAN
SAKUNTALA ROAD
AGARTALA, TRIPURA (W)

No. - F. 16(15) -UDD / DUD/2018(P)/15-36 **Dated: Agartala The 22nd April , 2020**

To
The Municipal Commissioner, AMC
The Chief Executive Officer
Municipal Council
Dharmanagar / Kailasahar / Kumarghat / Teliamura
Khowai / Ranirbazar / Mohanpur / Ambassa / Udaipur
Bishalgarh / Melaghar / Santirbazar / Belonia
The Executive Officer
Nagar Panchayat
Panisagar / Kamalpur / Jirania / Sonamura / Amarpur / Sabroom

Sub: Imposition of penalties for Spiting and Urinating in view of COVID-19.

Sir/Madam,

The Government of India, Ministry of Home Affairs, vide order No. 40-3/2020-DM –I(A) dated 15th April, 2020, has issued National Directives for COVID-19 Management. The directives no. 5 & 6 mentioned at Annexure-I of said directives inter-alia provide as follows:-

Directives no. 5 :- "Spitting in public spaces shall be punishable with fine".
Directives no. 6 :- "There should be strict ban on sale of liquor, gutka, tobacco etc. and spitting should be strictly prohibited"

All concerned are hereby directed to strictly implement notification issued vide NO.F.14(4)/UDD/DUD/2018/4445-73 dated 4th July 2019 in pursuance of the Tripura Municipal Solid Waste (Management and Handling) Cleanliness and Sanitation Rules, 2019 for imposition of penalties for Spiting and Urinating in view of COVID-19.

Penalties for Spiting and Urinating under the above notification is reproduced below for your ready reference.

Sl. No.	Category of contravention	Penalty to be imposed		
		Municipal Corporation	Municipal Council	Nagar Panchayat
1	Spiting (in road/street and its side)	Rs. 100/-	Rs. 100/-	Rs. 100/-
2	Urinating (in road/street and its side)	Rs. 200/-	Rs. 200/-	Rs. 200/-

Yours faithfully
23/04/2020
Dr. Shailesh K. Yadav (IAS)
Director
Urban Development Department
Govt. of Tripura

Copy To:

1) PPS to the Chief Secretary, Govt. of Tripura for kind information of Chief Secretary.
2) PS to the Secretary, UD Department, Govt. of Tripura for kind information.

ANNEXURE-

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.8(27)/TSPCB/COVID/ 10785 – 10808

August 29, 2020

1. The Municipal Commissioner
   Agartala Municipal Corporation
2. Chief Executive Officer/Executive Officer
   Ambasa/Kamalpur/ Khowai/ Teliamura/ Kumarghat/ Kailasahar/ Dharmanagar/ Sabroom/ Belonia/ Amarpur/ Udaipur/ Ranirbazar/ Somnmura/ Bishalgarh/ Melaghar/ Mohanpur/ Jirania/ Satirbazar/ Panisagar (Municipal Councils /Nagar Panchayaets).

Sub: Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB' through Video Conference.

Sir,

I would like to inform that the Central Pollution Control Board has prepared a Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients Revision-4, dated 21/07/2020 and also developed an android Mobile App 'COVID19BMW' for tracking the Bio-Medical Waste generated during the treatment/quarantine of COVID-19 patients.

2. As per the Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients issued by CPCB, Urban Local Bodies are responsible for ensuring safe collection and disposal of biomedical waste, if any, generated form Quarantine Camps/ Quarantine Homes/ Home Care for COVID-19 suspected persons.

3. TSPCB will organize a Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB" through Video Conferencing on **08/09/2020** during **11:30 am – 1:30 pm.**

i) *The Doctors, Nurses & concerned officials of Health department as well as officials from Urban Local Bodies may attend the training programme.*
ii) *The Training Programme will be held at Google Meet. The link of Google Meet is* https://meet.google.com/wxf-ccwg-dpv
iii) *The participants may Register in the Google Form through the link* https://forms.gle/TtnXswSBETJ4WYzR7
iv) *E-Certificate will be provided to the registered participants.*

4. In this context, I would request you to kindly instruct the concerned officials of your organization to register themselves in the Google Form **within 07/09/2020** for participation.

Yours Sincerely,

29/8/2020

(Bishu Karmakar)
Member Secretary

Copy to:

1) PS to the Secretary to the Govt. of Tripura, Science Technology & Environment Department for kind information of the Secretary.
2) PS to the Secretary to the Govt. of Tripura, Urban Development Department for kind information of the Secretary.
3) The Director, Urban Development Department, Govt. of Tripura for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)

ANNEXURE-

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.8(27)/TSPCB/COVID/ 10809-13

August 29, 2020

To
The Mission Director
National Health Mission
Agartala, West Tripura

Sub: Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB' through Video Conference.

Sir,

I would like to inform that the Central Pollution Control Board has prepared a Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients Revision-4, dated 21/07/2020 and also developed an android Mobile App 'COVID19BMW' for tracking the Bio-Medical Waste generated during the treatment/quarantine of COVID-19 patients.

2. It was decided in the State Level Advisory Committee meeting held on 03/08/2020 under the Chairmanship of Additional Chief Secretary, Health Department to conduct orientation training through Video Conference with the key officials of Health Department. The minutes of 5th State Level Advisory Committee is enclosed herewith for your ready reference.

3. TSPCB will organize a Training on "Guideline for Handling, Treatment and disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients- and COVID-19 BMW app of CPCB" through Video Conferencing on **08/09/2020** during **11:30 am – 1:30 pm**.

i) *The Doctors, Nurses & concerned officials of Health department as well as officials from Urban Local Bodies may attend the training programme.*
ii) *The Training Programme will be held at Google Meet. The link of Google Meet is* https://meet.google.com/wxf-ccwg-dpv
iii) *The participants may Register in the Google Form through the link* https://forms.gle/TtnXswSBETJ4WYzR7
iv) *E-Certificate will be provided to the registered participants.*

4. In this context, I would request you to kindly instruct the concerned Doctors, Nurses & officials of Health department to register themselves in the Google Form **within 07/09/2020** for participation.

Yours Sincerely,

29/8/2020

(Bishu Karmakar)
Member Secretary

Copy to:

1) PS to the Addl. Chief Secretary to the Govt. of Tripura, Health Department for kind information of the Addl. Chief Secretary.
2) PS to the Secretary to the Govt. of Tripura, Science Technology & Environment Department for kind information of the Secretary.
3) The Director of Health Services, Govt. of Tripura for kind information.
4) The Director, Health & Family Welfare Preventive Medicine, Govt. of Tripura for kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455

ANNEXURE-21

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.27(2)/TSPCB/2016-17/ 8887-88 July 23, 2020

To
Sri Bharat K. Sharma
Additional Director & I/C WM-II
Central Pollution Control Board
Parivesh Bhawan
East Arjun Nagar, Delhi-110032

Sub: Submission of Annual inventory of Hazardous Waste Generation and its Management for the year 2019-20-reg.

Sir,

Kindly find enclosed herewith the Annual Inventory on implementation of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 for the year 2019-20 for favour of kind information and doing the needful.

Enclo: As Stated.

Yours sincerely,

23/7/2020

(Bishu Karmakar)
Member Secretary

Copy to:

Dr. Z. Changsan, Regional Director, Central Pollution Control Board, Regional Directorate, North East, TUMSIR, Lower Motinagar, Shillong-793014.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE- 22

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.27(2)/TSPCB/2016-17/S/ 10410-13

August 24, 2020

To
The Director
ICA Department
Government of Tripura

Sub: Publication of Advertisement in 2 (two) Category-A of Vernacular Newspapers.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter (2 column x 17 cm) in the leading 2 (two) Vernacular Newspapers (category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill/Invoice in triplicate for arranging payment.

Yours Sincerely,

24/8/2020

(Bishu Karmakar)
Member Secretary

Enclo: As Stated.

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board
3. No.F.21(6)/TSPCB/SAP

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in

26

TRIPURA STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
PO: Kunjaban, Agartala-799006

No.F.27(2)/TSPCB/2016-17/S August 24, 2020

EXPRESSION OF INTEREST

The Tripura State Pollution Control Board invites "Expression of Interest" in Two Bid System from interested and reputed Indian companies/ Agencies/ Joint Ventures (JV) for execution of the following work:

DESCRIPTION	Earnest Money (in Rs.)	Quoted Rate (in Rs.)
Inventory of Hazardous and Other Waste Generating Industries/Units in the Tripura State	Rs. 2,000/-	-

Earnest Money should be deposited in the State Bank of India or any scheduled bank of India guaranteed by the RBI in the shape of demand draft in favour of the Member Secretary, Tripura State Pollution Control Board by **10/09/2020** upto **3:00 p.m.** Please note that the tenderers shall not be entertained after this deadline under any circumstances.

Tender documents can be sent through Registered Post/Speed post or Dropped in the tender box at the office of Tripura State Pollution Control Board, Gorkhabasti, Agartala, Tripura (w) within the last date for receipt of tenders i.e. **10/09/2020** upto **3:00 p.m.** Sealed tender (s) received shall be opened by the Head of Office, TSPCB in presence of tenderers or authorized representatives of tenderer at **3:30 p.m.** on **10/09/2020** if possible.

Tender should consist with the following documents with the quotation. In absence of any one of the following documents no tender will be considered.

i) Technical qualification supported with list of similar projects completed/conducted, during the last 5 (five) years.
ii) List of ongoing projects.
iii) Details of Manpower along with qualification profiles of key personnel
iv) Laboratory facilities for analysis of Hazardous Waste samples, if any
v) Valid ID Proof.
vi) Professional Tax Clearance Certificate.

Detailed information regarding submission of complete Tender is available in the office of the Tripura State Pollution Control Board at Parivesh Bhawan, P. N. Complex, Gorkhabasti, Agartala, Tripura West during office hours and in the website (trpenvis.nic.in).

Sd/-
(Bishu Karmakar)
Member Secretary

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No.F.27(2)/TSPCB/2016-17/S/ 10402-03

August 24 , 2020

Expression of Interest

1. Tripura State Pollution Control Board invites "Expression of Interest" in **Two Bid System** from interested and reputed Indian companies / Agencies/ Joint Ventures (JV) for **"Making Inventory of Hazardous and Other Waste Generating Industries/Units in the Tripura State."**

2. The intending participants must submit Technical Bid consisting with the following documents/information. It is noted that in absence of any of the following documents no Quotation will be considered.

i) Technical qualification supported with list of similar projects completed/conducted if any, during the last 5 (five) years.

ii) List of ongoing projects.

iii) Details of Manpower along with qualification profiles of key personnel.

iv) Demand Draft of Rs.2,000/- can be submitted by tenderer as earnest money in favour of Member Secretary, Tripura State Pollution Control Board by 10/09/2020 at 3:00 p.m. Please note that the tenders shall not be entertained after this deadline under any circumstances.

v) Laboratory facilities for analysis of hazardous waste samples, if any

3. The Competent Authority of the Tripura State Pollution Control Board has full right to accept or reject any or all of the tenders received without assigning any reasons. The Tripura State Pollution Control Board does not bind itself to accept the lowest Quotation and reserves the right to reject any or all of the Quotations received, if the prescribed conditions are not fulfilled or incomplete in any respect without assigning any reasons. No correspondence shall be entertained in this regard.

4. The Technical & Financial Bid must be sealed separate envelope superscripted ""Expression of Interest for Making Inventory of Hazardous and Other Waste Generating Industries/Units in the Tripura State" addressed to the "Member Secretary, Tripura State Pollution Control Board at Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti, Agartala" on or before 3.00 p.m. of 10/09/2020. The Tripura State Pollution Control Board will not accept any Expression of Interest beyond 3.00 p.m. of 10/09/2020. The Technical Bid will be opened on 10/09/2020 at 3.30 PM in presence authorized representative of the bidders. Financial Bid of qualified bidders will be opened on subsequent stage. In case of any clarification, please contact the office of Tripura State Pollution Control Board.

24/8/2020

(Bishu Karmakar)
Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

CONDITIONS OF CONTRACT

Part-I : General

The Successful Bidder is expected to be responsible for execution of the following mentioned works.

i) Inventory of all Hazardous and Other waste generating Units in the Tripura State by conducting field level visit.
ii) Analysis of Hazardous and other Waste Samples.
iii) Identification of Hazardous Waste Contaminated site in the Tripura State.
iv) Development of Hazardous Waste Generation factor based on the type of waste.
v) Preparation of Report

Part-II : Time for Completion

1. Program:

1.1 The total time for completion of the project is 120 (one hundred twenty) days from the date of work Order issued. The applicant / agency is liable to hand over the complete Inventorization Report of Hazardous Waste Generation of the State within the stipulated period. Keeping in view to complete the work/project at the earliest, the schedule/programme should be arranged in such way that the project/work should be completed prior to stipulated time of 120 (one hundred twenty) days.

2. Delays and extension of time:

2.1 No claim for compensation on account of delays or hindrances to the work from any cause whatever shall lie, except as hereafter defined. Reasonable extension of time will be allowed by the Competent Authority to sanction the extension, for unavoidable delays.

Part-III : Monitoring of the Work

1. The progress of Inventorization of Hazardous and Other Waste Generation of the State will be monitored by the Head, Waste Management Division or any authorized officers on his behalf.

2. The Selected applicant/Agency will be required to submit the progress report once in a month or as and when Authority requires.

Part-IV: Mode of Payment

1. Tripura State Pollution Control Board will provide the required financial aid in favour of the selected applicant/Agency in 2 (two) installments.

2. The first installment @ 70% payment will be made on completion of field level study/visit, on production of Bill/Tax Invoice. The final installment @ 30% will be paid after final submission of the complete Inventory Report.

24/8/2020

(Bishu Karmakar)
Member Secretary

Copy to:

i) P.A. to the Chairman, Tripura State Pollution Control Board.
ii) Head, Waste Management Division, Tripura State Pollution Control Board.

ANNEXURE-23

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.13(19)/TSPCB/E-Waste/ 12390

September 30, 2020

Form-5

[See Rule 18(1)]

FORM FOR ANNUAL REPORT TO BE SUBMITTED BY THE TRIPURA STATE POLLUTION CONTROL BOARD TO THE CENTRAL POLLUTION CONTROL BOARD

To

The Chairman

Central Pollution Control Board
Ministry of Environment and Forests
Government of India, Parivesh Bhawan
East Arjun Nagar- Delhi- 1100032

	Number of authorized manufacturer, refurbisher, collection centre, dismantler and recycler for management of e-waste in the State or Union Territory under these rules	:	Rongjeng Technologies Private Limited, the Executing Partner of Karo Sambhav Pvt. Limited (PRO), a Guwahati based company is collecting E-Waste from the Tripura State.
	Categories of waste collected along with their quantities on a monthly average basis	:	Attached as Annexure-I
	A summary statement code-wise of e-waste collected	:	Attached as Annexure-II
	Details of material recovered from recycling of e-waste	:	-
	Quantity of CFL received at Treatment Storage and Disposal Facility	:	-
	The above report is for the period from 01/04/2019 to 31/03/2020		

Place: Agartala
Date : 30/09/2020

30.09.2020

(Bishu Karmakar)
Member Secretary
(BISHU KARMAKAR)

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ANNEXURE-24

Minutes of the meeting of River Rejuvenation Committee, Tripura held on 05/02/2021 at 11:00 am in the Chamber of the Director, Science, Technology & Environment Department, Government of Tripura

The meeting of River Rejuvenation Committee, Tripura was held on 05/02/2021 at 11:00 am under the chairmanship of the Director, Science, Technology & Environment, Government of Tripura in his office chamber. The following officials were attended the meeting:

i) Smt. Suthirta Paul, Joint Director, Department of I&C, Government of Tripura [Represented Director, Department of I &C]
ii) Sri Bishu Karmakar, Member Secretary, Tripura State Pollution Control Board
iii) Sopayan Santra, SBMU-PMU, UDD. [Represented Director, Urban Development Department, Government of Tripura]

2. The following issues were discussed in the meeting:

i) Review of the decisions made on the last meeting of River Rejuvenation Committee (RRC) held on 27.11.2020.

ii) The minutes of the 8th meeting of the Central Monitoring Committee regarding 351 polluted stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018 held on 05/01/2021 under the Chairmanship of Secretary, Department of Water Resources, RD & GR, Ministry of Jal Shakti.

iii) Status of implementation of the Action Plan for restoration of six identified Rivers.

iv) Submission of the monthly progress report on implementation of Action plan for rejuvenation of identified 6 (six) polluted river stretches in prescribed format of NMCG.

v) Compliance of the Directions of Hon'ble National Green Tribunal, PB, New Delhi dated 21.09.2020 in OA No. 593/2017 with OA No. 673/2018 with OA No. 829/2019 and OA No. 148/2016.

3. The 8th meeting of Central Monitoring Committee in the NGT matter of OA No. 673/2018 was held on 05/01/2021 under the Chairmanship of Secretary, Department of Water Resources, RD & GR, Ministry of Jal Shakti, Government of India to review the progress made by States on Action Plans and monthly progress report. In this meeting, the Secretary, Ministry of Jal Shakti directed the State to expedite the on-going and proposed projects.

4. The following activities have been carried out by the concerned departments/organizations as a part of implementation of the Action Plan for Six identified river stretches as informed by the concerned stack holders:

- The Haora river has been declared as Model River for effective implementation of the Action Plan for restoration of the river stretch.
- The tendering process for Bio-remediation of 5 drains in Agartala as pilot basis has been completed and the work will be started/ commenced soon.
- All the major 210 drains have been identified by the concerned ULBs. Survey work is going on for preparation of baseline information for pollution abatement of storm drains through in situ bio remediation in 20 ULBs in Tripura. Survey team has completed survey in Bishalgarh, Melaghar, Sonamura and Udaipur (4 ULBs). Presently survey is going on at Santirbazar MC. After completion of baseline, study of each drains (length, widths, flow, discharge etc.) tender will be floated by UDD for each ULBs for execution of in situ bio remediation works.
- The technical specifications of Faecal Sludge Treatment Plants (FSTPs) of 600 KLD capacities has been finalized and uploaded in the website of UDD. Land has been identified in the periphery of the tertiary solid waste processing plant by each ULBs for setting up of proposed FSTPs.
- A comprehensive action plan has been prepared for 100% Sewage Management for the state and submitted to CPCB after obtaining approval of competent Authority.
- The waste water samples from ETP and CETP are being collected on monthly basis by the Tripura State Pollution Control Board and the status report have been submitted to CPCB on regular basis. Direction is being issued to the defaulting units for necessary compliance, if any.
- Capacity of existing STP is 8 MLD but presently utilised 3 MLD (Approx.). The State is in progress to utilize the full capacity of the existing STP by connecting the north zone and central zone with this existing STP. The Urban Development Department is in action in this regard.
- Door to Door Waste collection has been started in 305 wards out of 310 wards throughout the State of Tripura. However, Door to Door collection, with segregation at source has been carried out only in the 298 wards.
- Tertiary waste processing plant are being set up for solid waste processing. All the concerned ULBs have identified suitable lands to set up tertiary waste processing plants except Belonia ULB. The concerned ULBs have already floated e-Tender for setting up of Tertiary waste processing plant.
- As per the last monthly (December, 2020) analytical report, it is observed that the water quality of 6 (six) identified river stretches is suitable at least for bathing purposes (i.e. BOD< 3 mg/L and FC< 500 MPN/100ml).

- TSPCB has taken several steps to combat water pollution during the festive season.
- One CBWTF Operator has been selected by Health & Family Welfare Department, Govt. of Tripura for effective bio medical waste management for all the Health Facilities. The civil works of execution of CBWTF at DC Nagar is going on.
- Direction has been issued to obtain the NOC from Central Ground Water Authority to all the Industrial units located in the catchment areas of all the six Rivers. Many of the units have also submitted the declarations along with the NOC from Central Ground Water Authority.
- Generation of mass awareness to conserve water and also for good irrigation practices is being carried out by the farmers in the catchment areas of six Rivers.
- Bamboo Plantation on sides of the river banks has been done in collaboration with Forest Department, Tripura. Target achieved 100%. Check dam has been installed to maintain the E-flow of the river. Regular monitoring is going on to check illegal encroachment.
- The PWD (WR) has taken initiative to procure the E-flow meters. E-Tender has been invited to procure the E-flow meter. In the new Building Rules, the roof top Rain Water Harvesting system has been included for all new buildings.
- Extensive awareness activities are going on involving Eco Club Schools, NGOs and representatives of Urban Local Bodies on continuous basis.

5. The Directions of Hon'ble National Green Tribunal, PB, New Delhi dated 21.09.2020 in OA No. 593/2017 with OA No. 673/2018 with OA No. 829/2019 and OA No. 148/2016 have been discussed thoroughly.

6. After threadbare discussions the following decisions were taken:

i) The Action Plan for 6(six) polluted river stretched has been finalized and it is under implementation. The Haora River is one of the 6(six) polluted river stretches. All Concerned ULBs may be requested to implement the Action Plan for restoration of the Haora river as Model River. ***[Action: Agartala Municipal Corporation, Ranirbazar Municipal Council, Jirania Nagar Panchayet]***

ii) The existing 8 MLD capacity STP is being utilized at 3 MLD capacity only. The Urban Development Department may take necessary steps to utilize the whole capacity of STP following the effluent standards of CPCB as per the Direction of the Hon'ble NGT order dated 21.09.2020 in OA No. 673/2018. ***[Action: Urban Development Department]***

iii) The comprehensive action plan has been prepared for 100% sewage Management for the state and submitted to the Hon'ble NGT and CPCB. The Urban Development Department may be take necessary steps for effective implementation of the said Action Plan. The UDD and all ULBs must ensure that no untreated sewage is discharged into the waterbodies. ***[Action: Urban Development Department and All ULBs]***

iv) All the ULBs may take necessary steps to use the treated water in road side watering, agriculture, horticulture purposes and also to implement the Action Plan for utilization of treated water prepared by Urban Development department. ***[Action: Urban Development Department and All ULBs]***

v) Work order has been issued for another 8 MLD STP at Akaura ICP. The Urban Development Department may expedite the process of execution work for seting up of 8 MLD STP at Akaura ICP within the stipulated timeline of Hon'ble NGT. ***[Action: Urban Development Department]***

vi) The Urban Development Department may take necessary initiatives for early completion of the Survey work as well as execution of in situ bio remediation works of the identified drains . ***[Action: Urban Development Department]***

vii) The Urban Development Department may necessary initiatives for setting up of 15 nos. Faecal Sludge Treatment Plants (FSTPs) of 600 KLD capacities in the concerned ULBs within stipulated timeline. ***[Action: Urban Development Department]***

viii) The Urban Development Department may take necessary initiatives for setting up of tertiary waste processing including both wet waste vermin composting and dry waste sorting and segregation in the concerned ULBs at an early date. ***[Action: Urban Development Department]***

ix) The Urban Development Department and all ULBs may take necessary efforts for 100% Door to Door waste collection with source segregation in their respective jurisdiction. ***[Action: Urban Development Department and All ULBs]***

x) PWD (WR) department may expedite the process of procurement of digital E-flow meter. **[Action : PWD (WR)]**

ad

xi) The monthly progress report on implementation of Action plan for rejuvenation of identified 6 (six) polluted river stretches may be provided to the NMCG in the prescribed format within 20th of every month.**[Action : TSPCB]**

xii) All concerned Department and ULBs may be requested to provide the ATR on implementation of Action Plan for restoration of 6 (six) identified river stretches. The report should reflect the periodic progress on implementation of the action plan. **[Action : *Urban Development Department, All ULBs, Forest Department, All DMs, TSPCB, PWD(WR),***

The meeting ended with thanks to the chair.

(Animesh Das)
Director, Science, Technology & Environment,
Government of Tripura &
Chairman, River Rejuvenation Committee, Tripura

No.F.19(7)/TSPCB/RRC/2020/ 1103-04 **February** 06**, 2021**

To
.....
.....

Copy to the :
i) PPS to Chief Secretary, Tripura for kind information of Chief Secretary.
ii) PS to the Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM BURIGAON RIVER (FEBRUARY, 2021)

Sl. No	Parameters	B-1	B-2	B-3
1.	Bio-Chemical Oxygen Demand (BOD), mg/l	1.76	1.28	1.54
2.	Total Coliform (MPN/100)	220	130	170
3.	Fecal Coliform (MPN/100)	40	26	31

Site of Collection:

B-1: Burigaon River at Bishalgarh.

B-2: Up Stream of Burigaon River at Bishalgarh.

B-3: Down Stream of Burigaon River at Bishalgarh.

Rajib Paul
24/03/21.
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala

ANNEXURE-25

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM GUMTI RIVER (FEBRUARY, 2021)

Sl. No	Parameters	G-1	G-2	G-3	G-4	G-5	G-6	G-7	G-8	G-9	G-10	G-11	G-12	G-13	G-14	G-15	G-16	G-17	G-18
1.	Bio-Chemical Oxygen Demand (BOD), mg/l	1.36	1.14	1.28	2.48	1.66	1.94	1.58	1.32	1.62	1.48	1.14	1.26	1.18	BDL	1.14	1.64	1.26	1.58
2.	Total Coliform (MPN/100)	170	110	150	210	120	170	170	110	170	170	94	110	130	94	110	170	110	150
3.	Fecal Coliform (MPN/100)	63	41	63	58	38	47	58	41	41	58	26	47	47	26	41	58	31	47

BDL= Below detectable limit.

Site of Collection: G-1: Gomti River at Jatanbari, G-2: Upstream Gomti River at Jatanbari, G-3: Downstream of Gomti River at Jatanbari, G-4: Gomti River at Sonamura, G-5: Upstream of Gomti River at Sonamura, G-6: Downstream of Gomti River at Sonamura, G-7: Gomti River at Rajdharnagar, G-8: Upstream of Gomti River at Rajdharnagar, G-9: Downstream of Gomti River at Rajdharnagar, G-10: Gomti River at Amarpur, G-11: Upstream of Gomti River at Amarpur, G-12: Downstream of Gomti River at Amarpur, G-13: Gomti River at Tirthamukh, G-14: Upstream of Gomti River at Tirthamukh, G-15: Downstream of Gomti River at Tirthamukh, G-16: Gomti River at Subhashsetu, G-17: Upstream of Gomti River at Subhashsetu, G-18: Downstream of Gomti River at Subhashsetu.

Rajib Paul
24/03/21
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM HAORA RIVER (FEBRUARY, 2021)

Sl. No	Parameters	G-1	G-2	G-3	G-4	G-5	G-6	G-7	G-8	G-9	G-10	G-11	G-12	G-13	G-14	G-15
1.	Bio-Chemical Oxygen Demand (BOD) mg/l	1.56	1.44	1.68	1.98	1.36	1.84	1.74	1.32	1.56	1.36	1.14	1.28	1.44	1.26	1.32
2.	Total Coliform (MPN/100)	170	120	150	350	240	280	220	170	210	170	110	120	150	130	150
3.	Fecal Coliform (MPN/100)	27	17	21	70	48	48	48	25	38	41	26	33	32	26	26

Site of Collection: G-1: Haora River at Chandrapur, G-2: Upstream Haora River at Chandrapur, G-3: Downstream of Haora River at Chandrapur, G-4: Haora River at Dashamighat, G-5: Upstream of Haora River at Dashamighat, G-6: Downstream of Haora River at Dashamighat, G-7: Haora River at Aralia, G-8: Upsteram of Haora River at Aralia, G-9: Downstream of Haora River at Aralia, G-10: Haora River at Kalabagan, G-11: Upstream of Haora River at Kalabagan, G-12: Downstream of Haora River at Kalabagan, G-13: Haora River at Joynagar, G-14: Upstream of Haora River at Joynagar, G-15: Downstream of Haora River at Joynagar.

Rajib Paul
24/03/21
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM HAORA RIVER (FEBRUARY, 2021)

Sl. No	Parameters	G-1	G-2	G-3	G-4	G-5	G-6	G-7	G-8	G-9	G-10	G-11	G-12	G-13	G-14	G-15
1.	Bio-Chemical Oxygen Demand (BOD) mg/l	1.56	1.44	1.68	1.98	1.36	1.84	1.74	1.32	1.56	1.36	1.14	1.28	1.44	1.26	1.32
2.	Total Coliform (MPN/100)	170	120	150	350	240	280	220	170	210	170	110	120	150	130	150
3.	Fecal Coliform (MPN/100)	27	17	21	70	48	48	48	25	38	41	26	33	32	26	26

Site of Collection: G-1: Haora River at Chandrapur, G-2: Upstream Haora River at Chandrapur, G-3: Downstream of Haora River at Chandrapur, G-4: Haora River at Dashamighat, G-5: Upstream of Haora River at Dashamighat, G-6: Downstream of Haora River at Dashamighat, G-7: Haora River at Aralia, G-8: Upsteram of Haora River at Aralia, G-9: Downstream of Haora River at Aralia, G-10: Haora River at Kalabagan, G-11: Upstream of Haora River at Kalabagan, G-12: Downstream of Haora River at Kalabagan, G-13: Haora River at Joynagar, G-14: Upstream of Haora River at Joynagar, G-15: Downstream of Haora River at Joynagar.

Rajib Paul
24/03/21.
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM MANU RIVER (FEBRUARY, 2021)

Sl. No	Parameters	B-1	B-2	B-3
1.	Bio-Chemical Oxygen Demand (BOD), mg/l	1.32	1.14	1.46
2.	Total Coliform (MPN/100)	130	63	120
3.	Fecal Coliform (MPN/100)	33	17	27

Site of Collection:

B-1: Manu River at Kailasahar.

B-2: Up Stream of Manu River at Kailasahar.

B-3: Down Stream of Manu River at Kailasahar.

Rajib Paul
24/03/21.
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM KHOWAI RIVER (FEBRUARY, 2021)

Sl. No	Parameters	G-1	G-2	G-3	G-4	G-5	G-6	G-7	G-8	G-9	G-10	G-11	G-12
1.	Bio-Chemical Oxygen Demand (BOD) mg/l	1.46	1.18	1.26	1.34	1.12	1.28	1.42	1.12	1.18	1.56	1.32	1.28
2.	Total Coliform (MPN/100)	120	63	94	110	58	48	63	27	38	110	63	94
3.	Fecal Coliform (MPN/100)	40	21	33	27	17	21	32	17	17	32	17	31

Site of Collection: G-1: Khowai River at Trishabari, G-2: Upstream of Khowai River at Trishabari, G-3: Downstream of Khowai River at Trishabari, G-4: Khowai River at Kumari Madhuti setu, G-5: Upstream of Kumari Madhuti setu, G-6: Downstream of Kumari Madhuti setu, G-7: Khowai River at Chakmaghat, G-8: Upstream of Khowai River at Chakmaghat, G-9: Downstream of Khowai River at Chakmaghat, G-10: Khowai River at Karailong, G-11: Upstream of Khowai River at Karailong, G-12: Downstream of Khowai River at Karailong.

Rajib Paul.
24/03/21.

(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala.

ANALYTICAL RESULTS OF SURFACE WATER SAMPLES COLLECTED FROM JURI RIVER (FEBRUARY, 2021)

Sl. No	Parameters	B-1	B-2	B-3
1.	Bio-Chemical Oxygen Demand (BOD), mg/l	1.56	1.14	1.52
2.	Total Coliform (MPN/100)	110	58	63
3.	Fecal Coliform (MPN/100)	40	27	39

Site of Collection:

B-1: Juri River at Krishnapur.

B-2: Up Stream of Juri River at Krishnapur.

B-3: Down Stream of Juri River at Krishnapur.

Rajib Paul
24/03/21.
(Rajib Paul)
Jr. Scientific Assistant
TSPCB, Agartala

Annexure -26

Urgent
Compliance of NGT Order

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.11(94)/DSTE/CC/Pt-III/ 1593-1607 Dated 17/ 03 /2020

MEMO

Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed several Orders in O.A.No.673 of 2018 for restoration of the identified polluted river stretches.

Hon'ble National Green Tribunal has also constituted "Central Monitoring Committee" under the Chairmanship of Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti, Govt. of India for monotoring/looking after the issue.

The 2nd meeting of Central Monitoring Committee in the NGT Matter OA No.673 of 2018 was held on 19.02.2020 at 10.30 AM at Conference Hall, Ministry of Jal Shakti, Govt. of India.

A copy of minutes of the said meeting received from the National Mission for Clean Ganga, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Govt. of India vide Office Memorandum No.Legal/OA673/2018/NMCG/2019 dated 27.02.2020 is enclosed herewith for your kind information & necessary action for compliance. A copy of the e-mail received from the National Mission for Clean Ganga (NMCG) along with report of Monitoring Committee regarding in situ bioremediation/ phyto remediation of sewage in drains is also enclosed herewith for your information and necessary action.

In this context, all concerned are requested to send action taken report to the Member Secretary, Tripura State Pollution Control Board on regular basis for preparation and submission of Monthly Progress Report to CPCB & Ministry of Jal Shakti, Govt. of India as per directions of Hon'ble NGT.

(Animesh Das)
Director, DSTE
Govt. of Tripura
(Chairman, RRC)

Enclo : as stated

To

1. The Director, Urban Development Department, Agartala.
2. The Municipal Commissioner, AMC, Agartala.
3. The Chief Executive Officer,
   Ambassa/Belonia/Dharmanagar/Bishalgarh/Kalilasahar/Khowai/
   Kumarghat/Melaghar/Mohanpur/Ranirbazar/Santirbazar/Teliamura/
   Udaipur Municipal Council, Tripura.
4. The Executive Officer,
   Panisagar/Kamalpur/Jirania/Sonamura/Amarpur/Sabroom Nagar
   Panchayat, Tripura.

Copy for kind information to:

1. The PPS to the Chief Secretary, Govt. of Tripura for kind information.
2. The P.S to the Secretary, UDD, Govt. of Tripura for kind information.
3. The P.S to the Secretary, STE, Govt. of Tripura for kind information.
4. The Member Secretary, TSPCB [MS, RRC], Agartala for kind information.

(Animesh Das, IAS)
Director, DSTE
(Chairman, RRC)

ANNEXURE- 27

GOVERNMENT OF TRIPURA
OFFICE OF THE CHIEF ENGINEER
URBAN DEVELOPMENT DEPARTMENT
4TH FLOOR OF U.D BHAWAN,SHAKUNTALA ROAD
AGARTALA: TRIPURA (W)

NO.F.4 (2)/UDD/CE/2019/6882 - 6916 Dated, Agartala, the 09 -11-2020

Work Order

To
HRD Commercial & Industrial Security force Pvt. Ltd
S.T Road,Badarpur,
Dist. Karimganj (Assam)
Email:- cisf.pvtsecforce@gmail.com
Ph- 0381-2380265/09706771109

Name of work :- :-Engagement of Survey Consultants to Prepare Baseline Information for Pollution Abatement of Storm Drains through In-Situ Bio-Remediation in 20 ULBs in Tripura.

RFP No:- 01/EE-II/ EW/UDD/ 2020-21
Tender I.D :- 2020_SEU_12056_1

Sir,

Your tender for the above mentioned work has been accepted on behalf of " Governor of Tripura" for an amount of Rs. 5,24,790.00 (Rupees Five lakh twenty four thousand seven hundred ninety) only which is 18.758% below the estimated cost of Rs. 6,45,960.00 put to tender.

You are requested to start the work immediately in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala so as to complete the work within the stipulated period.

You are also requested to attend this office within 7(seven) days from the date of issue of this work order to complete the formal agreement.

Please note that time for completion of the work is 60 (Sixty) days which shall be reckoned from the 15th day after the date of issuance of this work order to commence the work

SE
Dt.: 19/11

EE-II

Yours faithfully

(Er.Chandra Sekhar Das)
Executive Engineer, Unit-II
Urban Development Department
U.D Bhawan,Sakuntala Road,
Agartala,Tripura(W)

Copy to:

1. Accountant General(Audit) Tripura,Agartala, for kind information
2. The Director, Urban Development Department, Agartala for kind information.
3. The Chief Engineer,Urban Development Department, Agartala for favour of his kind information.
4.The Municipal Commissioner, Agartala Municipal Corporation for favour of his kind information.
5. The Superintending Engineer, Urban Development Department, Agartala for favour of his kind information.
6. The Superintending Engineer, Agartala Municipal Corporation, Agartala for favour of his kind information. He is requested to assign the work to a concern Junior Engineer for execution in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala .
7-25. The Chief Executive Officer/ Executive Officer,Jirania, Mohanpur,Ranirbazar,Dharmanagar,Panisagar,Belonia,Santirbazar,Sabroom,Ambassa,Kamalpur,Bishalgarh,Melagarh,Sonamura,Amarpur,Udaipur,Teliamura,Khowai ,Kailashahar,Kumarghat for favour of his kind information.He is requested to assign the work to a concern Junior Engineer for execution in consultation with Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department, U.D Bhawan,sakuntala Road, Agartala .
26. The Assistant Commissioner of Taxes, P.N.Complex, Agartala for information.
27.The Assistant Commissioner, Central Excise & Service Tax, Agartala Division, Kiron Medical hall building, Old R.M.S Chowmuhani, Agartala, Tripura for information.

28.The Labour Commissioner, Agartala ,Tripura for information.
29.The Income Tax Officer, Netaji Chowmuhani, Agartala ,Tripura for information.
30.The Treasury Officer, Treasury-I, Agartala for information.
31.Er. Sukumar Debbarma, Assistant Engineer, Urban Development Department for information & necessary action. He is requested to maintain hindrance register and site order book.
32.Work order file.
33.Office Copy.

9/XI/20

(Er.Chandra Sekhar Das)
Executive Engineer, Unit-II
Urban Development Department
U.D Bhawan,Sakuntala Road,
Agartala,Tripura(W)

ANNEXURE-28

AGARTALA SMART CITY PROJECT

Smart City

AGARTALA SMART CITY LIMITED

AGARTALA

NOTICE INVITING e-TENDER

The **Chief Executive Officer**, on behalf of **Agartala Smart City Limited, Agartala, West Tripura** invites **two bid e-tender on Design, Built and Operate (DBO) basis and adapting Quality and Cost based Selection (QCBS) method,** from the approved and eligible Contractors / Firms / Agencies registered with Tripura PWD / TTAADC of Tripura / MES /CPWD/ Railway /P&T/Other State PWD/Union Territory (UT)/ Central & State Sector undertaking or documents towards certificate of incorporation as per Companies Act from the registered firm/ company and/ or certificate of incorporation as autonomous organization registered under societies registration act 1860 experienced in treatment of waste water through In-Situ nallah treatment by proven technology for the work detailed as below:

Sl. No.	Name of Work	Earnest Money	Time for Completion	Deadline for online bidding	Place, Time and date of opening of online bid	Website for online bidding	Class of Bidder
1.	Waste Water Treatment through In-Situ Nallah Treatment by Proven Technology on Design, Built and Operate (DBO) basis and Post Completion Operation & Maintenance for 05 (Five) Years Including Defects Liability Period of 01 (One) Year. **NIe-T No. ASCL / RFP / HRFD / 03-2020**	Rs. 2,00,000.00	04 (Four) months for completion of Construction Works followed by Operation and Maintenance for 05 (Five) years	Up to 15.00 Hrs on *07-12-2020*	O/o the Chief Executive Officer, Agartala Smart City Limited, 1st Floor, U. D. Bhavan, Shakuntala Road, Agartala–799 01 at 16.30 Hrs on *07-12-2020*	https://tripuratenders.gov.in	Appropriate Class / category as per NIe-T

2. Bid documents consisting of qualification information and eligibility criteria of bidders, plans, specifications, drawings, the schedule of quantities of the various classes of work to be done and the set of terms and conditions of the contract to be complied with by the bidder, can be seen in the website **https://tripuratenders.gov.in** at free of cost between ***07-11-2020*** to ***07-12-2020.***

CHIEF EXECUTIVE OFFICER

1/11/2020

3. Eligible bidders shall participate in bidding only in online through website **https://tripuratenders.gov.in** . Bidders are allowed to bid 24x7 until the time of Bid closing, with option for Re-Submission, wherein only their latest submitted Bid would be considered for evaluation. The e-Procurement website will not allow any Bidder to attempt bidding, after the scheduled date and time. **Submission of bids physically is not permitted.**

4. **Bid Fee and Earnest Money Deposit *shall be deposited online*** while bidding.

5. The Bid Fee shall be **Rs. 2500.00 (Rupees two thousand five hundred only)** and is Non-Refundable.

6. The bidders exempted from depositing earnest money & bid fee in individual case by any order of State / Central Government, PSU etc. shall also have to deposit the stipulated amount of earnest money & bid fee along with the bid in the form as specified in the bid document. No claim/ plea of the bidders in this respect will be entertained.

7. Downloaded tender document is to be uploaded back and digitally signed as part of bid and as proof of acceptance of all terms, conditions etc. in the tender document.

8. A prospective bidder requiring any clarification on bid document may contact the Bid Inviting Officer or send the queries by post at the address indicated in the NIT or write an e-mail at id: **ceoasclagartala@gmail.com** seeking clarifications between ***07-11-2020*** to ***17-11-2020***.

   Authority shall not be responsible for ensuring that the bidder's queries have been received by them. Any requests for clarifications post the indicated date and time shall not be entertained by the Authority.

   Authority will organise a pre-bid conference and will respond to any request for clarification or modification of the bidding documents. Authority shall formally respond to the pre-bid queries after the pre-bid conference. No further clarifications shall be entertained after the date and time of submission of queries.

   A Pre-Bid Conference shall be held by the Chief Executive Officer, ***Agartala Smart City Limited, Agartala, 1st Floor, U. D. Bhavan, Shakuntala Road, Agartala – 799 001, West Tripura*** on ***19th November 2020 at 15.30 Hrs*** for clarification of any doubts of the prospective Bidders on any condition of the contract, specification etc. The Pre-bid meeting can be held through video conference, depending on the situation.

   The Authority does not undertake to answer all the queries that have been posted by the bidders. The Authority makes no representation or warranty as to the completeness or accuracy of any response made in good faith.

   Any modifications of the RFP documents, which may become necessary as a result of the pre-bid conference, shall be made by Authority exclusively through a corrigendum. Any such corrigendum shall be deemed to be incorporated into this RFP.

9. Bid shall be uploaded in **two-bid system** - (i) **Technical bid** and (ii) **Financial bid**, with all other required details.

   Technical Bid will be opened first and evaluated for determining responsiveness of the bidders as per Tender conditions. Financial Bid of Technically responsive bidders will only be opened and evaluated for determining the Lowest (L1) Bidder. Quality and Cost based Selection (QCBS) method shall be used for evaluation of the bids.

10. Bidder shall participate in bid online through website **https://tripuratenders.gov.in** for which they shall register/enrol themselves in the same website. **Submission of bids physically is not permitted.**

    To participate in bid, the bidder shall have a valid **Class 2 / Class 3 Digital Signature Certificate (DSC)**, obtained from the certifying authorities enlisted by Controller of Certifying Authorities (CCA) at **http://cca.gov.in.**

11. Bids will be opened online through website **https://tripuratenders.gov.in** at **16.30** Hrs on ***07-12-2020.*** If the office happens to be closed on the date of opening of the bids as specified, the bids will be opened on the next working day at the same time and venue.

12. Bids of intending bidders who are near relatives of Divisional Accountant or Chief Executive Officer or Superintending Engineer or Executive Engineer or Assistant Engineer or Junior Engineer of the Circle in which the work is to be executed, will be rejected.
    Note: A near relative includes wife, husband, parents, in-laws, children, brothers, sisters, uncles, aunts and cousins.

13. No Engineer of Gazetted rank or other official employed in the Engineering or Administrative duties in an Engineering Department of the State Government is allowed to work as a bidder for a period of two years after his retirement from government services, without Government permission. This contract is liable to be cancelled if either the bidder or any of his employees is found any time to be such a person who has not obtained the permission of the Government as stated above before submission of the bid or engagement in the bidder's service.

14. If the rate quoted in the pre-defined BOQ by a bidder is found to be either abnormally high or due to unethical practices adopted at the time of bidding process, such bids shall be rejected.

15. Each Bidder shall submit only one bid for the work. A bidder who submits more than one bid will cause disqualification of all the bids submitted by the bidder.

16. The bidder, at bidder's own responsibility and risk, is advised to visit and examine the Site of Work and its surroundings and obtain all information that may be necessary for preparing the bid for entering into a contract, for construction of the work. The costs of visiting the site shall be at the Bidder's own expense.

CHIEF EXECUTIVE OFFICER

17. The bid for the work shall remain valid for acceptance for a period **180 (one hundred eighty) days** from the last date of submission of the bid.

18. If the bidder withdraws his bid within the validity period then the Government shall, without prejudice to any other right or remedy be at liberty to forfeit the earnest money @50%.

19. In case the bidder fails to commence the work specified in the biding documents on 15th day or such time period as mentioned in letter of award after the date on which the Engineer-In-Charge issues written orders to commence the work, or from the date of handing over of the site, whichever is later, the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit whole of the earnest money absolutely.

20. **Rate Quotation**

a. Bidder shall **fill in rates and prices for all items of the works described** in the Bill of Quantity (BOQ) which is in **MS-Excel (macro enabled)** and should be downloaded from the e-procurement application https://tripuratenders.gov.in and the same BOQ should be filled up properly and uploaded as a part of bid with digital signing.

b. Name of bidder must be written in the appropriate field of Bill of Quantity (BOQ) by bidder.

21. **Refund of Earnest Money Deposit**

The Bidders' Earnest Money Deposit (EMD) amount shall be refunded to all the bidders including the L1 bidder, after the "Award of Contract (AoC)". Prior to "AoC" the L1 bidder will be intimated in writing to deposit the "Performance Bank Guarantee" within 15 (fifteen) days from the date of issuance of the "Letter of Intent (LOI)".

The "Performance Bank Guarantee" shall be 5% (Five percent) of the awarded value of the contract.

22. The security deposit will be collected by deductions from the running bills of the Bidders at the rate mentioned below. The "Performance Bank Guarantee" submitted at the time of "AoC" will be treated as part of security deposit.

A sum @ 10% of the gross amount of the bill shall be deducted from each running bill of the Bidder till the sum along with the "Performance Bank Guarantee" equals to amount of 10% of the bided value of the work subject to following limit.

a. Bided value up to Rs.100.00 lakh Security Deposit @ 10% subject to maximum of Rs. 8.00 lakh.

b. Bided value above Rs. 100.00 lakh up to Rs.200.00 lakh Security Deposit @10% subject to maximum of Rs. 18.00 lakh.

c. Bided value above Rs. 200.00 lakh Security Deposit @10% subject to maximum of Rs. 25.00 lakh.

23. The bidders exempted from depositing security deposit in individual case by any order of State / Central Government, PSU etc. shall have to deposit the stipulated amount of security deposit in the manner as specified in the bid document. No claim/ plea of the bidders in this respect will be entertained.

24. The rates quoted by the Bidder shall be deemed to be inclusive of all applicable taxes like GST (State & Central) etc, the sales and other levies, duties, royalties, cess, toll taxes of Central and State Governments, local bodies and authorities that the Bidder will have to pay for the performance of this contract. The employer will perform such duties about the deduction of such taxes at source as per applicable law.

25. Other details can be seen in the bid document.

06/11/2020

Chief Executive Officer
Agartala Smart City Limited
Agartala, West Tripura

Annexure-R29

ACTION PLAN FOR CONTROLLING OF AIR POLLUTION IN TRIPURA

[In compliance with the Direction of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mahan titled as "NCAP with multiple Timeline to clear Air in 102 cities"]

Prepared by

Tripura State Pollution Control Board
Parivesh Bhawan, Gorkhabasti
Agartala, Tripura (W), Pin- 799006
Website: www.tspcb.tripura.gov.in
e-mail: trippcb@sancharnet.in

1. INTRODUCTION :

The State of Tripura is located in Northeast India. Tripura is a small hilly state in the Northeastern part of the country. Though it is the smallest state in the region, it is next to Assam in terms of population and it is most densely populated State in the region. It covers an area of 10,491.69 sq. km and has a population of 36,73,917 (2011 Census). There are 8 (Eight) administrative Districts in Tripura. These are West Tripura, Sepahijala, Gomati, South Tripura, Khowai, Dhalai, Unakoti and North Tripura.

Agartala, the capital of Tripura, is situated along 23° 45'- 23° 55' N latitude and 91°15'- 91°20' E longitude, in the flood plains of the Haora River. Historically, the city has been an important border-trading town with trading linkages with Bangladesh. NF railway & the National Highway (NH)-44 connects Agartala with Silchar, Guwahati and other parts of the country. Agartala is too connected by air with Guwahati & Kolkata and most of the prominent fliers like IA, Jet, Indigo, Air Deccan, King fisher etc having regular services. The climate of Agartala is of tropical monsoon type. The average annual rainfall is around 220 centimeters (cm). The average no of rainy days is 100 days. The temperature varies from 4.2°c to 37.6° on the average. The winter period is from November to February, summer is from March to May and monsoon is from June to September. It has a moderate temperature and highly humid atmosphere. Winds, which are of moderate velocity, are from the south-to-south - east direction for most of the time. Average velocity of wind varies from 4 km to 9 km per hour.

2. BACKGROUND :

102 cities have been identified as 'Non-attainment cities'. Non-attainment city is the one which does not meet the National Ambient Air Quality Standards (NAAQS). The said standards are prescribed under Section 16 (2) (h) of Air (Prevention and Control of Pollution) Act, 1981, (Air Act, 1981) vide Notification dated 18.11.2009 by the Central Pollution Control Board (CPCB).

It is hereby mentioned that **there is no Non-attainment city/town have been mentioned for Tripura** in the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

In the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 at Sl No.15(ix), it is mentioned ***"the CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all twelve (12) notified parameters as per Notification No B-29016/20/90/PCI-L dated 18th November, 2009 of CPCB. The continuous Ambient Air Quality Monitoring Stations (AAQMS) should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite action plan with timelines for its execution which shall not be more than three months"***.

3. AIR POLLUTION :

The major sources of air pollution in Tripura are road dust, vehicular emission, domestic fuel burning, construction activities, transportation of construction materials such as sand, soil etc. The vehicular population of Tripura as on February 02, 2019 are as follows:

Table-1: The category wise vehicle strength in Tripura as on February 02, 2019

	JTC Office Agartala	DTO Udaipur	DTO Dharmanagar	DTO Kailashahar	DTO Ambassa	DTO Khowai	DTO Sepahijala	DTO South	**Total**
Two-Wheelers	152429	41717	20462	15226	9059	5210	7568	6380	**258051**
Three Wheelers (Goods & Passenger)	19221	7020	4057	5322	3221	1693	3534	2940	**47008**
Jeep/Taxi/Van/LMV	35318	7798	4688	4124	2613	1134	1829	1666	**59170**
Busses/Mini Busses	2161	278	72	90	79	63	78	114	**2935**
Truck & Lorries	7806	956	764	717	290	194	348	301	**11376**
Others	2201	316	219	291	143	44	87	144	**3445**
Total	**219136**	**58085**	**30262**	**25770**	**15405**	**8338**	**13444**	**11545**	**381985**

The major vehicles of Government as well as private sector are being run with clean fuel i.e. Compressed Natural Gas (CNG). The maximum numbers of household of Agartala city are using Pipe line Natural Gas (PNG)/ LPG.

There is no large scale air polluting industries in Tripura. The Brick Kilns are operating with Fixed Chimneys with appropriate height.

4. AMBIENT AIR QUALITY MONITORING NETWORK :

Tripura State Pollution Control Board (TSPCB) set up two ambient air quality stations at Agartala under National Ambient Air Quality Monitoring Programme (NAMP) of Central Pollution Control Board (CPCB). The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP.

One Continuous Ambient Air Quality Monitoring Station (CAAQMS) station has been sanctioned by the Central Pollution Control Board on 90:10 basis. The installation of one CAAQMS station at Agartala will be done very shortly.

TSPCB submitted a proposal for providing financial assistance to set up another Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Agartala to the CPCB.

The CPCB finalised a criteria for designing the ambient air quality monitoring network followed by the meeting with each State Pollution Control Board through video conferencing. The criterion for designing the ambient air quality monitoring network is as follows:

Table -2 : The criteria for designing the ambient air quality monitoring network.

Population (Census 2011)	**Minimum No. of manual station under NAMP**	**Minimum no. of proposed CAAQMS**	**Total**
1,00,000-<5,00,000	1-Background 2-Residential/ Commercial	1-Residential	4
5,00,000-<10,00,000	1-Background 2-Residential/ Commercial/industrial	1-Residential 1-Traffic dominant area 1-Commercial	6
10,00,000-<50,00,000	1-Background 2-Residential/ Commercial	2-Residential 1-Traffic dominant area 1-Commercial 1-Industrial area	8
≤50,00,000	1-Background in upwind direction 1-Backward in down wind direction 2-Residential/ Commercial	4- Residential 3- Traffic dominant area 3- Commercial 2- Industrial area	16

Based on criteria for designing the ambient air quality monitoring network, TSPCB submitted proposal for providing financial assistance to set up additional manual air quality monitoring station at Agartala.

5. PROPOSED ACTION PLAN :

The proposed action plan has been prepared as per the guidelines of CPCB mentioned the judgment order of Hon'ble National Green Tribunal dated 08.10.2019 in connection with Original Application No.681/2018 in the matter of News Item published in the Times of India authored by Sri Vishwa Mohan titled as "NCAP with multiple Timeline to clear Air in 102 cities".

The following Action Plan have been suggested to combat air pollution in the State of Tripura:

Source Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
Vehicles	1. Introduction of cleaner fuels (CNG/LPG) for vehicles.	Mid	December, 2021	Transport Department	In Tripura Cleaner Fuels (CNG) has already been introduced. 04 nos. Of CNG filling station has been established in Tripura. CNG buses has already introduced in Agartala towns. Initiatives to be taken to setup more dispensing unit of Compressed Natural Gas for the vehicles so that maximum vehicle can ply by CNG.
	2. Regular checking of vehicular emission and issue of Pollution under Control Certificate	Short	June,2021	Transport Departmen t	Vehicles are being checked regularly for PUC certificates and if found exceeding the emission limits,

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	(PUC).				the registration of such vehicle is suspended till satisfactory repairs are carried out. Penal compounding fees are also recovered from such defaulting vehicles. Grant of PUC Renewal certificate is considered only after observing satisfactory Performance of the vehicle.
	3. Good traffic management including re-direction of traffic Movement to avoid.	Mid	July, 2021	Traffic Police	Steps to be taken for good traffic management.
	4. Ban on registration of Diesel driven auto-rickshaw/Tempo for older than 15 years.	Short	June, 2021	Transport Department	In Tripura the Auto/Temp are using CNG and Petrol. Maximum number of auto are using CNG. Steps to be taken reduce the diesel driven vehicle.
	5. Promotion and operationalization of E-rickshaw.	Mid	June, 2021	Transport Department	E-rickshaw has already been introduced throughout the state since last 5 years.
	6. Development of Multi-layer parking.	Long	Dec. 2021,	Urban Local Bodies, UDD & District Administration	Initiatives to be taken for development of Multi-layer parking.
	7. Checking of fuel adulteration	Mid	July. 2021	District Administration & Food and Civil supplies	Initiatives to be taken for checking of fuel adulteration

ce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	8. Monitoring on vehicle fitness.	Short	May, 2021	Transport Departmen t & Traffic Police	Ongoing
	9.Periodic calibration test of vehicular emission monitoring instrument	Short	June, 2021	Transport Department	A committee was constituted by Transport Department to monitor the operation of PUC centre. **(Annexure-1)**
Road Dust	1.Regular cleaning of road dust.	Short	June, 2021	Urban Local Bodies	All Urban Local Bodies are in action for cleaning of road dust at early morning.
	2. Water spraying on road through tankers	Short	June, 2021	Urban Local Bodies	One time Water spraying are being done through tankers in major road during dry season. Initiatives are to be taken to increase its frequency.
	3. Construction of pucca pavement along the roads.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for construction of pucca pavement along road side under SMART city project.
	4. Tree plantation along the roads.	Long	December, 2021	Forest Department & Urban Local Bodies	Forest Department and Urban Development Department jointly have taken Initiatives tc develop Urbar forestry initially ir various location: of Agartal: Municipal Corporation. Afte that the sam approach will b taken for othe Municipal tow area.

ce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	5. Development of green belt in open areas, gardens, parks/ community places, schools & housing societies.	Long	December, 2021	Forest Department	Ongoing.
	6. Introduction of water fountains at major traffic intersection/ Golambar/circle.	Long	August, 2021	Urban Local Bodies and PWD (Road & Building)	Initiatives to be taken for Introduction of water fountains at major traffic intersection/circle
Constructi on activities	1.Covering of construction site.	Short	June, 2021	Urban Local Bodies and PWD. (Road & Building)	Ongoing
	2.Transporation of construction materials like sand, soil, stone chips etc. in covered system.	Short	June, 2021	Transport Department, District Administration & Traffic Police.	Ongoing
	3. Restriction on storage of construction materials along the road.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Ongoing
Biomass and garbage burning	1.Restriction on open burning of municipal solid waste, Biomass, plastic horticulture waste etc.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Banning order has been issued on open burning of leaves and solid waste by Government of Tripura. Steps to be taken for effective enforcement. **(Annexure-2)**
	2. Immediate lifting of solid wastes generated from de- silting and cleaning of municipal drains for its disposal.	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management Rules, 2016. Actions to be taken accordingly.
	3.Transportation of municipal solid wastes, construction materials and debris in covered	Short	June, 2021	Urban Local Bodies, UDD & District Administration	Action plans have been prepared for effective implementation of Solid Waste Management

ce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
	system.				Rules, 2016. Actions to be taken accordingly.
	4. Ensuring promotion & use of cleaner fuel for commercial purposes like local Dhaba/eateries	Long	December, 2021	District Administration & Food & Civil Supplies	In Agartala maximum Hotels, Dhaba, Restaurants etc. are using pipe line gas/ LPG as fuel. Steps to be taken to promote and introduce in other towns.
Industries	1.Ensuring installation and operation of air pollution control devices in industries	short	June, 2021	TSPCB and Industries & Commerce	Industries are being operated with proper Installation of adequate pollution control measures.
	2.Ensuring emission standards in industries	short	June, 2021	TSPCB	Ongoing
	3. Adoption of cleaner technology in brick kilns	Long	December, 2023	TSPCB and Industries & Commerce	All the Brick Kilns are operating their unit with Fixed Chimney. Steps to be taken to introduce cleaner technology in Brick Kilns to reduce the emission level
	4. Ban on polluting industries	Mid	December, 2022	TSPCB & Industry Department	There are only four 17 category of industries. As per the direction of TSPCB & CPCB, appropriate measures have been taken to operate their units.
Strengthening of AAQ monitoring	1.Installation of CAAQMS at City	Mid	December, 2021	TSPCB	Based on criteria for designing the ambient air quality monitoring network of CPCB, one CAAQMS station are required for

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					Agartala town. One CAAQMS station has already been installed at Parivesh Bhawan, Gorkhabasti. For setting up of another, CAAQMS at Agartala, Expression of Interest have been invited and technical evaluation is under process.
	2. Manual Air Quality Monitoring Station under NAMP	Mid	December, 2021	TSPCB	Based on criteria for designing the ambient air quality monitoring network of CPCB, three Ambient Air Quality Monitoring Stations are required. TSPCB already set up two ambient air quality stations at Agartala under NAMP of CPCB. The ambient air quality monitoring is being carried out on regular basis as per the frequency of NAMP. TSPCB submitted proposal for providing financial assistance to CPCB for setting up of one manual air quality monitoring station at Agartala alongwith strengthening to

urce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					analyse all air quality parameters as mentioned in national air quality standard. (**Annexure-3**) Steps to be taken to set up manual station at Agartala after getting the fund from CPCB
Public Awareness	1.Issue of advisory to public for prevention and control of air pollution	Short	June, 2021	TSPCB	NGOs are being involved to conduct awareness programme on various environmental issues. Leaflets have been prepared on air pollution and distributed among common people on various occasions. Advertisement have been issued on in local newspapers and souvenirs. Steps to be taken to conduct more awareness programme on for prevention and control of air Pollution.
	2.Involvement of school and other academic institution in awareness program	Mid	December, 2021	TSPCB	There are 1100 Eco Clubs are working in educational institutions under National Green Corps programme of the Ministry of Environment, Forests & Climate Change. Awareness as well as action related activities on different waste

rce Group	Action	Implementation on period (Short/ Mid /Long-term)	Time target for Impleme ntation	Responsibl e agency (ies)	Remark/ Present status
					management Rules, Air Pollution, ill effects of firecrackers, Bio diversity, water pollution & conservation etc. are being carried out by Eco Clubs throughout the year. Steps to be taken to conduct more awareness programmes on prevention and control of air Pollution by involving more educational institutions.
Others	1. Compliance of guidelines on D.G. sets and action against violation	Short	June, 2021	TSPCB	DG-sets are being monitored as per CPCB norms. Actions are being taken Mostly against sub standard DGs.
	2. Help line to oversee non compliances on aforesaid issues.	Short	June, 2021	TSPCB	Help line to be displayed at boards website.

6. MONITORING MECHANISM FOR IMPLEMENTATION:

The aforesaid action plan shall be implemented by various line departments under the Government of Tripura. The Secretary-in-Charge, Department of Environment shall review the implementation of aforesaid action plan on regular interval. Tripura State Pollution Control Board shall be in close contact with various line departments for effective implementation of the aforesaid action plan.

227 Annexure-I

(40)

NO.F.8 (7)-TRANS/2011 2626-54,
GOVERNMENT OF TRIPURA
TRANSPORT DEPARTMENT

Dated, Agartala, 18th July, 2012.

MEMORANDUM

Based on the discussions in meeting taken by Secretary, Transport in his office chamber on 9th July, 2012at 5:00 P.M. with the officials of State Pollution Control Board and officials of the Transport Department to chalk out a joint programme to intensify enforcement drive against vehicles causing pollution to the environment, following decisions have been taken for follow up action by all concerned.

1. Periodic enforcement drive will be undertaken by a team constituted with the officials of JTC, West and technical personnel of Tripura Pollution Control Board.

2. All the Emission Test Centers will be inspected by the MVIs of Transport Department and technical officials of State Pollution Control Board to ensure veracity of the PUC certificate issued by those centers and to ascertain the quality and efficacy of equipment and tools used by those centers for testing of vehicles before issuing PUC certificate.

3. One Testing Unit will be set up in the office of the JTC for cross verification of PUC certificates as well as for testing of vehicle at the time of taking fitness test to ensure that the vehicle is not causing pollution to the environment. If any PUC is found to false or on cross checking or the vehicle is found not fit for issue of PUC penal action against the vehicle owners will be take as per provisions of MV Act and Rules. The equipment being supplied by MoRTH will be and for the purpose

4. A mobile team consisting the officials of JTC and State Pollution Control Board will conduct raids with mobile pollution checking tools / equipments in and around Agartala City area on periodic basis.

5. JTC, being the head of the team, will coordinate the entire programme in consultation with Member- Secretary and other officials of Tripura State Pollution Control Board.

This will come into the force with immediate effect and until further order.

To
1. Joint Transport Commissioner, West Tripura.
2. Member- Secretary, Tripura State Pollution Control Board.
3. Sri.Mihir Das, Scientist, Tripura State Pollution Control Board.

(A. Barman Ray)
Joint Secretary to the
Government of Tripura

Copy forwarded to:
1. P.S. to Hon'ble Minister, Transport Department, Government of Tripura.
2. Chairman, Tripura State Pollution Control Board, P.N. Complex, Gurkhabasti, Agartala.
3. P.S. to Secretary, Transport Department, Government of Tripura.

POLLUTION BOARD
RECEIVED
23 JUL 2012
6361

02/8/12

02.08.12

ANNEXURE- XXXI 30

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.19(78)/TSPCB/2020/ 9591-94 August 07, 2020

To
The Director
ICA Department
Government of Tripura
Agartala, Tripura West

Sub: Publication of Advertisement in 2 (two) Category-A of Vernacular Newspapers-reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category-A of Vernacular Newspapers for wide circulation.

I would request you to kindly make necessary arrangement to publish the enclosed advertisement matter **(2 column x 9 cm)** in the leading 2(two) Vernacular Newspapers (Category-A) at the earliest.

After publication of advertisement, you are requested to send the Bill /Invoice in triplicate for arranging payment.

Yours sincerely,

Enclo: As stated

(Bishu Karmakar)
Member Secretary

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board.
3. No.F.4(1)/TSPCB/2020-21

OK

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

গুরখাবস্তী, আগরতলা- ৭৯৯০০৬

No.F.19(78)/TSPCB/2020/৯৬৭১ 03-08-2020

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ কতৃক "TRIPURAR PARIBESH" নামক একটি মোবাইল App তৈরী করা হয়েছে যাহা Google Play Store-এ উপলব্দ।

উপরিউক্ত App এর মাধ্যমে পরিবেশ দূষণ সংক্রান্ত বিভিন্ন অভিযোগ সরাসরি ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নিকট নথিভুক্ত করা যাবে। প্রয়োজনে ছবি upload করা যাবে সংশ্লিষ্ট অভিযোগের সাথে।

এই App এর মাধ্যমে নথিভুক্ত সংশ্লিষ্ট অভিযোগের তথ্য ও নিষ্পত্তি সম্পর্কে বিষদ বিবরণও জানা যাবে।

সদস্য সচিব

ANNEXURE-31

F. No. 1(24)/AS/CS/NGT../2020/2240-46 Annexure

Office of the Chief Secretary
Government of Tripura

Dated, Agartala, the 8th December, 2020

Memorandum

In compliance of the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi in its order dated 28.02.2020 in OA No.606/2018, an "Environment Monitoring Cell" is constituted with following officers:-

1. Director, Science Technology & Environment.
2. Director, Urban Development Department.
3. Addl. Secretary, Office of the Chief Secretary.
4. Addl. Chief Engineer, PWD (WR) Department.
5. Member-Secretary, Tripura State Pollution Control Board.

This Committee will coordinate among the concerned Departments towards implementation of Municipal Solid Waste Management Rules, 2016 and compliance of directions of Hon'ble National Green Tribunal.

8/12/20

(Manoj Kumar)
Chief Secretary

To

1. Director, Science Technology & Environment.
2. Director, Urban Development Department.
3. Addl. Secretary, Office of the Chief Secretary.
4. Addl. Chief Engineer, PWD (WR) Department.
5. Member-Secretary, Tripura State Pollution Control Board.

Copy to:

1. Secretary, UD & PW Departments, Government of Tripura.
2. Secretary, Science Technology & Environment, Government of Tripura.

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
Date 10.12.20
No. 4900
AGARTALA

NO (Legal)

10.12.2020

ANNEXURE-32

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(49)/DSTE/CC/Pt-I/ 3382-3419 Dated 09/05/2017

NOTIFICATION

Whereas, Article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.,

AND

Whereas, the open burning of wastes produces various harmful toxic gases/particles which causes pollution of air, water, soil etc and disturbs the natural balance of ecology & environment,

AND

Whereas, the waste is generated both in the form of biodegradable & non-biodegradable substances, the non-biodegradable waste includes plastic and other substances which release various harmful toxic gases on burning,

AND

Whereas, in accordance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.199 of 2014 in the matter of Almitra H. Patel & Anr. Vrs. Union of India & Others, the state Government shall impose complete prohibition on open burning of waste on lands, including at landfill sites in the whole State,

NOW,

Therefore, in compliance with the Judgment pronounced on 22nd December, 2016 by Hon'ble National Green Tribunal, Principal Bench, New Delhi and in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Act, 1986, the State Government issues this Notification to impose ban/prohibition on open burning of waste on lands, including at landfill sites in the whole State. **In this context, the Government hereby issues the following directions:-**

Directions:-

No person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the whole of State of Tripura.

Contd---P/2

Penalty :

For each such incident or default, violators including the project concessionaire, local body, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs.25,000/- (Rupees Twenty Five Thousand) in case of bulk wastes burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law. The environmental compensation collected in this regard shall be deposited to the Tripura State Pollution Control Board for development/up gradation of ecology & Environment of the State.

Authorised Officers:-

The following officers are hereby authorized to implement this Notification in their respective jurisdiction viz.

1. Member Secretary, Tripura State Pollution Control Board (TSPCB) and officers at the level of Junior Environmental Engineer/Junior Scientist and above.
2. Director, Science, Technology & Environment and officers at the level of Scientific Officer and above.
3. Municipal Commissioner, Agartala Municipal Corporation, Agartala and his nominee.
4. Chief Executive Officer, TTAADC and other officers nominated by him.
5. DMs & Collectors, Tripura
6. Superintendent of Police and officers at the level of SI and above.
7. Director, Industries & Commerce and other officer nominated by him.
8. Director, Health & Family Welfare or other officers nominated by him.
9. Commissioner, Taxes & Excise and officers at the level of inspector or above.
10. Sub-Divisional Magistrates, Tripura.
11. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura and his nominee.
12. Chief Executive Officer of Municipal Council and other officers nominated by him.
13. Block Development Officers, Tripura and his nominee.
14. Executive Officers of Nagar Panchayat, Tripura and his nominee.

In case of violation of the aforementioned directions, the above mentioned authorized officers, shall in accordance with the procedure and powers conferred under Section 19 of the Environment (Protection) Act.1986, initiate legal action including the recovery of penalty as indicated above.

This Notification shall come into force with immediate effect.

By the order of the Governor

Chakraborty 4/7/17

(C. Murti)
Spl. Secretary
Government of Tripura

Copy to:-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.

Contd....P/3.

3. P.S to the All Ministers, Govt. of Tripura.
4. The PPS to Chief Secretary, Govt. of Tripura.
5. The Director General of Police, Govt. of Tripura, Agartala.
6. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Mayor, Agartala Municipal Corporation, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. Chief Executive Officer, TTAADC, Tripura.
10. All DM & Collector, Tripura.
11. Municipal Commissioner, Agartala Municipal Corporation, Agt.
12. All Head of Department/Director, Govt. of Tripura.
13. All Sub-Divisional Magistrate, Tripura
14. The Chief Executive Officer, All Municipal Council, Tripura.
15. Chief Inspector of Factories and Boilers, Factories and Boiler Organization, Labour Department, Govt. of Tripura, Agartala.
16. All Block Development Officer, Tripura
17. All Executive Officer, All Nagar Panchayet, Tripura.
18. Sri S. Banik, Scientific Officer, DSTE, Agt. He is requested to publish the same in Departmental Website.
19. The Manager, Government Press for publication of this notification in the next issue of official gazette.

Chaulge 4/5/17

(C. Murti)
Spl. Secretary
Government of Tripura

ANNEXURE-33

~~ANNEXURE~~

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.18(28)/TSPCB/2013/254/ 10699-53

NGT Matter

November 11 ,2020

To

1. The Municipal Commissioner
   Agartala Municipal Corporation
2. The Chief Executive Officer.
   Ambassa Municipal Council, Belonia Municipal Council, Dharmanagar Municipal Council, Bishalgarh Municipal Council, Kailasahar Municipal Council, Khowai Municipal Council, Kumarghat Municipal Council, Melaghar Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council, Santirbazar Municipal Council, Teliamura Municipal Council, Udaipur Municipal Council.
3. The Executive Officer
   Panisagar Nagar Panchayat, Kamalpur Nagar Panchayat, Jirania Nagar Panchayat, Sonamura Nagar Panchayat, Amarpur Nagar Panchayat, Sabroom Nagar Panchayat.

Sub.: Compliance of Order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No.254/2020 with OA No.255/2020 and OA No.93/2020 (CZ) –reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 05.11.2020 (date of uploading 09.11.2020) passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in OA No. /2020 with OA No.255/2020 and OA No.93/2020 (CZ) for kind information and necessary action.

In this said order, the Hon'ble National Green Tribunal directed that *"All States/UTs/PCBs/PCCs may initiate special drives to contain air pollution from all sources in view of potential of aggravation of Covid-19"*.

In view of the above, you are requested to take necessary action on the following issues to control air pollution:

i. Sprinkling of water on the roads during dry season twice a day. Emphasis may be given to use the treated waste water for road watering, if available.
ii. Covering of unpaved roadside using grass or by any other means.
iii. Ensure that all construction & demolition works shall be done following the Construction & Demolition Waste Management Rules, 2016.
iv. Ensure that no person or body including local body, any agency, organization, concessionaire etc. shall be allowed open burning of waste on lands, including at landfill sites in the State of Tripura as per the Notification issued by Department of Science, Technology and Environment vide No.F. 11(49)/DSTE/CC/Pt-I/3382-3414 dated 04.05.2017.
v. Road side plantation.

In view of the above, you are requested to submit a compliance report within **20.11.2020** to this office positively for onward submission to CPCB. The matter may be treated as **Most Urgent.**

Enclosed: as stated

Yours Sincerely,

11.11.2020

(Bishu Karmakar)
Member Secretary

Copy to:

1. PPS to The Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
2. P.S to the Secretary, Science, Technology and Environment for the kind information of the Secretary.
3. P.S to the Secretary, Urban Development Department for kind information of the Secretary.
4. The Director, Science, Technology and Environment for the kind information.

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in

~~Annexure-7~~

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

COURT MATTER

January 07 ,2020

No.F.18(28)/TSPCB/2013/283/ 219-222

To

1. The Municipal Commissioner
   Agartala Municipal Corporation

2. The Chief Executive Officer.
   Ambassa Municipal Council, Belonia Municipal Council, Dharmanagar Municipal Council, Bishalgarh Municipal Council, Kailasahar Municipal Council, Khowai Municipal Council, Kumarghat Municipal Council, Melaghar Municipal Council, Mohanpur Municipal Council, Ranirbazar Municipal Council, Santirbazar Municipal Council, Teliamura Municipal Council, Udaipur Municipal Council.

3. The Executive Officer
   Panisagar Nagar Panchayat, Kamalpur Nagar Panchayat, Jirania Nagar Panchayat, Sonamura Nagar Panchayat, Amarpur Nagar Panchayat, Sabroom Nagar Panchayat

Sub.: Compliance of Order dated 03.12.2020 passed by the Hon'ble National Green Tribunal in OA No.283/2020 in the matter of dust pollution arising out of dry sweeping of roads-reg.

Sir,

With reference to the subject cited above, please find enclosed herewith a copy of order dated 03.12.2020 passed by the Hon'ble National Green Tribunal in OA No.283/2020 filed by R.S. Virk Vs Central Pollution Control Board in the matter of dust pollution arising out of dry sweeping of roads for kind information and necessary action.

Yours Sincerely,

7.1.2021

(Bishu Karmakar)
Member Secretary

Enclosed: as stated

Copy to:

1. PPS to the Chief Secretary to the Govt of Tripura, for kind information of the Chief Secretary.
2. PS to the Secretary to the Govt of Tripura, Department of Science, Technology & Environment for kind information of the Secretary.
3. PS to the Secretary to the Govt of Tripura, Urban Development Department for kind information of the Secretary.

ANNEXURE- 34

ANNEXURE-8

Minutes of the meeting held on 16 December 2020 at 11.30am under the Chairmanship of the Special Secretary, Revenue, Government of Tripura in his chamber on compliance of Hon'ble National Green Tribunal (NGT) Order in the State.

Following officers present in the meeting:

1. Shri Saradindu Choudhuri, Special Secretary, Revenue – in the Chair
2. Shri Ananta Das, AIGP (Trg), PHQ
3. Shri Bishu Karmakar, MS, TSPCB
4. Shri Dipak Rudrapal, JS, TSPCB
5. Dr. Sarat Kumar Das, SPO-DM, Revenue Department

At the outset, the Special Secretary, Revenue welcomed all the officers present in the meeting and as advised, the SPO-DM discussed the specific order of Hon'ble NGT that passed on dated 20/11/2019 are as follows:

1. Inclusion of air pollution as a part of disaster management
2. Development of Emergency Response System (ERS)

After the detailed discussions, following decisions were taken:

1. The MS, TSPCB informed that in Tripura the average air quality index of pollutants particularly in Agartala city rests within the satisfactory and moderate levels i.e. within AQI 200. There is a need to giving alert to the public when the AQI goes beyond 400 i.e. severe. Considering the prevailing situation and geographic condition of Tripura, there is no need of proposing air pollution as disaster. (Action: TSPCB)
2. When the AQI goes beyond 400, the TSPCB should intimate the Tripura Disaster Management Authority for issuing warning to the public through District Disaster Management Authorities. (Action: TSPCB, TDMA, DDMAs)
3. The TSPCB is to monitor the AQI regularly and arrange review meeting on annual basis before the winter season for sensitization and taking appropriate measures for handling air pollution. In the annual review meeting the Disaster Management Authorities, meteorological department and other key line departments may be called. (Action: TSPCB)
4. Decision of the meeting is to be shared with District Disaster Management Authorities, meteorological department and key line departments for incorporating in the disaster management plans and taking necessary action. Also, the minutes of this meeting may be uploaded in the websites of TSPCB and TDMA for public view. (Action: TSPCB, IMD, TDMA, DDMAs, line departments)

The meeting ended with thanks to all.

(S. Choudhuri)
Special Secretary to the
Government of Tripura
Revenue Department

TRIPURA STATE POLLUTION CONTROL BOARD
RECEIVED
Date 18.12.20
No. 5025
AGARTALA

NO (Alyat)
18-12-2020

NO.F.12(14)-REV/GT/2019
GOVERNMENT OF TRIPURA
REVENUE DEPARTMENT
Agartala, dated the 16 December 2020

ANNEXURE-35 ~~Annexure-9~~

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
P.N.COMPLEX: AGARTALA
TRIPURA-799006

~~ANNEXURE~~

No.F.8(14)/DSTE/ENV/Pt-II/ 7220-41 Dated, 30/10/2018

NOTIFICATION

WHEREAS, Article 48A of the Constitution of India, inter-alia envisages that the State shall endeavor to protect and improve the natural environment for safeguarding human beings, wildlife including all living creatures, forests, lake, rivers etc.;

AND

WHEREAS the Government of Tripura after considering the adverse effects of fire crackers/fireworks have decided to regulate this which have detrimental effect on the environment;

AND

WHEREAS, it is observed that smoke and other harmful chemical gases emitted from the fire crackers/fireworks during Deewali and various religious festivals including Christmas, New Year eve and other occasions like marriages etc are causing vigorous water and air pollution as well as soil pollution resulting in unhygienic environmental and public health related problems and degrade the natural quality of air, water & soil;

AND

WHEREAS, it is observed that fire crackers/fireworks enhance the toxic particles/gases and ash on it's burning;

NOW, THEREFORE, in compliance with the direction dated 23/10/2018 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No.728 of 2015 (Arjun Gopal & others Vs. Union of India & others) and also in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 (Central Act No.29 of 1986), and also the powers conferred to this State vide Notification No.S.O.479 (E) dated the 25th July,1991 under Section 23 of the Environment (Protection) Rules, 1986, the Government of Tripura in consultation with the Tripura State Pollution Control Board hereby imposes the following restrictions on use of fire crackers/fireworks along with following directions with an objective to reduce air and noise pollution including minimization of solid waste generation and also to tackle the pollution problems which occurs due to firecrackers during Diwali (Deepabali) and all other festivals, of any religion including Christmas and New Year eve and other occasions like marriages etc. for effective implementation in the State of Tripura;

1. The crackers with reduced emission (improved crackers) and green crackers shall be permitted to be manufactured and sold in the State of Tripura.

Explanation: (i) Use of Reduced Emission firecrackers (Improved crackers)-(a) Avoidance of use of ash as desiccant or filler materials in crackers for reduction in particulate matter by 15-20%. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO), and (b) usage of charcoal meeting specifications of explosive and pyrotechnics as prescribed by PESO.

Contd....P/2.

j) Green crackers: Safe Water and Air Sprinklers (SWAS)- low emission sound and light emitting functional crackers with particulate matter reduction by 30-35 % and significant reduction in NO_x & SO_2 due to in situ water generation as dust suppressant and low cost due to usage of low cost oxidants. These can be implemented subject to approval by Petroleum and Explosives Safety Organization (PESO).

2. The production and sale of crackers other than those mentioned in point No.1 is completely banned in the entire State of Tripura. The manufacture, sale and use of joined firecrackers (series crackers or laris) are also banned as the same cause huge air, noise and solid waste problems.

Explanation: No person except the Licensed Traders shall be permitted to sell and store the fire crackers [improved crackers and green crackers] as mentioned in point No.1. The sale of crackers other than those mentioned in point No.1 including joined crackers (series of crackers or laries) and those fire crackers generating noise level exceeding 90 dB(A) at 5 metre distance from the point of bursting is completely banned in the entire State of Tripura.

3. On the day of Diwali (Deepabali) or on the day of any other festivals, when such fireworks generally take place, the scheduled timing of such fireworks, would strictly be from 8:00 p.m. till 10:00 p.m. only. On Christmas eve and New Year eve, when such fireworks start around midnight, i.e. 12:00 a.m., timing of fireworks should be from 11:55 p.m. till 12:30 a.m. only.

4. The Tripura State Pollution Control Board shall carry out short-term monitoring in the Cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) with regard to bursting of firecrackers.

5. For encouraging the community fire cracking at the designated site on the day of Diwali (Deepabali) or any other festivals, of any religion, the District Administration / Local Bodies may explore the feasibility of community fire cracking. This exercise shall have to be completed before one week of Diwali (Deepabali) or any other festivals so that the public at large is well informed about the designated places. The particular area/field as designated for the purpose of *Diwali* shall be valid for community fire cracking even on other occasions/festivals as well.

6. The Police shall ensure that bursting of fireworks should take place only during the designated time and at designated places, as mentioned above. They shall also ensure that there is no sale of banned firecrackers. In case any violation is found, the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station of the area shall be held personally liable for such violation and this would amount to committing contempt of the Court, for which such SHO(s) would be proceeded against.

7. Extensive public awareness campaigns shall be carried out by the School Education/Higher Education Department, ICA Department, Department of Science,

Contd..... P/3

Technology & Environment and Tripura State Pollution Control Board informing the public about the harmful effects of firecrackers.

➢ **Responsibilities of Local Administration/Local Bodies/Police Deptt.-**

a) All Local Administration (Sub-Divisional Magistrate) shall ensure designation or identification of places in consultation with the Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station and Local Authorities for community fire cracking.

b) The local authorities shall take necessary action as per direction of Hon'ble Supreme Court.

➢ **Responsibilities of Tripura State Pollution Control Board (TSPCB):-**

a) TSPCB shall monitor air and noise pollution 7 (seven) days prior to Dewali and 7 (seven) after the Deewali. They also monitor all kind of pollution (Air, Water & Noise etc) during all pre & post festival sessions in the State.

b) TSPCB shall prepare materials for mass awareness to the common people.

➢ **Responsibilities of District Administration (DM & Collector):-**

a) The District Administration shall make overall supervision for effective control of fire cracker or fire works for any occasion in the State and comply with the directions of the Hon'ble Supreme Court.

➢ **Authorized Officers:-**

The following officers are hereby authorized to implement this Notification in their respective jurisdiction namely:

1. District Magistrate & Collectors of all respective Districts in Tripura.
2. Superintendent of Police, SDPO & Officers at the level of Sub-Inspector of Police and Station House Officer (SHO)/Officer-in-Charge of the concerned Police Station.
3. Member Secretary, Tripura State Pollution Control Board and Officers at the level of Junior Environmental Engineer/Junior Scientist and above.
4. Municipal Commissioner, Agartala Municipal Corporation, Agartala and other Officers nominated by him.
5. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura and other Officers nominated by him.
6. Director, Department of Science, Technology & Environment, Government of Tripura and Officers at the level of Scientific Officer and above.
7. Director, Food and Civil Supplies Department and Officers at the level of Inspector and above.

Contd..... P/4.

8. Director, Industries & Commerce Department and other Officers nominated by him.
9. Director, Health & Family Welfare Department or other Officers nominated by him.
10. Commissioner of Taxes & Excise and Officers at the level of Inspector of Taxes and above.
11. Labour Commissioner, Labour Department and Officers at the level of Inspector and above.
12. Sub-Divisional Magistrate of all respective Sub-Division in Tripura.
13. Block Development Officer of all respective block in Tripura.
14. Chief Executive Officer of all Municipal Council in Tripura.
15. Executive Officer of all respective Nagar Panchayet in Tripura.

➢ **Monitoring:-**

Authorities of all Local Bodies/Local Administration and Member Secretary, Tripura State Pollution Control Board (TSPCB) shall ensure over all monitoring and implementation of these rules and directions. The Member Secretary, TSPCB, Local Authorities and all the Authorized Officers mentioned in foregoing para within their respective area/jurisdiction, are authorized to file complaint under section 19 of the Environment (Protection) Act, 1986.

➢ **Enforcement:-**

This Notification issued in supersession of all earlier orders/Notifications and shall come into force with immediate effect.

By the order of the Governor

20/11/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

Copy to:-

1. The Addl. Chief Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. P.S to the All Ministers, Govt. of Tripura.
4. P.S to the Chairman, Tripura Tribal Area Autonomous District Council, Tripura.
5. The Mayor, AMC, Agartala.
6. The Chairperson of all Municipal Council, Tripura.
7. The Chairperson of all Nagar Panchayet, Tripura.
8. The JS & SA to Chief Secretary, Govt. of Tripura.
9. The Director General of Police, Govt. of Tripura, Agartala.

Contd.....P/5.

10. The Chairman, Tripura State Pollution Control Board.
11. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
12. Chief Executive Officer of Tripura Tribal Area Autonomous District Council, Tripura.
13. The Municipal Commissioner, AMC, Agartala.
14. All DM & Collector, Tripura
15. All Head of Department/Director, Govt. of Tripura.
16. All Sub-Divisional Magistrate, Tripura
17. All Block Development Officer
18. Chief Executive Officer, All Municipal Council, Tripura.
19. Executive Officer, All Nagar Panchayet, Tripura.
20. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
21. The Manager, Government Press for publication of this notification in the next issue of official gazette.
22. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website.

20/10/18

(Dr. Ashok Kumar, IFS)
Principal Secretary
Government of Tripura

ANNEXURE- 36

Government of Tripura
Office of the Chief Secretary
Agartala, Tripura
No. F. 1(4)/CS/AS/Misc./2020 Dated, the.10th, November, 2020

MEMORANDUM

To limit the spread of COVID-19 during festival time, the undersigned has issued guidelines for Diwali and Kalipuja Festival, 2020 vide Order No. F. 2(1)/CS/H&FW/Mask/2020 dated 07.11.2020 (copy enclosed) where it is stated that use of crackers should be avoided during Diwali Utsav and Kalipuja and guidelines issued by the Science, Technology & Environment Department should be followed strictly by all.

2. In pursuance of direction issued by Hon'ble Supreme Court in Writ petition No. 728 of 2015, the Department of Science, Technology & Environment imposed restrictions on use of the fire crackers / fireworks during Diwali and all other festivals vide Notification No. F. 8(14)/DSTE/ENV/Pt.II/7220-41 dated 30.10.2018 (copy enclosed), in which only the crackers with reduced emission (improved crackers) and green crackers are permitted to be manufactured and sold in the State. On the day of the Diwali or on the day of the other festivals, the scheduled timing of such fireworks should strictly be from 8:00 PM to 10:00 PM only. On Christmas eve and New Year eve, timing of such fireworks should be from 11:55 PM to 12.30 AM.

3. The National Green Tribunal (NGT) in its order dated 05.11.2020 in OA No. 249/2020 has directed Chief Secretaries and DGPs to issue appropriate enforcement guidelines to District officials.

4. All District Magistrate & Collectors / Superintendents of Police and Secretary, State Pollution Control Board are directed to follow the above orders / guidelines strictly to contain the air/noise pollution during Diwali and other festivals. The Tripura State Pollution Control Board (TSPCB) should monitor air quality during the festival season and upload on its website as directed by NGT.

10/11/20
(Manoj Kumar)
Chief Secretary

To

1. All DM & Collectors.
2. All Superintendents of Police.
3. The Secretary, Tripura State Pollution Control Board.

Copy to:-

Director General of Police (In-Charge), Government of Tripura.

Government of Tripura
Office of the Chief Secretary

N. F.2(1)/CS/H&FW/Mask/2020 Dt. 7/11/2020

ORDER

Subject: Guidelines for Diwali and Kali Puja Festival, 2020

Whereas it has come to the notice of the State Government that there is spread of COVID-19 occurring in different parts of the State which poses a major threat to public health, hygiene and safety of the people and it is also felt that unless measures are put in place to contain the spread of the pandemic there is a chance of large scale spread of COVID-19 in the population which is likely to cause loss of human lives.

AND

Whereas despite taking several measures to contain the spread, it appears that COVID-19 pandemic may continue during Diwali / Kali Puja Festival on 14th November, 2020.

AND

Whereas it is considered necessary to issue guidelines for the Diwali / Kali Puja Festival, 2020 to limit the spread of COVID -19 through its transmission.

NOW

I, therefore, in the capacity of Chairman, State Executive Committee, in exercise of the power conferred under Section 24 of the Disaster Management Act, 2005, direct all clubs/Puja Committees/Household Puja Organizers and other stakeholders to follow the guidelines given in **Annexure-1** below during Puja Celebrations. Non- compliance of the guidelines shall attract action as per law.

7/11/20

(Manoj Kumar)
Chief Secretary & Chairman,
State Executive Committee

To

1. Additional Chief Secretary, Govt. of Tripura.
2. All Principal Secretaries/Secretaries/Special Secretaries, Govt. of Tripura.
3. Director General of Police (In-charge), Govt. of Tripura.
4. Principal Chief Conservator of Forest, Govt. of Tripura.
5. All DM & Collectors. They are also requested to communicate the guidelines to all Puja Committees and other stakeholders.
6. All Superintendents of Police.
7. All Head of Departments, Govt. of Tripura.
8. Presidents/Secretaries of all Puja Committees.

Copy to

1. Principal Secretary to Hon'ble Governor of Tripura, Raj Bhawan, Agartala.
2. Special Secretary to Hon'ble Chief Minister, Tripura.
3. PS to Hon'ble Deputy Chief Minister, Tripura.
4. PS to all Hon'ble Ministers.
5. PS to Chief Secretary, Govt. of Tripura.

(N. C. Sharma)
Additional Secretary to Chief Secretary,
Government of Tripura

ANNEXURE-37

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 2,000/- (Rupees two thousand) only in favour of Balmiki Samajik Sangstha, Sahid Khudiram Palli, North Indranagar, Agartala for display of awareness messages through flex/banner in their Puja Pandal highlighting the Regulations and Guidelines of Noise Pollution and bursting of Fire Crackers during Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Balmiki Samajik Sangstha
Sahid Khudiram Palli, North Indranagar
Agartala

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO - Kunjaban, Agartala.

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
tripcb@sancharnet.in / hoospcb-tr@gov.in

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/19612-15 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-C) being the cost of display of advertisement in their special edition on the eve of Diwali, 2020.

Sl.No.	Name and address of the Applicants
1.	Pavel Ramnagar Rd. No.3, Ramnagar, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripurapcb@gmail.com / tripcb@sancharnet.in / hoospcb-tr@gov.in

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/14608-11 November 10, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 3,000/- (Rupees three thousand) in favour of Society for Handicraft and Literacy Promotion Initiative (SHILPI), Umacharan Villa,#7, Gangail Road, Town Pratapgarh, Agartala, Tripura(W) for conducting anti-cracker, anti-Pollution Awareness Campaign on the eve of Diwali, 2020.

The activities reports, photographs, press clippings, utilization certificate, statement of expenditure etc. shall have to be submitted to Tripura State Pollution Control Board on or before November 30, 2020.

The expenditure is debitable from the head of 3435.03.102.06.96.20-other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 10/11/2020
Asst. Environmental Engineer
Head of Office & DDO

To
Society for Handicraft and Literacy Promotion Initiative (SHILPI)
Umacharan Villa,#7, Gangail Road
Town Pratapgarh, Agartala
Tripura(W)

Copy to:
(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455

TRIPURA STATE POLLUTION CONTROL BOARD
(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13536-39 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 4,000/- @Rs. 1000/- (Rupees one thousand) each in favour of the following Publishers being the cost of display of advertisement on various environmental topics in their Magazines to be published on the eve of Durga Puja Festival, 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Publishers
1.	Satyabhashan Banamalipur, Agartala, Tripura(W)
2.	Pratichhabi Abhoynagar, Agartala, Tripura(W)
3.	Agartala Darpan Kunjaban Colony, Abhoynagar, Agartala, Tripura(W)
4.	Kishor Barta A.A. Road (Opp. to ISKON) Math Chowmuhani, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

ARIVESH BHAWAN
ndit Nehru Complex, Gorkhabasti,
: Kunjaban, Agartala,
st Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No. F.21(6)/TSPCB/NGC/Pt-III/2020-21/13532-35 October 21, 2020

MEMORANDUM

Tripura State Pollution Control Board is pleased to sanction and release an amount of Rs. 8,000/- @ Rs. 1000/- (Rupees one thousand) each in favour of the following Newspapers (Category-B and C) being the cost of display of advertisement in their special edition on the eve of Durga Puja, Festival , 2020.

The advertisement shall carry awareness message on Covid-19 and Noise Pollution.

Sl.No.	Name and address of the Applicants
1.	Tripura Express Banamalipur, Ganaraj Chowmuhani, Agartala, Tripura(W)
2.	Tripura Darshan 11, Jagannath Bari Road, Agartala, Tripura(W)
3.	Nabapunji Harish Thakur Road, Krishnanagar, Agartala, Tripura(W)
4.	Manush Patrika Melarmath, Gangail Road, Agartala, Tripura(W)
5.	Metro Tripura Lichu Bagan, Near BCDI Office, Agartala, Tripura(W)
6.	Kirtiman Banamalipur, Jorapukurpar(East side), Agartala, Tripura(W)
7.	Tripura Darpan Agartala, Tripura(W)
8.	Janatar Adhikar Krishnanagar 20, Old Kalibari Lane, Agartala, Tripura(W)

The expenditure is debitable from the head of 3435.03.102.06.96.20- other Administrative Expenses-under the Scheme of Swachhta Action Plan under Demand No. 27 of MoEF & CC for the year 2020-21.

(Amarendra Jamatia) 21/10/2020
Asst. Environmental Engineer
Head of Office & DDO

To

Copy to:

(i) Chairman, Tripura State Pollution Control Board
(ii) Member Secretary, Tripura State Pollution Control Board
(iii) Accountant/Cashier , Tripura State Pollution Control Board

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala.

Phone : (0381) 231 2589 / 232 2455 / 232 8792
232 2462 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripcb@sancharnet.in / hoospcb-tr@gov.in

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Governor Ramesh Bais flagged off ambulance of Indian Red Cross Society, Tripura State Branch at Rajbh
Thursday. Other dignitaries present were T. K. chakravarti, General Secretary Indian Red Cross Society Tri
State Branch, Dr Sailesh Kumar Yadav DM and Collector west District, Sonam Panchu Khirmey, Chief
Manager Indian Oil corporation Limited, Bishalgarh Bottling plant.

Nitish may take oath as Bihar CM on Nov 16

Patna, Nov 12 (IANS) Janata Dal-United leader and NDA ally Nitish Kumar is likely to take oath as the Bihar Chief Minister for another term on November 16 after the NDA victory in Assembly elections.

In the results that came on November 10, the NDA that fought the elections under its chief ministerial candidate Nitish Kumar managed to bag 125 seats in the 243-member Assembly.

Even as the NDA top leadership, including Prime Minister Narendra Modi, has announced that Nitish Kumar will be the new CM, there is also a buzz that the new Cabinet will have two Deputy Chief Ministers from the BJP, similar to the arrangement in Uttar Pradesh.

The role of Nitish Kumar is thus expected to undergo a change in the new government since his party has won only 43 seats, much lower than the BJP's 74 seats. As a result, the JD-U will play the role of 'younger brother' in the new Cabinet.

The BJP cannot however afford to take a risk by putting pressure on Nitish Kumar for the Chief Minister's post since its top leadership knows that he has the option to switch sides. Nitish will also face the challenges to keep the NDA forces united as the alliance has just three seats more than a simple majority of 122 seats.

In Markets Masks are still an issu

Banned firecrackers, polythene bags seize

Times News

Agartala, Nov 12: Six months have passed. The Covid 19 death toll has also crossed the three hundred mark.

However, still the administration is failing to ensure cent percent use of masks in crowded areas, especially markets. Blame it on the lackadaisical behavior of a certain section or the decrease in Covid 19 mortality, traders in various markets of Agartala city are found still obsessed to its general feeling "there is no Covid".

An enforcement team of Sadar SDM led by SDM Ashim Saha went out in a drive against banned firecrackers, price rise, masks, single use of plastic etc and found that about 40 percent of the traders have not wear masks. Saha himself distributed masks and fined some them in few cases.

Disappointed over the issue, Saha said, "till date, a big section of traders do not wear masks. After so many attempts and regular enforcement visits, it seems no improvement. We have warned a lot of them and fined in few cases just raise awareness among the masses".

His team that also included officials from state pollution control board raided some of the shops in suspicion of banned firecrackers stock and polythene bags. "We have seized 100 kgs of polythene bags from this market only. It shows as to how, use of polythene bags are continuing despite a strict ban. Moreover, firecrackers have been also seized that are not harmful for environment and cause severe noise pollution", Saha added. Saha also raised concerns ove price rise issue and poi out that a section of tra were selling goods in M that can be sold in a rela rate.

"The buyers should bar before buying anything cause MRP does not m an absolute price", he reporters during the raid

RESERVE BANK OF IND
2nd Floor, Jackson Gate Building, Lenin Sarani,
Agartala – 799 001

TENDER NOTICE

E-Tender for Annual Service Contract for providing Manpower, Maintenance and Housekeeping Services

Reserve Bank of India, Agartala, invites E-tenders under T Bid system (Technical and Financial Bid) for the Annual Serv Contract for providing Manpower, Maintenance and Housekeep Services for RBI, Agartala. Eligible parties may visit the Ba website www.rbi.org.in and go to the tab 'Tenders' on the ho page for details. The last date of submission of E-tende December 10, 2020.

General Manager (Officer-in-char

NOTE: Corrigendum in the advertisement, if any, will published only on the Bank's website.

भारतीय रिज़र्व बैंक
दूसरी मंजिल, जैकसन गेट बिलडिंग, लेनिन सरणी, अगरतला -799 00

टेंडर नोटिस

मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान करने की वार्षिक सेवा अनुबंध के लिए ई-निविदा

भारतीय रिज़र्व बैंक, अगरतला में मैनपावर, रखरखाव और हाउसकीपिंग सेवा प्रदान की वार्षिक सेवा अनुबंध के लिए दो-बोली प्रणाली (तकनीकी और वित्तीय बोली) के भारतीय रिज़र्व बैंक, अगरतला, ई-निविदाएं आमंत्रित करता है। योग्य प्रार्थी, बैंक वेबसाइट www.rbi.org.in पर जाएं और होम पेज पर 'निविदाएं' टैब के अंदर ई-निविदा जमा करने की अंतिम तिथि 10 दिसंबर 2020 है।

हस्ता

महाप्रबंधक (प्रभारी अधि

ध्यान दें: विज्ञापन पर जारी किए जाने वाले शुद्धिपत्र, यदि कोई हो, तो केवल बैंक वेबसाइट पर प्रकाशित किया जाएगा।

কৃতজ্ঞতাভরে বলছি, অনবদ্য সর্বজনপ্রিয় PB24 চিরজীবী হোক,
সে ও প্রেমে।

আপনাদের —
রেখা রায়
অবসরপ্রাপ্ত শিক্ষিকা
উদয়পুর

অভিযানে শব্দবাজি উদ্ধার



প্রতিবাদী কলম প্রতিনিধি, কাঁঠালিয়া, ২৮ অক্টোবর।। যাত্রাপুর থানার পুলিশ বুধবার নেশা বিরোধী অভিযানে গিয়ে শব্দবাজি উদ্ধার করে নিয়ে আসে। একজন ব্যবসায়ীর কাছ থেকে এই বাজি উদ্ধার হয়। এদিন সকালে পুলিশ ও টিএসআর বাহিনী থলিবাড়ির পূর্বদিকের জঙ্গলে গাঁজা বাগান ধ্বংস করতে গিয়েছিল। সেখান থেকে ফিরে আসার পথে থলিবাড়ি বাজারের এক ব্যবসায়ীর কাছ থেকে শব্দবাজি উদ্ধার করে। বাজিগুলো ওই ব্যবসায়ী রোধে রেখেছিলেন। সেটাই তার জন্য কাল হল।

২০০ সালে সমতা পার্টির নেতা হিসেবে প্রথম বিজেপির সমর্থনে বিহারের মুখ্যমন্ত্রী হয়েছিলেন তিনি। কিন্তু বিধানসভায় সংখ্যাগরিষ্ঠতা প্রমাণে ব্যর্থ হয়ে ৭ দিনের মাথায় ইস্তফা দেন। দ্বিতীয় দফায় ২০০৫-১০ এবং তৃতীয় দফায় সঙ্গে মতবিরোধের জেরে তিনি 'মহাগঠবন্ধন' ছাড়েন ২০১৭-র জুলাইয়ে। ইস্তফা দেওয়ার কয়েক ঘণ্টা পরেই এনডিএ-তে শামিল হয়ে উপমুখ্যমন্ত্রী পদে সুশীলকে সঙ্গী করে ষষ্ঠ বার বিহারের মুখ্যমন্ত্রী হন নীতীশ।

ধর্মনগরে নিষিদ্ধ শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান

স্যন্দন প্রতিনিধি, ধর্মনগর, ১২ নভেম্বর ।। বৃহস্পতিবার ধর্মনগরের এসডিএম কমলেশ ধর'র নেতৃত্বে প্রশাসনের একটি দল ধর্মনগরের বিভিন্ন দোকানে অভিযান চালায়। চকোলেট বাজি সহ যে আট রকমের বাজি সরকার থেকে নিষিদ্ধ করা হয়েছে, তালিকাভুক্ত এই শব্দবাজিগুলি বিভিন্ন দোকান থেকে তুলে এনে নষ্ট করা হয়। এত সাবধানতা অবলম্বনের পরও লাখ লাখ টাকার শব্দ বাজি ধর্মনগরের বিভিন্ন দোকানগুলিতে কি করে উঠলো, তা নিয়েও প্রশ্ন দেখা দিয়েছে। এসডিএম জানান, এবার রাত ৮টা থেকে ১০টার মধ্যে তারা বাজি সহ নিষিদ্ধ তালিকাভুক্তের বাইরের বাজিগুলি পোড়ানো যাবে। শব্দবাজির বিরুদ্ধে প্রশাসনের অভিযান অব্যাহত থাকবে।

বাড়িতে বৈঠক

উপাধ্যায় মার্গ থেকে জানানো হয় যে, খুব শীঘ্রই বিজেপির কেন্দ্রীয় নেতৃত্বের একটি পর্যবেক্ষক দল ত্রিপুরায় আসবেন এবং সবকিছু সরেজমিনে তদন্ত করে দেখবেন। তাঁদের রিপোর্টের উপর ভিত্তি করেই [illegible] দিল্লি। এখানে অভিজ্ঞতা থেকে একই ভুল দু'বার করবে না দিল্লি, অন্তত এই সম্ভাবনাই বেশি রয়েছে। তবে সবকিছুই পরিষ্কার হবে দিল্লির পর্যবেক্ষক দলের ত্রিপুরা সফরের পরেই। এদিকে বিদ্রোহী বিধায়ক ও বিজেপি-র কার্যকর্তারা দিল্লিতে ত্রিপুরা নিয়ে গুঞ্জ

ANNEXURE- 139

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55

October 15, 2020

OFFICE ORDER

In compliance to the Directions of Hon'ble Supreme Court of India dated 23/10/2018 and Central Pollution Control Board dated 17/09/2020, the Tripura State Pollution Control Board will conduct the following study during Deepabali-2020:

i) Noise Level Monitoring from 6:00 to 12:00 pm on 09/11/2020 (Normal Day) and on 14/11/2020 (Deepabali Day) in Agartala (East Agartala zone, West Agartala zone), Dharmanagar, Ambassa & Udaipur for assessing impact of Noise arising out from fire crackers bursting.

ii) Air Quality Monitoring at Agartala (two locations), Ambassa (one location), Udaipur (one location) and Dharmanagar (one location) for consecutive 15 days commencing from 07/11/2020 to 21/11/2020 to assess the impact of fire crackers bursting.

2. The teams comprising of the following officials would conduct the Air Quality Monitoring and Noise Level Monitoring in their respective areas.

Place	Name of officials
Dhrmanagar	Sri Subrata Majumder, Jr. Environmental Engineer
Udaipur	Sri Dipak Rudra Paul, Jr. Scientist
	Sri Goutam Ghosh, Jr. Scientist
Ambassa	Sri Sushanta Das, Jr. Scientist
East Agartala	Smt. Tuli Chakma, Jr. Scientific Assistant
	Sri Abhijit Das, Information Officer
	Sri Rahul Lodh, Jr. Laboratory Assistant
	Sri Anoj Debnath, IT Assistant-cum-DEO
West Agartala	Smt. Satarupa Sengupta, Jr. Environmental Engineer
	Sri Rajib Paul, Jr. Scientific Assistant
	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
Surveillance Team for Agartala on Deepabali Day (14/11/2020)	Sri Prakash Paul, Jr. Environmental Engineer

3. The Surveillance Team is hereby directed to attend all kinds of public complaints, problems related to noise pollution etc. time to time and make necessary efforts to redress the same upto the possible extent on Deepabali Day (14/11/2020). The Team is also directed to compile all the information from the monitoring teams and inform the same to the appropriate authority in time in case of any violation.

4. TA/DA of the officials and other expenditure in connection with conducting noise level & air quality monitoring would be met from the head of Noise Pollution Regulation & Control A/c.

15.10.2020
(Bishu Karmakar)
Member Secretary

To
Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

Copy to the :

1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
6. Head of Office & DDO, Tripura State Pollution Control Board.
7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarght PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.2020
Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455

ANNEXURE- 40

~~ANNEXURE- 39~~

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55

October 15, 2020

OFFICE ORDER

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	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
Surveillance Team for Agartala on Deepabali Day (14/11/2020)	Srj Prakash Paul, Jr. Environmental Engineer

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15.10.2020

(Bishu Karmakar)
Member Secretary

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Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

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1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
6. Head of Office & DDO, Tripura State Pollution Control Board.
7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarghat PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.20

Member Secretary

PARIVESH BHAWAN
Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)

ANNEXURE-41

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

No.F.17(27)/TSPCB/CPCB/ 2149-51 **17/3/2021**

To
Sri. Ajay Aggarwal
Additional Director & Nodal Officer (CETP/STP/ETP)
Central Pollution Control Board
Ministry of Environment, Forests & Climate Change
'Parivesh Bhawan', East Arjun Nagar, Delhi-l10032

Sub : Compliance of the Orders passed by the Hon'ble NGT in OA No.593 of 2018 in the matter of Paryavaran Suraksha Samiti and Anr. *vs* Union of India & Ors. - reg.

Sir,

Kindly find enclosed herewith the monthly status report of CETP, STP, ETP, OCEMS for the month of ***February, 2021*** duly prepared in the prescribed format for favour of kind information & taking further necessary action.

Eclo: As Stated Above.

Yours faithfully,

17.3.2021

(Bishu Karmakar)
Member Secretary

Copy to:
Dr. Z. Changsan, Regional Director, Central Pollution Control Board, Regional Directorate, North East, 'TUMSIR', Lower Motinagar, Near Fire Brigade H. Q., Shillong-793014

Copy forwarded for kind information to:
1. PA to the Chairman, TSPCB for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455

ANNEXURE- 42

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

tspcb/F.19(6)/TSPCB/ 13247-55

October 15, 2020

OFFICE ORDER

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West Agartala	Smt. Satarupa Sengupta, Jr. Environmental Engineer
	Sri Rajib Paul, Jr. Scientific Assistant
	Sri Abhijit Sarkar, Programme Officer
	Sri Ratan Debnath, Sr. Laboratory Assistant
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15.10.2020

(Bishu Karmakar)
Member Secretary

To
Sri Subrata Majumder, Jr. Environmental Engineer/ Sri. Dipak Rudra Pal, Pal, Jr. Scientist/ Sri Goutam Ghosh, Jr. Scientist / Sri Sushanta Das, Jr. Scientist/Smt. Satarupa Sengupta, Jr. Environmental Engineer/ Sri Prakash Paul, Jr. Environmental Engineer/ Sri Rajib Paul, Jr. Scientific Assistant/ Miss Tuli Chakma, Jr. Scientific Assistant/ Sri Abhijit Sarkar, Programme Officer/ Sri Abhijit Das, Information Officer/Sri Ratan Debnath, Sr. Laboratory Assistant /Sri Rahul Lodh, Jr. Laboratory Assistant /Sri Anoj Debnath, IT Assistant

Copy to the :

1. PS to the Hon'ble Deputy Chief Minister, Tripura for kind information of Hon'ble Deputy Chief Minister.
2. PA to the Hon'ble Chairman, Tripura State Pollution Control Board for kind information of Chairman.
3. PS to Secretary, Science, Technology & Environment Department, Government of Tripura for kind information of Secretary.
4. District Magistrate & Collector, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
5. Superintendent of Police, West Tripura, South Tripura, North Tripura, Dhalai, Khowai, Gomati, Unakoti, Sepahijala.
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7. Officer in-charge, East Agartala PS/West Agartala PS/Udaipur PS/Kumarghat PS/Ambassa PS for information & necessary assistance.
8. Scientific Officer, DSTE, Kumarghat/Udaipur/Ambassa for information.

15.10.2020

Member Secretary

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : tripuraspcb@gmail.com / trippcb@sancharnet.in / hoospcb-tr@gov

ANNEXURE-43

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH VHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.11(33)/DSTE/CC/Pt-I/1431-38 Dated, 28/02/2014

NOTIFICATION

In exercise of the power conferred by Rule 2 (c) of the Noise Pollution (Regulation and Control) Rules 2000 issued under the Environment (Protection) Act, 1986 and in partial modification of the earlier notifications No.F.8(1)/DSTE/ENV/Pt-IX/4519-36 dated 05.10.2009, even no.5669-86 dated 21.12.2009 and No.11(33)/DSTE/CC/Pt-I/452-58 dated 28.01.2014, the Governor of Tripura is hereby pleased to appoint the Sub-Divisional Police Officers as the "Authority" for regulating the use of loudspeaker or a public address system in his/her jurisdiction as per relevant provisions of the said Rules. The SDPOs shall take necessary action under the overall supervision and control of the concerned Superintendent of Police of the District. District Magistrate & Collectors, Tripura will look after action taken in this regard for proper implementation of thc Rulcs in their respective jurisdiction.

(Surender Kumar)
Secretary
Government of Tripura

Copy to:-

1. The Director General of Police, Government of Tripura
2. The Secretary, Home Department, Government of Tripura
3. All District Magistrate & Collector, Tripura.
4. All District Superintendent of Police, Tripura
5. All Sub-Divisional Police Officer, Tripura
6. The Manager, Tripura Government press for publication in the gazette.

Copy also forwarded to:

1. The PS to the Chief Secretary, Government of Tripura
2. The Chairman, Tripura State Pollution Control Board

ANNEXURE- 44

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT

No.F.11 (33)/DSTE/CC/Pt-I/ 2509-16 Dated 02/04/2014

Notification

In exercise of the powers granted by Rule 3(2) of the Noise Pollution (Regulation and Control) Rules, 2000, as amended till date, the Governor of Tripura is pleased to categorize various areas of the State of Tripura, as given in **Schedule-I**, as industrial/commercial/residential areas and silence zone with immediate effect, for the purpose of the aforesaid Rules. The ambient air quality standards in respect of noise for the said areas/zone are shown in **Schedule-II**. In view of the ongoing General Election to House of People, 2014, this is issued with the concurrence of the Election Commission of India vide no.437/TP/2014/707 dated 27th March 2014.

By order of the Governor

(Surender Kumar)
Secretary to the
Government of Tripura

To

1. Chief Secretary, Government of Tripura
2. Additional Chief Secretary to the Chief Minister
3. Director General of Police
4. Chairman, Tripura State Pollution Control Board
5. District Magistrates & Collector
6. District Superintendents of Police
7. Sub-divisional Magistrates
8. Sub-divisional police officers
9. Manager, Tripura Government Press for publication in the official gazette

Schedule-I

Zoning of Areas as Industrial/Commercial/Residential Area and Silence Zone as per the Noise Pollution (Regulation & Control) Rules, 2000 as amended to date

A. Silent Zone:- An area comprising 100 metres around:

i. **Recognized hospitals with in-patient facility**: 24 hours
ii. **Other recognized hospitals:** During OPD hours
iii. **Recognized residential schools (10th Standard and above) and colleges:** 24 hours
iv. **Other recognized schools (10th Standard and above) and colleges:** During class hours
v. **Courts:** During court hours

N.B. University and other degree institutions shall be covered under "Colleges'.

B. Other Zones/Areas

District: North Tripura **Town/City: Dharmanagar**

Industrial Zone:- 1. Dharmanagar Industrial Estate

Commercial Zone:-

1. Dharmanagar Motor Stand, **2.** Nayapara Bazaar, **3.** Chandrapur Bazaar, **4.** Sanicherra Bazaar, **5.** Uptakhali Bazaar, **6.** Tilthoi Bazaar, **7.** Churaibari Inter-state Border, **8.**Dharmanagar Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: North Tripura **Town/City: Kanchanpur**

Commercial Zone:-

1. Kanchanpur Bazaar & Motor Stand, **2.** Laljhuri Bazaar, **3.** Dasda Bazaar, **4.** Love Story Bazaar, **5.** Vangmun Bazaar, **6.** Mumpui Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: North Tripura **Town/City:**

Commercial Zone:-

1. Panisagar Bazaar, **2.** Bilthai Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Unakoti **Town/City: Kumarghat**

Industrial Zone:- Kumarghat Industrial Estate

Commercial Zone:-

1. Kumarghat Railway Station, **2.** Kumarghat Market, **3.** Kumarghat Motor Stand, **4.** Pechathal Market, **5.** Fatikroy Market, **6.** Pabiacherra Bazaar

D. Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Unakoti **Town/City: Kailashahar**

Commercial Zone:-

1. Kailashahar Market, **2.** Kailashahar Motor Stand, **3.** Gobindapur Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: Dhalai **Town/City: Kamalpur**

Commercial Zone:-

1. Kamlpur Bazaar & Motorstand, **2.** Manik Bhandar , **3.** Halahali Bazaar, **4.** Santirbazar, **5.**Salema Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Ambassa**

Commercial Zone:-

1. Ambassa Market & Motor Stand, **2.** Ambassa Railway Station, **3.** Kulai Bazaar, **4.** Dolubari Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Longtaraivelly**

Commercial Zone:-

1. Manughat Motor Stand & Bazaar, **2.** Chailengta Bazaar, **3.** Manughat Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Dhalai **Town/City: Gandacherra**

Commercial Zone:-

1. Gandacherra Motor Stand & Bazaar, **2.** Ganganagar Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: Khowai **Town/City: Khowai**

Commercial Zone:-

1. Khowai Motor Stand, **2.** Khowi Puran Bazaar, **3.** Khowai Natun Bazaar, **4.** Satnala Bazaar, **5.** Chebri Bazaar, **6.** Kalyanpur Bazaar, **7.** Hathkata Bazaar, **8.** Paharmura Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Khowai **Town/City: Teliamura**

Commercial Zone:-

1. Teliamura Railway Station, **2.** Teliamura Bazaar & Motor Stand, **3.** Chakmaghat Bazaar, **4.**Mohorcherra Bazaar, **5.** Ghelatali Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: West Tripura **Town/City: Agartala**

Industrial Zone:-

1. A.D.Nagar, **2.** Badarghat, **3.** Ramnagar Wood Based Industrial Cluster, **4.** Barjala Wood Based Industrial Cluster, **5.** Khayerpur Wood Based Industrial Cluster, **6.** Hapania Wood Based Industrial Cluster, **7.** Dukli Industrial Estate

Commercial Zone:-

1. City Center, **2.** Hawkers Corner, **3.** Surjya Chowmuhani, **4.** Maharajganja Bazaar, **5.** Math Chowmuhani Bazaar, **6.** Tulsibati Bazaar, **7.** G.B. Bazaar, **8.** Lake Chowmuhani Bazaar, **9.**Durga Chomuhani Bazaar, **10.** Battala Bazaar, **11.** Amtali Bazaar, **12.** M.B.Tilla Bazaar, **13.**Camper Bazaar, **14.** Charipara Bazaar, **15.** Kaman chowmuhani, **16.** Battala Super Market, **17.** Purbasha, **18.** R.M.S. Chowmuhani, **19.** Abhoynagar Bazaar, **20.** Jogendranagar Bazaar, **21.** Chandrapur, **22.** Agartala Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: West Tripura **Town/City: Jirania**

Industrial Zone:- Bodhjung Nagar

Commercial Zone:-

1. Jirania (Birendranagar) Market, **2.** ChampakNagar Market, **3.** Mandai Market, **4.** Khumlung Bazaar, **5.** Ranirbazaar, **6.** Jirania Railway Station

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: West Tripura **Town/City: Mohanpur**

Commercial Zone:-

1. Kamalghat Market, **2.**Mohanpur Bazaar, **3.** Simna Bazaar, **4.** Hezamara Bazaar, **5.**Katlamara Bazaar, **6.** Fatikcherra Bazaar, **7.** Kali Bazaar, **8.** Bamutia Bazaar, **9.** Kalagachia Bazaar, **10.** Gandhigram Bazaar, **11.** Narshingarh Bazaar, **12.** Usha Bazaar, **13.** Natun nagar Bazaar, **14.** Agartala Airport (Singerbil)

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Sipahijala **Town/City: Bishalgarh**

Commercial Zone:-

1. Bishalgarh Bazaar, **2.** Office Tilla Bazaar, **3.** Charilam Bazaar, **4.** Bisramganj Bazaar, **5.**Golaghati Bazaar, **6.** Madhupur Bazaar, **7.** Debipur Bazaar, **8.** Bishalgarh Motor Stand, **9.**Bisramganj Motor Stand

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Sipahijala **Town/City: Sonamura**

Commercial Zone:-

1. Melagarh Bazaar, **2.** Sonamura Motor Stand, **3.** Boxanagar Bazaar, **4.** Rabindranagar Bazaar, **5.** Kathalia Bazaar, **6.** Dhanpur Bazaar, **7.** Melaghar Motor Stand, **8.** Sonamura Bazaar

P.T.O

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Gomati **Town/City: Udaipur**

Industrial Zone:- Dwajanagar Industrial Estate

Commercial Zone:-

1. Udaipur Bazaar, **2.** Udaipur Motor Stand, **3.** Matabari Bazaar, **4.** Palatana Bazaar, **5.**Maharani Bazaar, **6.** Chandrapur Bazaar, **7.** Jamjuri Bazaar, **8.** Kakraban Bazaar, **9.**Dwajanagar Bazaar, **10.** Killa Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: Gomati **Town/City: Amarpur**

Industrial Zone:-

Commercial Zone:-

1. Amarpur Bazaar, **2.** Amarpur Motor Stand, **3.** Dalak Bazaar, **4.** Natun Bazaar, **5.** Ompi Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: South Tripura **Town/City: Santirbazar**

Commercial Zone:-

1. Shantir Bazar, **2.** Baikhora, **3.** Charakbai, **4.** Jolaibari, **5.** Maicherra, **6.** Muhuripur, **7.**Debdaru, **8.** Kalashi, **9.** Kwaifung

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

P.T.O

District: South Tripura **Town/City: Belonia**

Commercial Zone:-

1. Ek No. Tilla Market, **2.** Bankar Bazaar, **3.** College Square Market, **4.** Satmura Market, **5.**Dakhinapan Indoor Market Complex, **6.** New Motor Stand, **7.** Old Motor Stand

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

District: South Tripura **Town/City: Sabroom**

Commercial Zone:-

1. Sabroom Market, **2.** Brajendranagar Market, **3.** Manu Bazaar, **4.** Harina Bazaar, **5.** Jalefa Bazaar, **6.** Bankul Bazaar, **7.** Satchand Bazaar, **8.** Kalacherra Bazaar, **9.** Srinagar Market, **10.**Manu Ghat Bazaar

Residential Zone:- Rest of the area.(Mixed with small commercial spots)

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Note: In case of overlapping of the areas in two or more different zones, the standard for ambient air quality for noise shall be taken to be the least of such zones. For example, if an area falls under silent as well as commercial zones, the ambient air quality standard for noise for silent zone shall a

ANNEXURE- 45

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.8 (14)/DSTE/ENV/Pt-II/3262-70 Dated 19/05/2014

NOTIFCATION

The Governor has appointed the Sub-Divisional Police Officers as the "Authority" for regulating the use of loudspeaker or public address systems in their jurisdiction as per the relevant provisions of the Noise Pollution (Regulation and Control) Rules, 2000 vide notification no.F.11(33)/DSTE/CC/Pt-1/1431-38 dated 28.02.2014. Normally the loudspeaker or the public address system shall not be used at night time [10.00 p.m to 6.00 a.m] except in closed premises or during a public emergency.

2. Now, in exercise of the power given by Rule-5 (3) of Noise Pollution (Regulation and Control) Rules 2000, the Governor of Tripura is hereby pleased to permit use of loudspeaker or public address system between 10 pm to 12 hours midnight on the following days on account of celebration of following occasions [total 15 days in any calendar year]

Sl. No.	Name of occasions	Nos of day	Sl. No.	Name of occasions	Nos of days
1.	Saraswati Puja	01	7.	Durgapuja	04
2.	Maha Shivaratri	01	8.	Idul Zuha (Bakrid)	01
3.	Garia Puja	01	9.	Laxshmi Puja	01
4.	Buddha Purnima	01	10.	Diwali	01
5.	Idu'l Fitr	01	11.	Christmas Day	01
6.	Janmashtami	01	12.	Biswakarma Puja	01
				Total Nos of days	15

3. All other conditions ad requirements for the use of the loudspeaker or public address system will continue to remain the same.

4. This will come into force with immediate affect and valid up to until further order.

(K. Bhaumik) 19/5/14
Secretary
Government of Tripura

Copy to:
1. Director General of Police
2. All District Magistrate & Collector, Tripura
3. All Superintendent of Police, Tripura
4. All Sub-Divisional Magistrate, Tripura
5. All Sub-divisional Police Officers, Tripura
6. DSP Central, Agartala.
7. The Manager, Tripura Government press for publication in the next issue.

Copy also forwarded to:
1. The Chief Secretary, Govt. of Tripura.
2. The Chairman, Tripura State Pollution Control Board, Agartala.

ASIS KUMAR SEN
NOTARY
Regd. No.-13802/18
KOLKATA

ANNEXURE- 46

GOVERNMENT OF TRIPUA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI : AGARTALA
TRIPURA-799006

No.F.11(87)/DSTE/CC/Pt-I/ 9939-60 Date: - 29/12/2017

NOTIFICATION

In exercise of the power conferred by rule 5(3) of the Noise Pollution (Regulation and Control) Rules 2000 issued under the Environment (Protection) Act, 1986, the Governor of Tripura is pleased to issue this Notification for mandatory use of Sound Limiter(s) in all Sound System/ Public Address System for effective control of Noise pollution in the whole state with immediate effect as an addendum to rule 5.

No sound system should be sold/ purchased/supplied/installed/let out/ used by any manufacturer/ dealer/shopkeeper/ any agency who lets out the PA system etc./ individual without having sound limiter in it. Further, all Licensing Authorities including Police Authorities, Municipal Corporation, Municipal Councils, Nagar Panchayats, Panchayat shall ensure that no audio system or public address system shall be let out/installed without being fitted with sound limiter in any government or non government function and this condition be included in all licenses issued by respective agencies.

By the order of the Governor

(Dr. Alind Rastogi)
Secretary
Government of Tripura

Copy to: -

1. The Principal Secretary to the Governor, Tripura, Agartala
2. The Principal Secretary to the Chief Minister, Tripura
3. PS to the All Ministers, Govt. of Tripura
4. The Mayor, AMC, Agartala
5. The Chairman of all Municipal Council, Tripura
6. The Chairman of all Nagar Panchayat, Tripura
7. The JS & SA to Chief Secretary, Govt of Tripura
8. The Director General of Police, Govt of Tripura, Agartala
9. The Chairman, Tripura State Pollution Control Board
10. PA/ PS to All Pr Secretaries/ Commissioner/ Secretaries/ Special Secretaries, Govt of Tripura
11. The Municipal Commissioner, AMC, Agartala
12. All DM & Collector, Tripura.... ....
13. Head of Department/ Director, Govt of Tripura
14. All Sub-Divisional Magistrate, Tripura
15. All Sub-Divisional Police Office, Tripura
16. Chief Executive Officer, All Municipal Council, Tripura
17. All Block Development Officer
18. Executive Officer, All Nagar Panchayat, Tripura
19. Concerned Department of the Authorized Officers mentioned in this Notification for information of the Authorized Officer.
20. The Manager, Government Press for publication of this notification in the next issue of official gazettee.
21. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website

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(Dr.Alind Rastogi)
Secretary
Government of Tripura

ANNEXURE- 47

ANNEXURE- XXIV

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.18(39)/TSPCB/2017/ 11575-82 October 31, 2017

To
The Editor/ Advt. Manager
Dainik Sambad/ Daily Desher Katha/ Syandan Patrika/ Aajkal Tripura
Agartala

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as (3 col. x 9 cm) in your **1st November, 2017 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

Enclo : As stated

(Aparajita Das)
Asstt. Environmental Engineer

Copy to:-

1. Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office, Tripura State Pollution Control Board.
3. Accountant, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB/2016-17/

Asstt. Environmental Engineer

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2680 / 232 2455 / 232 8792
232 2402 (Chairman), 230 7751 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
email : tspcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

GOVT. OF INDIA
NOTARY
AGARTALA

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

গোর্খাবস্তি, আগরতলা-৭৯৯০০৬

জরুরী বিজ্ঞপ্তি

এতদ্বারা ত্রিপুরার সমস্ত Audio System তথা Public Address System প্রস্তুতকারী এবং ব্যবহারকারীদের অবগতির জন্য জানানো যাচ্ছে যে, মহামান্য National Green Tribunal – এর আদেশমূলে উক্ত System গুলিতে Sound Limiters (শব্দসীমা নিয়ন্ত্রক ব্যবস্থাপনা) লাগানো বাধ্যতামূলক। এই নিয়ম অমান্যকারীদের বিরুদ্ধে পর্ষদ আইনানুগ ব্যবস্থা গ্রহণ করতে বাধ্য থাকবে।

Scientist 'C'

ANNEXURE- 48

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/ 29-10-2020

লক্ষ্মীপূজা ও কালীপূজা উপলক্ষে বিজ্ঞপ্তি

১) লক্ষ্মীপূজা ও কালীপূজা উপলক্ষ্যে এই রাজ্যে ৯০ (নব্বই) ডেসিবেলের বেশি প্রাবল্যের শব্দবাজি মজুত, বিক্রয় এবং ব্যবহার করা সম্পূর্ণ নিষিদ্ধ।

২) The Noise Pollution (Regulation & Control) Rules, 2000 অনুসারে লক্ষ্মীপূজার দিন (৩০-১০-২০১৮) এবং কালিপুজার দিন (১৪-১০-২০২০) রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত যে কোন প্রাবল্যের বাজি ফোটানো সম্পূর্ণ নিষিদ্ধ।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই বাজি ফোটানো যাবে না।

৪) এছাড়া, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যাক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে।

৫) অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

সদস্য সচিব

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/13346-49 October 20, 2020

আসন্ন পূজা উপলক্ষে বিজ্ঞপ্তি

শারদীয়া দুর্গাপূজা, লক্ষ্মীপূজা, কালীপূজা ইত্যাদি উৎসবের দিন গুলিতে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) দুর্গাপূজার চারদিন (২৩-১০-২০২০ থেকে ২৬-১০-২০২০), লক্ষ্মীপূজা (৩০-১০-২০২০) এবং কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা পর্যন্ত প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে। রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) অন্যান্য দিনগুলিতে রাত দশটা থেকে পরদিন ভোর ছয়টা পর্যন্ত কোনোরকম শব্দবাজি ফোটানো যাবে না। এই সময়কালে প্রকাশ্য স্থানে মাইক্রোফোন, বাদ্যযন্ত্র, নির্মাণযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

৩) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে কখনোই মাইক বাজানো বা বাজি ফোটানো যাবে না।

৪) প্রকাশ্য স্থানে শব্দসীমার মধ্যে মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের (SDPO) কাছ থেকে আগাম অনুমতি নিতে হবে। সংশ্লিষ্ট থানার মাধ্যমে আবেদন করে এই অনুমতিপত্র পাওয়া যাবে।

৫) পূজা পরবর্তী বিভিন্ন সাংস্কৃতিক অনুষ্ঠানেও মাইক বাজাতে হলে সংশ্লিষ্ট মহকুমা পুলিশ অফিসারের অগ্রিম অনুমতি নিতে হবে। প্রকাশ্য স্থানে সাংস্কৃতিক অনুষ্ঠান রাত ১০-টার মধ্যে অবশ্যই শেষ করতে হবে।

৬) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী এমন সব ধরনের বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৭) বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৮) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৯) পূজামণ্ডপ ও সংলগ্ন এলাকার আবর্জনা ব্যবস্থাপনার জন্য প্রত্যেক পূজাকমিটিকে উদ্যোগ নিতে হবে।

১০) সর্বোপরি, সাধারন জনগন এবং পূজা আয়োজক সবাই COVID-19 এর বিধিমালা মেনে চলুন।

আপনার আনন্দ যেন অন্যের ক্ষতির কারণ না হয়।

"শারদ শুভেচ্ছা সহ"

সদস্য সচিব






ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

No.F.19(6)/TSPCB/2020 November 12, 2020

আসন্ন কালীপূজা / দীপাবলি উপলক্ষে বিজ্ঞপ্তি

কালীপূজা/দীপাবলি উৎসবের দিনে পরিবেশ দূষণ মুক্ত রাখার জন্য নিম্নলিখিত বিধিগুলি মেনে চলুন

১) কালীপূজার দিন (১৪-১১-২০২০) রাত বারোটা থেকে পরদিন ভোর ছয়টা পর্যন্ত মাইক্রোফোন, বাদ্যযন্ত্র ইত্যাদি ব্যবহার করা যাবে না।

২) নীরব অঞ্চলের অর্থাৎ হাসপাতাল, শিক্ষাকেন্দ্র এবং আদালতের একশ মিটারের মধ্যে মাইক বাজানো বা বাজি ফোটানো যাবে না।

৩) বাজি ফোটানোর জায়গার ৫ মিটার দূরত্বে ৯০ ডেসিবেলের বেশি শব্দ সৃষ্টিকারী বাজি মজুত, বিক্রয় এবং ব্যবহার সম্পূর্ণ নিষিদ্ধ।

৪) কালীমূর্তি বিসর্জনের জন্য ব্যবহৃত যানবাহনের মাইক বাজাতে হলেও সংশ্লিষ্ট কর্তৃপক্ষ থেকে অগ্রিম অনুমতি নিতে হবে এবং শব্দের মাত্রা নির্ধারিত সীমার মধ্যে রাখতে হবে।

৫) জেলা প্রশাসন, পুরনিগম, পুরপরিষদ এবং নগর পঞ্চায়েত কর্তৃক নির্ধারিত দিনে ও নির্দিষ্ট স্থানে প্রতিমা বিসর্জন করতে হবে এবং বিসর্জনের নিয়মাবলী মেনে চলতে হবে।

৬) সমস্ত কালীপূজা আয়োজক এবং সাধারণ জনগণকে অনুরোধ করা হচ্ছে উনারা যেন রাজ্য সরকারের ০৭-১১-২০২০ তারিখের No.F.2(1)/CS/H&FW/Mask/2020 সেহামূলে এবং ১০-১১-২০২০ তারিখের No.F.1(4)/CS/AS/Misc/2020 সেহামূলে জারীকরা দীপাবলি উৎসব এবং কালীপূজা উদযাপনের বিধিমালা মেনে চলেন। উপরিউক্ত বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৭) এছাড়া, বিজ্ঞান, প্রযুক্তি ও পরিবেশ দপ্তরের ৩০-১০-২০১৮ তারিখের No.F.8(14)/DSTE/ENV/Pt-II/7220-41 সেহামূলে জারি করা বাজী তৈরি, বিক্রি ও পোড়ানো সংক্রান্ত বিধিমালাও মেনে চলুন। এই বিধিমালার সম্বন্ধে বিস্তারিত জানতে লগ অন করুন www.trpenvis.nic.in/test/info_tspcb.html।

৮) সর্বোপরি, COVID-19 মহামারীতে যে কোন ধরণের বাজীর শব্দ ও ধোঁয়া COVID-19 আক্রান্ত ও সুস্থ হয়ে উঠা ব্যক্তির অথবা সাধারণ জনগনের জন্য ক্ষতিকারক হতে পারে। অতএব, সাধারণ জনগনের নিকট অনুরোধ করা হচ্ছে, উনারা যেন শব্দ ও বায়ু দূষক বাজী ফোটানো থেকে বিরত থাকেন।

" দীপাবলি আলোর উৎসব, শব্দের নয় "

সদস্য সচিব






ANNEXURE-49

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006

No.F.8 (31)/ DSTE/ENV/Pt-I / 552 - 60 Dated ..17../ 01 /2019

NOTIFICATION

Ministry of Environment, Forest & Climate Change, Government of India has constituted the State Level Environment Impact Assessment Authority (SEIAA), Tripura under the Chairmanship of Dr. Jaharlal Saha, Former Associate Professor, Government Degree College, Govt. of Tripura and State Level Expert Appraisal Committee (SEAC), Tripura under the Chairmanship of Dr. Umesh Mishra, Professor, Deptt. of Civil Engg., NIT, Agartala, Tripura vide Notification No.S.O.5652(E) dated 05.11.2018.

2. In accordance with Para 9 of the said Notification, the State Government is required to notify an agency to act as Secretariat for the State Environment Impact Assessment Authority, Tripura and the State Level Expert Appraisal Committee, Tripura, and to provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

3. Therefore, in terms of Para 9 of the Notification No.S.O.5652(E) dated 05.11.2018, it is hereby notified that Tripura State Pollution Control Board (TSPCB) shall be the agency to act as Secretariat for the State Environment Impact Assessment Authority, Tripura and State Level Expert Appraisal Committee, Tripura, and the Board shall provide all financial and logistic support including accommodation, transportation and such other facilities in respect of all their statutory functions.

4. The sitting fee, travelling allowance and dearness allowance to the Chairman and members of the Authority, Tripura and the Chairman and members of the State Level Expert Appraisal Committee, Tripura shall be paid in accordance with the relevant rules of the Government of Tripura.

This will come into force with immediate effect.

16.01.19
(Shailendra Singh)
Special Secretary
Government of Tripura

To
The Member Secretary
Tripura State Pollution Control Board
Parivesh Bhawan, Gorkhabasti, Agartala

(P.T.O.)

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GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN PRAJUKTI O PARIBESH BHAWAN
P.N. COMPLEX, GORKHABASTI
AGARTALA

No. F. 14(2)/DSTE/EC/Pt-1/8321-31 Dated, Agartala the 11/12/2014

Notification

In pursuance of powers conferred by para 9 of the notification S.O. 293(E) published in the Gazette of India, Extraordinary, dated the 30th January, 2014 it is hereby ordered that the office of the Tripura State Pollution Control Board shall act as the Secretariat for both the State Level Environment Impact Assessment Authority (SEIAA) and State Expert Appraisal Committee (SEAC).

2. All the proposals for Environment Clearance shall be received at the Secretariat of the State Level Environment Impact Assessment Authority and shall be immediately referred to the State Expert Appraisal Committee for scrutiny, scoping, appraisal and subsequent necessary actions in terms of EIA, 2006.

3. Tripura State Pollution Control Board will provide all logistic support to both the aforesaid Secretariats.

4. In pursuance of the powers conferred by para 10 of the notification dated 30/01/2014, it is hereby ordered that Chairpersons and Expert members of SEIAA and SEAC, Tripura shall be paid sitting fee of Rs. 510/- (five hundred ten) only per day. The official members, however, shall not be paid sitting fee. In addition, reimbursement of actual rail fare/ taxi fare as per Government of Tripura TA Rules will be made to non official members.

5. This has approval of the Finance Department, Govt. of Tripura vide UO.No.879/Fin(G)/14 dated 29/08/2014.

(S.Kumar)
Secretary
to the Govt. of Tripura

Copy forwarded for information and necessary action to:-

1. Shri Ajay Tyagi, Joint Secretary, Ministry of Environment & Forest, Government of India.

Contd...P/2

2. Prof. Biswanath Dinda, Department of Chemistry, National Institute of Technology, Agartala, Jirania-799055, Tripura. **[Chairman – SEIAA]**.

3. Shri Samir Kanti Bhusan, Associate Professor, Tripura Institute of Technology, Bhatia Abhoy Nagar, Agartala,Tripura-799001. **[Member – SEIAA]**.

4. The Director, Department of Science, Technology & Environment, Government of Tripura. **[Member Secretary – SEIAA]**.

5. Shri Ranendra Dasgupta,Retired Chief Engineer (PWD),Hospital Road Extention, Gandhighat,PO-Agartala, Tripura West. **[Chairman – SEAC]**.

6. Dr. Ashish Mitra, Mahasakti Road,Jogendranagar, Agartala,Tripura (West). **[Member – SEAC]**.

7. Shri Jyoti Prakas Roy Choudhuri,Thakur Ramkrishna Road,Shyamali Bazar, PO-Kunjavan,Agartala, Tripura. **[Member – SEAC]**.

8. Dr. Indraneel Bhowmik,Reader (Economics),Tripura Central University, Suryamaninagar,Tripura,West -799022. **[Member – SEAC]**.

9. Shri Pawan Kumar Kaushik,Centre for Forest-Based Livelihoods and Extention, Shal Bagan Forest Campus, PO-Gandhigram, Agartala-799012, Tripura. **[Member – SEAC]**.

10. Dr. Dijendra Nath Roy,Assistant Professor, Department of Bioengineering, National Institute of Technology,Agartala – 799055. **[Member – SEAC]**.

11. Scientist 'C', Tripura State Pollution Control Board, **[Secretary – SEAC]**.

(S.Kumar)
Secretary
to the Govt. of Tripura

ANNEXURE-50

~~ANNEXURE-3~~

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GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA.-799006

No. F.14 (2)/DSTE/DSR/Pt-I/...6081-82 Dated: 04/09/2018

To
Udaipur Min-Tech Pvt. Ltd,
206-Apeksha Complex,
Sec-11, Hiran Magri,
Udaipur-313002 (Rajasthan), India.

Sub: - District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura.

Sir/Madam,

In pursuance of the e-tender called from this Department regarding District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura, **Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur (Rajasthan), India, (Contact No.9830585501/9830808501)** has been the successful bidder as per terms and condition mentioned in the Tender Documents.

As per terms and condition of the tender document the successful bidder of the e-tender will have to deposit Rs. 20,000 (Rupees twenty thousand) in favour of the **"Senior Scientific Officer, DSTE"** payable at Agartala.

In view of above, it is requested to prepare the above mentioned draft and submit to this Department as early as possible.

Yours sincerely,
04/09/18
(Shivanand S. Talawar)
Director, DSTE

Copy to:

1) The PS to the Principal Secretary, ST&E for Kind information to the Principal Secretary, ST&E.

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Sl. No.	State	ORG Code	Name of Organization	Certificate/ Ext Letter No.	Valid Up to
105	Rajasthan	ORG000877	R. K. Consultants	NABET/EIA/1821/RA0153	07-10-2021
106	Rajasthan	ORG000482	Udaipur Min-Tech Pvt. Ltd.	NABET/EIA/1720/SA092	18-10-2020
107	Rajasthan	ORG000432	Enkay Enviro Services Pvt. Ltd.	QCI/NABET/ENV/ACO/20/1359	22-09-2020
108	Rajasthan	ORG000747	Envirogreen Consultants (India) Pvt. Ltd	QCI/NABET/ENV/ACO/19/1182	20-09-2020
109	Rajasthan	ORG000958	Gaurang Environmental Solutions Pvt. Ltd.	QCI/NABET/EIA/ACO/20/1379	13-10-2020
110	Rajasthan	ORG000563	Global Mgt. and Engineering Consultants International	NABET/EIA/1922/RA 0171	06-02-2022
111	Rajasthan	ORG000929	N S envirotech Laboratories & Consultants	NABET/EIA/1922/RA 0173	18-08-2022
112	Rajasthan	ORG000928	Ramji Mine Envirotech	QCI/NABET/ENV/ACO/20/1436	16-11-2020
113	Rajasthan	ORG000864	TEAM Institute of Science & Technology Pvt Ltd.	QCI/NABET/ENV/ACO/20/1423	06-11-2020
114	Tamil Nadu	ORG000329	Aadhi Boomi Mining and Enviro Tech Private Limited	NABET/EIA/1821/RA0103	22-04-2021
115	Tamil Nadu	ORG000715	ABC Techno Labs India Private Limited	NABET/EIA/1922/RA0155	24-05-2022
116	Tamil Nadu	ORG000655	Chennai Testing Laboratory Private Limited	NABET/EIA/1922/IA0045	12-02-2022
117	Tamil Nadu	ORG000404	Cholamandalam MS Risk Services	NABET/EIA/1922/RA 0170	23-05-2022
118	Tamil Nadu	ORG000346	Eco Services India Private Limited	NABET/EIA/1720/RA0095	01-04-2021
119	Tamil Nadu	ORG000440	Eco Tech Labs Pvt. Ltd.	NABET/EIA/1922/RA0130	16-03-2022
120	Tamil Nadu	ORG000500	Enviro Care India Private Limited	NABET/EIA/1821/RA0137	14-12-2021
121	Tamil Nadu	ORG000842	Geological Exploration & Mining Solutions	NABET/EIA/1821/RA0123	07-11-2021
122	Tamil Nadu	ORG000835	Indomer Coastal Hydraulics (P) Ltd	NABET/EIA/1720/RA0082	12-09-2020
123	Tamil Nadu	ORG000765	Olympia Eco Solutions Private Limited	NABET/EIA/1821/IA0044	26-12-2021
124	Tamil Nadu	ORG000785	Pollucare Engineers India Private Limited	NABET/EIA/1821/IA0042	13-11-2021
125	Tamil Nadu	ORG000827	Creative Engineers & Consultants	QCI/NABET/ENV/ACO/20/1450	30-11-2020
126	Tamil Nadu	ORG000513	Hubert Enviro Care Systems	NABET/EIA/1922/RA 0172	13-10-2022
127	Telangana	ORG000724	Aarvee Associates Architects Eng. & Consultants Pvt. Ltd.	NABET/EIA/1821/RA 0127	16-02-2021
128	Telangana	ORG000443	Environment Protection & Training Research Institute	NABET/ EIA/1922/ RA 0143	09-05-2022
129	Telangana	ORG000990	Global Enviro Labs	NABET/EIA/RA071/112	25-03-2021
130	Telangana	ORG000733	Integrated Precision Systems and Services Pvt Ltd	NABET/EIA/1821/IA0041	05-09-2021
131	Telangana	ORG000020	KKB Envirocare Consultants Pvt. Ltd.	NABET/EIA/1922/RA0143	09-08-2022
132	Telangana	ORG000529	Pioneer Enviro Laboratories & Consultants Pvt. Ltd.	NABET/EIA/1922/RA0149	22-03-2022

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA.-799006

No. F.14 (2)/DSTE/DSR/Pt-I/..5684-98 Dated: 23/08/2018

To
The District Magistrate & Collector,
North/Unakoti/Dhalai/Khowai/
West/Sepahijala/Gomati/South,
Government of Tripura, Tripura.

Sub: - District Survey Report (DSR) for sand mining of 8 (eight) districts of Tripura.

Sir/Madam,

In pursuance of the provisions of Paragraph 7 sub-paragraph (iii) of the amended Environment Impact Assessment Notification, 2006 issued vide No. S.O.141(E) dated 15.01.2016 of the Ministry of Environment, Forest and Climate Change, Government of India, District Survey Report (DSR) for sand mining is to be prepared for sand mining or river bed mining as per procedure contained in Appendix –X of the said notification (**Copy enclosed**).

Accordingly, Department of Science, Technology & Environment, Government of Tripura called for e-tender and **Udaipur Min-Tech Pvt. Ltd, 206-Apeksha Complex, Sec-11, Hiran Magri, Udaipur (Rajasthan), India, (Contact No.9830585501/9830808501)** has been the successful bidder as per terms and condition mentioned in the Tender Documents (**Copy enclosed**) and the successful bidder quoted Rs. 8,081 (Rupees eight thousand eighty one) only for each district for the above said survey.

As per terms and condition of the tender document (Sl.No.29), work order and necessary payment will be made by the authorized officer of respective DM & Collector after successful submission of the survey report. After receiving the completion certificate, the security deposit will be refunded to the vendor from this Department.

In view of above, it is requested to take necessary action to carry out the survey of sand mining in your District.

Yours sincerely,
23/08/18
(Shivanand S. Talawar)
Director, DSTE

Enclo: As stated above.

PTO

ANNEXURE- 51

Annexure - 4

सत्यमेव जयते

Others

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Title	Date	View / Download
List of Polling Stations under Gomati District.	04/04/2019	View (7 MB)
Memorandum	07/03/2019	View (408 KB)
District Level Survey Report On Sand Mining.	04/01/2019	View (10 MB)
Minutes of the District level Revenue Meeting held on 23-03-2018	23/03/2018	View (951 KB)

Contents owned by Gomati District Administration and other related Departments of the district

Documents

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Documents

Title	Date	Download/Link
Notification from Collector of Excise	26/06/2019	View (409 KB) Alternate File : View (353 KB)
Notification from Transport Department	06/06/2019	View (362 KB) Alternate File : View (362 KB)
District Disaster Management Plan 2019-20	01/04/2019	View (3 MB)
District Survey Report, Dhalai	12/12/2018	View (4 MB)
Guidelines for PMGSY	07/04/2018	View (719 KB)
Guidelines for MGNREGA	07/04/2018	View (4 MB)
Guidelines for SWACHH BHARAT MISSION (GRAMIN)	07/04/2018	View (1 MB)
District Profile of Dhalai District	06/04/2018	View (3 MB)

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Title	Date	View / Download
List of Polling Stations under Gomati District.	04/04/2019	View (7 MB)
Memorandum	07/03/2019	View (408 KB)
District Level Survey Report On Sand Mining.	04/01/2019	View (10 MB)
Minutes of the District level Revenue Meeting held on 23-03-2018	23/03/2018	View (951 KB)

Contents owned by Gomati District Administration and other related Departments of the district

ANNEXURE- 52

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(SEIAA), TRIPURA
VIGYAN PRAJUKTI O PARIBESH BHAVAN, P.N COMPLEX
GURKHABASTI, AGARTALA, WEST TRIPURA

No.F.1/SEIAA/TRIPURA/2019/Part-II/ 01-13 **July, 2nd 2019**

To
All District Magistrate & Collector,
Member Secretary, DEIAA

.....

Subject: -**Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others by SEIAA/SEAC pertaining to 0-5 individual lease size or a cluster.**

Sir,

In continuation to this office letter bearing No.F.1/SEIAA/TRIPURA/2019/Part-II/3408-23 dated 18th June, 2019, it has been decided further that Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others pertaining to individual lease size or a cluster will be considered by SEIAA/SEAC instead of DEIAA/DEAC till a fresh notification is issued by the MoEF&CC, Government of India in this regard.

Yours faithfully,

(Animesh Das, IAS)
Member Secretary, SEIAA
(Director,DSTE)

Copy to:

1. The Chairman, TSPCB, Agartala, Tripura.
2. The Chairman, SEIAA, Tripura.
3. The Chairman, SEAC, Tripura.
4. The PS to the Special Secretary, ST&E, Agartala.
5. The Secretary, SEAC, Agartala.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(SEIAA), TRIPURA
VIGYAN PRAJUKTI O PARIBESH BHAVAN, P.N Complex
GURKHABASTI, AGARTALA, WEST TRIPURA

NO.F.1/SEIAA/TRIPURA/2019/Part-II/3408-23 dated Agartala, the 18th June, 2019.

To
All District Magistrate & Collector
Member Secretary, DEIAA

.....

Sir,

In view of Order dated 11.12.2018 of Hon'ble NGT in the matter of Satendra Pandey Vs MOEF & other and other similar matters, Environmental Clearance (EC) relating to mining of minor minerals including Sand Mining and others will be considered by SEIAA/SEAC as per procedure laid down in this regard instead of DEIAA/DEAC during the intervening period till the Zero Draft of the "Environment Impact Assessment Notification, 2019" dated 15/04/2019 is finalized and notified by the MoEF&CC, Government of India.

Therefore, all the District Magistrate & Collectors (Member Secretary, DEIAA) are hereby requested to forward all pending applications/ applications to be received during the intervening period to the Member Secretary, SEIAA pertaining to Environment Clearance (EC) of 0-5 Hac of Sand Mining individual lease size or a cluster till fresh Notification is issued by the MoEF&CC, Government of India.

Yours faithfully,

18/6/2019

[Animesh Das, IAS]
Member Secretary, SEIAA
(Director, DSTE)

Copy to:

1. The Chairman, TSPCB, Agartala, Tripura.
2. The Chairman, SEIAA, Tripura.
3. The Chairman, SEAC, Tripura.
4. The PS to the Special Secretary, ST&E, Agartala.
5. The Secretary, SEAC, Agartala.

Annexure-A53

TRIPURA STATE POLLUTION CONTROL BOARD

(A Govt. of Tripura Organisation)

No.F.4(1)/TSPCB/4706-11 May 11, 2020

To
The Editor/ Advt. Manager
Dainik Sambad/ Syandan Patrika
Agartala, West Tripura

Sub : Advertisement

Sir/Madam,

I would request you to kindly publish the enclosed Advertisement matter as **(3 col. x 13 cm)** in your **12th May, 2020 issue** at Government of Tripura, ICA rate.

You are also requested to send your Bill in triplicate for arranging payment.

Yours faithfully,

11/05/2020

(Aparajita Das)
Asstt. Environmental Engineer

Enclo : As stated

Copy to:

1. Chairman, Tripura State Pollution Control Board for kind information.
2. Member Secretary, Tripura State Pollution Control Board.
3. Head of Office, Tripura State Pollution Control Board.
4. No.F.4(1)/TSPCB/2016-17/

11/05/20

Asstt. Environmental Engineer

PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
PO : Kunjaban, Agartala,
West Tripura, PIN - 799 006

Phone : (0381) 231 2589 / 232 2455
232 2462 (Chairman), 232 8792 (Member Secretary)
Fax : (0381) 232 5421, 232 2455
e-mail : trippcb@sancharnet.in / hoospcb-tr@gov.in
website : www.tspcb.tripura.gov.in

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রন পর্ষদ

বালু নিস্কাশনকারীদের জন্য বিজ্ঞপ্তি

F.No.17(1)/TSPCB/Corrs./2020-21/Vol-I/ 4712 May 11, 2020

এতদ্বারা বালু নিষ্কাশনের সঙ্গে যুক্ত ব্যক্তি বা সংস্থা যারা ইতিমধ্যে পরিবেশগত ছাড়পত্র পেয়েছেন তাদের অবগতির জন্য জানানো হচ্ছে যে, Water (Prevention and Control of Pollution) Act, 1974 এর ধারা 25 ও ধারা 26 এবং Air (Prevention and Control of Pollution) Act, 1981 এর ধারা 21 অনুযায়ী রাজ্য দূষণ নিয়ন্ত্রন পর্ষদ থেকে অনুমতি নেওয়া বাধ্যতামূলক। উক্ত অনুমতিপত্র পাওয়ার জন্য অতিসত্বর ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রন পর্ষদের নির্দিষ্ট আবেদনপত্র অন্যান্য প্রয়োজনীয় নথিপত্র এবং উক্ত ছাড়পত্রের Copy সহ জমা দিতে হবে। অন্যথায় পর্ষদ এদের বিরুদ্ধে আইনানুগ ব্যবস্থা গ্রহণ করতে বাধ্য থাকবে।

তদুপরি, এটা উল্লেখ থাকে যে, যেসকল ব্যক্তি বা সংস্থা এখনো পর্যন্ত পরিবেশগত ছাড়পত্রের জন্য আবেদন করেননি তারা যেন অতিসত্ত্বর সংশ্লিষ্ট কর্তৃপক্ষের নিকট উক্ত ছাড়পত্র পাওয়ার জন্য আবেদন করেন।।

এসডি/-
সদস্য সচিব

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation under Government of Tripura)
Department of Science Technology & Environment

tspcb/No.F.17(1)/TSPCB/Corrs/Red/ 2252-255 March 20, 2021

To
The Director
ICA Department
Government of Tripura
Agartala, West Tripura.

Sub.: Publication of Advertisement in 2 (Two) Category–A of Vernacular Newspapers -reg.

Sir,

Kindly find the enclosed content of Advertisement which requires immediate publication in the leading Category –A of Vernacular Newspapers for wide circulation.

I, would request you to kindly make necessary aggangement to publish the enclosed advertisement matter (2 Column x 12 cm) in the leading Category –A of Vernacular Newspapers at the earliest.

After publication of advertisement, you are requested to send the Bill/ Invoice in triplicate for arranging payment.

Enclo: As stated

Yours sincerely,

20.3.2021
(Bishu Karmakar)
Member Secretary

Copy to:

1. PA to the Chairman, Tripura State Pollution Control Board for kind information.
2. Head of Office & DDO, Tripura State Pollution Control Board
3. No.F.4(1)/TSPCB/2020-21

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gurkhabasti
PO : Kunjaban, Agartala, West Tripura-799006

Website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman: 0381 - 2322462
Member Secretary: 0381 - 2325421
Head of Office: 0381 - 2322455
OCMS Help Desk: 0381 2328702

ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ

বালু নিস্কাশনকারীদের জন্য বিজ্ঞপ্তি

No.F.17(1)/TSPCB/Corrs./Red/ 20-03-2021

এতদ্বারা বালু নিস্কাশনের সঙ্গে যুক্ত ব্যক্তি বা সংস্থা যারা ইতিমধ্যে পরিবেশগত ছাড়পত্র/EC পেয়েছেন তাদের অবগতির জন্য জানানো হচ্ছে যে, Water (Prevention and Control of Pollution) Act, 1974 এর ধারা 25 ও ধারা 26 এবং Air (Prevention and Control of Pollution) Act, 1981 এর ধারা 21 অনুযায়ী রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ থেকে অনুমতি নেওয়া বাধ্যতামূলক। উক্ত অনুমতিপত্র পাওয়ার জন্য অতিসত্বর ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের নিকট নির্দিষ্ট আবেদনপত্র, অন্যান্য নথিপত্র এবং উক্ত ছারপত্রের প্রতিলিপি সহ Online-এ আবেদন করতে হবে অন্যথায় পর্ষদ এদের বিরুদ্ধে আইনানুগ ব্যবস্থা গ্রহণ করতে বাধ্য থাকবে।

যে সকল বালু নিস্কাশনকারী পরিবেশগত ছাড়পত্র পেয়েছেন কিন্তু ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদ হইতে অনুমতি নেওয়া হয়নি তাদের বিস্তারিত বিবরন ত্রিপুরা রাজ্য দূষণ নিয়ন্ত্রণ পর্ষদের ওয়েবসাইটে দেওয়া আছে (tspcb.tripura.gov.in)।

তদুপরি এটা উল্লেখ থাকে যে, যেসকল ব্যক্তি বা সংস্থা এখনো পর্যন্ত পরিবেশগত ছারপত্রের জন্য আবেদন করেননি তারা যেন অতিসত্বর সংশ্লিষ্ট কর্তৃপক্ষের নিকট উক্ত ছাড়পত্র পাওয়ার জন্য আবেদন করেন।

এসডি
সদস্য সচিব

Annexure-54

No.F.11(35)/DSTE/CC/Pt-I/ 3813-24
GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT

*****

Dated, Agartala, the 24/05/2017

NOTIFICATION

Sub:- **Statutory Guidelines for Protection and Preservation of lakes, ponds and water bodies in the State of Tripura.**

In pursuance of the Judgment & Order dated 16.08.2016 of the Hon'ble High Court of Tripura in WP(C)(PIL) No.2 of 2014 in the matter of Shri Bibash Ch.Saha Vs. State of Tripura & Ors., the Government had constituted a committee under the Chairmanship of the Principal Chief Conservator of Forests, Govt. of Tripura in October, 2016, for framing the guidelines taking into account the suggestions/recommendations of the experts in the field to protect and preserve the ecosystem and environmental balance of all the water bodies in the State. A copy of the Memorandum dated 20th October, 2016 vide which the above Committee was constituted is at **Annexure I**. The Committee submitted a report before the State Government on 27th April, 2016.

2. After careful consideration of the recommendations of the Committee and in exercise of the powers conferred under section 24 of the Water (Prevention & Control of Pollution) Act,1974, and Section 5 of the Environment (Protection) Act, 1986, it is hereby decided that all Local Bodies [like - Municipal Corporations, Municipal Councils, Nagar Panchayat, Panchayat Samities, Block Advisory Committees, Zilla Parishad etc.], PWD (R&B), PWD(Water Resource), PWD(Minor Irrigation), Forest Department, Fishery Department, District/Sub-Division/Block level Administrations, Wetland Management Authority of Tripura, Committees of Religious Organization like Matarbari Temple/Kasba Kalibari Temple/Chaturdas Devata Bari Temple etc. and industrial unit or any individual, being owner of a pond, should observe the following guidelines for 'determination of the embankments of water bodies' regarding protection and preservation of ecosystem and environmental balance of water bodies:-

i. For the existing water bodies which have permanent structures (permanent structure means brick wall, RCC structures, concrete wall etc.), proper provision for free movement of the aquatic life and water and the natural slope may be made by using eco-friendly materials/interventions like earth mounding geo-textiles, bamboo, grass etc., wherever feasible and applicable. However, adequate care may be taken to ensure that nearby habitation/structures are also protected from erosion.

ii. Disposal of any waste materials (includes solid wastes, bio-medical waste, e-waste, hazardous waste, construction and demolition waste and sewage and effluent as defined under concerned rules) in the water bodies should be strictly prohibited.

iii. Illumination by using powerful lights (like flood lights, street lights, search lights) should be avoided. Pedestal lights or duly covered tube lights may be installed for illumination of foot-paths, walking tracks etc. It should be ensured that nearby trees are not illuminated. These are to be completed within next 6 months.

iv. For monitoring of the water bodies, a committee consisting of representatives of the concerned department (owner of the water bodies), Forest Department, Fishery Department, Tripura State Pollution Control Board (TSPCB) and experts from Fishery College should be formed. The committees should periodically check the water quality with the help of TSPCB and take necessary action for maintaining the ecosystem of the water body. The Committee to be constituted within next 1 month.

v. A committee at State level with concerned stakeholders for monitoring and implementation of these guidelines should be formed. The Committee to be constituted within next 1 month.

vi. The TSPCB, with the help of concerned stakeholders should take up large scale awareness programmes about various acts and rules about the pollution control and ecological well-being of water bodies in the State. This should be an ongoing activity of the board.

Note :- *Where Bamboos, Sal, eucalyptus or other eco-friendly items for pilling is undertaken it should be kept into consideration that no cut-drum sheets or tin plates are fitted with the bullahs as these tin-sheets separate the land and water. This separation of land and water is very unhygienic for the water body and the surrounding areas according to scientists.*

3. Authorities of all Local Bodies [like - Municipal Corporations, Municipal Councils, Nagar Panchayat, Panchayat Samities, Block Advisory Committees, Zilla Parishad etc.] PWD (R&B), PWD(Water Resource), PWD(Minor Irrigation), Forest Department, Fishery Department, Wetland Management Authority of Tripura, Committee of Religious Organization like Matarbari Temple/Kasba Kalibari Temple/Chaturdas Devata Bari Temple etc, President of different Chamber of Commerce and Industries, are requested to circulate the aforementioned statutory guidelines through their officials for wide compliance.

4. In case of violation of the aforementioned guidelines, the District Magistrate and Collector or the Chairman or the Member Secretary of the Tripura State Pollution Control Board or any other officer authorized in this behalf by it, shall in accordance with the procedure and powers conferred under Section 19 of the

Environment (Protection) Act, 1986 and/or Section 49 of the Water (Prevention and Control of Pollution) Act, 1974, as the case may be, shall initiate legal action.

5. This order shall take immediate effect.

By the order of the Governor,

19/5/17

(C Murti)
Special Secretary
to the Government of Tripura

Copy to :-

1. The Principal Secretary to the Governor, Tripura, Agartala.
2. The Principal Secretary to the Chief Minister, Tripura.
3. The P.S/P.A to all the Ministers, Tripura, Agartala.
4. The Chairman, Tripura State Pollution Control Board, Agartala.
5. All Municipal Corporations, Municipal Councils, Nagar Panchayat, Panchayet Samities, Block Advisory Committees, Zilla Parishad, Tripura.

.....

6. The Principal Secretaries/Commissioners/Secretaries/Special Secretaries to the Govt. of Tripura, Agartala.
7. The Member Secretary, Tripura State Pollution Control Board, Agt.
8. All Heads of Department/PSU/Organization/Board/Agency, Tripura.

.....

9. All DM & Collectors / SDMs / BDOs, Tripura.....
10. The Sabiet of Matabari Tample/ Kasba Kalibari Tample/ Chaturdash Devatabari Tample, Tripura.
11. The Manager, Government Press for publication of this notification in the next issue of official gazette.
12. Sri S. Banik, Scientific Officer, DSTE, Agartala for information & requests to publish the same in Official Website of this Department.

19/5/17

(C Murti)
Special Secretary
to the Government of Tripura

ANNEXURE- 55

~~Annexure - 1~~

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.11(101)/DSTE/CC/Pt-II/ 6224 - 6342 Dated 18/12/2020

MEMORANDUM

WHEREAS, Hon'ble National Green Tribunal (NGT), PB, New Delhi in its order dated 18.11.2020 in O.A.No.325/2015 has directed all States/UTs to forthwith designate a nodal agency for restoration of water bodies, wherever no such agency has so far been so designated.

AND WHEREAS, no such nodal agency has so far been designated in the state of Tripura.

THEREFORE, the existing "State Level Committee" constituted vide Memorandum No. F.11(35)/DSTE/CC/Pt-I/3191-3341 dated 14.06.2019 for monitoring and effective implementation of the "Statutory Guidelines for Protection & Preservation of Lakes, Ponds and Water bodies in Tripura" is hereby designated as nodal agency for the State of Tripura for restoration of water bodies in compliance of the directions issued from time to time by the Hon'ble National Green Tribunal (NGT), PB, New Delhi in O.A.No.325/2015 and in addition to the tasks assigned to the "State Level Committee" vide Memorandum No. F.11(35)/DSTE/CC/Pt-I/3191-3341 dated 14.06.2019.

This nodal agency may hold its first meeting not later than 31.01.2021 under the oversight of the Chief Secretary, Tripura to take stock of the situation and plan further steps, including directions to District authorities for further course of action upto Panchayat levels and to evolve further monitoring mechanism as well as Grievance Redressal Mechanism (GRM).

This nodal agency should also submit periodical reports to the CPCB/Secretary, Jal Shakti, Government of India and first such report may be furnished by 28.02.2021.

This is issued with the approval of authority communicated vide U.O. No.3593-CS/2020 dated 07.12.2020.

17.12

(Tanusree Deb Barma, IAS)
Secretary to the
Government of Tripura

To,
All Persons Concerned of the Committee

M/s. TSPCB

TRIPURA STATE POLLUTION CONTROL BOARD * AGARTALA * RECEIVED Date 19.12.20 No. 5029

AGD

19-12-20

Contd.... P/2.

Copy to:-

1. The Principal Secretary to the Hon'ble Chief Minister, Tripura.
2. The Mayor, AMC, Agartala.
3. The Chairman of all Municipal Council, Tripura
4. The Chairman of all Nagar Panchayet, Tripura.
5. The PPS to Chief Secretary, Govt. of Tripura.
6. The Director General of Police, Govt. of Tripura, Agartala.
7. The Chairman, Tripura State Pollution Control Board.
8. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
9. The PCCF, Forest Department, Tripura.
10. The Municipal Commissioner, AMC, Agartala.
11. The Member Secretary, TSPCB, Agt.
12. All DM & Collector, Tripura

.....

13. All Head of Department/Director, Govt. of Tripura.

.....

14. All Sub-Divisional Magistrate, Tripura

.....

15. Chief Executive Officer, All Municipal Council, Tripura

.....

16. All Block Development Officer

.....

17. Executive Officer, All Nagar Panchayet, Tripura.

.....

18. The Manager, Government Press for publication of this memorandum in the next issue of official gazette.
19. Sri S. Banik, Scientific Officer, DSTE for hosting the memo in the Departmental website.

(Tanusree Deb Barma, IAS)
Secretary to the
Government of Tripura

ANNEXURE- 56

~~Annexure-2~~

Minutes of the 1st Meeting of the State Nodal Agency for restoration of water bodies in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015 held on 11.01.2021 at 11:00 AM at the Conference Hall, Aranya Bhawan

The 1st Meeting of the State Nodal Agency for restoration of water bodies constituted vide memorandum dated 18/12/2020 under the oversight of Chief Secretary, Tripura and Chairmanship of the State Nodal Agency was held on 11/01/2021 in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015. The list of other participants is enclosed at Annexure-I.

The Chairman of the Nodal Agency (State level Committee for monitoring & effective implementation of statutory guidelines for protection & preservation of Lakes, Ponds & Water bodies in Tripura) for restoration of water bodies welcomed all the participants present in the meeting. Member Secretary, Nodal Agency (Director, Science, Technology & Environment) made a power point presentation and elaborated about the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT). He mentioned that till date following actions have been taken:

- State prepared and submitted Indicative Action Plan for Restoration of Water Bodies.
- Indicative Action Plan submitted to Hon'ble NGT and CPCB as compliance.
- Copy of the Indicative Action Plan communicated to all line Department of the State for compliance.
- 180 nos. of Govt water bodies under ULBs were identified
- Geo-tagging of 180 nos. of water bodies completed.
- Report on this was submitted to CPCB as per format.
- Out of 180 nos. of water bodies, 30 nos. has been selected for restoration.
- Out of 30 nos. selected water bodies, 26 nos. are under restoration.

After the presentation and detailed discussions the following decisions were taken:

(i) As the total number of water bodies in the State is large, Water Bodies with area of above 2 acre will be identified and geo-tagged in the first phase for restoration action.

(ii) Department of Fisheries will provide data of water bodies with area above 2 acre to Tripura Space Application Centre (TSAC) for verification of geo-tag and UID. It is already reported that information on various parameters in respect of 1569 numbers of water bodies is already available with the Department of Fisheries. They will closely coordinate with TSAC for finalization of the list and inform the Member Secretary, Nodal Agency by 16/01/2021. [Action: **Department of Fisheries & TSAC**].

(iii) TSAC has informed that there are 1910 water bodies of more than 2 acre area in the State. All departments will provide data of water bodies with area of more than 2 acre to TSAC. All the water bodies may be put on GIS map with different symbols/colours. [Action: **Rural Development, Urban Development, PWD, Forest & TSAC**].

(iv) Parameters of 180 identified water bodies of ULBs as per prescribed format with UID Number and restoration plan if any have already been submitted to CPCB. Similar Action may be taken by Tripura State Pollution Control Board(TSPCB) for the Water bodies to be identified in the first phase. [Action: **TSPCB**].

(v) Tentative date of next meeting is 20th January, 2021. Since, District Authorities have to be involved for further course of action upto Panchayet levels & to evolve further monitoring mechanism & Grievance Redressal Mechanism, DM & Collector and district level officers of Panchayet, Fisheries, Agriculture, RD, Forest, PWD(WR) should also remain present through Video Conference. Appropriate arrangements for VC may be made. [Action: **DSTE**].

The meeting ended with thanks to the Chair.

Enclo: As stated.

18/01/2021

(Animesh Das, IAS)
Member Secretary,
Nodal Agency for restoration of
water bodies
(Director, DSTE)

Government of Tripura
Department of Science, Technology & Environment
Vigyan, Prajukti O Parivesh Bhawan
Gorkhabasti: Agartala

No.F.11(101)/DSTE/CC/Pt-II/L/ 460-83 Date: 18/01/2021

Copy to: - All participants.

Copy also forwarded to:-

1) The PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.
2) The PCCF & HoFF (Chief Wildlife Warden), Forest Department for kind information.
3) The PS to the Secretary, RD Department for kind information of the Secretary, RD Department.
4) The PA to the Secretary, ST&E for kind information of the Secretary, ST&E.
5) DM & Collector, ... (by email)

18/01/2021

(Animesh Das, IAS)
Member Secretary

Annexure-257

Minutes of the Meeting with District Magistrates through Video Conference in connection with restoration of water bodies in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015 held on 27.01.2021 at 03:30 PM at the Video Conference Hall, Civil Secretariat, Agartala.

As decided in the 1st Meeting of State Nodal Agency [Minutes of the 1st Meeting and PPT Presentation enclosed] for restoration of water bodies in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015 [Copy of the Order Enclosed] held on 27.01.2021, a Meeting was held with the District Authorities under the Chairmanship of State Nodal Agency. The list of other participants is enclosed at Annexure-I.

2. The Chairman of the State Nodal Agency (State level Committee for monitoring & effective implementation of statutory guidelines for protection & preservation of Lakes, Ponds & Water bodies in Tripura) for restoration of water bodies elaborated on the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT). After detailed discussions following decisions were taken:

i. District Authorities are to identify at least one water body i.e. pond and lake of ≥ 2 Acre in each Gram Panchayet/Village Council area in their respective districts for restoration plan. A list of 1910 numbers water bodies with area more than 2 acre already identified by the Tripura Space Application Centre (TSAC) will be shared with district authorities which can be used as base [Action: **DSTE**].

ii. The identified water bodies will be geo-tagged by District authorities [Department of Fisheries/Rural Development Department/Irrigation (WR) Department /Other departments owning the water body] [Action: **District** Authorities].

iii. The water quality of identified water bodies will be assessed by the Tripura State Pollution Control Board (TSPCB) and prioritized as per the pollution criterion. TSPCB will then prepare individual action plan as per use of water body for its restoration following the Indicative Action plan already prepared [Copy enclosed] [Action: **TSPCB**].

iv. District authorities will be the nodal point for execution of individual action plan prepared by TSPCB and also monitor the execution plan for restoration of water bodies [Action: **District Authorities**].

v. Monthly action taken report in connection with individual action plan will be forwarded to State Environment Department to TSPCB by the District magistrate for submission of periodical reports to Central Pollution Control Board (CPCB)/Ministry of Jal Shakti. First such report be given by 20/02/2021 [Action: **District Magistrate & TSPCB**].

vi. A Grievance Redressal Mechanism (GRM) will be set up in each district to address any grievance raised by the people in connection with identified water bodies[Action: **District Authorities**].

3. Detailed Action Plan in this regard is enclosed at Annexure-"A".

The meeting ended with thanks to the Chair.

Enclo: As stated (Indicative Action Plan, NGT Orders, Minutes of Meetings, Annexure- "A", List of Water Bodies).

(Animesh Das, IAS)
Member Secretary,
Nodal Agency for restoration of
water bodies
(Director, DSTE)

Annexure-I

Government of Tripura
Department of Science, Technology & Environment

Following Officials are present in the Meeting through Video Conference in connection with restoration of water bodies in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015. held on 27.01.2021 at 03:30 PM.

Date: 27th January,2021 Time:03:30 PM

Venue: Video Conference Hall , Civil Secretariat, Agartala

Sl. No	Name of Authorities/Officials
1.	Dr. D.K. Sharma PCCF & HoFF, Forest Department
2.	DM & Collector/Officials of North Tripura District
3.	DM & Collector/Officials of Unakoti District
4.	DM & Collector/Officials of Dhalai District
5.	DM & Collector/Officials of Khowai District
6.	DM & Collector/Officials of West Tripura District
7.	DM & Collector/Officials of Sepahijala District
8.	DM & Collector/Officials of Gomati District
9.	DM & Collector/Officials of South Tripura District
10.	Subhrajyoti Choudhury Scientist/Engg. TSAC

Annexure-A

Detailed Action Plan for restoration of Water Bodies in compliance to the order dated 18.11.2020 passed by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in O.A.No.325/2015 (Annexure to Meeting with District Authorities held on 27/01/2021). (Please refer Indicative Action Plan Also)

Sl. No.	Action to be taken	Responsibility	Timeline
1.	Identify the Water bodies of ≥ 2 Acre, its purpose/use and Geo tag them.	TSAC/Department of Fisheries/RD/ Respective Department	5th Feb, 2021
2.	Assessment of water quality of identified water bodies (ponds and lakes) and waste disposal if any as per Indicative Action Plan (At least one water body in each GP/VC to be selected)	ULBs / State Environment Department/ TSPCB	10th Feb, 2021
3.	Prioritization of Ponds & Lakes for restoration in consultation with respective TSPCB.	State Environment Department/ TSPCB	12th Feb,2021
4.	Preparation & Submission of Action Plan (District Environment Plan) for restoration of prioritized Ponds & Lakes to CPCB (Maximum one page for each Water body)	State Environment Department/ TSPCB	15th Feb, 2021
5.	Execution of approved Action Plans (District Environment Plan)	Respective Departments owning the water body	i. First Stage during next 3 months (i.e. March-May,2021). ii) Extended further
6.	Monitoring District Environment Plan on monthly basis	DM & Collectors	April to December,2021
7.	Grievance Redressal Mechanism (To provide a mechanism for inviting suggestions and address the grievances raised by public as part of District Environment Plan)	DM & Collectors	Monthly basis
8.	Report to be sent to the Chief Secretary through Department of Science, Technology & Environment	DM & Collectors	Monthly on 30th of each month starting from March 2021.

Updated Status Report on

Government of Tripura
Department of Science, Technology & Environment
Vigyan, Prajukti O Parivesh Bhawan
Gorkhabasti: Agartala

No.F.11(101)/DSTE/CC/Pt-II/L/ 1203-15 Date: 11/02/2021

Copy to: - All participants.

Copy also forwarded to:-

1) The PPS to the Chief Secretary, Tripura for kind information of the Chief Secretary.
2) The PCCF & HoFF (Chief Wildlife Warden), Forest Department for kind information.
3) The PA to the Secretary, ST&E for kind information of the Secretary, ST&E.
4) DM & Collector, ... (by email also)

(Animesh Das, IAS)
Member Secretary

ANNEXURE- 58

~~Annexure - 5~~

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN PRAJUKTI O PARIBESH BHAWAN
P.N. COMPLEX, GORKHABASTI
AGARTALA

No.F.11(35)/DSTE/CC/Pt-I/3191-3341 Date:14/06/2019

MEMORANDUM

The **"State Level Committee"** constituted vide No.F.11(35)/DSTE/CC/Pt-I/2309-26 dated 11.04.2018 for monitoring and effective implementation of "Statutory Guidelines for Protection & Preservation of lakes, Ponds and Water Bodies in Tripura" is hereby reconstituted as follows:

1.	Chief Wildlife Warden, Government of Tripura	:	**Chairman**
2.	Chief Engineer (R&B), PWD	:	Member
3.	Chief Engineer (Water Resource)	:	Member
4.	Chief Engineer, Rural Development Department	:	Member
5.	Director, Department of Fisheries	:	Member
6.	Director, Urban Development Department	:	Member
7.	Dr. M. K. Datta, Associate Professor, College of Fisheries, Tripura	:	Member
8.	Prof. Jyoti Prakash Roychaudhury, Tripura	:	Member
9.	Member Secretary, TSPCB	:	Member
10.	Representative of all Urban Local Bodies, Tripura	:	Member
11.	Director, Department of Science, Technology & Environment	:	**Member Secretary**

This memorandum is issued in suppression of earlier memorandum No.F.11(35)/DSTE/CC/Pt-I/2309-26 dated 11.04.2018

13/06/19

(Shailendra Singh, IFS)
Special Secretary
Government of Tripura

To:-

All Person Concerned

.....

Copy to:-

1. The PPS to the Chief Secretary, Tripura.
2. The Addl. Chief Secretary & Principal Secretary to the Hon'ble Chief Minister, Tripura.
3. The Mayor, AMC, Agartala.
4. The Chairman of all Municipal Council, Tripura.

Contd...P/2

5. The Chairman of all Nagar Panchayet, Tripura.
6. The Director General of Police, Tripura, Agartala.
7. The Chairman, TSPCB, Agartala.
8. P.A/P.S, to all Pr. Secretaries/Commissioner/Secretaries/Special Secretaries, Government of Tripura.
9. The PCCF, Forest Department, Tripura.
10. The Municipal Commissioner, AMC, Agartala.
11. The Member Secretary, TSPCB, Agartala.
12. All District Magistrate & Collector.

.....

13. All Head of Department/ Director, Government of Tripura

.....

13/06/19

(Shailendra Singh, IFS)
Special Secretary
Government of Tripura

Annexure-6
(3)

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.8 (21)/DSTE/ENV/Pt-I/L/ 1810-18 Dated, Agartala, the 05 April, 2013.

MEMORANDUM – 57

Subject: - Conservation and Protection of Water bodies-regarding.

To look after conservation and protection against illegal filling/ polluting water bodies of the state the following District/ sub-Division wise Committees are hereby constituted to take necessary steps:

1. D.M. & Collector of the District-	Chairman
2. S.D.M. of the Sub-Division concerned-	Member
3. S.D.P.O. of the Sub-Division concerned-	Member
4. Executive Officer of AMC/Nagar Panchayet concerned-	Member
5. Asstt. Engg. PWD(WR) of the Sub-Division concerned-	Member
6. Scientific Officer, DSTE of the concerned District-	Member
7. Asstt. Environmental Engineer, TSPCB-	Member

2. The Committee should remain vigilant against illegal filling and polluting water bodies falling under concerned jurisdiction. The D.M. & Collector/S.D.M. will take necessary legal action as per decision taken by the Committee. For filling up of any water body legally, the owner may apply to the Committee through the concerned SDM for permission. The Committee may examine and take decision on the matter.

3. The Committee should meet as and when required and at least once in a quarter and assess the up to date stock of the situation. The Committee can co-opt any other officer if feel necessary.

This order shall take immediate effect.

(S. Kumar, IFS)
Special Secretary
Government of Tripura

To,

1. The D.M. & Collector, West/ Sephaijala/ Khowai/ Gomati/ South/ Dhalai/ Unakoti/ North District for information and necessary action.

2. The S.D.M., Sadar/ Jirania/ Mohanpur/ Jampuijala/ Sonamura/ Bishalgarh/ Khowai/ Teliamura/ Udaipur/ Amarpur/ Karbook/ Belonia/ Sabroom/ Santirbazar/ Ambassa/ Kamalpur/ Gandacherra/ Longtharaivelly/ Kailashahar/ Kumarghat/ Dharmanagar/ Kanchanpur/ Panisagar for information and necessary action.

O/C

3. The S.D.P.O., Sadar/ Jirania/ Mohanpur/ Jampuijala/ Sonamura/ Bishalgarh/ Khowai/ Teliamura/ Udaipur/ Amarpur/ Karbook/ Belonia/ Sabroom/ Santirbazar/ Ambassa/ Kamalpur/ Gandacherra/ Longtharaivelly/ Kailashahar/ Kumarghat/ Dharmanagar/ Kanchanpur/ Panisagar for information and necessary action.
4. The Chief Executive Officer, AMC, Agartala, Sadar Sub-Division for information & necessary action.
5. The Executive Officer, Nagar Panchayet, Ranirbazar/ Sonamura/ Bishalgarh/ Khowai/ Teliamura/ Udaipur/ Amarpur/ Belonia/ Sabroom/ Santirbazar/ Ambassa/ Kamalpur/ Kailashahar/ Kumarghat/ Dharmanagar for information and necessary action.
6. The Asstt. Engineer, PWD(WR), Sadar/ Jirania/ Mohanpur/ Jampuijala/ Sonamura/ Bishalgarh/ Khowai/ Teliamura/ Udaipur/ Amarpur/ Karbook/ Belonia/ Sabroom/ Santirbazar/ Ambassa/ Kamalpur/ Gandacherra/ Longtharaivelly/ Kailashahar/ Kumarghat/ Dharmanagar/ Kanchanpur/ Panisagar for information and necessary action.
7. The Scientific Officer, DSTE, West/Sephaijala/Khowai/ Gomati/ South/ Dhalai/Unakoti/ North District for information and necessary action.
8. The Asstt. Environmental Engineer, TSPCB for information and necessary action.

Copy to:

1. The P.S to the Hon'ble Minister (all) for kind information of Ministers.
2. The Chief Secretary, Govt. of Tripura.
3. The Chairman, Tripura State Pollution Control Board.
4. All Principal Secretaries, Govt. of Tripura.
5. All Commissioner & Secretary, Govt. of Tripura.
6. All Secretaries/ Special Secretaries, Govt. of Tripura.
7. The Chief Engineer, PWD(WR), Govt. of Tripura.
8. The Director, Science, Technology & Environment Department, Govt. of Tripura.
9. All Head of Department, ... Department, Govt. of Tripura.
10. The Director, ICA Department, Govt. of Tripura for wide publication in the Local Daily.
11. The Joint Director, Directorate of IT for wide publication in the website.

(S. Kumar, IFS)
Special Secretary
Government of Tripura

Annexure-7

GOVERNMENT OF TRIPURA
DEPTT. OF SCIENCE, TECHNOLOGY & ENVIRONMENT
VIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: AGARTALA
TRIPURA-799006.

No.F.11(35)/DSTE/CC/Pt-I/2282-300 Dated 11 / 04 / 2018

MEMORANDUM

Subject: - Conservation and Protection of Water bodies-regarding.

In pursuance with the "Statutory Guidelines for Protection & Preservation of Lakes, Ponds and Water bodies in Tripura" framed vide Notification No.F.11(35)/DSTE/CC/Pt-I/3813-24 dated 24.05.2017 and also in accordance of the public interest, the following **Sub-Division wise Committees** are hereby constituted to take necessary steps for monitoring and effective implementation of the above Statutory Guidelines for Protection & Preservation of Lakes, Ponds and Water bodies of their respective jurisdiction ;

1. S.D.M. of the Sub-Division concerned-	**Chairman**
2. S.D.F.O of the Forest Sub-Division concerned	Member
3. S.D.P.O. of the Sub-Division concerned-	Member
4. Municipal Commissioner/Chief Executive Officer/ Executive Officer of Respective AMC/Municipal Council/ Nagar Panchayets concerned-	Member
5. Asstt. Engg. PWD(WR) of the Sub-Division concerned-	Member
6. Representative of Fishery Department of the Sub-Division concerned-	Member
7. Scientific Officer, DSTE of the concerned District-	Member
8. Representative from TSPCB -	Member
9. Senior Official of O/o the concerned SDM Office as Selected by the Sub-Division Magistrate of the Sub-Division concerned -	**Member Secretary**

A. The Committee shall monitor the water bodies and check its water quality with the help of TSPCB periodically for maintaining ecology & environment falling under concerned jurisdiction. The committee shall submit their suggestions/recommendations before the Concerned implementing Department(s) of the Govt. of Tripura time to time for needful action. The S.D.M./S.D.P.O will take necessary legal action as per decision taken by the Committee if any.

C. The Committee should meet as and when required and at least twice in a year and assess the up to date stock of the situation. The Committee can co-opt any other officer if feel necessary.

This order shall take immediate effect.

By the order of the Governor

(Dr. A. Rastogi, IFS)
Secretary
Government of Tripura

To,
All Person Concerned

.....

Copy to:-

1. The Principal Secretary to the Chief Minister, Tripura.
2. P.S to the All Ministers, Govt. of Tripura.
3. The Mayor, AMC, Agartala.
4. The Chairman of all Municipal Council, Tripura
5. The Chairman of all Nagar Panchayet, Tripura.

Contd.... P/2.

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6. The JS & SA to Chief Secretary, Govt. of Tripura.
7. The Director General of Police, Govt. of Tripura, Agartala.
8. The Chairman, Tripura State Pollution Control Board.
9. P.A/P.S to All Pr. Secretaries/Commissioner /Secretaries/ Special Secretaries, Govt. of Tripura.
10. The Municipal Commissioner, AMC, Agartala.
11. The Member Secretary, TSPCB, Agt.
12. All DM & Collector, Tripura

.....

13. All Head of Department/Director, Govt. of Tripura.

.....

14. All Sub-Divisional Magistrate, Tripura

.....

15. Chief Executive Officer, All Municipal Council, Tripura

.....

16. All Block Development Officer

.....

17. Executive Officer, All Nagar Panchayet, Tripura.

.....

18. The Manager, Government Press for publication of this notification in the next issue of official gazette.
19. Sri S. Banik, Scientific Officer, DSTE for publication in the Departmental website.

(Dr. A. Rastogi, IFS)
Secretary
Government of Tripura

Annexure-59

Urgent
Compliance of NGT Order

GOVERNMENT OF TRIPURA
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
BIGYAN, PRAJUKTI O PARIVESH BHAWAN
GORKHABASTI: P.N.COMPLEX
AGARTALA:TRIPURA.

No.F.11 (101)/DSTE/CC/Pt-I/ 4136-40 Dated 01/08/2019

To
The Member Secretary
Central Pollution Control Board
CBD cum Office Complex
Parivesh Bhawan, East Arjun Nagar
New Delhi-110032

Subject:- Submission of Indicative Action Plan For Restoration of Water Bodies (Lakes, Ponds and Rivers) in Tripura.

Sir,

In compliance of Order dated 10.05.2019 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No.325/2015 filed by Lt. Col. Sarvadaman Singh Oberoi vrs Union of India and Ors., the National Green Tribunal, Principal Bench, New Delhi and with reference to your letter F.No.A-14011/1/2019-WQM-I/2665 dated 18.06.2019, the State Level Committee constituted under "Statutory Guidelines for Protection & Preservation of Lakes, Ponds and Water Bodies in Tripura" has prepared the "Indicative Action Plan For Restoration of Water Bodies (Lakes, Ponds and Rivers) in Tripura"

2. Kindly find enclosed a copy of the "Indicative Action Plan for restoration of water bodies (Lakes, Ponds and Rivers) in Tripura" for your information and necessary action.

Yours Sincerely

1/8/2019

(Animesh Das, IAS)
Director, DSTE

Enclo: As stated above.

Copy to:
1. The PPS to the Chief Secretary, Government of Tripura for kind information of the Chief Secretary.
2. The P.S to the Spl. Secretary, STE, Govt. of Tripura for kind information.
3. The Member Secretary, TSPCB for information and necessary action.

Copy also forwarded to :
Sri Shuvodeep Roy, Ld. Advocate, 141, M.C. Setalvad Chamber Block, Supreme Court of India, New Delhi-110001. He is requested to take necessary actions accordingly.

S. B

POLLUTION CONTROL BOARD
RECEIVED
- 2 AUG 2019
No. 4281

ANNEXURE- 60

~~Annexure 10~~

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
SEPAHIJALA DISTRICT, BISHRAMGANJ
{ JUDICIAL SECTION (Law Cell)}

No. F. 9 (9)/ DM / SPJ / LAW/2019/ 2407 – 18 Dated 24/02/2021

MEMORANDUM

Pursuant to the decision taken in the Video Conference meeting held on 27.01.2021 and the direction f the Hon'ble National Green Tribunal, a " **District Level Public Grievance Committee on Water Bodies** " for Sepahijala District, Bishramganj is constituted as follows :-

1. District Magistrate & Collector, Sepahijala District, Bishramganj : Chairperson
2. Addl. District Magistrate & Collector, (PP) Sepahijala District, Bishramganj : Member
3. District Forest Officer, Sepahijala District : Member
4. The Sub-Divisional Magistrate, Sonamura/Bishalgarh/ Jampuijala, Sepahijala District : Member
5. The Sub-Divisional Forest Officer, Sonamura/ Bishalgarh Sepahijala District : Member
6. The Wild Life Warden, Sepahijala : Member

24/02/2021

(**Vishwasree B, IAS**)
District Magistrate & Collector
Sepahijala District, Bishramganj

To
Shri _____ for information.

Copy to :-

1) The Director, Science & Technology, Government of Tripura for information.
2) Addl. Secretary Revenue, Government of Tripura for kind information.
3) PS to Secretary, Department of Science, Technology & Environment, Government of Tripura for kind information to the Secretary.
4) Member Secretary, Tripura Pollution Control Board, Agartala for kind information.